

# LOK SABHA

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## BULLETIN – PART I

(Brief Record of Proceedings)

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Monday, June 17, 2019/Jyaistha 27, 1941(Saka)

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No. 1

11.00 A.M.

**1. National Anthem**

The National Anthem was played.

**2. Silence**

To mark the solemn occasion of the first sitting of the Seventeenth Lok Sabha, members stood in silence for a short while.

**3. Announcement by the Speaker *Pro tem***

The Speaker *Pro tem* made the following announcement:-

"I congratulate all the Members who have been elected to the Seventeenth Lok Sabha. It gives me great pleasure to welcome all the Members. I am sure you will all help the Chair in maintaining the high tradition of this House and thereby strengthening the edifice and the roots of our democratic polity.

I wish you all success in your endeavours."

**4. List of Members elected to Lok Sabha**

Secretary-General laid on the Table a list (Hindi and English versions), containing the names of members elected to the Seventeenth Lok Sabha at the General Elections of 2019, submitted by the Election Commission of India.

## 5. Panel of Chairpersons

The Speaker *Pro tem* announced that the Hon'ble President has nominated the following members on the Panel of Chairpersons:-

- (1) Shri Kodikunnil Suresh
- (2) Shri Brijbhushan Sharan Singh
- (3) Shri Bhartruhari Mahtab

## 6. Announcement by the Speaker *Pro tem*

The Speaker *Pro tem* made the following announcement:-

"The names of Members will now be called by the Secretary General for the purpose of making and subscribing an oath or affirmation.

- The Leader of the House, Hon'ble Prime Minister will be called first,
- Thereafter, Members of Panel of Chairpersons will be called,
- Followed by Ministers of Cabinet rank and Ministers of State,
- Thereafter, the names of other members, State/Union Territory-wise in alphabetical order will be called.

The names of Members who are not able to take the oath or make the affirmation at the first call will be called again at the end. If the name of any Member is not pronounced correctly, it may kindly be excused."

## 11.05 A.M.

## 7. Oath or Affirmation

The Speaker *pro tem* Dr. Virendra Kumar having already taken oath before the President, signed the Roll of Members at the commencement of the sitting and took his seat in the House.

Thereafter, the following members took the oath or made the affirmation, signed the Roll of members and took their seats in the House:-

Sl. No.	Name of Member	Constituency	State	Oath/ Affirmation	Language
1	2	3	4	5	6
1.	Shri Narendra Modi	Varanasi	Uttar Pradesh	Oath	Hindi
2.	Shri Kodikunnil Suresh	Mavelikkara (SC)	Kerala	Oath	Hindi

1	2	3	4	5	6
3.	Shri Bhartuhari Mahtab	Cuttack	Odisha	Oath	Odia
4.	Shri Brijbhushan Sharan	Kaiserganj	Uttar Pradesh	Oath	Hindi
5.	Shri Rajnath Singh	Lucknow	Uttar Pradesh	Oath	Hindi
6.	Shri Amit Shah	Gandhinagar	Gujarat	Oath	Hindi
7.	Shri Nitin Jairam Gadkari	Nagpur	Maharashtra	Oath	Hindi
8.	Shri D.V. Sadananda Gowda	Bangalore North	Karnataka	Oath	Kannada
9.	Shri Narendra Singh Tomar	Morena	Madhya Pradesh	Oath	Hindi
10.	Shri Ravi Shankar Prasad	Patna Sahib	Bihar	Oath	Hindi
11.	Smt. Harsimrat Kaur Badal	Bathinda	Punjab	Affirmation	Punjabi
12.	Shri Ramesh Pokhriyal 'Nishank'	Hardwar	Uttarakhand	Oath	Hindi
13.	Shri Arjun Munda	Khunti(ST)	Jharkhand	Oath	Hindi
14.	Smt. Smriti Zubin Irani	Amethi	Uttar Pradesh	Oath	Hindi
15.	Dr. Harsh Vardhan	Chandni chowk	NCT of Delhi	Oath	Sanskrit
16.	Shri Pralhad Joshi	Dharwad	Karnataka	Oath	Kannada
17.	Dr. Mahendra Nath Pandey	Chandauli	Uttar Pradesh	Oath	Hindi
18.	Shri Arvind Ganpat Sawant	Mumbai South	Maharashtra	Oath	Marathi
19.	Shri Giriraj Singh	Begusarai	Bihar	Oath	Hindi
20.	Shri Gajendra Singh Shekhawat	Jodhpur	Rajasthan	Oath	Hindi
21.	Shri Santosh Kumar Gangwar	Bareilly	Uttar Pradesh	Oath	Hindi

1	2	3	4	5	6
22.	Shri Rao Inderjit Singh	Gurgaon	Haryana	Affirmation	Hindi
23.	Shri Shripad Yesso Naik	North Goa	Goa	Oath	Sanskrit
24.	Dr. Jitendra Singh	Udhampur	Jammu & Kashmir	Oath	Dogri
25.	Shri Kiren Rijiju	Arunachal West	Arunachal Pradesh	Oath	Hindi
26.	Shri Prahalad Singh Patel	Damoh	Madhya Pradesh	Oath	Hindi
27.	Shri Faggansingh Kulaste	Mandla(ST)	Madhya Pradesh	Oath	Hindi
28.	Shri Ashwini Kumar Choubey	Buxar	Bihar	Oath	Sanskrit
29.	Shri Arjun Ram Meghwal	Bikaner(SC)	Rajasthan	Oath	Hindi
30.	Shri Vijay Kumar Singh	Ghaziabad	Uttar Pradesh	Oath	Hindi
31.	Shri Krishan Pal	Faridabad	Haryana	Oath	Hindi
32.	Shri Danve Raosaheb Dadarao	Jalna	Maharashtra	Oath	Marathi
33.	Shri G. Kishan Reddy	Secunderabad	Telangana	Oath	Telugu
34.	Sadhvi Niranjan Jyoti	Fatehpur	Uttar Pradesh	Oath	Hindi
35.	Shri Babul Supriyo	Asansol	West Bengal	Oath	English
36.	Shri Sanjeev Kumar Balyan	Muzaffarnagar	Uttar Pradesh	Oath	Hindi
37.	Shri Sanjay Shamrao Dhotre	Akola	Maharashtra	Oath	Hindi
38.	Shri Anurag Singh Thakur	Hamirpur	Himachal Pradesh	Oath	Hindi
39.	Shri Suresh Channabasappa Angadi	Belgaum	Karnataka	Affirmation	English
40.	Shri Nityanand Rai	Ujiarpur	Bihar	Oath	Hindi

1	2	3	4	5	6
41.	Shri Rattan Lal Kataria	Ambala(SC)	Haryana	Oath	Hindi
42.	Smt. Renuka Singh Saruta	Surguja(ST)	Chhattisgarh	Oath	Hindi
43.	Shri Som Parkash	Hoshiarpur(SC)	Punjab	Oath	Punjabi
44.	Shri Rameswar Teli	Dibrugarh	Assam	Oath	Assamese
45.	Shri Pratap Chandra Sarangi	Balasore	Odisha	Oath	Sanskrit
46.	Shri Kailash Choudhary	Barmer	Rajasthan	Oath	Hindi
47.	Smt. Debasree Chaudhuri	Raiganj	West Bengal	Oath	Bengali
48.	Shri R. K. Singh	Arrah	Bihar	Oath	Hindi
49.	Shri Kuldeep Rai Sharma	Andaman & Nicobar Islands	Andaman & Nicobar Islands	Oath	Hindi
50.	Ms. Goddeti Madhavi	Araku (ST)	Andhra Pradesh	Oath	Telugu
51.	Shri Kinjarapu Ram Mohan Naidu	Srikakulam	Andhra Pradesh	Oath	Hindi
52.	Shri Bellana Chandra Sekhar	Vizianagaram	Andhra Pradesh	Oath	Telugu
53.	Shri M. V. V. Satyanarayana	Visakhapatnam	Andhra Pradesh	Oath	Telugu
54.	Dr. Beesetti Venkata Satyavathi	Anakapalle	Andhra Pradesh	Oath	Telugu
55.	Smt. Vanga Geethaviswanath	Kakinada	Andhra Pradesh	Oath	Telugu
56.	Smt. Chinta Anuradha	Amalapuram (SC)	Andhra Pradesh	Oath	Hindi
57.	Shri Margani Bharat	Rajahmundry	Andhra Pradesh	Oath	Telugu
58.	Shri Kanumuru Raghu Rama Krishna Raju	Narsapuram	Andhra Pradesh	Oath	English
59.	Shri Kotagiri Sridhar	Eluru	Andhra Pradesh	Oath	English
60.	Shri Balashowry Vallabhaneni	Machilipatnam	Andhra Pradesh	Oath	Telugu

1	2	3	4	5	6
61.	Shri Kesineni Srinivas (Nani)	Vijayawada	Andhra Pradesh	Oath	English
62.	Shri Jayadev Galla	Guntur	Andhra Pradesh	Oath	English
63.	Shri Lavu Sri Krishna Devarayalu	Narasraopet	Andhra Pradesh	Oath	English
64.	Shri Nandigam Suresh	Bapatla (SC)	Andhra Pradesh	Oath	Telugu
65.	Shri Magunta Sreenivasulu Reddy	Ongole	Andhra Pradesh	Oath	English
66.	Shri Pocha Brahmananda Reddy	Nandyal	Andhra Pradesh	Oath	Telugu
67.	Shri Ayushman Doctor Sanjeev Kumar	Kurnool	Andhra Pradesh	Oath	English
68.	Shri Talari Rangaiah	Anantapur	Andhra Pradesh	Affirmation	Telugu
69.	Shri Kuruva Gorantla Madhav	Hindupur	Andhra Pradesh	Oath	English
70.	Shri Y. S. Avinash Reddy	Kadapa	Andhra Pradesh	Oath	Telugu
71.	Shri Adala Prabhakara Reddy	Nellore	Andhra Pradesh	Oath	Telugu
72.	Shri Balli Durga Prasad Rao	Tirupati (SC)	Andhra Pradesh	Affirmation	English
73.	Shri P.V. Midhun Reddy	Rajampet	Andhra Pradesh	Oath	English
74.	Shri N. Reddeppa	Chittoor (SC)	Andhra Pradesh	Oath	Telugu
75.	Shri Tapir Gao	Arunachal East	Arunachal Pradesh	Oath	English
76.	Shri Kripanath Mallah	Karimganj (SC)	Assam	Oath	Bengali
77.	Shri Rajdeep Roy	Silchar	Assam	Oath	Bengali
78.	Shri Horen Sing Bey	Autonomous District (ST)	Assam	Oath	English

1	2	3	4	5	6
79.	Shri Naba Kumar Sarania	Kokrajhar (ST)	Assam	Oath	Assamese
80.	Shri Abdul Khaleque	Barpeta	Assam	Oath	Assamese
81.	Smt. Queen Oja	Gauhati	Assam	Oath	Assamese
82.	Shri Dilip Saikia	Mangaldoi	Assam	Oath	Sanskrit
83.	Shri Pallab Lochan Das	Tezpur	Assam	Oath	Hindi
84.	Shri Pradyut Bordoloi	Nawgong	Assam	Oath	Assamese
85.	Shri Gaurav Gogoi	Kaliabor	Assam	Oath	Assamese
86.	Shri Topon Kumar Gogoi	Jorhat	Assam	Oath	Assamese
87.	Shri Pradan Baruah	Lakhimpur	Assam	Oath	Assamese
88.	Shri Baidyanath Prasad Mahto	Valmiki Nagar	Bihar	Oath	Hindi
89.	Dr. Sanjay Jaiswal	Paschim Champaran	Bihar	Oath	Hindi
90.	Shri Radha Mohan Singh	Purvi Champaran	Bihar	Oath	Hindi
91.	Smt. Rama Devi	Sheohar	Bihar	Oath	Hindi
92.	Shri Sunil Kumar Pintu	Sitamarhi	Bihar	Oath	Hindi
93.	Shri Ashok Kumar Yadav	Madhubani	Bihar	Oath	Maithili
94.	Shri Ramprit Mandal	Jhanjharpur	Bihar	Affirmation	Maithili
95.	Shri Dileshwar Kamait	Supaul	Bihar	Oath	Hindi
96.	Shri Pradeep Kumar Singh	Araria	Bihar	Oath	Hindi
97.	Dr. Mohammad Jawed	Kishanganj	Bihar	Oath	English
98.	Shri Dulal Chandra Goswami	Katihar	Bihar	Oath	Hindi
99.	Shri Dinesh Chandra Yadav	Madhepura	Bihar	Oath	Hindi

1	2	3	4	5	6
100.	Shri Gopal Jee Thakur	Darbhanga	Bihar	Oath	Maithili
101.	Shri Ajay Nishad	Muzaffarpur	Bihar	Oath	Hindi
102.	Smt. Veena Devi	Vaishali	Bihar	Oath	Hindi
103.	Dr. Alok Kumar Suman	Gopalganj (SC)	Bihar	Oath	Hindi
104.	Smt. Kavita Singh	Siwan	Bihar	Oath	Hindi
105.	Shri Janardan Singh 'Sigriwal'	Maharajganj	Bihar	Oath	Hindi
106.	Shri Rajiv Pratap Rudy	Saran	Bihar	Oath	Hindi
107.	Shri Ramchandra Paswan	Samastipur (SC)	Bihar	Oath	Hindi
108.	Shri Pashu Pati Kumar Paras	Hajipur (SC)	Bihar	Oath	Hindi
109.	Shri Choudhary Mehboob Ali Kaiser	Khagaria	Bihar	Affirmation	English
110.	Shri Giridhari Yadav	Banka	Bihar	Affirmation	Hindi
111.	Shri Rajiv Ranjan Singh <i>alias</i> Lalan Singh	Munger	Bihar	Affirmation	Hindi

*(Lok Sabha adjourned at 1.02 P.M. and re-assembled at 2.03 P.M.)*

### **2.03 P.M.**

112.	Shri Kaushlendra Kumar	Nalanda	Bihar	Affirmation	Hindi
113.	Shri Ram Kripal Yadav	Pataliputra	Bihar	Oath	Hindi
114.	Shri Chhedhi Paswan	Sasaram (SC)	Bihar	Oath	Hindi
115.	Shri Mahabali Singh	Karakat	Bihar	Affirmation	Hindi
116.	Shri Chandeshwar Prasad	Jahanabad	Bihar	Affirmation	Hindi
117.	Shri Sushil Kumar Singh	Aurangabad	Bihar	Oath	Hindi
118.	Shri Vijay Kumar	Gaya (SC)	Bihar	Oath	Hindi
119.	Shri Chandan Singh	Nawada	Bihar	Oath	Hindi



1	2	3	4	5	6
120.	Shri Chirag Kumar Paswan	Jamui (SC)	Bihar	Oath	Hindi
121.	Smt. Gomati Sai	Raigarh (ST)	Chhattisgarh	Oath	Hindi
122.	Shri Guharam Ajgalley	Janjgir-Champa (SC)	Chhattisgarh	Oath	Hindi
123.	Smt. Jyotsna Charandas Mahant	Korba	Chhattisgarh	Oath	Hindi
124.	Shri Arun Sao	Bilaspur	Chhattisgarh	Oath	Hindi
125.	Shri Vijay Baghel	Durg	Chhattisgarh	Oath	Hindi
126.	Shri Sunil Kumar Soni	Raipur	Chhattisgarh	Oath	Hindi
127.	Shri Chunni Lal Sahu	Mahasamund	Chhattisgarh	Oath	Hindi
128.	Shri Deepak Baij	Bastar (ST)	Chhattisgarh	Oath	Hindi
129.	Shri Mohan Mandavi	Kanker (ST)	Chhattisgarh	Oath	Hindi
130.	Shri Delkar Mohanbhai Sanjibhai	Dadra & Nagar Haveli (ST)	Dadra & Nagar Haveli	Oath	Hindi
131.	Shri Lalubhai Babubhai Patel	Daman & Diu	Daman & Diu	Oath	Hindi
132.	Shri Manoj Tiwari	North East Delhi	National Capital Territory of Delhi	Oath	Hindi
133.	Shri Gautam Gambhir	East Delhi	National Capital Territory of Delhi	Oath	English
134.	Smt. Meenakashi Lekhi	New Delhi	National Capital Territory of Delhi	Oath	Sanskrit
135.	Shri Hans Raj Hans	North West Delhi (SC)	National Capital Territory of Delhi	Oath	Hindi

1	2	3	4	5	6
136.	Shri Parvesh Sahib Singh Verma	West Delhi	National Capital Territory of Delhi	Oath	Hindi
137.	Shri Cosme Francisco Caitano Sardinha	South Goa	Goa	Oath	English
138.	Shri Chavda Vinod Lakhamshi	Kachchh (SC)	Gujarat	Oath	Hindi
139.	Shri Parbatbhai Savabhai Patel	Banaskantha	Gujarat	Oath	Sanskrit
140.	Shri Dabhi Bharatsinhji Shankarji	Patan	Gujarat	Oath	Hindi
141.	Smt. Shardaben Anilbhai Patel	Mahesana	Gujarat	Oath	Gujarati
142.	Shri Rathod Dipsinh Shankarsinh	Sabarkantha	Gujarat	Oath	Gujarati
143.	Shri Patel Hasmukhbhai Somabhai	Ahmedabad East	Gujarat	Oath	Gujarati
144.	Dr. Kirit P. Solanki	Ahmedabad West (SC)	Gujarat	Oath	Hindi
145.	Dr. Munjapara Mahendrabhai	Surendranagar	Gujarat	Oath	Sanskrit
146.	Shri Kundaria Mohanbhai Kalyanjibhai	Rajkot	Gujarat	Oath	Gujarati
147.	Shri Rameshbhai Lavjibhai Dhuduk	Porbandar	Gujarat	Affirmation	Gujarati
148.	Smt. Poonamben Hematbhai Maadam	Jamnagar	Gujarat	Oath	Gujarati
149.	Shri Chudasama Rajeshbhai Naranbhai	Junagadh	Gujarat	Oath	Gujarati
150.	Dr. Bharatiben Dhirubhai Shiyal	Bhavnagar	Gujarat	Oath	Gujarati
151.	Shri Patel Mitesh Rameshbhai (Bakabhai)	Anand	Gujarat	Oath	Gujarati
152.	Shri Chauhan Devusinh	Kheda	Gujarat	Oath	Gujarati
153.	Shri Ratansinh Magansinh Rathod	Panchmahal	Gujarat	Oath	Hindi
154.	Shri Kachhadiya Naranbhai Bhikhabhai	Amreli	Gujarat	Oath	Gujarati

1	2	3	4	5	6
155.	Shri Ramesh Bidhuri	South Delhi	National Capital Territory of Delhi	Oath	Sanskrit
156.	Shri Jashvantsinh Sumanbhai Bhabhor	Dahod (ST)	Gujarat	Oath	Gujarati
157.	Smt. Ranjanben Bhatt	Vadodara	Gujarat	Oath	Gujarati
158.	Smt. Rathva Gitaben Vajesingbhai	Chhota Udaipur (ST)	Gujarat	Oath	Gujarati
159.	Shri Mansukhbhai Dhanjibhai Vasava	Bharuch	Gujarat	Oath	Gujarati
160.	Shri Parbhubhai Nagarbhai Vasava	Bardoli (ST)	Gujarat	Oath	Sanskrit
161.	Smt. Darshana Vikram Jardosh	Surat	Gujarat	Oath	Hindi
162.	Shri C.R. Patil	Navsari	Gujarat	Oath	Sanskrit
163.	Dr. K.C. Patel	Valsad (ST)	Gujarat	Oath	Hindi
164.	Shri Nayab Singh	Kurukshetra	Haryana	Oath	Hindi
165.	Smt. Sunita Duggal	Sirsa (SC)	Haryana	Oath	Sanskrit
166.	Shri Brijendra Singh	Hisar	Haryana	Oath	Hindi
167.	Shri Sanjay Bhatia	Karnal	Haryana	Oath	Hindi
168.	Shri Ramesh Chander Kaushik	Sonipat	Haryana	Oath	Hindi
169.	Shri Arvind Kumar Sharma	Rohtak	Haryana	Oath	Sanskrit
170.	Shri Dharambir Singh	Bhiwani-Mahendragarh	Haryana	Oath	Hindi
171.	Shri Kishan Kapoor	Kangra	Himachal Pradesh	Oath	Hindi
172.	Shri Ram Swaroop Sharma	Mandi	Himachal Pradesh	Oath	Hindi
173.	Shri Suresh Kumar Kashyap	Shimla (SC)	Himachal Pradesh	Oath	Hindi

1	2	3	4	5	6
174.	Shri Mohammad Akbar Lone	Baramulla	Jammu & Kashmir	Oath	Kamshmiri
175.	Shri Farooq Abdullah	Srinagar	Jammu & Kashmir	Oath	Kashmiri
176.	Shri Hasnain Masoodi	Anantnag	Jammu & Kashmir	Oath	Kashmiri
177.	Shri Jamyang Tsering Namgyal	Ladakh	Jammu & Kashmir	Affirmation	English
178.	Shri Jugal Kishore	Jammu	Jammu & Kashmir	Oath	Dogri
179.	Shri Vijay Kumar Hansdak	Rajmahal (ST)	Jharkhand	Oath	Hindi
180.	Shri Sunil Soren	Dumka (ST)	Jharkhand	Oath	Hindi
181.	Shri Nishikant Dubey	Godda	Jharkhand	Oath	Sanskrit
182.	Shri Sunil Kumar Singh	Chatra	Jharkhand	Oath	Sanskrit
183.	Ms. Annpurna Devi	Kodarma	Jharkhand	Affirmation	Hindi
184.	Shri Chandra Prakash Choudhary	Giridih	Jharkhand	Oath	Hindi
185.	Shri Pashupati Nath Singh	Dhanbad	Jharkhand	Oath	Hindi
186.	Shri Sanjay Seth	Ranchi	Jharkhand	Oath	Sanskrit
187.	Shri Bidyut Baran Mahato	Jamshedpur	Jharkhand	Oath	Bengali
188.	Smt. Geeta Kora	Singhbhum (ST)	Jharkhand	Oath	Hindi
189.	Shri Sudarshan Bhagat	Lohardaga (ST)	Jharkhand	Oath	Hindi
190.	Shri Vishnu Dayal Ram	Palamu (SC)	Jharkhand	Oath	Hindi
191.	Shri Jayant Sinha	Hazaribagh	Jharkhand	Oath	Hindi
192.	Shri Annasaheb Shankar Jolle	Chikkodi	Karnataka	Oath	Kannada
193.	Shri Gaddigoudar Parvatagouda Chandanagouda	Bagalkot	Karnataka	Oath	Kannada
194.	Shri Jigajinagi Ramesh Chandappa	Bijapur (SC)	Karnataka	Oath	Kannada

1	2	3	4	5	6
195.	Dr. Umesh G. Jadhav	Gulbarga (SC)	Karnataka	Oath	Kannada
196.	Shri Raja Amareshwara Naik	Raichur (ST)	Karnataka	Oath	Kannada
197.	Shri Bhagwanth Khuba	Bidar	Karnataka	Oath	Kannada
198.	Shri Karadi Sanganna Amarappa	Koppal	Karnataka	Oath	Kannada
199.	Shri Y. Devendrappa	Bellary (ST)	Karnataka	Oath	Kannada
200.	Shri Udasi S.C.	Haveri	Karnataka	Affirmation	Kannada
201.	Shri Anantkumar Hegde	Uttara Kannada	Karnataka	Oath	Sanskrit
202.	Shri G.M. Siddeshwar	Davangere	Karnataka	Oath	Kannada
203.	Shri B.Y. Raghavendra	Shimoga	Karnataka	Oath	Kannada
204.	Smt. Shobha Karandlaje	Udupi Chikmagalur	Karnataka	Oath	Kannada
205.	Shri Nalin Kumar Kateel	Dakshina Kannada	Karnataka	Oath	Kannada
206.	Shri A. Narayanaswamy	Chitradurga (SC)	Karnataka	Oath	Kannada
207.	Shri G.S. Basavaraj	Tumkur	Karnataka	Oath	Kannada
208.	Smt. Sumalatha Ambareesh	Mandya	Karnataka	Oath	Kannada
209.	Shri Prathap Simha	Mysore	Karnataka	Oath	Kannada
210.	Shri V. Srinivas Prasad	Chamarajanagar (SC)	Karnataka	Oath	Kannada
211.	Shri D.K. Suresh	Bangalore Rural	Karnataka	Oath	Kannada
212.	Shri P.C. Mohan	Bangalore Central	Karnataka	Oath	Kannada
213.	Shri Tejasvi Surya	Bangalore South	Karnataka	Oath	Kannada
214.	Shri B.N. Bache Gowda	Chikballapur	Karnataka	Oath	Kannada
215.	Shri S. Muniswamy	Kolar (SC)	Karnataka	Oath	Kannada
216.	Shri Rajmohan Unnithan	Kasaragod	Kerala	Oath	Malayalam
217.	Shri K. Sudhakaran	Kannur	Kerala	Oath	English
218.	Shri K. Muraleedharan	Vadakara	Kerala	Oath	English

1	2	3	4	5	6
219.	Shri Rahul Gandhi	Wayanad	Kerala	Affirmation	English
220.	Shri M.K. Raghavan	Kozhikode	Kerala	Oath	Malayalam
221.	Shri P.K. Kunhalikutty	Malappuram	Kerala	Oath	English
222.	Shri E.T. Mohammed Basheer	Ponnani	Kerala	Oath	English
223.	Shri V. K. Sreekandan	Palakkad	Kerala	Oath	Malayalam
224.	Ms. Ramya Haridas	Alathur (SC)	Kerala	Oath	English
225.	Shri T.N. Prathapan	Thrissur	Kerala	Oath	English
226.	Shri Benny Behanan	Chalakydy	Kerala	Oath	English
227.	Shri Hibi Eden	Ernakulam	Kerala	Oath	English
228.	Adv. Dean Kuriakose	Idukki	Kerala	Oath	English
229.	Shri Thomas Chazhikadan	Kottayam	Kerala	Oath	English
230.	Adv. A.M. Ariff	Alappuzha	Kerala	Affirmation	Malayalam
231.	Shri Anto Antony	Pathanamthitta	Kerala	Oath	English
232.	Shri N.K. Premachandran	Kollam	Kerala	Affirmation	English
233.	Adv. Adoor Prakash	Attingal	Kerala	Oath	English
234.	Shri Mohammed Faizal P.P.	Lakshadweep (ST)	Lakshadweep	Oath	Urdu
235.	Smt. Sandhya Ray	Bhind (SC)	Madhya Pradesh	Oath	Hindi
236.	Shri Vivek Narayan Shejwalkar	Gwalior	Madhya Pradesh	Oath	Hindi
237.	Shri Krishna Pal Singh " Dr. K.P. Yadav "	Guna	Madhya Pradesh	Oath	Hindi
238.	Shri Rajbahadur Singh	Sagar	Madhya Pradesh	Oath	Hindi
239.	Shri Vishnu Datt Sharma	Khajuraho	Madhya Pradesh	Oath	Hindi
240.	Shri Ganesh Singh	Satna	Madhya Pradesh	Oath	Hindi

1	2	3	4	5	6
241.	Shri Janardan Mishra	Rewa	Madhya Pradesh	Oath	Hindi
242.	Smt. Riti Pathak	Sidhi	Madhya Pradesh	Oath	Hindi
243.	Shri Rakesh Singh	Jabalpur	Madhya Pradesh	Oath	Hindi
244.	Dr. Dhal Singh Bisen	Balaghat	Madhya Pradesh	Oath	Hindi
245.	Shri Nakul Kamal Nath	Chhindwara	Madhya Pradesh	Oath	Hindi
246.	Shri Uday Pratap Singh	Hoshangabad	Madhya Pradesh	Oath	Hindi
247.	Shri Ramakant Bhargava	Vidisha	Madhya Pradesh	Oath	Hindi
248.	Sadhvi Pragya Singh Thakur	Bhopal	Madhya Pradesh	Oath	Sanskrit
249.	Shri Rodmal Nagar	Rajgarh	Madhya Pradesh	Oath	Sanskrit
250.	Shri Mahendra Singh Solanky	Dewas (SC)	Madhya Pradesh	Oath	Sanskrit
251.	Shri Anil Firojiya	Ujjain (SC)	Madhya Pradesh	Affirmation	Hindi
252.	Shri Sudheer Gupta	Mandsour	Madhya Pradesh	Oath	Sanskrit
253.	Shri Guman Singh Damor	Ratlam (ST)	Madhya Pradesh	Oath	Sanskrit
254.	Shri Chattarsingh Darbar	Dhar (ST)	Madhya Pradesh	Oath	Sanskrit
255.	Shri Shankar Lalwani	Indore	Madhya Pradesh	Oath	Sindhi
256.	Shri Gajendra Umrao Singh Patel	Khargone (ST)	Madhya Pradesh	Oath	Sanskrit
257.	Shri Nandkumar Singh Chouhan (Nandu Bhaiya)	Khandwa	Madhya Pradesh	Oath	Hindi
258.	Shri Durga Das (D.D.) Uikey	Betul (ST)	Madhya Pradesh	Oath	Sanskrit
259.	Dr. Heena Vijaykumar Gavit	Nandurbar (ST)	Maharashtra	Oath	Hindi
260.	Dr. Bhamre Subhash Ramrao	Dhule	Maharashtra	Oath	Marathi
261.	Shri Ummesh Bhaiyasaheb Patil	Jalgaon	Maharashtra	Oath	Sanskrit

1	2	3	4	5	6	
262.	Smt. Khadse Raksha Nikhil	Raver	Maharashtra	Oath	Marathi	
263.	Shri Jadhav Prataprao Ganpatrao	Buldhana	Maharashtra	Oath	Marathi	
264.	Smt. Navnit Ravi Rana	Amravati (SC)	Maharashtra	Oath	Marathi	
265.	Shri Ramdas Chandrabhanji Tadas	Wardha	Maharashtra	Oath	Marathi	
266.	Shri Sunil Baburao Mendhe	Bhandara-Gondiya	Maharashtra	Oath	Sanskrit	
267.	Shri Balubhau <i>alias</i> Suresh Narayan Dhanorkar	Chandrapur	Maharashtra	Oath	Marathi	
268.	Smt. Bhavana Pundlikrao Gawali	Yavatmal-Washim	Maharashtra	Oath	Marathi	
269.	Shri Hemant Patil	Hingoli	Maharashtra	Oath	Marathi	
270.	Shri Prataprao Patil Chikhalikar	Nanded	Maharashtra	Oath	Marathi	
271.	Shri Jadhav Sanjay (Bandu) Haribhau	Parbhani	Maharashtra	Oath	Marathi	
272.	Shri Imtiaz Jaleel Syed	Aurangabad	Maharashtra	Oath	Marathi	
273.	Dr. Bharati Pravin Pawar	Dindori (ST)	Maharashtra	Oath	Marathi	
274.	Shri Godse Hemant Tukaram	Nashik	Maharashtra	Oath	Marathi	
275.	Shri Rajendra Dhedya Gavit	Palghar (ST)	Maharashtra	Affirmation	Marathi	
276.	Shri Kapil Moreshwar Patil	Bhiwandi	Maharashtra	Oath	Marathi	
277.	Dr. Shrikant Eknath Shinde	Kalyan	Maharashtra	Oath	Marathi	
278.	Shri Rajan Baburao Vichare	Thane	Maharashtra	Oath	Marathi	
279.	Shri Gopal Shetty	Mumbai North	Maharashtra	Oath	Hindi	
280.	Shri Gajanan Kirtikar	Mumbai West	North-	Maharashtra	Oath	Marathi
281.	Shri Manoj Kotak	Mumbai East	North-	Maharashtra	Oath	Marathi
282.	Smt. Poonam Mahajan	Mumbai Central	North-	Maharashtra	Oath	Hindi
283.	Shri Rahul Ramesh Shewale	Mumbai Central	South-	Maharashtra	Oath	Marathi



1	2	3	4	5	6	
284.	Shri Tatkare Sunil Dattatray	Raigad	Maharashtra	Oath	Marathi	
285.	Shri Shrirang Appa Chandu Barne	Maval	Maharashtra	Oath	Marathi	
286.	Shri Girish Bhalchandra Bapat	Pune	Maharashtra	Oath	Sanskrit	
287.	Smt. Supriya Sule	Baramati	Maharashtra	Affirmation	Hindi	
288.	Dr. Amol Ramsing Kolhe	Shirur	Maharashtra	Oath	Marathi	
289.	Dr. Sujay Radhakrishna Vikhepatil	Ahmednagar	Maharashtra	Oath	English	
290.	Shri Sadashiv Kisan Lokhande	Shirdi (SC)	Maharashtra	Oath	Marathi	
291.	Dr. Pritam Gopinathrao Munde	Beed	Maharashtra	Oath	Marathi	
292.	Shri Omprakash Bhupalsinh <i>alias</i> Pawan Rajenimbalkar	Osmanabad	Maharashtra	Oath	Marathi	
293.	Shri Sudhakar Tukaram Shrangare	Latur (SC)	Maharashtra	Oath	Hindi	
294.	Shri Sha. Bra. Dr. Jai Sidheshwar Shivachary Mahaswamiji	Solapur (SC)	Maharashtra	Oath	Marathi	
295.	Shri Ranjeetsinha Hindurao Naik- Nimbalkar	Madha	Maharashtra	Oath	Marathi	
296.	Shri Sanjaykaka Patil	Sangli	Maharashtra	Oath	Marathi	
297.	Shrimant Chh. Udayanraje Pratapsinhmaharaj Bhonsle	Satara	Maharashtra	Oath	English	
298.	Shri Vinayak Raut	Ratnagiri- Sindhudurg	Maharashtra	Oath	Marathi	
299.	Shri Sanjay Sadashivrao Mandlik	Kolhapur	Maharashtra	Oath	Marathi	
300.	Shri Dhairyasheel Sambhajirao Mane	Hatkanangle	Maharashtra	Oath	Marathi	
301.	Dr. Rajkumar Ranjan Singh	Inner Manipur	Manipur	Oath	Manipuri	
302.	Shri Lorho S. Pfoze	Outer (ST)	Manipur	Manipur	Oath	English

1	2	3	4	5	6
303.	Shri Vincent H. Pala	Shillong (ST)	Meghalaya	Oath	English
304.	Ms. Agatha K. Sangma	Tura (ST)	Meghalaya	Oath	Hindi
305.	Shri C. Lalrosanga	Mizoram (ST)	Mizoram	Oath	English
306.	Shri Tokheho Yepthomi	Nagaland	Nagaland	Oath	English
307.	Shri Jual Oram	Sundargarh (ST)	Odisha	Oath	Odia
308.	Ms. Chandrani Murmu	Keonjhar (ST)	Odisha	Oath	Santhali
309.	Smt. Manjulata Mandal	Bhadrak (SC)	Odisha	Oath	Odia
310.	Smt. Sarmistha Sethi	Jajpur (SC)	Odisha	Oath	Odia
311.	Shri Mahesh Sahoo	Dhenkanal	Odisha	Oath	Odia
312.	Shri Basanta Kumar Panda	Kalahandi	Odisha	Oath	Odia
313.	Shri Ramesh Chandra Majhi	Nabarangpur (ST)	Odisha	Oath	Odia
314.	Shri Achyutananda Samanta	Kandhamal	Odisha	Oath	Odia
315.	Smt. Rajashree Mallick	Jagatsinghpur (SC)	Odisha	Oath	Odia
316.	Shri Pinaki Mishra	Puri	Odisha	Oath	Odia
317.	Smt. Aparajita Sarangi	Bhubaneswar	Odisha	Oath	Odia
318.	Smt. Pramila Bisoyi	Aska	Odisha	Oath	Odia
319.	Shri Chandra Sekhar Sahu	Berhampur	Odisha	Oath	Odia
320.	Shri Saptagiri Ulaka	Koraput (ST)	Odisha	Oath	English

### 6.12 P.M.

*(Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 18<sup>th</sup> June, 2019.)*

**SNEHLATA SHRIVASTAVA**  
**Secretary General**

# LOK SABHA

## BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, June 18, 2019/Jyaistha 28, 1941(Saka)

No. 2

11.00 A.M.

1. **Observation by the Speaker *Pro tem*\***

11.03 A.M.

2. **Oath or Affirmation**

The following members took the oath or made the affirmation, signed the Roll of Members and took their seats in the House:-

Sl. No.	Name of Member	Constituency	State	Oath/ Affirmation	Language
1	2	3	4	5	6
1.	Shri Santosh Pandey	Rajnandgaon	Chhattisgarh	Oath	Hindi
2.	Shri Krupal Balaji Tumane	Ramtek(SC)	Maharashtra	Oath	Marathi
3.	Shri Ashok Mahadeorao Nete	Gadchiroli-Chimur (ST)	Maharashtra	Oath	Marathi
4.	Shri Suresh Pujari	Bargarh	Odisha	Oath	Odia
5.	Shri Nitesh Ganga Deb	Sambalpur	Odisha	Oath	English
6.	Shri Er. Bishweswar Tudu	Mayurbhanj (ST)	Odisha	Oath	English
7.	Shri Ve. Viathilingam	Puducherry	Puducherry	Oath	Tamil
8.	Smt. Sangeeta Kumari Singh Deo	Bolangir	Odisha	Oath	Hindi
9.	Shri Sunny Deol	Gurdaspur	Punjab	Oath	English

\*Original in Hindi, for details, please see the debate of the day.

1	2	3	4	5	6
10.	Shri Gurjeet Singh Aujla	Amritsar	Punjab	Oath	Punjabi
11.	Shri Jasbir Singh Gill (Dimpa)	Khadoor Sahib	Punjab	Affirmation	Punjabi
12.	Shri Santokh Singh Chaudhary	Jalandhar (SC)	Punjab	Oath	Punjabi
13.	Shri Manish Tewari	Anandpur Sahib	Punjab	Oath	Punjabi
14.	Shri Ravneet Singh Bittu	Ludhiana	Punjab	Oath	Punjabi
15.	Dr. Amar Singh	Fatehgarh Sahib (SC)	Punjab	Oath	Punjabi
16.	Shri Mohammad Sadique	Faridkot (SC)	Punjab	Oath	Punjabi
17.	Shri Sukhbir Singh Badal	Firozpur	Punjab	Oath	Punjabi
18.	Shri Bhagwant Mann	Sangrur	Punjab	Oath	Punjabi
19.	Smt. Preneet Kaur	Patiala	Punjab	Oath	Punjabi
20.	Shri Badruddin Ajmal	Dhubri	Assam	Oath	English
21.	Shri Nihal Chand	Ganganagar (SC)	Rajasthan	Oath	Hindi
22.	Shri Rahul Kaswan	Churu	Rajasthan	Oath	Hindi
23.	Shri Narendra Kumar	Jhunjhunu	Rajasthan	Oath	Hindi
24.	Shri Sumedhanand Saraswati	Sikar	Rajasthan	Oath	Sanskrit
25.	Col. Rajyavardhan Singh Rathore	Jaipur Rural	Rajasthan	Oath	Hindi
26.	Shri Ramcharan Bohra	Jaipur	Rajasthan	Oath	Sanskrit
27.	Shri Balak Nath	Alwar	Rajasthan	Oath	Hindi
28.	Smt. Ranjeeta Koli	Bharatpur (SC)	Rajasthan	Oath	Hindi
29.	Shri Manoj Rajoria	Karauli-Dholpur (SC)	Rajasthan	Oath	Hindi
30.	Smt. Jaskaur Meena	Dausa (ST)	Rajasthan	Oath	Hindi
31.	Shri Sukhbir Singh Jaunapuria	Tonk-Sawai Madhopur	Rajasthan	Oath	Hindi
32.	Shri Bhagirath Chaudhary	Ajmer	Rajasthan	Oath	Sanskrit

1	2	3	4	5	6
33.	Shri Hanuman Beniwal	Nagaur	Rajasthan	Oath	Hindi
34.	Shri P.P. Chaudhary	Pali	Rajasthan	Affirmation	Hindi
35.	Shri Devaji Patel	Jalore	Rajasthan	Oath	Hindi
36.	Shri Arjunlal Meena	Udaipur (ST)	Rajasthan	Oath	Hindi
37.	Shri Kanakmal Katara	Banswara (ST)	Rajasthan	Oath	Hindi
38.	Shri Chandra Prakash Joshi	Chittorgarh	Rajasthan	Oath	Sanskrit
39.	Smt. Diya Kumari	Rajsamand	Rajasthan	Oath	Hindi
40.	Shri Subhash Chandra Baheria	Bhilwara	Rajasthan	Oath	Sanskrit
41.	Shri Om Birla	Kota	Rajasthan	Oath	Hindi
42.	Shri Dushyant Singh	Jhalawar-Baran	Rajasthan	Oath	Hindi
43.	Dr. Shashi Tharoor	Thiruvananthapuram	Kerala	Oath	English
44.	Shri Indra Hang Subba	Sikkim	Sikkim	Oath	Nepali
45.	Dr.K. Jayakumar	Tiruvallur (SC)	Tamil Nadu	Affirmation	Tamil
46.	Dr. Kalanidhi Veeraswamy	Chennai North	Tamil Nadu	Affirmation	Tamil
47.	Smt. T. Sumathy (A) Thamizhachi Thangapandian	Chennai South	Tamil Nadu	Affirmation	Tamil
48.	Shri Dayanidhi Maran	Chennai Central	Tamil Nadu	Affirmation	Tamil
49.	Shri Baalu T.R.	Sriperumbudur	Tamil Nadu	Affirmation	Tamil
50.	Shri Selvam G.	Kancheepuram (SC)	Tamil Nadu	Affirmation	Tamil
51.	Shri S. Jagathrakshakan	Arakkonam	Tamil Nadu	Affirmation	Tamil
52.	Dr. A. Chellakumar	Krishnagiri	Tamil Nadu	Oath	Tamil
53.	Shri Dnv. Senthilkumar S.	Dharmapuri	Tamil Nadu	Affirmation	Tamil
54.	Shri Annadurai C.N.	Tiruvannamalai	Tamil Nadu	Affirmation	Tamil

1	2	3	4	5	6
55.	Shri Vishnu Prasad M.K.	Arani	Tamil Nadu	Oath	Tamil
56.	Shri Ravikumar D.	Viluppuram (SC)	Tamil Nadu	Affirmation	Tamil
57.	Shri Gautham Sigamani Pon	Kallakurichi	Tamil Nadu	Affirmation	Tamil
58.	Shri Parthiban S.R.	Salem	Tamil Nadu	Affirmation	Tamil
59.	Shri Chinraj A.K.P.	Namakkal	Tamil Nadu	Affirmation	Tamil
60.	Shri Ganeshamurthi A.	Erode	Tamil Nadu	Affirmation	Tamil
61.	Shri Subbarayan K.	Tiruppur	Tamil Nadu	Affirmation	Tamil
62.	Shri Raja A.	Nilgiris (SC)	Tamil Nadu	Affirmation	Tamil
63.	Shri Natarajan P.R.	Coimbatore	Tamil Nadu	Affirmation	Tamil
64.	Shri Shanmuga Sundaram K.	Pollachi	Tamil Nadu	Affirmation	Tamil
65.	Shri Velusamy P.	Dindigul	Tamil Nadu	Affirmation	Tamil
66.	Smt. Jothimani S.	Karur	Tamil Nadu	Affirmation	Tamil
67.	Shri Thirunavukkarasar SU	Tiruchirappalli	Tamil Nadu	Oath	Tamil
68.	Dr. Paarivendhar T.R.	Peerambalur	Tamil Nadu	Affirmation	Tamil
69.	Shri T.R.V.S. Ramesh	Cuddalore	Tamil Nadu	Affirmation	Tamil
70.	Shri Thirumaavalavan Thol	Chidambaram (SC)	Tamil Nadu	Affirmation	Tamil
71.	Shri Ramalingam S.	Mayiladuthurai	Tamil Nadu	Affirmation	Tamil
72.	Shri Selvaraj M.	Nagapattinam (SC)	Tamil Nadu	Affirmation	Tamil
73.	Shri Palanimanickam S.S.	Thanjavur	Tamil Nadu	Affirmation	Tamil
74.	Shri Karti P. Chidambaram	Sivaganga	Tamil Nadu	Oath	Tamil
75.	Shri Venkatesan S.	Madurai	Tamil Nadu	Affirmation	Tamil
76.	Shri Raveendranath Kumar P.	Theni	Tamil Nadu	Oath	Tamil

1	2	3	4	5	6
77.	Shri Manickam Tagore B.	Virudhunagar	Tamil Nadu	Oath	Tamil
78.	Shri K. Navaskani	Ramanathapuram	Tamil Nadu	Oath	Tamil
79.	Smt. Kanimozhi	Thoothukkudi	Tamil Nadu	Affirmation	Tamil
80.	Karunanidhi Shri Dhanush M. Kumar	Tenkasi (SC)	Tamil Nadu	Affirmation	Tamil
81.	Shri Gnanathiraviam S.	Tirunelveli	Tamil Nadu	Affirmation	Tamil
82.	Shri Vasanthakumar H.	Kanniyakumari	Tamil Nadu	Oath	Tamil
83.	Shri Soyam Bapu Rao	Adilabad (ST)	Telangana	Oath	Telugu
84.	Shri Venkatesh Netha Borlakunta	Peddapalle (SC)	Telangana	Oath	Telugu
85.	Shri Bandi Sanjay Kumar	Karimnagar	Telangana	Oath	Telugu
86.	Shri Arvind Dharmapuri	Nizamabad	Telangana	Oath	English
87.	Shri B.B. Patil	Zahirabad	Telangana	Oath	Hindi
88.	Shri Kotha Prabhakar Reddy	Medak	Telangana	Oath	Telugu
89.	Shri Anumula Revanth Reddy	Malkajgiri	Telangana	Oath	Telugu
90.	Shri Asaduddin Owaisi	Hyderabad	Telangana	Oath	Urdu
91.	Dr. G. Ranjith Reddy	Chevella	Telangana	Oath	English
92.	Shri Manne Srinivas Reddy	Mahbubnagar	Telangana	Oath	English
93.	Shri Pothuganti Ramulu	Nagarkurnool (SC)	Telangana	Oath	Telugu
94.	Shri Uttam Kumar Reddy Nalamada	Nalgonda	Telangana	Oath	English
95.	Shri Komati Reddy Venkat Reddy	Bhongir	Telangana	Oath	Telugu
96.	Shri Dayakar Pasunoori	Warangal (SC)	Telangana	Oath	Telugu
97.	Smt. Kavitha Malothu	Mahabubabad (ST)	Telangana	Oath	Telugu
98.	Shri Nama Nageswr Rao	Khammam	Telangana	Oath	Telugu

1	2	3	4	5	6
99.	Smt. Pratima Bhoumik	Tripura West	Tripura	Affirmation	Bengali
100.	Shri Rebati Tripura	Tripura East (ST)	Tripura	Oath	Hindi
101.	Smt. Mala Rajya Laxmi Shah	Tehri Garhwal	Uttarakhand	Oath	English
102.	Shri Mulayam Singh Yadav	Mainpuri	Uttar Pradesh	Oath	Hindi
103.	Shri Rajendra Agarwal	Meerut	Uttar Pradesh	Oath	Sanskrit
104.	Shri Jagdambika Pal	Domariyaganj	Uttar Pradesh	Oath	Hindi

*(Lok Sabha adjourned at 1.20 P.M. and re-assembled at 2.20 P.M.)*

### **2.20 P.M.**

105.	Shri Tirath Singh Rawat	Garhwal	Uttarakhand	Oath	Sanskrit
106.	Shri Ajay Tamta	Almora (SC)	Uttarakhand	Oath	Hindi
107.	Shri Ajay Bhatt	Nainital-Udhamsingh Nagar	Uttarakhand	Oath	Sanskrit
108.	Smt. Kirron Kher	Chandigarh	Chandigarh	Oath	Hindi
109.	Shri Haji Fazlur Rehman	Saharanpur	Uttar Pradesh	Oath	Urdu
110.	Shri Pradeep Kumar	Kairana	Uttar Pradesh	Oath	Hindi
111.	Shri Malook Nagar	Bijnor	Uttar Pradesh	Oath	Hindi
112.	Shri Girish Chandra	Nagina (SC)	Uttar Pradesh	Oath	Hindi
113.	Dr. S.T. Hasan	Moradabad	Uttar Pradesh	Oath	Hindi
114.	Shri Mohammad Azam Khan	Rampur	Uttar Pradesh	Affirmation	Urdu
115.	Dr. Shafiqur Rehman Barq	Sambhal	Uttar Pradesh	Affirmation	Urdu
116.	Dr. Satyapal Singh	Baghpat	Uttar Pradesh	Oath	Sanskrit



117.	Shri Bhola Singh	Bulandshahr (SC)	Uttar Pradesh	Oath	Hindi
118.	Shri Satish Kumar Gautam	Aligarh	Uttar Pradesh	Oath	Hindi
119.	Shri Rajvir Diler	Hathras (SC)	Uttar Pradesh	Oath	Hindi
120.	Smt. Hema Malini	Mathura	Uttar Pradesh	Oath	Hindi
121.	Prof. S.P. Singh Baghel	Agra (SC)	Uttar Pradesh	Oath	Hindi
122.	Shri Rajkumar Chahar	Fatehpur Sikri	Uttar Pradesh	Oath	Hindi
123.	Dr. Chandra Sen Jadon	Firozabad	Uttar Pradesh	Oath	Hindi
124.	Shri Rajveer Singh (Raju Bhaiya)	Etah	Uttar Pradesh	Oath	Hindi
125.	Shri Kunwar Danish Ali	Amroha	Uttar Pradesh	Oath	English
126.	Dr. Sanghmitra Maurya	Badaun	Uttar Pradesh	Oath	Hindi
127.	Shri Dharmendra Kashyap	Aonla	Uttar Pradesh	Oath	Hindi
128.	Shri Feroze Varun Gandhi	Pilibhit	Uttar Pradesh	Oath	Hindi
129.	Shri Arun Kumar Sagar	Shahjahanpur (SC)	Uttar Pradesh	Oath	Hindi
130.	Shri Ajay Kumar	Kheri	Uttar Pradesh	Affirmation	Hindi
131.	Smt. Rekha Verma	Dhaurahra	Uttar Pradesh	Oath	Hindi
132.	Dr. Mahesh Sharma	Gautam Buddha Nagar	Uttar Pradesh	Oath	Hindi
133.	Shri Rajesh Verma	Sitapur	Uttar Pradesh	Oath	Hindi
134.	Shri Jai Prakash	Hardoi (SC)	Uttar Pradesh	Oath	Hindi
135.	Shri Ashok Kumar Rawat	Misrikh (SC)	Uttar Pradesh	Oath	Hindi
136.	Swami Sakshi Ji Maharaj	Unnao	Uttar Pradesh	Oath	Sanskrit
137.	Shri Kaushal Kishore	Mohanlalganj (SC)	Uttar Pradesh	Oath	Hindi
138.	Smt. Sonia Gandhi	Rae Bareli	Uttar Pradesh	Affirmation	Hindi

139.	Smt. Maneka Sanjay Gandhi	Sultanpur	Uttar Pradesh	Oath	Hindi
140.	Shri Sangam Lal Gupta	Pratapgarh	Uttar Pradesh	Oath	Hindi
141.	Shri Mukesh Rajput	Farrukhabad	Uttar Pradesh	Oath	Hindi
142.	Dr. Ram Shankar Katheria	Etawah (SC)	Uttar Pradesh	Oath	Hindi
143.	Shri Satyadev Pachauri	Kanpur	Uttar Pradesh	Oath	Hindi
144.	Shri Subrat Pathak	Kannauj	Uttar Pradesh	Oath	Hindi
145.	Shri Devendra Singh 'Bhole'	Akbarpur	Uttar Pradesh	Oath	Hindi
146.	Shri Bhanu Pratap Singh Verma	Jalaun (SC)	Uttar Pradesh	Oath	Hindi
147.	Shri Anurag Sharma	Jhansi	Uttar Pradesh	Oath	Hindi
148.	Kunwar Pushpendra Singh Chandel	Hamirpur	Uttar Pradesh	Oath	Sanskrit
149.	Shri R.K. Singh Patel	Banda	Uttar Pradesh	Oath	Hindi
150.	Shri Vinod Kumar Sonkar	Kaushambi (SC)	Uttar Pradesh	Oath	Hindi
151.	Smt. Keshari Devi Patel	Phulpur	Uttar Pradesh	Oath	Hindi
152.	Smt. Rita Bahuguna Joshi	Allahabad	Uttar Pradesh	Oath	Hindi
153.	Shri Upendra Singh Rawat	Barabanki (SC)	Uttar Pradesh	Oath	Hindi
154.	Shri Lallu Singh	Faizabad	Uttar Pradesh	Oath	Hindi
155.	Shri Ritesh Pandey	Ambedkar Nagar	Uttar Pradesh	Affirmation	Hindi
156.	Shri Akshaibar Lal	Bahraich (SC)	Uttar Pradesh	Oath	Hindi
157.	Shri Ram Shiromani	Shrawasti	Uttar Pradesh	Affirmation	Hindi
158.	Shri Kirti Vardhan Singh <i>alias</i> Raja Bhaiya	Gonda	Uttar Pradesh	Oath	Hindi
159.	Shri Harish Chandra <i>alias</i> Harish Dwivedi	Basti	Uttar Pradesh	Oath	Hindi

160.	Shri Praveen Kumar Nishad	Sant Kabir Nagar	Uttar Pradesh	Oath	Hindi
161.	Shri Pankaj Choudhary	Maharajganj	Uttar Pradesh	Oath	Hindi
162.	Shri Ravindra Shyamnarayan Shukla <i>alias</i> Ravi Kishan	Gorakhpur	Uttar Pradesh	Oath	Hindi
163.	Shri Vijay Kumar Dubey	Kushi Nagar	Uttar Pradesh	Oath	Hindi
164.	Shri Ramapati Ram Tripathi	Deoria	Uttar Pradesh	Oath	Hindi
165.	Shri Kamlesh Paswan	Bansgaon (SC)	Uttar Pradesh	Oath	Hindi
166.	Smt. Sangeeta Azad	Lalganj (SC)	Uttar Pradesh	Oath	Hindi
167.	Shri Akhilesh Yadav	Azamgarh	Uttar Pradesh	Oath	Hindi
168.	Shri Ravinder	Salempur	Uttar Pradesh	Oath	Hindi
169.	Shri Virendra Singh	Ballia	Uttar Pradesh	Oath	Sanskrit
170.	Shri Shyam Singh Yadav	Jaunpur	Uttar Pradesh	Affirmation	Hindi
171.	Shri Bholanath (B.P. Saroj)	Machhlishahr (SC)	Uttar Pradesh	Oath	Hindi
172.	Shri Afzal Ansari	Ghazipur	Uttar Pradesh	Affirmation	Hindi
173.	Shri Ramesh Chand	Bhadohi	Uttar Pradesh	Oath	Hindi
174.	Smt. Anupriya Patel	Mirzapur	Uttar Pradesh	Affirmation	Hindi
175.	Shri Pakauri Lal Kol	Robertsganj (SC)	Uttar Pradesh	Oath	Hindi
176.	Shri Nisith Pramanik	Coochbehar (SC)	West Bengal	Oath	Bengali
177.	Shri John Barla	Alipurduars (ST)	West Bengal	Oath	Hindi
178.	Dr. Jayanta Kumar Roy	Jalpaiguri (SC)	West Bengal	Oath	Bengali
179.	Shri Raju Bista	Darjeeling	West Bengal	Oath	Nepali
180.	Dr. Sukanta Majumdar	Balurghat	West Bengal	Oath	Sanskrit
181.	Shri Khagen Murmu	Maldaha Uttar	West Bengal	Oath	Bengali
182.	Shri Abu Hasem Khan Chowdhury (Dalu)	Maldaha Dakshin	West Bengal	Oath	English
183.	Shri Khalilur Rahaman	Jangipur	West Bengal	Affirmation	Bengali

184.	Shri Adhir Ranjan Chowdhury	Baharampur	West Bengal	Affirmation	Bengali
185.	Shri Abu Taher Khan	Murshidabad	West Bengal	Oath	Bengali
186.	Ms. Mahua Moitra	Krishnanagar	West Bengal	Oath	Bengali
187.	Shri Jagannath Sarkar	Ranaghat (SC)	West Bengal	Oath	Bengali
188.	Shri Shantanu Thakur	Bangaon (SC)	West Bengal	Oath	English
189.	Shri Arjun Singh	Barrackpur	West Bengal	Oath	Hindi
190.	Shri Sougata Ray	Dum Dum	West Bengal	Affirmation	Bengali
191.	Dr. Kakoli Ghoshdastidar	Barasat	West Bengal	Oath	Bengali
192.	Smt. Pratima Mondal	Jaynagar (SC)	West Bengal	Oath	Bengali
193.	Choudhury Mohan Jatua	Mathurapur (SC)	West Bengal	Oath	Bengali
194.	Shri Abhishek Banerjee	Diamond Harbour	West Bengal	Oath	Bengali
195.	Smt. Mala Roy	Kolkata Dakshin	West Bengal	Oath	Bengali
196.	Shri Bandyopadhyay Sudip	Kolkata Uttar	West Bengal	Oath	Bengali
197.	Shri Prasun Banerjee	Howrah	West Bengal	Oath	Bengali
198.	Smt. Sajda Ahmed	Uluberia	West Bengal	Oath	Bengali
199.	Shri Kalyan Banerjee	Sreerampur	West Bengal	Oath	Bengali
200.	Ms. Locket Chatterjee	Hooghly	West Bengal	Oath	Bengali
201.	Smt. Aparupa Poddar (Afrin Ali)	Arambag (SC)	West Bengal	Oath	Hindi
202.	Shri Adhikari Dibyendu	Tamluk	West Bengal	Oath	Bengali
203.	Shri Adhikari Sisir	Kanathi	West Bengal	Oath	Bengali
204.	Shri Adhikari Deepak (Dev)	Ghatal	West Bengal	Oath	English
205.	Shri Kunar Hembram	Jhargram (ST)	West Bengal	Affirmation	Santhali
206.	Shri Dilip Ghosh	Medinipur	West Bengal	Oath	Sanskrit
207.	Shri Jyotirmay Singh Mahato	Purulia	West Bengal	Oath	Hindi

208.	Dr. Subhas Sarkar	Bankura	West Bengal	Oath	Sanskrit
209.	Shri Khan Saumitra	Bishnupur (SC)	West Bengal	Oath	Hindi
210.	Shri Sunil Kumar Mondal	Bardhaman Purba (SC)	West Bengal	Affirmation	Bengali
211.	Shri S.S. Ahluwalia	Bardhaman-Durgapur	West Bengal	Oath	Sanskrit
212.	Shri Asit Kumar Mal	Bolpur (SC)	West Bengal	Oath	Bengali
213.	Smt. Satabdi Roy	Birbhum	West Bengal	Oath	Bengali
214.	Shri Ajay Kumar Mandal	Bhagalpur	Bihar	Oath	Hindi

**4.46 P.M.**

*(Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 19<sup>th</sup> June, 2019.)*

**SNEHLATA SHRIVASTAVA**  
**Secretary General**

# LOK SABHA

## BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, June 19, 2019/Jyaistha 29, 1941(Saka)

No. 3

11.00 A.M.

### 1. @Announcement by Minister of Parliamentary Affairs

The Minister of Parliamentary Affairs made an announcement regarding time barred notices of Motion for election of Speaker.

### 2. Oath or Affirmation

The following members took the oath or made the affirmation, signed the Roll of Members and took their seats in the House:-

Sl. No.	Name of Member	Constituency	State	Oath/ Affirmation	Language
1	2	3	4	5	6
1.	Shri Anubhav Mohanty	Kendrapara	Odisha	Oath	Odia
2.	&Shri Santosh Kumar	Purnia	Bihar	Oath	Hindi

11.04 A.M.

### 3. \*Observation by the Speaker *Pro tem* regarding receiving of notices of motion for election of the Speaker

@Original in Hindi, for details, please see the debate of the day

&At 12.49 P.M.

\* Original in Hindi, for details, please see the debate of the day.

**11.06 A.M.****4. Motions For Election of Speaker**

(i) Shri Narendra Modi moved the following motion :-

“That Shri Om Birla, a member of this House, be chosen as the Speaker of this House.”

Shri Raj Nath Singh seconded the motion.

(ii) Shri Amit Shah moved the following motion :-

“That Shri Om Birla, a member of this House, be chosen as the Speaker of this House.”

Shri Nitin Jairam Gadkari seconded the motion.

(iii) Shri Arjun Munda moved the following motion:-

“That Shri Om Birla, a member of this House, be chosen as the Speaker of this House.”

Dr. Ramesh Pokhriyal 'Nishank' seconded the motion.

(iv) Shri Arvind Ganpat Sawant moved the following motion :-

“That Shri Om Birla, a member of this House, be chosen as the Speaker of this House.”

Shri Vinayak Raut seconded the motion.

(v) Shri Pinaki Mishra moved the following motion:-

“That Shri Om Birla, a member of this House, be chosen as the Speaker of this House.”

Shri Achyutananda Samanta seconded the motion.

(vi) Shri Sukhbir Singh Badal moved the following motion :-

"That Shri Om Birla, a member of this House, be chosen as the Speaker of this House."

Shri Chirag Kumar Paswan seconded the motion.

(vii) Shri Rajiv Ranjan Singh *Alias* Lalan Singh moved the following motion :-

"That Shri Om Birla, a member of this House, be chosen as the Speaker of this House."

Smt. Anupriya Patel seconded the motion.

(viii) Dr. D.V. Sadananda Gowda moved the following motion :-

"That Shri Om Birla, a member of this House, be chosen as the Speaker of this House."

Shri P.V. Midhun Reddy seconded the motion.

(ix) Shri Pralhad Joshi moved the following motion :-

"That Shri Om Birla, a member of this House, be chosen as the Speaker of this House."

Shri P. Raveendranath Kumar seconded the motion.

(x) Shri Jayadev Galla moved the following motion :-

"That Shri Om Birla, a member of this House, be chosen as the Speaker of this House."

(xi) Shri Adhir Ranjan Chowdhury moved the following motion :-

"That Shri Om Birla, a member of this House, be chosen as the Speaker of this House."

Shri T.R. Baalu seconded the motion.



(xii) Shri T.R. Baalu moved the following motion :-

“That Shri Om Birla, a member of this House, be chosen as the Speaker of this House.”

Shri Adhir Ranjan Chowdhury seconded the motion.

(xiii) Shri Sudip Bandyopadhyay moved the following motion :-

“That Shri Om Birla, a member of this House, be chosen as the Speaker of this House.”

Shri Nama Nageshwar Rao seconded the motion.

The motion moved by Shri Narendra Modi and seconded by Shri Raj Nath Singh was unanimously adopted and Shri Om Birla was chosen as the Speaker.

The Prime Minister and leaders of some parties conducted Shri Om Birla to the Chair.

### **11.15 A.M.**

#### **5. Compliments to Speaker *Pro tem***

The Minister of Parliamentary Affairs, on behalf of the House, complimented the Speaker *Pro tem*, Panel of Chairpersons and Secretary General for the smooth conduct of business in Lok Sabha.

### **11.17 A.M.**

#### **6. Felicitations to the Speaker**

The following members offered felicitations to the Speaker:-

1. Shri Narendra Modi
2. Shri Adhir Ranjan Chowdhury
3. Shri T.R. Baalu
4. Shri Sudip Bandyopadhyay
5. Shri P.V. Midhun Reddy
6. Shri Arvind Ganpat Sawant
7. Shri Rajiv Ranjan Singh *alias* Lalan Singh

8. Shri Pinaki Mishra
9. Shri Shyam Singh Yadav
10. Shri Nama Nageshwara Rao
11. Shri Chirag Kumar Paswan
12. Smt. Supriya Sule
13. Dr. Farooq Abdullah
14. Shri P.K. Kunhalikutty
15. Shri K. Rammohan Naidu
16. Smt. Anupriya Patel
17. Shri Asaduddin Owaisi
18. Shri Sukhbir Singh Badal
19. Shri P. Raveendranath Kumar
20. Shri Hanuman Beniwal
21. Shri N.K. Premachandran
22. Shri Ramdas Athawale
23. Shri Mohanbhai Delkar
24. Shri Thomas Chazhikadan
25. Shri Naba Kumar Sarania
26. Shri P.R. Natarajan
27. Shri K. Subbarayan

The Speaker in his reply thanked the Members.

#### **12.40 P.M.**

#### **7. Introduction of Ministers**

The Prime Minister introduced the Members of the Union Council of Ministers.

#### **12.50 P.M.**

*(Lok Sabha adjourned till half-an-hour after the Address by the President on Thursday, the 20<sup>th</sup> June, 2019.)*

**SNEHLATA SHRIVASTAVA**  
**Secretary General**

# LOK SABHA

## BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, June 20, 2019/Jyaistha 30, 1941(Saka)

No. 4

**12.45 P.M.**

### **1. President's Address-Laid on the Table**

Secretary-General laid on the Table a copy each of the Hindi and English versions of the President's Address delivered on the 20<sup>th</sup> June, 2019.

**12.46 P.M.**

### **2. \*Announcement by the Speaker**

The Speaker made an announcement regarding tabling of notices of amendments on President's Address.

### **3. Paper laid on the Table**

The Minister of State in the Ministry of Parliamentary Affairs and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) laid a copy each of the following Ordinances (Hindi and English versions) under article 123 (2) (a) of the Constitution on the Table :-

- (1) The Muslim Women (Protection of Rights on Marriage) Second Ordinance, 2019 (No. 4 of 2019) promulgated by the President on 21<sup>st</sup> February, 2019.
- (2) The Indian Medical Council (Amendment) Second Ordinance, 2019 (No. 5 of 2019) promulgated by the President on 21<sup>st</sup> February, 2019.

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\*Original in Hindi, for details, please see the debate of the day.

- (3) The Companies (Amendment) Second Ordinance, 2019 (No. 6 of 2019) promulgated by the President on 21<sup>st</sup> February, 2019.
- (4) The Banning of Unregulated Deposit Schemes Ordinance, 2019 (No. 7 of 2019) promulgated by the President on 21<sup>st</sup> February, 2019.
- (5) The Jammu and Kashmir Reservation (Amendment) Ordinance, 2019 (No. 8 of 2019) promulgated by the President on 1<sup>st</sup> March, 2019.
- (6) The Aadhaar and Other Laws (Amendment) Ordinance, 2019 (No. 9 of 2019) promulgated by the President on 2<sup>nd</sup> March, 2019.
- (7) The New Delhi International Arbitration Centre Ordinance, 2019 (No. 10 of 2019) promulgated by the President on 2<sup>nd</sup> March, 2019.
- (8) The Homoeopathy Central Council (Amendment) Ordinance, 2019 (No. 11 of 2019) promulgated by the President on 2<sup>nd</sup> March, 2019.
- (9) The Special Economic Zones (Amendment) Ordinance, 2019 (No. 12 of 2019) promulgated by the President on 2<sup>nd</sup> March, 2019.
- (10) The Central Educational Institutions (Reservation in Teachers' Cadre) Ordinance, 2019 (No. 13 of 2019) promulgated by the President on 7<sup>th</sup> March, 2019.

**12.46 P.M.**

*(Lok Sabha adjourned till 11.00 A.M. on Friday, the 21<sup>st</sup> June, 2019.)*

**SNEHLATA SHRIVASTAVA**  
**Secretary General**

# LOK SABHA

## BULLETIN – PART I

(Brief Record of Proceedings)

Friday, June 21, 2019/Jyaistha 31, 1941(Saka)

No. 5

**11.00 A.M.**

### **1. Starred Questions**

Starred Question Nos. 1, 2 and 4–7 were orally answered. Member in whose name Starred Question No. 3 was listed was absent. However, Minister concerned laid the reply on the Table. Supplementary Questions to Starred Question No. 3 were asked by the members. Replies to Starred Question Nos. 8–20 were laid on the Table.

### **2. Unstarred Questions**

Replies to Unstarred Question Nos. 1–19, 21–65, 67–113 and 115–191 were laid on the Table. Unstarred Question Nos. 20, 66 and 114 were deleted due to appointment of Shri Om Birla as the Hon'ble Speaker.

**12.01 P.M.**

### **3. Reference by the Speaker**

The Speaker made reference on the occasion of International Yoga Day.

### **4. Assent to Bills**

Secretary-General laid on the Table the following 4 Bills passed by the Houses of Parliament during the Seventeenth Session of the Sixteenth Lok Sabha and assented to by the President since a report was last made to the House on the 4<sup>th</sup> February, 2019:-

1. The Appropriation Bill, 2019;
2. The Appropriation (Vote on Account) Bill, 2019;
3. The Personal Laws (Amendment) Bill, 2019; and
4. The Finance Bill, 2019.

## **12.05 P.M.**

### **5. Panel of Chairpersons**

The Speaker announced that he had, under Rule 9 of the Rules of Procedure and Conduct of Business in Lok Sabha, nominated the following members as the Members of the Panel of Chairpersons :-

- (1) Smt. Rama Devi
- (2) Dr. Kirit P. Solanki
- (3) Shri Rajendra Agarwal
- (4) Smt. Meenakashi Lekhi

### **6. Motion for Election of four Members to the Central Silk Board**

Smt. Smriti Zubin Irani moved the following motion:-

“That in pursuance of clause (c) of sub-section (3) of section 4 of the Central Silk Board Act, 1948, the members of this House do proceed to elect, in such manner, as the Speaker may direct, four members from amongst themselves to serve as members of the Central Silk Board subject to the other provisions of the said Act and rules made thereunder.”

The motion was adopted.

## **7. Statement by Minister of State in the Ministry of Parliamentary Affairs**

The Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) made a statement regarding Government Business during the week commencing Monday, the 24<sup>th</sup> June, 2019.

## **8. Government Bill – Introduced**

*The Muslim Women (Protection of Rights on Marriage) Bill, 2019*

Shri Ravi Shankar Prasad sought leave of the House to introduce the Muslim Women (Protection of Rights on Marriage) Bill, 2019.

Dr. Shashi Tharoor, Shri N.K. Premachandran and Shri Asaduddin Owaisi opposed the introduction of the Bill and sought clarifications from the Minister.

The Minister of Law and Justice, Minister of Communications and Minister of Electronics and Information Technology (Shri Ravi Shankar Prasad) replied to the clarificatory questions asked by the Members.

On the motion, the House divided: Ayes 185; Noes 74; Abstention 06. Accordingly, the motion was adopted and the Bill was introduced.

## **9. Statement regarding Ordinance–Laid on the Table**

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Muslim Women (Protection of Rights on Marriage) Second Ordinance, 2019 (No. 4 of 2019) was laid on the Table.

**1.24 P.M.**

## **10. Government Bill–Introduced**

*The Homoeopathy Central Council (Amendment) Bill, 2019*

## **11. Statement regarding Ordinance—Laid on the Table**

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Homoeopathy Central Council (Amendment) Ordinance, 2019 (No. 11 of 2019) was laid on the Table.

**\*2.30 P.M.**

## **12. Oath by Member**

Shri Prajwal Revanna, member representing Hassan Parliamentary Constituency of Karnataka took oath in Kannada, signed the Roll of Members and took his seat in the House.

*(Lok Sabha adjourned at 2.41 P.M. and re-assembled at 3.43 P.M.)*

**3.43 P.M.**

## **13. Private Members' Bills – Introduced**

1. The Sabrimala Sreedharma Sastha Temple (Special Provisions) Bill, 2019 by Shri N. K. Premachandran, M.P.
2. The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Amendment) Bill, 2019 (Amendment of section 31) by Shri N.K. Premachandran, M.P.
3. The Mahatma Gandhi National Rural Employment Guarantee (Amendment) Bill, 2019 (Amendment of section 3, etc.)  
by Shri N.K. Premachandran, M.P.
4. The Employees' State Insurance (Amendment) Bill, 2019 (Amendment of section 1, etc.) by Shri N.K. Premachandran, M.P.

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\*From 1.25 P.M. to 2.41 P.M., Members raised matters of urgent public importance.



5. The Prevetion of Female Infanticide Bill, 2019 by Shri Adhir Ranjan Chowdhury, M.P.
6. The Old Age Pension and Rehabilitation Bill, 2019 by Shri Adhir Ranjan Chowdhury, M.P.
7. The Prohibition and Eradication of Ragging Bill, 2019 by Shri Adhir Ranjan Chowdhury, M.P.
8. The Agricultural Workers (Employment, Conditions of Service and Welfare) Bill, 2019 by Shri Adhir Ranjan Chowdhury, M.P.
9. The Compulsory Voting Bill, 2019 by Shri Janardan Singh 'Sigrival', M.P.
10. The Constitution (Amendment) Bill, 2019 (Amendment of Eighth Schedule) by Shri Janardan Singh 'Sigrival', M.P.
11. The High Court at Patna (Establishment of a Permanent Bench at Maharajganj) Bill, 2019 by Shri Janardan Singh 'Sigrival', M.P.
12. The Poor and Destitute Agricultural Workers (Welfare) Bill, 2019 by Shri Janardan Singh 'Sigrival', M.P.
13. The Cow Protection Bill, 2019 by Shri Nishikant Dubey, M.P.
14. The Right of Children to Free and Compulsory Education (Amendment) Bill, 2019 (Amendment of section 2, etc.) by Shri Nishikant Dubey, M.P.
15. The Tribal Children and Lactating Women in Jharkhand and other States (Removal of Hunger, Malnutrition and Prevention of Starvation Deaths) Bill, 2019 by Shri Nishikant Dubey, M.P.
16. The Constitution (Amendment) Bill, 2019 (Insertion of new article 370A) by Shri Nishikant Dubey, M.P.
17. The Indian Penal Code (Amendment) Bill, 2019 (Substitution of new section for section 304A) by Shri Shrirang Appa Barne, M.P.
18. The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2019 (Amendment of the Schedule) by Shri Shrirang Appa Barne, M.P.

19. The Clinical Establishments (Registration and Regulation) Amendment Bill, 2019 (Amendment of section 12, etc.) by Shri Shrirang Appa Barne, M.P.
20. The Compulsory Physical Fitness of Children Through Sports in Schools and Development of Sports Infrastructure Bill, 2019 by Shri Shrirang Appa Barne, M.P.
21. The Stray Cows (Protection and Control) Board Bill, 2019 by Shri Kunwar Pushpendra Singh Chandel, M.P.
22. The Promotion and Protection of Intangible Cultural Heritage Bill, 2019 by Shri Kunwar Pushpendra Singh Chandel, M.P.
23. The Bundelkhand Regiment Bill, 2019 by Shri Kunwar Pushpendra Singh Chandel, M.P.
24. The Central Sanskrit University Bill, 2019 by Shri Kunwar Pushpendra Singh Chandel, M.P.
25. The Mega Projects (Timely Completion) Bill, 2019 by Shri Sunil Kumar Singh, M.P.
26. The Population (Stabilization and Planning) Bill, 2019 by Shri Sunil Kumar Singh, M.P.
27. The Victims of Natural Calamities (Rehabilitation and Financial Assistance) Bill, 2019 by Shri Sunil Kumar Singh, M.P.
28. The River (Conservation and Elimination of Pollution) Bill, 2019 by Shri Sunil Kumar Singh, M.P.
29. The Official Government Meetings and Functions (Prohibition on Serving Non-Vegetarian Food) Bill, 2019 by Shri Parvesh Sahib Singh, M.P.
30. The Emblems and Names (Prevention of Improper Use) Amendment Bill, 2019 (Amendment of the Schedule) by Shri Parvesh Sahib Singh, M.P.

**4.05 P.M.****14. Private Members' Resolution –Under Consideration**

The Chair made the following announcement:-

"Hon'ble members, before I call Shri Kunwar Pushpendra Singh Chandel to move his private member's resolution regarding construction of canals through Ken-Betwa river linking project to overcome the problem of water scarcity and stray cows in the Bundelkhand region, the time for discussion on this resolution has to be allotted by the House. If the House agrees, two hours may be allotted for discussion on the resolution."

The House agreed.

Thereafter, Shri Kunwar Pushpendra Singh Chandel moved the following resolution:-

"Having regard to the fact that due to scarcity of water and unavailability of fodder for cattle in the Bundelkhand region of the State of Uttar Pradesh, the people of the region are forced to leave their cows to graze in the open, which is popularly known as '*Anna Pratha*', and which causes damage to the standing crops, this House urges upon the Government to take steps to construct a network of canals from the proposed Ken-Betwa river-linking project in order to inter-connect and replenish the dams and ponds to overcome the problem of water scarcity and practice of *Anna Pratha* in the region."

The following members took part in the debate:-

1. Shri Nishikant Dubey
2. Shri Nihal Chand
3. Shri Mukesh Rajput
4. Shri Bhanu Pratap Singh Verma (speech unfinished)

The discussion was not concluded.

**6.00 P.M.**

*(Lok Sabha adjourned till 11.00 A.M. on Monday, the 24<sup>th</sup> June, 2019.)*

**SNEHLATA SHRIVASTAVA**  
**Secretary General**

# LOK SABHA

## BULLETIN – PART I

(Brief Record of Proceedings)

Monday, June 24, 2019/Ashadha 3, 1941(Saka)

No. 6

**11.00 A.M.**

### 1. Starred Questions

Starred Question Nos. 21–29 were orally answered. Replies to Starred Question Nos. 30–40 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 192–212, 214–281, 283–355 and 357–421 were laid on the Table. Unstarred Question Nos. 213, 282 and 356 were deleted due to appointment of Shri Om Birla as the Hon'ble Speaker.

**12.02 P.M.**

### 3. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Labour and Employment (Shri Santosh Kumar Gangwar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Dattopant Thengadi National Board for Workers Education and Development (Erstwhile-Central Board for Workers Education), Nagpur, for the year 2016-2017, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dattopant Thengadi National Board for Workers Education and Development (Erstwhile-Central Board for Workers Education), Nagpur, for the year 2016-2017.
- (2) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (1) above.

(2) The Minister of State in the Ministry of Finance; Minister of State in the Ministry of Corporate Affairs (Shri Anurag Singh Thakur) laid on the Table :-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 8A of the Customs Tariff Act, 1975:-

- (i) G.S.R.124(E) published in Gazette of India dated 16<sup>th</sup> February, 2019 together with an explanatory memorandum amending the First Schedule to the Customs Tariff Act, 1975 to increase the Basic Customs Duty to 200% on imports of all goods, originating in, or exported from Islamic Republic of Pakistan into India by creating new tariff item 9806 00 00 in chapter 98 of the said First schedule and classifying all goods imported from Islamic Republic of Pakistan under this tariff item.
- (ii) G.S.R.424(E) published in Gazette of India dated 15<sup>th</sup> June, 2019 together with an explanatory memorandum seeking to increase the tariff rate on lentils, boric acid and laboratory reagents by amending First Schedule to the Customs Tariff Act, 1975 under emergency powers of the Central Government.
- (iii) G.S.R.97(E) published in Gazette of India dated 7<sup>th</sup> February, 2019, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of 'Non-Plasticized Industrial Grade Nitrocellulose Damped in Isopropyl Alcohol having Nitrogen content in the range of 10.7% to 12.2%' originating in or exported from Brazil, Indonesia and Thailand, in pursuance of final findings investigation by the Designated Authority.
- (iv) G.S.R.103(E) published in Gazette of India dated 12<sup>th</sup> February, 2019, together with an explanatory memorandum making certain amendments in the Notification No. 61/2015-Customs (ADD) dated 11<sup>th</sup> December, 2015.

- (v) G.S.R.104(E) published in Gazette of India dated 12<sup>th</sup> February, 2019, together with an explanatory memorandum making certain amendments in the Notification No. 52/2017-Customs (ADD) dated 24<sup>th</sup> October, 2017.
- (vi) G.S.R.105(E) published in Gazette of India dated 12<sup>th</sup> February, 2019, together with an explanatory memorandum levying definitive anti-dumping duty on import of "High Tenacity Polyester yarn (HPTY)" originating from China PR for a period of five years. The amendment seeking to amend Sr. Nos. 1 and 2 of the duty table to change the name of the exporter "Hyosung Corporation", to "Hysosung Advance Materials Corporation (HAMC)" and the name of the exporter "Zhejiang Guxiandao Industrial Fibre Co., Ltd." to "Zhejiang Guxiandao Polyester Dope Dyed yarn Co., Ltd", respectively.
- (vii) G.S.R.106(E) published in Gazette of India dated 12<sup>th</sup> February, 2019, together with an explanatory memorandum rescinding Notification No. 11/2013-Cus., (ADD) dated 16<sup>th</sup> May, 2013.
- (viii) G.S.R.156(E) published in Gazette of India dated 26<sup>th</sup> February, 2019, together with an explanatory memorandum seeking to levy definitive anti-dumping duty for a period of five years from the date of notification, on the imports of "Textured Tempered Coated and Uncoated Glass with a minimum of 90.5% transmission having thickness not exceeding 4.2 mm (including tolerance of 0.2 mm) and where at least one dimension exceeds 1500 mm, whether coated or uncoated" originating in or exported from Malaysia.
- (ix) G.S.R.219(E) published in Gazette of India dated 14<sup>th</sup> March, 2019, together with an explanatory memorandum seeking to prescribe provisional assessment for 'Saturated Fatty Alcohols' when exported by M/s PT. energy Sejahtera Mas (producer) Indonesia through M/s

Singapore Cespa Pte Ltd. (exporter/trader) Singapore and imported into India in pursuance with New Shipper Review initiated by the Designated Authority.

- (x) G.S.R.237(E) published in Gazette of India dated 25<sup>th</sup> March, 2019, together with an explanatory memorandum seeking to impose anti-dumping duty on 'Acetone' originating in or exported from European Union, Singapore, South Africa and United States of America for a period of five years in pursuance of sunset review final findings investigation by the Designated authority.
- (xi) G.S.R.272(E) published in Gazette of India dated 29<sup>th</sup> March, 2019, together with an explanatory memorandum seeking to impose definitive anti-dumping duty imports of 'Ethylene Vinyl Acetate (EVA) sheet for Solar Module' from China PR, Malaysia, Saudi Arabia, South Korea and Thailand for five years, in pursuance of final findings investigation by the Designated Authority.
- (xii) G.S.R.295(E) published in Gazette of India dated 9<sup>th</sup> April, 2019, together with an explanatory memorandum regarding Sunset Review (SSR) investigation concerning imports of "Cast Aluminium Alloy Wheels or Alloy road Wheels (ARW) used in Motor Vehicles, whether or not attached with their accessories, of a size in diameters ranging from 12 inches to 24 inches" originating in or exported from China PR, Korea RP and Thailand.
- (xiii) G.S.R.296(E) published in Gazette of India dated 9<sup>th</sup> April, 2019, together with an explanatory memorandum regarding Sunset Review (SSR) investigation concerning imports of "Cast Aluminium Alloy Wheels or Alloy road Wheels (ARW) used in Motor Vehicles, whether or not attached with their accessories, of a size in diameters ranging from 12 inches to 24 inches" originating in or exported from China PR, Korea RP and Thailand.

- (xiv) G.S.R.299(E) published in Gazette of India dated 10<sup>th</sup> April, 2019, together with an explanatory memorandum extending the levy of definitive anti-dumping duty imports of 'ductile iron pipes' originating in or exported from China PR up to and inclusive of the 9<sup>th</sup> May 2019.
- (xv) G.S.R.309(E) published in Gazette of India dated 16<sup>th</sup> April, 2019, together with an explanatory memorandum seeking to rescind notification No. 39/2018-customs (ADD) dated 20<sup>th</sup> August, 2018.
- (xvi) G.S.R.346(E) published in Gazette of India dated 3<sup>rd</sup> May, 2019, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of 'Saccharin' originating in or exported from Indonesia, in pursuance of final findings investigation by the Designated Authority.
- (xvii) G.S.R.352(E) published in Gazette of India dated 9<sup>th</sup> May, 2019, together with an explanatory memorandum extending the levy of definitive anti- dumping duty imports of 'Ductile iron pipes' originating in or exported from China PR upto and inclusive of the 23<sup>rd</sup> June 2019.
- (xviii) G.S.R.415(E) published in Gazette of India dated 10<sup>th</sup> June, 2019, together with an explanatory memorandum seeking to extend the levy of anti-dumping duty till 24.06.2019, imposed vide notification No. 26/2013- Customs (ADD) dated the 28<sup>th</sup> October, 2013 and extended by notification No. 39/2018-Customs (ADD) dated 20<sup>th</sup> August 2018, on imports of 'Paracetamol', originating in or exporting from China PR, in pursuance of order of Hon'ble High Court of Gujarat dated 09.05.2019, in the matter of Special Civil Application No. 5278/2019.
- (xix) G.S.R.416(E) published in Gazette of India dated 11<sup>th</sup> June, 2019, together with an explanatory memorandum seeking extend the levy



of anti-dumping duty on imports of 'Poly Vinyl Chloride (Resin) Suspension Grade', originating in, or exported from China PR, Thailand and USA at the specified rates upto and inclusive of the 12<sup>th</sup> August, 2019, in pursuance of the review initiated by the Designated Authority.

(2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) G.S.R.425(E) published in Gazette of India dated 15<sup>th</sup> June, 2019 together with an explanatory memorandum making certain amendments in the Notification No. 50/2017-Cus., dated 30<sup>th</sup> June, 2017.
- (ii) G.S.R.155(E) published in Gazette of India dated 26<sup>th</sup> February, 2019 together with an explanatory memorandum seeking to extend the implementation date of increased custom duty on specified 29 items, if imported from United States , from the 2<sup>nd</sup> March, 2019 to the 1<sup>st</sup> April, 2019.
- (iii) G.S.R.220(E) published in Gazette of India dated 15<sup>th</sup> March, 2019 together with an explanatory memorandum seeking to amend notification No. 152/2009-Customs dated 31.12.2009.
- (iv) G.S.R.245(E) published in Gazette of India dated 28<sup>th</sup> March, 2019 together with an explanatory memorandum seeking to further amend Notification No. 69/2011-customs dated 29.07.2011.
- (v) G.S.R.247(E) published in Gazette of India dated 29<sup>th</sup> March, 2019 together with an explanatory memorandum seeking to extend the implementation date of increased custom duty on specified 29 items, if imported from United States, from the 1<sup>st</sup> April, 2019 to the 2<sup>nd</sup> May, 2019.

- (vi) G.S.R.302(E) published in Gazette of India dated 11<sup>th</sup> April, 2019 together with an explanatory memorandum seeking to amend notification No. 39/96-Customs dated 23.07.1996.
  - (vii) G.S.R.334(E) published in Gazette of India dated 26<sup>th</sup> April, 2019 together with an explanatory memorandum seeking to further amend notification No. 50/2017-Customs dated 30.06.2017.
  - (viii) G.S.R.344(E) published in Gazette of India dated 1<sup>st</sup> May, 2019 together with an explanatory memorandum seeking to extend the implementation date of increased custom duty on specified 29 items, if imported from United States, from the 2<sup>nd</sup> May, 2019 to the 16<sup>th</sup> May, 2019.
  - (ix) G.S.R.361(E) published in Gazette of India dated 14<sup>th</sup> May, 2019 together with an explanatory memorandum seeking to extend the implementation date of increased custom duty on specified 29 items, if imported from United States, from the 16<sup>th</sup> May, 2019 to the 16<sup>th</sup> June, 2019.
- (3) A copy each of the following Notifications (Hindi and English versions) under Section 166 of the Central Goods and Service Tax Act, 2017:-
- (i) G.S.R.62(E) published in Gazette of India dated 29<sup>th</sup> January, 2019, together with an explanatory memorandum seeking to bring into force the Central Goods and Service Tax (Amendment) Act, 2018.
  - (ii) The Central Goods and Service Tax (Amendment) Rules, 2019 published in Notification No. G.S.R.63(E) in Gazette of India dated 29<sup>th</sup> January, 2019, together with an explanatory memorandum.
  - (iii) G.S.R.64(E) published in Gazette of India dated 29<sup>th</sup> January, 2019, together with an explanatory memorandum seeking to amend Notification No. 2/2017-Central Tax dated 19<sup>th</sup> June, 2017.

- (iv) G.S.R.65(E) published in Gazette of India dated 29<sup>th</sup> January, 2019, together with an explanatory memorandum seeking to amend Notification No. 8/2017-Central Tax dated 27<sup>th</sup> June, 2017.
- (v) G.S.R.66(E) published in Gazette of India dated 29<sup>th</sup> January, 2019, together with an explanatory memorandum seeking to amend Notification No. 65/2017-Central Tax (Rate) dated 15<sup>th</sup> November, 2017.
- (vi) G.S.R.70(E) published in Gazette of India dated 29<sup>th</sup> January, 2019, together with an explanatory memorandum rescinding Notification No. 08/2017-Central Tax (Rate) dated 28<sup>th</sup> June, 2017 in view of bringing into effect the amendments (regarding RCM on supplies by unregistered persons) in the GST Acts.
- (vii) G.S.R.79(E) published in Gazette of India dated 31<sup>st</sup> January, 2019, together with an explanatory memorandum seeking to extend the due date for furnishing of form GSTR-7 for the months of October, 2018 till 28.02.2019.
- (viii) G.S.R.101(E) published in Gazette of India dated 8<sup>th</sup> February, 2019, together with an explanatory memorandum seeking to extend the due date for furnishing of form GSTR-7 for the months of January, 2019 to 28.02.2019.
- (ix) G.S.R.136(E) published in Gazette of India dated 20<sup>th</sup> February, 2019, together with an explanatory memorandum seeking to extend the due date for furnishing of form GSTR-3B for the months of January, 2019 to 28.02.2019 for registered persons having principal place of business in the state of J&K and 22.02.2019 for the rest of the states.
- (x) G.S.R.193(E) published in Gazette of India dated 7<sup>th</sup> March, 2019, together with an explanatory memorandum seeking to prescribe the due dates for furnishing of FORM GSTR-1 for those taxpayers with

aggregate turnover upto Rs. 1.5 crores for the months of April, May and June, 2019.

- (xi) G.S.R.194(E) published in Gazette of India dated 7<sup>th</sup> March, 2019, together with an explanatory memorandum seeking to prescribe the due dates for furnishing of FORM GSTR-1 for those taxpayers with aggregate turnover of more than Rs. 1.5 crores for the months of April, May and June, 2019.
- (xii) G.S.R.195(E) published in Gazette of India dated 7<sup>th</sup> March, 2019, together with an explanatory memorandum seeking to prescribe the due dates for furnishing of FORM GSTR-3B for the months of April, May and June, 2019.
- (xiii) G.S.R.196(E) published in Gazette of India dated 7<sup>th</sup> March, 2019, together with an explanatory memorandum extending the limit of threshold of aggregate turnover for availing Composition Scheme under Section 10 of the CGST Act, 2017 to Rs. 1.5 crores.
- (xiv) G.S.R.242(E) published in Gazette of India dated 28<sup>th</sup> March, 2019, together with an explanatory memorandum extending the due date for furnishing of FORM GST ITC-04 for the period July 2017 to March 2019 till 30<sup>th</sup> June, 2019.
- (xv) The Central Goods and Service Tax (Second Amendment) Rules, 2019 published in Notification No. G.S.R.249(E) in Gazette of India dated 29<sup>th</sup> March, 2019, together with an explanatory memorandum.
- (xvi) G.S.R.300(E) published in Gazette of India dated 10<sup>th</sup> April, 2019, together with an explanatory memorandum seeking to extend the due date for furnishing of form GSTR-1 for taxpayers having aggregate turnover more than Rs. 1.5 crores for the month of March, 2019 from 11.04.2019 to 13.04.2019.
- (xvii) G.S.R.301(E) published in Gazette of India dated 10<sup>th</sup> April, 2019, together with an explanatory memorandum seeking to extend the

due date for furnishing FORM GSTR-7 for the month of March, 2019 from 10.04.2019 to 12.04.2019.

- (xviii) G.S.R.320(E) published in Gazette of India dated 22<sup>nd</sup> April, 2019, together with an explanatory memorandum seeking to extend the due date for furnishing of returns in form GSTR-3B for the month of March, 2019 for three days (i.e. from 20.04.2019 to 23.04.2019).
- (xix) The Central Goods and Service Tax (Third Amendment) Rules, 2019 published in Notification No. G.S.R.321(E) published in Gazette of India dated 23<sup>rd</sup> April, 2019, together with an explanatory memorandum.
- (xx) G.S.R.322(E) published in Gazette of India dated 23<sup>rd</sup> April, 2019, together with an explanatory memorandum seeking to notify procedure for quarterly tax payment and annual filing of return for taxpayers availing the benefit of Notification No. 02/2019-Central Tax (Rate) dated the 7<sup>th</sup> March, 2019.
- (xxi) G.S.R.323(E) published in Gazette of India dated 23<sup>rd</sup> April, 2019, together with an explanatory memorandum seeking to notify the provisions of rule 138E of the CGST Rules *w.e.f.* 21<sup>st</sup> June, 2019.
- (xxii) G.S.R.358(E) published in Gazette of India dated 11<sup>th</sup> May, 2019, together with an explanatory memorandum seeking to extend the due date for furnishing form GSTR-1 for taxpayers having aggregate turnover more than Rs. 1.5 crores for the month of April, 2019 for registered persons in specified districts of Odisha till 10.06.2019.
- (xxiii) G.S.R.359(E) published in Gazette of India dated 11<sup>th</sup> May, 2019, together with an explanatory memorandum seeking to extend the due date for furnishing form GSTR-3B for the month of April, 2019 for registered persons in specified districts of Odisha till 20.06.2019.

- (xxiv) The Central Goods and Service Tax (Removal of Difficulties) Order, 2019 published in Notification No. S.O.635(E) in Gazette of India dated 1<sup>st</sup> February, 2019.
- (xxv) The Central Goods and Service Tax (Second Removal of Difficulties) Order, 2019 published in Notification No. S.O.634(E) in Gazette of India dated 1<sup>st</sup> February, 2019.
- (xxvi) The Central Goods and Service Tax (Fifth Removal of Difficulties) Order, 2019 published in Notification No. S.O.1626(E) in Gazette of India dated 23<sup>rd</sup> April, 2019.
- (xxvii) G.S.R.189(E) published in Gazette of India dated 7<sup>th</sup> March, 2019, together with an explanatory memorandum seeking to provide composition scheme with a tax rate of 6% for supplier of services having annual turnover in preceding year upto Rs 50 Lakhs.
- (xxviii) G.S.R.190(E) published in Gazette of India dated 7<sup>th</sup> March, 2019, together with an explanatory memorandum seeking to exempt from registration any person engaged in exclusive supply of goods and whose aggregate turnover in the financial year does not exceed Rs 40 lakhs.
- (xxix) G.S.R.1218(E) published in Gazette of India dated 8<sup>th</sup> March, 2019, together with an explanatory memorandum seeking to enable a registered person paying tax under Notification No. 2/2019- Central Tax (Rate) dated 07.03.2019 to issue a bill of supply instead of tax invoice.
- (xxx) G.S.R.250(E) published in Gazette of India dated 29<sup>th</sup> March, 2019, together with an explanatory memorandum seeking to amend notification No. 11/2017-Central Tax (Rate) so as to change CGST rates on supply of construction services in respect of affordable apartments and non-affordable apartments as recommended by

Goods and Services Tax Council in its 34<sup>th</sup> meeting held on 19<sup>th</sup> March 2019.

- (xxxix) G.S.R.251(E) published in Gazette of India dated 29<sup>th</sup> March, 2019, together with an explanatory memorandum seeking to amend notification No. 12/2017-Central Tax (Rate) so as to exempt supply of service by way of transfer of development rights, FSI (including additional FSI), long term lease of land (against upfront payment in the form of premium, salami, development charges etc.) as recommended by goods and Services Tax Council in its 34<sup>th</sup> meeting held on 19<sup>th</sup> March 2019.
- (xxxii) G.S.R.252(E) published in Gazette of India dated 29<sup>th</sup> March, 2019, together with an explanatory memorandum seeking to amend notification No. 13/2017-Central Tax (Rate) so as to specify services by way of transfer of development rights, FSI, Long term lease of land (against consideration in the form of upfront amount called as premium, salami, cost, price, development charges or by any other name) under Reverse Charge Mechanism (RCM) as recommended by Goods and Services Tax Council in its 34<sup>th</sup> meeting held on 19<sup>th</sup> March 2019
- (xxxiii) G.S.R.253(E) published in Gazette of India dated 29<sup>th</sup> March, 2019, together with an explanatory memorandum seeking to shift the date on which liability to pay tax on supply of transfer of development rights, FSI and long term lease shall arise to the date of issuance of completion certificate for the real estate project under section 148 of CGST Act as recommended by Goods and Services Tax Council in its 34<sup>th</sup> meeting held on 19<sup>th</sup> March 2019.
- (xxxiv) G.S.R.254(E) published in Gazette of India dated 29<sup>th</sup> March, 2019, together with an explanatory memorandum seeking to notify supply of goods and services to be taxed under Reverse Charge

Mechanism (RCM) under sub-section (4) of section 9 of CGST Act, when received by promoter of a real estate project from an unregistered supplier as recommended by Goods and Services Tax Council in its 34<sup>th</sup> meeting held on 19<sup>th</sup> March 2019.

- (xxxv) G.S.R.255(E) published in Gazette of India dated 29<sup>th</sup> March, 2019, together with an explanatory memorandum seeking to amend notification No. 1/2017-Central Tax (Rate) so as to charge CGST on supply of certain goods (any goods other than capital goods and cement falling under chapter heading 2523 in the first schedule to the Customs Tariff Act, 1975) @ 18% as recommended by Goods and Services Tax Council in its 34<sup>th</sup> meeting held on 19<sup>th</sup> March 2019.
- (xxxvi) G.S.R.1492(E) published in Gazette of India dated 29<sup>th</sup> March, 2019, together with an explanatory memorandum seeking to remove difficulties by exercising the powers conferred by section 172 of the CGST Act, 2017, in order to determine the attributable credit for taxable and exempt supplies in case of supply of services covered by clause (b) of paragraph 5 of Schedule II of the CGST Act, on the basis of the area of the construction of the complex, building, civil structure or a part thereof.
- (xxxvii) G.S.R.268(E) published in Gazette of India dated 29<sup>th</sup> March, 2019, together with an explanatory memorandum seeking to amend notification No. 02/2019-Central Tax (Rate) so as to extend rules applicable to composition levy under Section 10 of CGST Act to persons opting to pay tax under notification No. 2/2019- Central Tax (Rate).
- (xxxviii) G.S.R.354(E) published in Gazette of India dated 10<sup>th</sup> May, 2019, together with an explanatory memorandum seeking to amend notification No. 11/2017 - Central Tax (Rate) so as to extend the



last date for exercising the option by promoters/ builders to pay tax on construction of apartments at the old effective GTST rates of 12% 8% with ITC, for 10 days from 10<sup>th</sup> May, 2019 to 20<sup>th</sup> May, 2019.

(4) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the Integrated Goods and Service Tax Act, 2017:-

- (i) G.S.R.67(E) published in Gazette of India dated 29<sup>th</sup> January, 2019, together with an explanatory memorandum seeking to bring into force the IGST (Amendment) Act, 2018.
- (ii) G.S.R.68(E) published in Gazette of India dated 29<sup>th</sup> January, 2019, together with an explanatory memorandum seeking to amend Notification No. 7/2017-Integrated Tax dated 14.09.2017.
- (iii) G.S.R.69(E) published in Gazette of India dated 29<sup>th</sup> January, 2019, together with an explanatory memorandum seeking to amend Notification No. 10/2017-Integrated Tax dated 13.10.2017.
- (iv) G.S.R.86(E) published in Gazette of India dated 4<sup>th</sup> February, 2019, together with an explanatory memorandum seeking to rescind Sl. No. 10D of Notification No. 09/2017-Integrated Tax (Rate) dated 28.06.2017 in relation to exempt of IGST on supply of services having place of supply in Nepal or Bhutan, against payment of Indian rupees.
- (v) G.S.R.256(E) published in Gazette of India dated 29<sup>th</sup> March, 2019, together with an explanatory memorandum seeking to amend notification No. 8/2017-Integrated Tax (Rate) dated 28<sup>th</sup> June, 2019.
- (vi) G.S.R.257(E) published in Gazette of India dated 29<sup>th</sup> March, 2019, together with an explanatory memorandum seeking to

amend notification No. 9/2017-Integrated Tax (Rate) dated 28<sup>th</sup> June, 2019.

- (vii) G.S.R.258(E) published in Gazette of India dated 29<sup>th</sup> March, 2019, together with an explanatory memorandum seeking to amend notification No. 10/2017-Integrated Tax (Rate) dated 28<sup>th</sup> June, 2019.
- (viii) G.S.R.259(E) published in Gazette of India dated 29<sup>th</sup> March, 2019, together with an explanatory memorandum seeking to shift the date on which liability to pay tax on supply of transfer of development rights, FSI and long term lease shall arise to the date of issuance of completion certificate for the real estate project under section 148 of CGST Act read with section 20 of the IGST Act, 2017 as recommended by GST Council.
- (ix) G.S.R.260(E) published in Gazette of India dated 29<sup>th</sup> March, 2019, together with an explanatory memorandum seeking to notify supply of goods and services to be taxed under Reverse Charge mechanism (RCM) under sub-section (4) of section 5 of IGST Act, when received by promoter of a real estate project from an unregistered supplier as recommended by Goods and Services Tax Council in its 34<sup>th</sup> meeting held on 19<sup>th</sup> March 2019.
- (x) G.S.R.261(E) published in Gazette of India dated 29<sup>th</sup> March, 2019, together with an explanatory memorandum seeking to amend notification No. 1/2017-Integrated Tax (Rate) dated 28<sup>th</sup> June, 2019.
- (xi) G.S.R.355(E) published in Gazette of India dated 10<sup>th</sup> May, 2019, together with an explanatory memorandum seeking to amend notification No. 8/2017-Integrated Tax (Rate) dated 10<sup>th</sup> May, 2019.

(5) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the Union Territory Goods and Service Tax Act, 2017:-

- (i) G.S.R.71(E) published in Gazette of India dated 29<sup>th</sup> January, 2019, together with an explanatory memorandum rescinding Notification No. 8/2017-Union Territory Tax (Rate) dated 28.06.2017.
- (ii) The Union Territory Goods and Services Tax (Removal of Difficulties) Order, 2019 published in Notification No. S.O.636(E) in Gazette of India dated 1<sup>st</sup> February, 2019.
- (iii) G.S.R.191(E) published in Gazette of India dated 7<sup>th</sup> March, 2019, together with an explanatory memorandum seeking to provide composition scheme with a tax rate of 6% for supplier of services having annual turnover in preceding year upto Rs. 50 lakhs.
- (iv) G.S.R.192(E) published in Gazette of India dated 7<sup>th</sup> March, 2019, together with an explanatory memorandum seeking to exempt from registration any person engaged in exclusive supply of goods and whose aggregate turnover in the financial year does not exceed Rs 40 lakhs.
- (v) G.S.R.1219(E) published in Gazette of India dated 8<sup>th</sup> March, 2019, together with an explanatory memorandum seeking to enable a registered person paying tax under Notification No. 2/2019- Union Territory Tax (Rate) dated 07.03.2019 to issue a bill of supply instead of tax invoice.
- (vi) G.S.R.262(E) published in Gazette of India dated 29<sup>th</sup> March, 2019, together with an explanatory memorandum seeking to amend notification No. 11/2017- Union Territory Tax (Rate) dated 28<sup>th</sup> June, 2019.
- (vii) G.S.R.263(E) published in Gazette of India dated 29<sup>th</sup> March, 2019, together with an explanatory memorandum seeking to amend

notification No. 12/2017- Union Territory Tax (Rate) dated 28<sup>th</sup> June, 2019.

- (viii) G.S.R.264(E) published in Gazette of India dated 29<sup>th</sup> March, 2019, together with an explanatory memorandum seeking to amend notification No. 13/2017- Union Territory Tax (Rate) dated 28<sup>th</sup> June, 2019.
- (ix) G.S.R.265(E) published in Gazette of India dated 29<sup>th</sup> March, 2019, together with an explanatory memorandum seeking to shift the date on which liability to pay tax on supply of transfer of development rights, FSI and long term lease shall arise to the date of issuance of completion certificate for the real estate project under section 148 of CGST Act read with clause (xxvii) of section 21 of the Union Territory Goods and Services Tax Council in its 34<sup>th</sup> meeting held on 19<sup>th</sup> March 2019.
- (x) G.S.R.266(E) published in Gazette of India dated 29<sup>th</sup> March, 2019, together with an explanatory memorandum seeking to notify supply of goods and services to be taxed under Reverse Charge Mechanism (RCM) under sub-section (4) of section 7 of UTGST Act, when received by promoter of a real estate project from an unregistered supplier as recommended by Goods and Services Tax Council in its 34<sup>th</sup> meeting held on 19<sup>th</sup> March 2019.
- (xi) G.S.R.267(E) published in Gazette of India dated 29<sup>th</sup> March, 2019, together with an explanatory memorandum seeking to amend notification No. 1/2017-Union Territory Tax (Rate) dated 28<sup>th</sup> June, 2019.
- (xii) G.S.R.1493(E) published in Gazette of India dated 29<sup>th</sup> March, 2019, together with an explanatory memorandum seeking to remove difficulties by exercising the powers conferred by section 26 of the UTGST Act, 2017, in order to determine the attributable credit for

taxable and exempt supplies in case of supply of services covered by clause (b) of paragraph 5 of Schedule II of the CGST Act, on the basis of the area of the construction of the complex, building, civil structure or a part thereof.

- (xiii) G.S.R.269(E) published in Gazette of India dated 29<sup>th</sup> March, 2019, together with an explanatory memorandum seeking to amend notification No. 02/2019 – Union Territory Tax (Rate) dated 7<sup>th</sup> March, 2019.
- (xiv) G.S.R.356(E) published in Gazette of India dated 10<sup>th</sup> May, 2019, together with an explanatory memorandum seeking to amend notification No. 11/2017 – Union Territory Tax (Rate) dated 28<sup>th</sup> June, 2019.

(6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (a)
  - (i) Review by the Government of the working of the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders), Kolkata, for the Quarter ended 31.12.2018.
  - (ii) Liquidator's Report on the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders), Kolkata, for the Quarter ended 31.12.2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b)
  - (i) Review by the Government of the working of the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders), Kolkata, for the Quarter ended 31.03.2019.
  - (ii) Liquidator's Report on the Industrial Investment Bank of India

Limited (Voluntary winding up of IIBI to the Equity shareholders), Kolkata, for the Quarter ended 31.03.2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(7) A copy of the Indirect Tax Dispute Resolution Scheme Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R. 564(E) in Gazette of India dated 31<sup>st</sup> May, 2016 under Finance Act, 2016, together with an explanatory memorandum.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) A copy each of the following Notifications (Hindi and English versions) under Section 27 of the Insurance Regulatory and Development Authority Act, 1999:-

(i) Notification No. F. No. IRDAI/IAC/4/155/2019 published in Gazette of India dated 20<sup>th</sup> May, 2019 regarding "Extension of Term of Office of Members of the Insurance Advisory Committee" (effective from 25.05.2019, extending the term of office upto 24.07.2019).

(ii) The Insurance Regulatory and Development Authority of India (Appointed Actuary)(Amendment) Regulations, 2019 published in Notification No. F. No. IRDA/Reg/5/156/2019 in Gazette of India dated 20<sup>th</sup> May, 2019.

(10) A copy of the State Bank of India Employees' Pension Fund (Amendment) Regulations, 2019 (Hindi and English versions) published in Notification No. HR/PPG/PA/19-20/122 in Gazette of India dated 1<sup>st</sup> June, 2019 under sub-section (4) of Section 50 of the State Bank of India Act, 1955.

(11) A copy of the General Insurance (Employees') Pension Amendment Scheme, 2019 (Hindi and English versions) published in Notification No. S.O.1627(E) in Gazette of India dated 23<sup>rd</sup> April, 2019 under sub-section (5) of Section 17A of the General Insurance Business (Nationalisation) Act, 1972.

(12) A copy each of the following notifications (Hindi and English versions) under sub-section (3) of Section 48 of the Life Insurance Corporation Act, 1956:-

- (i) The Life Insurance Corporation of India (Recruitment of Apprentice Development Officers) (Amendment) Regulations, 2019 published in Notification No. F. No. S-11011/17/2017-Ins.I in Gazette of India dated 2<sup>nd</sup> March, 2019.
- (ii) The Life Insurance Corporation of India Class I Officers (Revision of Terms and Conditions of Service) Amendment Rules, 2019 published in Notification No. G.S.R.402(E) in Gazette of India dated 3<sup>rd</sup> June, 2019.
- (iii) The Life Insurance Corporation of India Development Officers (Revision of Terms and Conditions of Service) Amendment Rules, 2019 published in Notification No. G.S.R.403(E) in Gazette of India dated 3<sup>rd</sup> June, 2019.
- (iv) The Life Insurance Corporation of India Class III and Class IV Employees (Revision of Terms and Conditions of Service) Amendment Rules, 2019 published in Notification No. G.S.R.404(E) in Gazette of India dated 3<sup>rd</sup> June, 2019.
- (v) The Life Insurance Corporation of India (Employees) Pension (Amendment) Rules, 2019 published in Notification No. G.S.R.324(E) in Gazette of India dated 23<sup>rd</sup> April, 2019.

(13) A copy of the Notification No. F. No. IRDAI/RI/3/154/2019 (Hindi and English versions) published in Gazette of India dated 8<sup>th</sup> April, 2019 notifying the Insurance Regulatory and Development Authority of India notification on Obligatory cessions of sum insured on each General Insurance policy to be reinsured with the Indian Re-insurer(s) during the financial year 2019-20 and terms and conditions thereof dated 4<sup>th</sup> April, 2019 notified in the Gazette of India on 8.4.2019.

(14) A copy of the Draft Notification No. F. No. 17/61/2016-CL-V (Hindi and English versions) directing that the provisions of Sections 460 of the Companies Act, 2013 (18 of 2013), shall apply to a Limited Liability Partnership from the date of publication of the notification in the Official Gazette under sub-section (2) of Section 67 of the Limited Liability Partnership Act, 2008.

(15) A copy of the Report (Hindi and English versions) of National Housing Bank on Trend and Progress of Housing in India 2018.

The Minister of State in the Ministry of Human Resource Development; Minister of State in the Ministry of Communications; Minister of State in the Ministry of Electronics and Information Technology (Shri Dhotre Sanjay Shamrao) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Pondicherry University, Puducherry, for the year 2017-2018.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Pondicherry University, Puducherry, for the year 2017-2018, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pondicherry University, Puducherry, for the year 2017-2018.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of South Bihar, Patna, for the year 2017-2018, alongwith Audited Accounts.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of South Bihar, Patna, for the year 2017-2018.



- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Annual Accounts (Hindi and English versions) of the Rajiv Gandhi University, Rono Hills, for the year 2017-2018, together with Audit Report thereon.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

#### **4. Report of Standing Committee on Finance**

Secretary General laid the 73rd Report\* on the subject 'Status of Unaccounted Income / Wealth both Inside and Outside the Country - A Critical Analysis (A Preliminary Report)' (Hindi and English versions) of the Standing Committee on Finance.

#### **5. Report of Committee on Welfare of Other Backward Classes**

Secretary General laid 21<sup>st</sup> Report\$ (Hindi and English versions) of the Committee on Welfare of Other Backward Classes on 'Rationalisation of Creamy Layer in Employment for OBCs in Services and Posts under the control of Government of India including Union Territories, PSUs etc.' pertaining to the Ministry of Social Justice and Empowerment.

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\* The Report was presented to Hon'ble Speaker (16th Lok Sabha) on 28th March, 2019 under Direction 71 A of the Directions by the Speaker, Lok Sabha when the House was not in Session and the Speaker was pleased to order the printing, publication and circulation of the Report under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

\$ The Report was presented to Hon'ble Speaker (16<sup>th</sup> Lok Sabha) on 9<sup>th</sup> March, 2019 under Direction 71A of the Directions by the Speaker, Lok Sabha when the House was not in Session and the Speaker was pleased to order the printing, publication and circulation of the Report under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

## **6. Motions for Elections to Committees**

(i) Shri Arjun Ram Meghwal on behalf of Shri Pralhad Joshi moved the following motion :-

“That the members of this House do proceed to elect, in the manner required by sub-rule (1) of the Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from amongst themselves to serve as members of the Committee on Estimates for the term ending on the 30<sup>th</sup> April, 2020.”

The motion was adopted.

(ii) Shri Arjun Ram Meghwal on behalf of Shri Pralhad Joshi moved the following motion :-

“That the members of this House do proceed to elect, in the manner required by sub-rule (1) of the Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from amongst themselves to serve as members of the Committee on Public Accounts for the term ending on the 30<sup>th</sup> April, 2020.”

The motion was adopted.

(iii) Shri Arjun Ram Meghwal on behalf of Shri Pralhad Joshi moved the following motion :-

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha for being associated with the Committee on Public Accounts of the House for the term ending on the 30<sup>th</sup> April, 2020 and do communicate to this House the names of the members so nominated by Rajya Sabha.”

The motion was adopted.

- (iv) Shri Arjun Ram Meghwal on behalf of Shri Pralhad Joshi moved the following motion :-

“That the members of this House do proceed to elect, in the manner required by sub-rule (1) of the Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from amongst themselves to serve as members of the Committee on Public Undertakings for the term ending on the 30<sup>th</sup> April, 2020.”

The motion was adopted.

- (v) Shri Arjun Ram Meghwal on behalf of Shri Pralhad Joshi moved the following motion -

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha for being associated with the Committee on Public Undertakings of the House for the term ending on the 30<sup>th</sup> April, 2020 and do communicate to this House the names of the members so nominated by Rajya Sabha.”

The motion was adopted.

- (vi) Shri Arjun Ram Meghwal on behalf of Shri Pralhad Joshi moved the following motion :-

“That the members of this House do proceed to elect, in the manner required by sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty members from amongst themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the term ending on the 30<sup>th</sup> April, 2020.”

The motion was adopted.

(vii) Shri Arjun Ram Meghwal on behalf of Shri Pralhad Joshi moved the following motion:-

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha for being associated with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term ending on the 30<sup>th</sup> April, 2020 and do communicate to this House the names of the members so nominated by Rajya Sabha.”

The motion was adopted.

## **7. Motion for Election to Committee on Welfare of Other Backward Classes**

Shri Arjun Ram Meghwal on behalf of Shri Pralhad Joshi moved the following motion:-

- “(1) (a) That a Committee of both the Houses, to be called the Committee on Welfare of Other Backward Classes (OBCs) be constituted, consisting of thirty members, twenty from Lok Sabha and ten from Rajya Sabha, to be elected in accordance with the system of proportional representation by means of the single transferable vote;
- (b) That a Minister shall not be eligible for election as a Member of the Committee and that if a Member after his election to the Committee is appointed a Minister, he shall cease to be a Member thereof from the date of such appointment;
- (c) That the Chairperson of the Committee shall be appointed by the Speaker from amongst the Members of the Committee;
- (2) That the functions of the Committee shall be:-
- (i) To consider the reports submitted by the National Commission for Backward Classes under article 338B of the Constitution and to report to

- both the Houses as to the measures that should be taken by the Union Government in respect of matters within the purview of the Union Government including the Administrations of the Union Territories;
- (ii) To report to both the Houses on the action taken by the Union Government and the Administrations of the Union Territories on the measures proposed by the Committee;
  - (iii) To examine the measures taken by the Union Government to secure due representation of the Other Backward Classes, particularly the Most Backward Classes, in services and posts under its control (including appointments in the public sector undertakings, statutory and semi-Government Bodies and in the Union Territories) having regard to the provisions of the Constitution;
  - (iv) To report to both the Houses on the working of the welfare programmes for the Other Backward Classes in the Union Territories;
  - (v) To consider generally and to report to both the Houses on all matters concerning the welfare of the Other Backward Classes which fall within the purview of Union Government including the Administrations of Union Territories; and
  - (vi) To examine such matters as may be deemed fit by the Committee or are specifically referred to it by the House or the Speaker.
- (3) That the members of the Committee shall hold office for a period of one year from the date of the first meeting of the Committee which shall be reconstituted thereafter for one year at a time according to the procedure described in para (1) above;
- (4) That in order to constitute a sitting of the Committee, the quorum shall be ten;
- (5) That in all other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

(6) That this House do recommend to the Rajya Sabha that the Rajya Sabha do join in the Committee and communicate to this House the names of Members elected from amongst the Members of the Rajya Sabha to the Committee as mentioned above”.

The motion was adopted.

### **12.12 P.M.**

#### **8. Government Bill – Introduced**

*The Jammu and Kashmir Reservation (Amendment) Bill, 2019*

#### **9. Statement Regarding Ordinance – Laid on the Table**

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Jammu and Kashmir Reservation (Amendment) Ordinance, 2019 (No. 8 of 2019) was laid on the Table.

### **12.14 P.M.**

#### **10. Government Bill – Introduced**

*The Aadhaar and Other Laws (Amendment) Bill, 2019*

Shri N.K. Premachandran opposed the introduction of the Bill and sought clarification from the Minister.

The Minister of Law and Justice, Minister of Communications and Minister of Electronics and Information Technology (Shri Ravi Shankar Prasad) replied to the clarificatory question asked by the Member.

Thereafter, the motion was adopted and the Bill was introduced.

**11. Statement Regarding Ordinance – Laid on the Table**

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Aadhaar and Other Laws (Amendment) Ordinance, 2019 (No. 9 of 2019) was laid on the table.

**12. Government Bill – Introduced**

*The Special Economic Zones (Amendment) Bill, 2019.*

**13. Statement Regarding Ordinance – Laid on the Table**

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Special Economic Zones (Amendment) Ordinance, 2019 (No. 12 of 2019) was laid on the Table.

**12.23 P.M.****14. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Ramdas C. Tadas regarding water-shortage and inter-linking of rivers in Wardha parliamentary constituency, Maharashtra.
- (2) Shri Bhagirath Chaudhary regarding need to provide rail link between Merta and Pushkar in Rajasthan.
- (3) Shri Sunil Kumar Singh regarding setting up of a steel plant in Chatra parliamentary constituency, Jharkhand.
- (4) Shri Bidyut Baran Mahato regarding need to establish Institute of Automotive Research Association of India in Adityapur in Jamshedpur parliamentary constituency, Jharkhand.

- (5) Shri Bhanu Pratap Singh Verma regarding need to confer legitimate civil rights to people belonging to Valmiki community in Jammu & Kashmir.
- (6) Dr. Nishikant Dubey regarding inclusion of Khetauri, Ghatwal-Ghatwar and others in the list of Scheduled Tribes.
- (7) Shri L.S. Tejasvi Surya regarding need to improve intra city mobility infrastructure in Bengaluru.
- (8) Shri Kunwar Pushpendra Singh Chandel regarding need to construct ROB on level crossings on NH 76 & 86 in Hamirpur parliamentary constituency, Uttar Pradesh.
- (9) Shri Rahul Kaswan regarding need to improve ground water level and green cover in Churu parliamentary constituency, Rajasthan.
- (10) Dr. (Prof.) Kirit P. Solanki regarding filling up of vacant posts under reserved categories in Railways.
- (11) Dr. Virendra Kumar regarding need to set up separate Ministry for senior citizens.
- (12) Shri Ganesh Singh regarding need to develop Ramayana tourist circuit in Satna, Madhya Pradesh.
- (13) Shri Devji M. Patel regarding need to fix Minimum support Price of Milk in the country.
- (14) Shri Janardan Singh Sigriwal regarding need to construct Kendriya Vidyalaya building in Maharajganj parliamentary constituency, Bihar.
- (15) Shri Rajiv Pratap Rudy regarding need to expedite construction work on National Highway No. 19 in Bihar.
- (16) Shri (Adv) Adoor Prakash regarding widening of Kazhakkuttam-Kadambattukonam stretch and construction of Attingal Bypass on National Highway No. 66 in Kerala.
- (17) Shri Adhir Ranjan Chowdhury regarding need to expedite construction work on National Highway No. 34 in West Bengal.



- (18) Shri Anto Antony regarding introduction of a bill to overrule the judgement of Hon'ble Supreme Court on Sabarimala issue.
- (19) Prof. Sougata Ray regarding violence in West Bengal.
- (20) Shri A. Ganeshamurthi regarding socio-environmental impact caused by Power Transmission Projects.
- (21) Shri Kaushalendra Kumar regarding need to rejuvenate old railway bridges on Bakhtiyarpur-Rajgir railway section in Bihar.
- (22) Smt. Supriya Sadanand Sule regarding need to address water scarcity in Maharashtra.
- (23) Shri Mohammad Azam Khan regarding eradication of Acute Encephalitis Syndrome in the country.
- (24) Shri M. Selvaraj regarding various railway related issues pertaining to Nagapattinam Parliamentary Constituency of Tamil Nadu.
- (25) Shri N. K. Premachandran regarding electrification of Kollam-Punalur-Schenkotta railway line.

**12.23 P.M.**

**15. Motion of Thanks on the President's Address**

Time Allotted: 10 Hrs.  
Time Taken: 7 Hrs. 37 Mts.  
Balance: 2 Hrs. 23 Mts.

Shri Pratap Chandra Sarangi moved the following motion :-

"That an Address be presented to the President in the following terms:-

'That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on June 20, 2019'."

Dr. Heena Gavit seconded the motion.

**1.46 P.M.**

Thereafter, the Speaker made an Announcement\* on the Amendments to the Motion of Thanks on the President's Address.

One Hundred Ninety Seven (1-87, 89-98, 103-132, 252-302, 319-337) Amendments were moved.

**1.47 P.M.**

The following members took part in the debate:-

1. Shri Adhir Ranjan Chowdhury
2. Shri T.R. Baalu
3. Prof. Sougata Ray
4. Shri P.V. Midhun Reddy
5. Shri Vinayak Raut
6. Shri Rajiv Ranjan Singh *alias* Lalan Singh
7. Shri Pinaki Mishra
8. Kunwar Danish Ali
9. Shri Nama Nageshwar Rao

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\*Original in Hindi, for details, please see the debate of the day.

10. Dr. Amol Ramsing Kolhe
11. Dr. Kirit P. Solanki
12. Shri P.K. Kunhalikutty
13. Shri Ganesh Singh
14. Adv. A.M. Arif
15. Shri Ram Kripal Yadav
16. Shri P. Raveendranath Kumar
17. Shri Dharambir Singh
18. Shri Mohammad Azam Khan
19. Shri M. Selvaraj
20. Shri Asaduddin Owaisi
21. Shri Yephthomi Tokheho
22. Smt. Rita Bahuguna Joshi
23. Shri Balubhau *alias* Suresh Narayan Dhanorkar

The discussion was not concluded.

**8.00 P.M.**

*(Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 25<sup>th</sup> June, 2019.)*

**SNEHLATA SHRIVASTAVA**  
**Secretary General**

# LOK SABHA

## BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, June 25, 2019/Ashadha 4, 1941(Saka)

No. 7

**11.00 A.M.**

### 1. Oath or Affirmation

The following members took the oath, signed the Roll of Members and took their seats in the House:-

Sl. No.	Name of Member	Constituency	State	Oath/ Affirmation	Language
1	2	3	4	5	6
1.	Ms. Nusrat Jahan Ruhi	Basirhat	West Bengal	Oath	Bengali
2.	Ms. Mimi Chakraborty	Jadavpur	West Bengal	Oath	Bengali

**11.03 A.M.**

### 2. Starred Questions

Starred Question Nos. 41–48 were orally answered. Member in whose name Starred Question No. 47 was listed was absent. However, Minister concerned laid the reply on the Table. Supplementary Question to Starred Question No. 47 was asked by a member. Replies to Starred Question Nos.49–60 were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Question Nos. 422–444, 446–533, 535–628 and 630–651 were laid on the Table. Unstarred Question Nos. 445, 534 and

629 were deleted due to appointment of Shri Om Birla as the Hon'ble Speaker.

## **12.00 P.M.**

### **4. Papers laid on the Table**

The Minister of State in the Ministry of Home Affairs (Shri G. Kishan Reddy) on behalf of the Minister of Home Affairs (Shri Amit Shah) laid on the Table a copy of the Foreign Contribution (Regulation) Amendment Rules, 2019 (Hindi and English versions) published in Notification No. G.S.R.199(E) in Gazette of India dated 7<sup>th</sup> March, 2019 under Section 49 of the Foreign Contribution (Regulation) Act, 2010.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution (Shri Danve Raosaheb Dadarao) laid on the Table a copy of the Notification No. S.O.1226(E) published in Gazette of India dated 8<sup>th</sup> March, 2019 making certain amendments in the Notification No. S.O.371(E) dated 8<sup>th</sup> February, 2017 under Section 55 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Parshottam Rupala) on behalf of the Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Kailash Choudhary) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 2018-2019.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Agricultural Research, New Delhi, for the year 2018-2019.

## **5. Motion for Election of two Members to the Rajghat Samadhi Committee**

Shri Hardeep Singh Puri moved the following motion :-

“That in pursuance of clause (d) of sub-section (1) of Section 4 of the Rajghat Samadhi Act, 1951, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Rajghat Samadhi Committee for the term commencing from the date of notification by the Government, subject to the other provisions of the said Act.”

The motion was adopted.

### **12.03 P.M.**

## **6. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Smt. Raksha Nikhil Khadse regarding need to appoint DST INSPIRE faculty.
- (2) Shri Pankaj Chowdhary regarding need to establish a Kendriya Vidyalaya in Maharajganj district, Uttar Pradesh.
- (3) Shri Ajay Kumar Misra 'Teni' regarding need to fill up the vacant posts (Official Language) in Central Secretariat Official Language Service.
- (4) Shri Sushil Kumar Singh regarding water shortage in Aurangabad and Gaya districts of Bihar.
- (5) Dr. Manoj Rajoria regarding need to accord approval to Eastern Rajasthan Canal Project submitted by Government of Rajasthan.

- (6) Shri Sudhakar Tukaram Shrangre regarding need to provide drinking water in Latur parliamentary constituency, Maharashtra.
- (7) Shri Ajay Nishad regarding need to provide adequate medical facilities to tackle Japanese Encephalitis disease in Muzaffarpur district and its adjoining areas in Bihar.
- (8) Shri Parvesh Sahib Singh regarding air pollution in Delhi.
- (9) Shri Ram Kripal Yadav regarding need to take necessary measures to deal with water scarcity in Pataliputra parliamentary constituency, Bihar.
- (10) Shri Ashok Kumar Rawat regarding providing better railway services in Misrikh parliamentary constituency, Uttar Pradesh.
- (11) Shri Nitesh Ganga Deb regarding need to set up a Bench of Odisha High Court at Sambalpur.
- (12) Shri Gopal Chinayya Shetty regarding need to amend Press Council Act, 1978.
- (13) Dr. Subhash Sarkar regarding construction of a dam in Bankura parliamentary constituency, West Bengal.
- (14) Shri Ravindra Shyamnarayan Shukla *alias* Ravi Kishan need to establish a Government Girls' College in Gorakhpur, Uttar Pradesh.
- (15) Shri Upendra Singh Rawat regarding need to take flood control measures in Barabanki parliamentary constituency, Uttar Pradesh.
- (16) Shri Kapil Moreshwar Patil regarding need to appoint Ayush doctors under Ayushman Bharat Yojana.
- (17) Shri Jugal Kishore Sharma regarding need to widen Joriya-Pulanlwa road in Jammu & Kashmir.
- (18) Shri Su. Thirunavukkarasar regarding modernisation of Trichy International Airport in Tamil Nadu.
- (19) Shri Kodikunnil Suresh regarding implementation of river Pampa Protection Plan in Kerala.

- (20) Shri Manicka Tagore regarding need to accord International Airport status to Madurai Airport in Tamil Nadu.
- (21) Smt. Sajda Ahmed regarding need to sanction road-under-bridge/subway at Bauria Railway Station in West Bengal
- (22) Smt. Aparupa Poddar regarding construction of Bolondi Halt Railway Station in West Bengal.
- (23) Shri Gajanan C. Kirtikar regarding need to regularise the services of 133 contractual workers of the Central Institute of Fisheries Education, Mumbai.
- (24) Shri Giridhari Yadav regarding need to provide drinking water in Banka district, Bihar.
- (25) Shri K. Navas Kani regarding development of tourism infrastructure in Rameswaram, Tamil Nadu.
- (26) Shri Naba Kumar Sarania regarding need to provide Scheduled Tribe status to certain communities of Assam.



**12.04 P.M.****7. Motion of Thanks on the President's Address – Adopted**

Time Taken: 13 Hrs. 47 Mts.

Further consideration of the following motion moved by Shri Pratap Chandra Sarangi and seconded by Dr. Heena Gavit on 24<sup>th</sup> June, 2019, namely:-

"That an Address be presented to the President in the following terms:-

'That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on June 20, 2019'."

The following members took part in the debate:-

1. Shri Dayanidhi Maran
2. Smt. Hema Malini
- 3\* Shri Dilip Saikia
- 4\* Shri Bhartruhari Mahtab
- 5\* Smt. Supriya Sule
- 6\* Ms. Sangeeta Azad
- 7\* Shri Vishnu Dayal Ram
- 8\* Smt. Darshana Vikram Jardosh
- 9\* Shri K. Navaskani
- 10\* Shri Parvatagouda Chandanagouda Gaddigoudar
- 11\* Shri Parbatbhai Savabhai Patel
- 12\* Shri Nishikant Dubey
- 13\* Shri D.K. Suresh

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\*Written speeches were laid on the Table.

- 14\* Shri Mitesh Rameshbhai Patel(Bakabhai)
- 15\* Smt. Ranjanben Bhatt
- 16\* Shri Ravindra Shyamnarayan Shukla *alias* Ravi Kishan
- 17\* Shri Jashvantsinh Sumanbhai Bhabhor
- 18\* Shri Kaushalendra Kumar
19. Shri Jayadev Galla
- 20\* Shri Sangam Lal Gupta
- 21\* Shri Naranbhai Bhikhabhai Kachhadiya
22. Shri P.C. Mohan
- 23\* Shri Bidyut Baran Mahato
- 24\* Shri Shrirang Appa Chandu Barne
- 25\* Shri Ajay Kumar Misra 'Teni'
26. Shri Chirag Kumar Paswan
- 27\* Shri Nalin Kumar Kateel
- 28\* Shri Ashok Mahadeorao Nete
29. Smt. Mahua Moitra
- 30\* Smt. Rekha Verma
- 31\* Shri P.P. Chaudhary
32. Shri Dilip Ghosh
- 33\* Shri Kapil Moreshwar Patil
- 34\* Smt. Aparupa Poddar (Afrin Ali)
35. Shri Magunta Sreenivasulu Reddy
- 36\* Smt. Locket Chatterjee
37. Shri Tejasvi Surya
- 38\* Shri Shardaben Anilbhai Patel
- 39\* Dr. D. Ravikumar
- 40\* Shri A. Ganeshamurthi

41. Shri Hanuman Beniwal
- 42\* Shri A.K.P. Chinraj
- 43\* Shri Sunil Dattatray Tatkare
- 44\* Shri Manoj Rajoria
45. Smt. Poonamben Hematbhai Maadam
46. Shri Prataprao Ganpatrao Jadhav
- 47\* Shri Jagdambika Pal
48. Shri Thomas Chazhikadan
49. Shri Rajdeep Roy
- 50\* Dr. Bhartiben Dhirubhai Shiyal
- 51\* Dr. Arvind Kumar Sharma
52. Smt. Anupriya Patel
53. Smt. Preneet Kaur
- 54\* Shri Mohanbhai Kalyanjibhai Kundaria
- 55\* Shri Devusinh Chauhan
56. Shri Hasnain Masoodi
- 57\* Smt. Riti Pathak
- 58\* Smt. Rama Devi
59. Prof. S.P. Singh Bhaghel
- 60\* Shri Kamlesh Paswan
- 61\* Shri Rameshbhai Lavjibhai Dhaduk
62. Shri Ritesh Pandey
63. Ms. Agatha K. Sangma
- 64\* Smt. Shobha Karandlaje
65. Shri Vijay Kumar Hansdak
- 66\* Shri Sanjay Seth
67. Shri Tapir Gao

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\*Written speeches were laid on the Table.

- 68\* Shri Sudhakar Tukaram Shrangare
69. Md. Ajmal Badruddin
70. Shri Mohanbhai Sanjibhai Delkar
- 71\* Shri Shankar Lalwani
72. Shri Thirumaavalavan Thol
73. Shri Jamyang Tsering Namgyal
- 74\* Shri Jugal Kishore
75. Shri Lorho S. Pfoze
- 76\* Shri Vinod Lakhamshi Chavda
- 77\* Smt. Queen Oja
- 78\* Shri Janardan Mishra
79. Shri Bhagwant Mann
- 80\* Shri Raghu Rama Krishna Raju Kanumuru
81. Shri Indra Hang Subba
82. Smt. Navnit Ravi Rana
- 83\* Shri Vallabhaneni Balashowry
84. Shri Arvind Dharmapuri
85. Shri Prajwal Revanna
- 86\* Shri Bhagirath Chaudhary
87. Smt. Meenakashi Lekhi
- 88\* Dr. Shrikant Eknath Shinde
89. Shri N.K. Premachandran
- 90\* Shri S. Munniswamy
91. Shri Jayant Sinha
- 92\* Smt. Sunita Duggal
- 93\* Shri Talari Rangaiah

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\*Written speeches were laid on the Table.

94\* Dr. Bharati Pravin Parwar

95\* H. Vasanthakumar

Shri Narendra Modi replied to the debate.

All the amendments which were moved were put to vote and negatived.

The motion was adopted.

### **#8. Panel of Chairpersons**

The Speaker announced that he had, under Rule 9 of the Rules of Procedure and Conduct of Business in Lok Sabha, nominated Shri Suresh Kodikunnil as the Member of the Panel of Chairpersons.

**6.14 P.M.**

*(Lok Sabha adjourned till 11.00 A.M., Wednesday, the 26<sup>th</sup> June, 2019.)*

**SNEHLATA SHRIVASTAVA**  
**Secretary General**

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\*Written speeches were laid on the Table.

#At 12.41 P.M.

# LOK SABHA

## BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, June 26, 2019/Ashadha 5, 1941(Saka)

No. 8

### 11.00 A.M.

#### 1. Starred Questions

Starred Question Nos. 61–64 were orally answered. Member in whose name Starred Question No. 64 was listed was absent. However, Minister concerned laid the reply on the Table. Supplementary Question to Starred Question No. 64 was asked by a member. Replies to Starred Question Nos. 65–80 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Question Nos. 652–881 were laid on the Table.

### 12.00 P.M.

#### 3. Papers laid on the Table

The Minister of State in the Ministry of Railways (Shri Angadi Suresh Channabasappa) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the Kolkata Metro Rail Corporation Limited, Kolkata, for the year 2017-2018.
- (ii) Annual Report of the Kolkata Metro Rail Corporation Limited, Kolkata, for the year 2017-2018, alongwith Audited Accounts and

comments of the Comptroller and Auditor General thereon.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Railway Information Systems, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Railway Information Systems, New Delhi, for the year 2017-2018.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

#### **4. Report of Committee on Petitions**

Secretary General laid on the Table the Sixty-eighth \*Report on the Representation of Shri Sanjay Bechan regarding saving the livelihood of millions of tobacco farmers, labourers employed in Kevda and Mentha farming/tobacco industry and harmonisation of definition of 'Food' under the Food Safety and Standards Act, 2006.

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\* In terms of Direction 71A of the Directions by the Speaker the then Chairperson, Committee on Petitions presented the 68th Report to the Speaker, 16th Lok Sabha on 9.3.2019 before dissolution of the House and the Speaker ordered the printing, publication and circulation of the Report under Rule 280 of the "Rules of Procedure and Conduct of Business in Lok Sabha".

**5. Statement by Minister**

The Minister of State in the Ministry of Railways (Shri Angadi Suresh Channabasappa) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 23<sup>rd</sup> Report of the Standing Committee on Railways on 'Maintenance of Bridges in Indian Railways: A Review' pertaining to the Ministry of Railways.

**6. Motion for Election of two Members to the National Institute of Mental Health and Neuro Sciences (NIMHANS), Bangalore**

Dr. Harsh Vardhan moved the following motion :-

“That in pursuance of clause (l) of sub-section (1) of section 5 of the National Institute of Mental Health and Neuro Sciences (NIMHANS), Bangalore Act, 2012, the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves to serve as members of the National Institute of Mental Health and Neuro Sciences (NIMHANS), Bangalore subject to the other provisions of the said Act and rules made thereunder.”

The motion was adopted.

**7. Motion for Election of two Members to the Rubber Board**

Shri Piyush Goyal moved the following motion :-

“That in pursuance of clause (e) of sub-section (3) of Section 4 of the Rubber Act, 1947, read with sub-rule (1) of Rule 4 of the Rubber Rules, 1955, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Rubber Board, subject to the other provisions of the said Act and rules made thereunder.”

The motion was adopted.



## **8. Motion for Election of two Members to the Tobacco Board**

Shri Piyush Goyal moved the following motion :-

“That in pursuance of clause (b) of sub-section (4) of Section 4 of the Tobacco Board Act, 1975, read with Rule 4 of the Tobacco Board Rules, 1976, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Tobacco Board, subject to the other provisions of the said Act and rules made thereunder.”

The motion was adopted.

## **9. Report of Business Advisory Committee**

Shri Pralhad Joshi presented the First Report of the Business Advisory Committee.

**\*12.05 P.M.**

## **10. Panel of Chairpersons**

The Speaker announced that he had, under Rule 9 of the Rules of Procedure and Conduct of Business in Lok Sabha, nominated the following members as the Members of the Panel of Chairpersons :-

- (1) Shri A. Raja
- (2) Shri P.V. Midhun Reddy
- (3) Shri Bhartruhari Mahtab

*(Lok Sabha adjourned at 2.31 P.M. and re-assembled at 3.02 P.M.)*

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\*From 12.06 P.M. to 2.31 P.M., Members raised matters of urgent public importance.

**3.02 P.M.****11. Matters Under Rule 377**

- (1) Smt. Rama Devi raised a matter regarding need to eradicate Japanese Encephalitis in Muzaffarpur district and its adjoining districts in Bihar.
- (2) Dr. Bharti Pravin Pawar raised a matter regarding need to provide assistance for Swajal Scheme and National Rural Drinking Water Programme in Dindori Parliamentary Constituency, Maharashtra.
- (3) Shri Arjun Lal Meena raised a matter regarding payment of compensation to people affected by construction of N.H. 58E in Rajasthan.
- (4) Shri Hibi Eden raised a matter regarding need to erect stone wall along coastal areas of Chellanam, Vypin and Kuzhipilly in Kerala.
- (5) Shri Adv. Dean Kuriakose raised a matter regarding need to provide adequate compensation to flood affected victims of Idukki district of Kerala.
- (6) Shri Hanuman Beniwal raised a matter regarding need to provide adequate funds for construction of Railway Bridge in Naguar district, Rajasthan.
- (7) Shri Dilip Saikia raised a matter regarding need to provide rail services in Mangaldoi parliamentary constituency, Assam.
- (8) Dr. Sujay Vikhe Patil raised a matter regarding need to acquire defence land to complete two NHAI projects on National Highway-222 in Ahmednagar city of Maharashtra.
- (9) Dr. Dhal Singh Bisen raised a matter regarding housing scheme for homeless people.

**3.17 P.M.****#12 Statutory Resolution – Negatived**

Time Taken: 2 Hrs. 42 Mts.

Shri N.K. Premachandran moved the following resolution :-

“That this House disapproves of the Special Economic Zones (Amendment) Ordinance, 2019 (No. 12 of 2019) promulgated by the President on 2 March, 2019”.

After discussion, the Resolution was put to vote and negatived.

**#13 Government Bill – Passed**

*The Special Economic Zones (Amendment) Bill, 2019*

The motion for consideration of the Bill was moved by Shri Piyush Goyal.

Shri N.K. Premachandran spoke on Statutory Resolution.

The following members took part in the combined debate:-

1. Shri Rajiv Pratap Rudy
2. Dr. Shashi Tharoor
3. Shri Sudip Bandyopadhyay
4. Shri S. Senthilkumar Dnv
5. Smt. Geethaviswanath Vanga
6. Shri Vinayak Raut
7. Shri Kaushlendra Kumar
8. Shri Bhartruhari Mahtab
9. Smt. Supriya Sule
10. Shri Jayadev Galla
11. Shri E.T. Mohammed Basheer
12. Smt. Anupriya patel

Shri Piyush Goyal replied to the combined debate.

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#Discussed together.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Piyush Goyal.

The motion was adopted and the Bill was passed.

**5.59 P.M.**

*(Lok Sabha adjourned till 11.00 A.M. on Thursday, the 27<sup>th</sup> June, 2019.)*

**SNEHLATA SHRIVASTAVA**  
**Secretary General**

# LOK SABHA

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## BULLETIN – PART I

(Brief Record of Proceedings)

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Thursday, June 27, 2019/Ashadha 6, 1941(Saka)

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No. 9

11.00 A.M.

### 1. Obituary References

The Speaker made reference to the passing away of Shri S. Rajendran, member of the Sixteenth Lok Sabha; Shri Vishwa Nath Shastri, member of the Tenth Lok Sabha; Shri Paripoornanand Painuli, member of the Fifth Lok Sabha; Shri K.J.K. Ritheesh Sivakumar, member of the Fifteenth Lok Sabha; Shri S.P.Y. Reddy, member of the Fourteenth to Sixteenth Lok Sabhas; Shri V. Viswanatha Menon, member of the Fourth Lok Sabha; Shri R.N. Rakesh, member of the Sixth, Seventh and Ninth Lok Sabhas; Shri Hariom Singh Rathore, member of the Sixteenth Lok Sabha; Shri M.K. Subba, member of the Twelfth to Fourteenth Lok Sabhas; Shri Kamlesh Balmiki, member of the Fifteenth Lok Sabha and; Smt. Sheela Gautam, member of the Tenth to Thirteenth Lok Sabhas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

**11.03 A.M.****2. Starred Questions**

Starred Question Nos. 81–83. 84(Clubbed with 89) and 85 were orally answered. Replies to Starred Question Nos. 86–88 and 90–100 were laid on the Table.

**3. Unstarred Questions**

Replies to Unstarred Question Nos. 882–1111 were laid on the Table.

**12.01 P.M.****4. Papers laid on the Table**

The Minister of State in the Ministry of Jal Shakti; Minister of State in the Ministry of Social Justice and Empowerment (Shri Rattan Lal Kataria) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Water Development Agency, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Water Development Agency, New Delhi, for the year 2017-2018.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-
  - (i) Review by the Government of the working of the U.P. Projects Corporation Limited, Lucknow, for the year 2014-2015.
  - (ii) Annual Report of the U.P. Projects Corporation Limited, Lucknow, for the year 2014-2015, alongwith Audited Accounts and

comments of the Comptroller and Auditor General thereon.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Memorandum of Understanding (Hindi and English versions) between the WAPCOS Limited and the Ministry of Water Resources, River Development and Ganga Rejuvenation for the year 2019-2020.

## **5. Motion**

Shri Arjun Ram Meghwal on behalf of Shri Pralhad Joshi moved the following motion :-

"That this House do agree with the First Report of the Business Advisory Committee presented to the House on 26<sup>th</sup> June, 2019."

The motion was adopted.

## **6. Government Bill – Introduced**

*The Central Educational Institutions (Reservation in Teachers' Cadre) Bill, 2019*

## **7. Statement regarding Ordinance – Laid on the Table**

An explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Central Educational Institutions (Reservation in Teachers' Cadre) Ordinance, 2019 (No. 13 of 2019) was laid on the Table.

## **8. Government Bill – Introduced**

*The Indian Medical Council (Amendment) Bill, 2019.*

**9. Statement regarding Ordinance – Laid on the Table**

An explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Indian Medical Council (Amendment) Second Ordinance, 2019 (No. 5 of 2019) was laid on the Table.

**12.05 P.M.****10. Government Bill – Introduced**

*The Dentists (Amendment) Bill, 2019*

**@11. Submission by Member**

Shri Adhir Ranjan Chowdhury made submission regarding imposition of tax on disabled personnel of the Indian Armed Forces.

Shri Raj Nath Singh\* responded.

*(Lok Sabha adjourned at 2.07 P.M. and re-assembled at 3.01 P.M.)*

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@From 12.06 P.M. to 2.07 P.M., members raised matters of urgent public importance.

\*Minister of Defence.



**3.02 P.M.****12. Matters Under Rule 377**

- (1) Smt. Aparajita Sarangi raised a matter regarding Performance of Odisha on Health Index.
- (2) Shri Dr. M. K. Vishnu Prasad raised a matter regarding setting up of a Silk Park in Arani, Tamil Nadu.
- (3) Shri H. Vasanthakumar raised a matter regarding formation of new Railway Division at Kanyakumari in Tamil Nadu.
- (4) Shri Benny Behanan raised a matter regarding construction of sea walls along the coastal belt.

**3.08 P.M.****\$13. Statutory Resolution – Negatived**

Time Taken: 2 Hrs. 55 Mts.

Shri Adhir Ranjan Chowdhury moved the following resolution:-

“That this House disapproves of the Homoeopathy Central Council (Amendment) Ordinance, 2019 (No. 11 of 2019) promulgated by the President on 2 March, 2019”.

After discussion, the Resolution was put to vote and negatived.

**\$14 Government Bill – Passed**

*The Homoeopathy Central Council (Amendment) Bill, 2019.*

The motion for consideration of the Bill was moved by Shri Shripad Yesso Naik.

Shri Adhir Ranjan Chowdhury spoke on Statutory Resolution.

The following members took part in the combined debate:-

1. Dr. Manoj Rajoria
2. Smt. Aparupa Poddar (Afrin Ali)
3. Dr. Beesetti Venkata Satyavathi

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\$ Discussed together.

4. Shri Anubhav Mohanty
5. Shri Kaushlendra Kumar
6. Shri Anurag Sharma
7. Shri Shrirang Appa Chandu Barne
8. Shri (Adv.) A.M. Ariff
9. Shri Hanuman Beniwal
10. Shri Kodikunnil Suresh
11. Shri Ram Mohan Naidu Kinjarapu
12. Dr. Farooq Abdullah
13. Shri Vinayak Raut
14. Shri Ajay Bhatt
15. Shri N.K. Premachandran
16. Sadhvi Pragya Singh Thakur
17. Shri Bhagwant Mann
18. Shri Thirumaavalavan Thol

Shri Shripad Yesso Naik replied to the combined debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Shripad Yesso Naik.

The motion was adopted and the Bill was passed.

**6.03 P.M.**

*(Lok Sabha adjourned till 11.00 A.M. on Friday, the 28<sup>th</sup> June, 2019.)*

**SNEHLATA SHRIVASTAVA**  
**Secretary General**

# LOK SABHA

## BULLETIN – PART I

(Brief Record of Proceedings)

Friday, June 28, 2019/Ashadha 7, 1941(Saka)

No. 10

**11.00 A.M.**

### 1. Starred Questions

Starred Question Nos. 101–106 were orally answered. Replies to Starred Question Nos.107–120 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 1112–1341 were laid on the Table.

**11.59 A.M.**

### 3. \*Announcement by the Speaker

The Speaker made an announcement regarding Orientation Programme for newly elected members of the 17th Lok Sabha from 03<sup>rd</sup> to 04<sup>th</sup> July and 09<sup>th</sup> to 10<sup>th</sup> July, 2019.

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\*Original in Hindi. For details, please see the debate of the day.

**12.01 P.M.****4. Papers laid on the Table**

The Minister of Women and Child Development; Minister of Textiles (Smt. Zubin Irani) laid on the Table a copy of the Notification No. S.O.797(E) (Hindi and English versions) published in Gazette of India dated 11<sup>th</sup> February, 2019 nominating Joint Secretary (Silk), Ministry of Textiles, Government of India to serve as Member of the Central Silk Board for a period of three years with effect from 26.02.2019 subject to the provisions of the Central Silk Board Act, 1948 issued under sub-section (3) of Section 4 of the said Act.

The Minister of Environment and Forest and Climate Change; Minister of Information and Broadcasting (Shri Prakash Javadekar) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the National Film Development Corporation Limited, Mumbai, for the year 2017-2018.
- (ii) Annual Report of the National Film Development Corporation Limited, Mumbai, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Prasar Bharati, New Delhi, for the year 2017-2018, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Prasar Bharati, New Delhi, for the year 2017-2018.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State (Independent Charge) of the Ministry Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy (AYUSH); Minister of State in the Ministry of Defence (Shri Shripad Yesso Naik) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Unani Medicine, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Unani Medicine, New Delhi, for the year 2017-2018.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 33 of the Homoeopathy Central Council Act, 1973:-

The Homoeopathy Central Council (Minimum Standards Requirement of Homoeopathic Colleges and attached Hospitals) Amendment Regulations, 2019 published in Notification No. 12-15/2012-CCH(Pt.-I) in Gazette of India dated 27<sup>th</sup> February, 2019.

The Homoeopathy Central Council (Minimum Standards Requirement of Homoeopathic Colleges and attached Hospitals) Amendment Regulations, 2019 published in Notification No. 12-15/2012-CCH(Pt.-I) in Gazette of India dated 30<sup>th</sup> April, 2019.

The Homoeopathy (Post Graduate Degree Course) M.D.(Hom.) Amendment Regulations, 2019 published in Notification No. 12-11/2010-CCH(Pt.II)(1) in Gazette of India dated 11<sup>th</sup> February, 2019.

Notification No. 12-15/2012-CCH(Pt.) published in Gazette of India dated 9<sup>th</sup> January, 2019, containing corrigendum thereto published in Notification No. 515 in Gazette of India dated 18<sup>th</sup> December, 2018.

The Minister of State in the Ministry of Health and Family Welfare (Shri Ashwini Kumar Choubey) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Arogya Nidhi, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Food Safety and Standards Authority of India, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Food Safety and Standards Authority of India, New Delhi, for the year 2017-2018.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

## **12.02 P.M.**

### **5. Statement by Minister of State in the Ministry of Parliamentary Affairs**

The Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) made a statement regarding Government Business during the week commencing Monday, the 1<sup>st</sup> July, 2019.

**12.10 P.M.****#6. Statutory Resolution – Adopted**

Time Taken: 3 Hrs. 53 Mts.

Shri Amit Shah moved the following resolution:-

“That this House approves the continuance in force of the Proclamation dated the 19th December, 2018 in respect of the State of Jammu and Kashmir, issued under article 356 of the Constitution by the President, for a further period of six months with effect from 3rd July, 2019.”

After discussion, the Resolution was put to vote and Adopted.

**#7. Statutory Resolution – Negatived**

Shri N.K. Premachandran moved the following resolution:-

“That this House disapproves of the Jammu and Kashmir Reservation (Amendment) Ordinance, 2019 (No. 8 of 2019) promulgated by the President on 1 March, 2019”.

After discussion, the Resolution was put to vote and negatived.

**#8. Government Bill – Passed**

*The Jammu and Kashmir Reservation (Amendment) Bill, 2019.*

The motion for consideration of the Bill was moved by Shri Amit Shah.

Shri N.K. Premachandran spoke on Statutory Resolution.

The following members took part in the combined debate:-

1. Shri Manish Tewari
2. Smt. Poonam Mahajan
3. Smt. Pratima Mondal
4. Shri Hasnain Masoodi
5. Dr. Jitendra Singh

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# Discussed together.

6. Shri Kanumuru Raghu Rama Krishna Raju
7. Shri Rahul Ramesh Shewale
8. Shri Kaushlendra Kumar
9. Shri Bhartruhari Mahtab
10. Shri Kunwar Danish Ali
11. Shri Nama Nageswr Rao
12. Shri Kinjarapu Ram Mohan Naidu
13. Shri Mohammed Faizal P.P.
14. Shri Asaduddin Owaisi
15. Smt. Meenakashi Lekhi
16. Shri Jasbir Singh Gill (Dimpa)

Shri Amit Shah replied to the combined debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Amit Shah.

The motion was adopted and the Bill was passed.



**4.03 P.M.****9. Private Members' Resolution –Under Consideration**

Further discussion on the following resolution moved by Shri Kunwar Pushpendra Singh Chandel on the 21<sup>st</sup> June, 2019, continued:-

“Having regard to the fact that due to scarcity of water and unavailability of fodder for cattle in the Bundelkhand region of the State of Uttar Pradesh, the people of the region are forced to leave their cows to graze in the open, which is popularly known as ‘*Anna Pratha*’, and which causes damage to the standing crops, this House urges upon the Government to take steps to construct a network of canals from the proposed Ken-Betwa river-linking project in order to inter-connect and replenish the dams and ponds to overcome the problem of water scarcity and practice of *Anna Pratha* in the region.”

The following members took part in the debate:-

1. Shri Bhanu Pratap Singh Verma (speech resumed)
2. Shri Adhir Ranjan Chowdhury
3. Shri Jagdambika Pal

The discussion was not concluded.

*(For want of Quorum, Lok Sabha adjourned for the day.)*

**5.56 P.M.**

*(Lok Sabha adjourned till 11.00 A.M. on Monday, the 1<sup>st</sup> July, 2019.)*

**SNEHLATA SHRIVASTAVA**  
**Secretary General**

# LOK SABHA

## BULLETIN – PART I

(Brief Record of Proceedings)

Monday, July 1, 2019/Ashadha 10, 1941(Saka)

No. 11

### 11.00 A.M.

#### 1. Starred Questions

Starred Question Nos. 121–123, 124 (clubbed with 125), and 126–130 were orally answered. Replies to Starred Question Nos.131–140 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Question Nos. 1342–1571 were laid on the Table.

### 12.01 P.M.

#### 3. Reference by the Speaker

The Speaker made reference on the Doctors' Day.

### 12.04 P.M.

#### 4. Papers laid on the Table

The Minister of Petroleum and Natural Gas and Minister of Steel (Shri Dharmendra Pradhan) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding between the Indian Oil Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2019-2020.
  - (ii) Memorandum of Understanding between the Balmer Lawrie and Company Limited and the Ministry of Petroleum and Natural Gas for the year 2019-2020.
  - (iii) Memorandum of Understanding between the GAIL (India) Limited and the Ministry of Petroleum and Natural Gas for the year 2019-2020.
  - (iv) Memorandum of Understanding between the Bharat Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2019-2020.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Petroleum and Natural Gas Regulatory Board, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Petroleum and Natural Gas Regulatory Board, New Delhi, for the year 2017-2018.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 29 of the Petroleum Act, 1934:-
- (i) The Petroleum (Amendment) Rules, 2018 published in Notification No. G.S.R.762(E) in Gazette of India dated 10<sup>th</sup> August, 2018.
  - (ii) The Petroleum (Amendment) Rules, 2019 published in Notification No. G.S.R.384(E) in Gazette of India dated 29<sup>th</sup> May, 2019.
- (5) A copy each of the following Notifications (Hindi and English versions) under Section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006:-

- (i) The Petroleum and Natural Gas Regulatory Board (Determination of Natural Gas Pipeline Tariff) Amendment Regulations, 2019 published in Notification No. F. No. PNGRB/COM/2-NGPL Tariff (3)/2019 in Gazette of India dated 27<sup>th</sup> May, 2019.
  - (ii) The Petroleum and Natural Gas Regulatory Board (Determination of Petroleum and Petroleum Products Pipeline Transportation Tariff) Amendment Regulations, 2019 published in Notification No. F. No. PNGRB/M(C)/62/2019 in Gazette of India dated 24<sup>th</sup> April, 2019.
  - (iii) The Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for LPG Storage, Handling and Bottling Facilities) Regulations, 2019 published in Notification No. F. No. PNGRB/Tech/6-T4SLPG/(1)/2019 in Gazette of India dated 21<sup>st</sup> February, 2019.
- (6) A copy of the Motor Spirit and High Speed Diesel (Regulation of Supply, Distribution and Prevention of Malpractices) Amendment Order, 2019 (Hindi and English versions) published in Notification No. G.S.R.395(E) in Gazette of India dated 31<sup>st</sup> May, 2019 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

The Minister of State (Independent Charge) of the Ministry of Labour and Employment (Shri Santosh Kumar Gangwar) laid on the Table :-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the V. V. Giri National Labour Institute, Noida, for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the V. V. Giri National Labour Institute, Noida, for the year 2017-2018.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Annual Report (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 2016-2017.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 7 of the Employees' Provident Fund and Miscellaneous Provisions Act, 1952:-
  - (i) The Employees' Provident Funds (Amendment) Scheme, 2019 published in Notification No. G.S.R.284(E) in Gazette of India dated 4<sup>th</sup> April, 2019.
  - (ii) The Employees' Pension (Amendment) Scheme, 2019 published in Notification No. G.S.R.285(E) in Gazette of India dated 4<sup>th</sup> April, 2019.
  - (iii) The Employees' Deposit Linked Insurance (Amendment) Scheme, 2019 published in Notification No. G.S.R.286(E) in Gazette of India dated 4<sup>th</sup> April, 2019.

The Minister of State (Independent Charge) of the Ministry of Culture and Minister of State (Independent Charge) of the Ministry of Tourism (Shri Prahlad Singh Patel) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Library of Tibetan Works and Archives, Dharamsala, for the year 2016-2017.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Library of Tibetan Works and Archives, Dharamsala, for the year 2016-2017, together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Library of Tibetan Works and Archives, Dharamsala, for the year 2016-2017.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
  - (i) A copy of the Annual Report (Hindi and English versions) of the National School of Drama, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National School of Drama, New Delhi, for the year 2017-2018.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Centre for the Arts, New Delhi, for the year 2017-2018.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Centre for the Arts, New Delhi, for the year 2017-2018, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Centre for the Arts, New Delhi, for the year 2017-2018.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

The Minister of State in the Ministry of Steel (Shri Faggansingh Kulaste) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Memorandum of Understanding between the NMDC Limited and the Ministry of Steel for the year 2019-2020.

- (2) Memorandum of Understanding between the MECON Limited and the Ministry of Steel for the year 2019-2020.
- (3) Memorandum of Understanding between the Steel Authority of India Limited and the Ministry of Steel for the year 2019-2020.

The Minister of State in the Ministry of Human Resource Development; Minister of State in the Ministry of Communications and; Minister of State in the Ministry of Electronics and Information Technology (Shri Dhotre Sanjay Shamrao) laid on the Table:-

- (1)
  - (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, New Delhi, for the year 2017-2018.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Dr. B. R. Ambedkar National Institute of Technology, Jalandhar, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. B. R. Ambedkar National Institute of Technology, Jalandhar, for the year 2017-2018.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Madhya Pradesh, Bhopal, for the year 2016-2017, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Sarva Shiksha Abhiyan Madhya Pradesh, Bhopal, for the year 2016-2017.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) A copy of the Council of Architecture (Minimum Standards of Architectural Education) (Amendment) Regulations, 2019 (Hindi and English versions) published in Notification No. F. No. CA/12/2019/Regulations in Gazette of India dated 13<sup>th</sup> February, 2019 under sub-section (3) of Section 45 of the Architects Act, 1972.

(8) A copy of the University Grants Commission (Redress of Grievances of Students) Regulations, 2019 (Hindi and English versions) published in Notification No. F. No. 14-4/2012 (CPP-II) published in Gazette of India dated 6<sup>th</sup> May, 2019 under Section 28 of the University Grants Commission Act, 1956.

The Minister of State in the Ministry of Finance; Minister of State in the Ministry of Corporate Affairs (Shri Anurag Singh Thakur) laid on the Table:-

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Security Printing and Minting Corporation of India Limited and the Ministry of Finance for the year 2019-2020.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Pension Fund Regulatory and Development Authority, New Delhi, for the year 2017-2018, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pension Fund Regulatory and Development Authority, New Delhi, for the year 2017-2018.

(3) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (No. 4 of 2019)- Department of Revenue (Indirect Taxes-Central Excise and Service Tax), for the year ended March, 2018 under Article 151(1) of the Constitution.



(4) A copy each of the following Notifications (Hindi and English versions) under Section 25 of the Coinage Act, 2011:-

- (i) The Coinage (Issue of Commemorative coin on the occasion of Centenary of Jallianwala Bagh Massacre) Rules, 2019 published in Notification No. G.S.R.293(E) in Gazette of India dated 9<sup>th</sup> April, 2019.
- (ii) The Coinage of One Hundred Rupees coin to commemorate the occasion of birth Centenary of Smt. Vijaya Raje Scindia Rules, 2019 published in Notification No. G.S.R.405(E) in Gazette of India dated 4<sup>th</sup> June, 2019.
- (iii) The Coinage (Issue of Commemorative coins on the occasion of Bicentenary of Paika Bidroha) Rules, 2018 published in Notification No. G.S.R.1165(E) in Gazette of India dated 4<sup>th</sup> December, 2018.
- (iv) The Coinage (Issue of Commemorative coins on the occasion of 125<sup>th</sup> Birth Anniversary of Paramahansa Yogananda) Rules, 2019 published in Notification No. G.S.R.150(E) in Gazette of India dated 26<sup>th</sup> February, 2019.
- (v) The Coinage of One Rupee, Two Rupees, Five Rupees, Ten Rupees and Twenty Rupees Rules, 2019 published in Notification No. G.S.R.184(E) in Gazette of India dated 6<sup>th</sup> March, 2019.
- (vi) The Coinage (Issue of Commemorative coin on the occasion of 75<sup>th</sup> Anniversary of Hoisting of Tricolour for the first time by Netaji Subhash Chandra Bose at Port Blair) Rules, 2018 published in Notification No. G.S.R.1107(E) in Gazette of India dated 13<sup>th</sup> November, 2018.
- (vii) The Coinage of One Hundred Rupees Coin to commemorate the occasion of Vikram Sarabhai Birth Centenary Year Rules, 2019 published in Notification No. G.S.R.406(E) in Gazette of India dated 4<sup>th</sup> June, 2019.

- (viii) The Coinage (Issue of Commemorative coin on the occasion of 550<sup>th</sup> Prakash Utsav of Shri Guru Nanak Dev Ji) Rules, 2019 published in Notification No. G.S.R.407(E) in Gazette of India dated 4<sup>th</sup> June, 2019.
  - (ix) The Coinage of Issue of Two Hundred and Ten Rupees Coins to commemorate the occasion of 2<sup>nd</sup> Birth Centenary of Sri Satguru Ram Singh Ji Rules, 2019 published in Notification No. G.S.R.401(E) in Gazette of India dated 3<sup>rd</sup> June, 2019.
  - (x) The Coinage (Issue of Commemorative coin on the occasion of Birth Anniversary of Late Shri Atal Bihari Vajpayee) Rules, 2018 published in Notification No. G.S.R.1194(E) in Gazette of India dated 13<sup>th</sup> December, 2018.
- (5) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-
- (i) The Securities and Exchange Board of India (Prohibition of Insider Trading) (Amendment) Regulations, 2019 published in Notification No. SEBI/LAD-NRO/GN/2019/02 in Gazette of India dated 21<sup>st</sup> January, 2019.
  - (ii) The Securities and Exchange Board of India (Payment of Fees) (Amendment) Regulations, 2019 published in Notification No. SEBI/LAD-NRO/GN/2019/03 in Gazette of India dated 22<sup>nd</sup> March, 2019.
  - (iii) The Securities and Exchange Board of India (Custodian) (Amendment) Regulations, 2019 published in Notification No. SEBI/LAD-NRO/GN/2019/04 in Gazette of India dated 22<sup>nd</sup> March, 2019.
  - (iv) The Securities and Exchange Board of India (Depositories and Participants) (Amendment) Regulations, 2019 published in

Notification No. SEBI/LAD-NRO/GN/2019/20 in Gazette of India dated 4<sup>th</sup> June, 2019.

- (v) The Securities and Exchange Board of India (Regulations) (Stock Exchanges and Clearing Corporations) (Amendment) Regulations, 2019 published in Notification No. SEBI/LAD-NRO/GN/2019/21 in Gazette of India dated 4<sup>th</sup> June, 2019.

(6) A copy each of the following Notifications (Hindi and English versions) under section 74 of the Money Laundering Act, 2002:-

- (i) The Prevention of Money-laundering (Maintenance of Records) Second Amendment Rules, 2019 published in Notification No. G.S.R.381(E) published in Gazette of India dated 28<sup>th</sup> May, 2019 together with an explanatory memorandum.
- (ii) The Prevention of Money-laundering (Maintenance of Records) Amendment Rules, 2019 published in Notification No. G.S.R.108(E) published in Gazette of India dated 13<sup>th</sup> February, 2019 together with an explanatory memorandum.

(7) A copy of Notification No. G.S.R.432(E) (Hindi and English versions) published in Gazette of India dated 18<sup>th</sup> June, 2019, together with an explanatory memorandum seeking to extend the existing anti-dumping on 'Jute Sacking' Bags', originating in, or exported from Bangladesh to prevent the circumvention of the existing anti-dumping duty on jute sacking bags under sub-section 7 of Section 9A of the Customs Tariff Act, 1975.

(8) A copy of Notification No. G.S.R.72(E) (Hindi and English versions) published in Gazette of India dated 29<sup>th</sup> January, 2019, together with an explanatory memorandum rescinding Notification No. 32/2017-Integrated Tax (Rate) dated 13<sup>th</sup> October, 2017 under Section 24 of the Integrated Goods and Service Tax Act, 2017.

(9) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) S.O.563(E) published in Gazette of India dated 31<sup>st</sup> January 2019, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (ii) Notification No. 39/2019-Customs (N.T.) dated 31<sup>st</sup> May, 2019, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (iii) S.O.882(E) published in Gazette of India dated 15<sup>th</sup> February, 2019, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (iv) Notification No. 40/2019-Customs (N.T.) dated 6<sup>th</sup> June, 2019, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (v) Notification No. 37/2019-Customs (N.T.) dated 16<sup>th</sup> May, 2019, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (vi) S.O.1066(E) published in Gazette of India dated 28<sup>th</sup> February, 2019, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (vii) Notification No. 35/2019-Customs (N.T.) dated 2<sup>nd</sup> May, 2019, together with an explanatory memorandum regarding revised rates

of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.

- (viii) S.O.1385(E) published in Gazette of India dated 15<sup>th</sup> March, 2019, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (ix) Notification No. 30/2019-Customs (N.T.) dated 4<sup>th</sup> April, 2019, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (x) S.O.1482(E) published in Gazette of India dated 29<sup>th</sup> April, 2019, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (xi) Notification No. 24/2019-Customs (N.T.) dated 20<sup>th</sup> March, 2019, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (xii) S.O.1594(E) published in Gazette of India dated 15<sup>th</sup> April, 2019, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (xiii) Notification No. 13/2019-Customs (N.T.) dated 21<sup>st</sup> February, 2019, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign

currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.

- (xiv) S.O.1668(E) published in Gazette of India dated 30<sup>th</sup> April, 2019, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (xv) Notification No. 21/2019-Customs (N.T.) dated 7<sup>th</sup> March, 2019, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (xvi) S.O.1741(E) published in Gazette of India dated 15<sup>th</sup> May, 2019, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (xvii) Notification No. 11/2019-Customs (N.T.) dated 15<sup>th</sup> February, 2019, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (xviii) S.O.1893(E) published in Gazette of India dated 31<sup>st</sup> May, 2019, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (xix) Notification No. 09/2019-Customs (N.T.) dated 7<sup>th</sup> February, 2019, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.

- (xx) Notification No. 32/2019-Customs (N.T.) dated 18<sup>th</sup> April, 2019, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
  - (xxi) S.O.1965(E) published in Gazette of India dated 14<sup>th</sup> June, 2019, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
  - (xxii) G.S.R.236(E) published in Gazette of India dated 25<sup>th</sup> March, 2019, together with an explanatory memorandum making certain amendments in 5 notifications, mentioned therein.
  - (xxiii) G.S.R.238(E) published in Gazette of India dated 25<sup>th</sup> March, 2019, together with an explanatory memorandum making certain amendments in the Notification No. 52/2003-Customs, dated 31<sup>st</sup> March, 2003.
- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-
- (i) G.S.R.122(E) published in Gazette of India dated 16<sup>th</sup> February, 2019 together with an explanatory memorandum making certain amendments in the Notification No. 95/2018-Cus., (N.T.), dated 6<sup>th</sup> December, 2018.
  - (ii) G.S.R.294(E) published in Gazette of India dated 9<sup>th</sup> April, 2019 together with an explanatory memorandum prescribing procedure for use of paperless Mechandise Exports from India Scheme and Service Exports from India Scheme duty credit scripts for debit of Central Excise duty on domestic procurement.
- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 469 of the Companies Act, 2013:-

- (i) The Companies (Registration of Charges) Second Amendment Rules, 2018 published in Notification No. G.S.R.1218(E) in Gazette of India dated 19<sup>th</sup> December, 2018.
- (ii) The Companies (Incorporation) Fourth Amendment Rules, 2018 published in Notification No. G.S.R.1219(E) in Gazette of India dated 19<sup>th</sup> December, 2018.
- (iii) The National Company Law Tribunal (Amendment) Rules, 2019 published in Notification No. G.S.R.29(E) in Gazette of India dated 15<sup>th</sup> January, 2019.
- (iv) The Companies (Acceptance of Deposits) Amendment Rules, 2019 published in Notification No. G.S.R.42(E) in Gazette of India dated 22<sup>nd</sup> January, 2019.
- (v) The Companies (Prospectus and Allotment of Securities) Amendment Rules, 2019 published in Notification No. G.S.R.43(E) in Gazette of India dated 22<sup>nd</sup> January, 2019.
- (vi) The Companies (Significant Beneficial Owners) Amendment Rules, 2019 published in Notification No. G.S.R.100(E) in Gazette of India dated 8<sup>th</sup> February, 2019.
- (vii) The Companies (Prospectus and Allotment of Securities) Second Amendment Rules, 2019 published in Notification No. G.S.R.130(E) in Gazette of India dated 20<sup>th</sup> February, 2019.
- (viii) The Companies (Adjudication of Penalties) Amendment Rules, 2019 published in Notification No. G.S.R.131(E) in Gazette of India dated 20<sup>th</sup> February, 2019.
- (ix) The Companies (Registration Offices and Fees) Amendment Rules, 2019 published in Notification No. G.S.R.143(E) in Gazette of India dated 22<sup>nd</sup> February, 2019.



- (x) The Companies (Incorporation) Amendment Rules, 2019 published in Notification No. G.S.R.144(E) in Gazette of India dated 22<sup>nd</sup> February, 2019.
- (xi) The Companies (Incorporation) Second Amendment Rules, 2019 published in Notification No. G.S.R.180(E) in Gazette of India dated 6<sup>th</sup> March, 2019.
- (xii) The Companies (Incorporation) Third Amendment Rules, 2019 published in Notification No. G.S.R.275(E) in Gazette of India dated 1<sup>st</sup> April, 2019.
- (xiii) The Companies (Indian Accounting Standards) Amendment Rules, 2019 published in Notification No. G.S.R.273(E) in Gazette of India dated 30<sup>th</sup> March, 2019.
- (xiv) The Companies (Indian Accounting Standards) Second Amendment Rules, 2019 published in Notification No. G.S.R.274(E) in Gazette of India dated 30<sup>th</sup> March, 2019.
- (xv) The Companies (Incorporation) Fourth Amendment Rules, 2019 published in Notification No. G.S.R.332(E) in Gazette of India dated 26<sup>th</sup> April, 2019.
- (xvi) The Companies (Registration Offices and Fees) Second Amendment Rules, 2019 published in Notification No. G.S.R.329(E) in Gazette of India dated 25<sup>th</sup> April, 2019.
- (xvii) The Companies (Appointment and Qualification of Directors) Amendment Rules, 2019 published in Notification No. G.S.R.339(E) in Gazette of India dated 30<sup>th</sup> April, 2019.
- (xviii) The Companies (Registration Offices and Fees) Third Amendment Rules, 2019 published in Notification No. G.S.R.340(E) in Gazette of India dated 30<sup>th</sup> April, 2019.

- (xix) The Companies (Acceptance of Deposits) Second Amendment Rules, 2019 published in Notification No. G.S.R.341(E) in Gazette of India dated 30<sup>th</sup> April, 2019.
- (xx) The Companies (Registration of Charges) Amendment Rules, 2019 published in Notification No. G.S.R.342(E) in Gazette of India dated 30<sup>th</sup> April, 2019.
- (xxi) The Companies (Removal of Names of Companies from the Register of Companies) Amendment Rules, 2019 published in Notification No. G.S.R.350(E) in Gazette of India dated 8<sup>th</sup> May, 2019.
- (xxii) The National Company Law Tribunal (Second Amendment) Rules, 2019 published in Notification No. G.S.R.351(E) in Gazette of India dated 8<sup>th</sup> May, 2019.
- (xxiii) The Companies (Incorporation) Fifth Amendment Rules, 2019 published in Notification No. G.S.R.357(E) in Gazette of India dated 11<sup>th</sup> May, 2019.
- (xxiv) The Companies (Appointment and Qualification of Directors) Second Amendment Rules, 2019 published in Notification No. G.S.R.368(E) in Gazette of India dated 16<sup>th</sup> May, 2019.
- (xxv) The Companies (Prospectus and Allotment of Securities) Third Amendment Rules, 2019 published in Notification No. G.S.R.376(E) in Gazette of India dated 23<sup>rd</sup> May, 2019.
- (xxvi) The National Financial Reporting Authority (Meeting for Transaction of Business) Rules, 2019 published in Notification No. G.S.R.377(E) in Gazette of India dated 23<sup>rd</sup> May, 2019.
- (xxvii) The Companies (Incorporation) Sixth Amendment Rules, 2019 published in Notification No. G.S.R.411(E) in Gazette of India dated 7<sup>th</sup> June, 2019.

(12) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) to (iii) of (11) above.

(13) A copy of the Notification No. S.O.6225(E) (Hindi and English versions) published in Gazette of India dated 20<sup>th</sup> December, 2018 together with an explanatory memorandum regarding delegation of powers to Regional Directors issued under sub-section (2) of Section 458 of the Companies Act, 2013.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

## **5. Announcement by the Speaker**

The Speaker made the following announcement:-

“I have to inform the House that I have received the following message dated the 26<sup>th</sup> June, 2019 from the Hon’ble President:-

‘I have received the expression of thanks by the Members of the Lok Sabha for the Address which I delivered to both Houses of the Parliament assembled together on 20 June, 2019.’ ”

## **6. Message from Rajya Sabha**

Secretary-general reported a message from Rajya Sabha that at its sitting held on the 27<sup>h</sup> June, 2019, Rajya Sabha agreed without any amendment to the Special Economic Zones (Amendment) Bill, 2019, as passed by the Lok Sabha.

## **7. Statement by Minister**

The Minister of Petroleum and Natural Gas and Minister of Steel (Shri Dharmendra Pradhan) on behalf of the Minister of Finance and Minister of Corporate Affairs (Smt. Nirmala Sitharaman) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 58<sup>th</sup> Report of the Standing Committee on Finance on Demands for Grants (2018-19) pertaining to the Department of Revenue, Ministry of Finance.

**%12.05 P.M.**

## **8. Submission by Member**

Shri T.R. Baalu made submission regarding adverse effect on agricultural land and livelihood of farming community due to reported permission given to ONGC to dig 341 wells in the Cauvery delta.

Shri B. Manickam Tagore associated.

<sup>§</sup>Shri Dharmendra Pradhan responded.

*(Lok Sabha adjourned at 1.00 P.M. and reassembled at 2.02 P.M.)*

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<sup>%</sup>From 12.05 P.M. to 1.00 P.M., Members raised matters of urgent public importance.

<sup>§</sup> The Minister of Petroleum and Natural Gas and Minister of Steel.

**2.02 P.M.****9. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Mitesh Rameshbhai Patel regarding need to abolish GST on pulses and rice.
- (2) Shri Pankaj Chowdhary regarding need to accord approval to the proposed Anandnagar – Maharajganj – Ghughli railway line in Uttar Pradesh.
- (3) Shri Santosh Pandey regarding payment of money to beneficiaries of Pradhan Mantri Awas Yojana - Gramin in Chhattisgarh.
- (4) Shri Chhedi Paswan regarding need to expedite setting up of railway wagon repair workshop in Dalmianagar, Rohtas district, Bihar.
- (5) Shri Ravi Kishan regarding need to establish a Government women college at Sahjanwa in Gorakhpur parliamentary constituency, Uttar Pradesh.
- (6) Shri Janardan Singh Sigriwal regarding need to provide adequate medical facilities in AIIMS, Patna, Bihar.
- (7) Sadhvi Pragya Singh Thakur regarding need to take stringent action to stop increasing incidents of rape & murder of minor girls in Bhopal, Madhya Pradesh.
- (8) Shri Mukesh Rajput regarding need to run a new train between Farrukhabad and Hazrat Nizamuddin, Delhi.
- (9) Smt. Locket Chatterjee regarding reported violence in West Bengal.
- (10) Dr. Swami Sakshi Ji Maharaj regarding need to shut down slaughter houses in Unnao parliamentary constituency, Uttar Pradesh.
- (11) Shri Devji M. Patel regarding need for conservation of 'Khejri' tree in Rajasthan.
- (12) Shri Ramesh Chander Kaushik regarding challenges posed by climate change.

- (13) Smt. Jaskaur Meena regarding need to implement AMRUT scheme in Dausa parliamentary constituency, Rajasthan.
- (14) Shri Mansukhbhai D. Vasava regarding need to construct pucca roads in tribal inhabited reserve forest areas in Bharuch parliamentary constituency, Gujarat.
- (15) Smt. Darshana Vikram Jardosh regarding improvement of airport terminal and operation of domestic & international Flight Services from Surat Airport, Gujarat.
- (16) Shri P. P. Chaudhary regarding unethical medical practices by drug manufacturing companies.
- (17) Shri Rakesh Singh regarding need to establish a Sainik School/Military School in Jabalpur parliamentary constituency, Madhya Pradesh.
- (18) Shri Adv. Dean Kuriakose regarding problems faced by students in availing education loan from banks.
- (19) Shri Saptagiri Sankar Ulaka regarding Central Assistance to KBK Region of Odisha.
- (20) Smt. Aparupa Poddar regarding need to increase wages of Anganwadi and ASHA workers and helpers.
- (21) Shri Raghu Ramakrishna Raju regarding need to take measures to provide better and safe environment to women and girls in the society.
- (22) Dr. Shrikant Eknath Shinde regarding need to provide funds for rejuvenation of river Valdhuni in Maharashtra.
- (23) Shri Bhartruhari Mahtab regarding need to provide financial assistance to Odisha to set up cyclone resistant power distribution network.
- (24) Shri Ritesh Pandey regarding plastic waste management.
- (25) Shri Mohammed Faizal P.P. regarding need to develop and improve telecommunications connectivity in Lakshadweep.
- (26) Shri K. Navas Kani regarding plight of fishermen of Ramanathapuram parliamentary constituency of Tamil Nadu.
- (27) Shri K. Ram Mohan Naidu regarding TikTok and its affiliates posing a threat to the country.

**2.03 P.M.****\$10. Statutory Resolution – Negatived**

Time Taken: 3 Hrs. 57 Mts.

Shri Adhir Ranjan Chowdhury moved the following resolution:-

“That this House disapproves of the Central Educational Institutions (Reservation in Teachers' Cadre) Ordinance, 2019 (No. 13 of 2019) promulgated by the President on 7 March, 2019”.

After discussion, the Resolution was put to vote and negatived.

**\$11 Government Bill – Passed**

*The Central Educational Institutions (Reservation in Teachers' Cadre) Bill, 2019*

The motion for consideration of the Bill was moved by Shri Ramesh Pokhriyal 'Nishank'.

Shri Adhir Ranjan Chowdhury spoke on Statutory Resolution and Bill.

The following members took part in the combined debate:-

1. Shri Vishnu Dayal Ram
2. Shri A. Raja
3. Smt. Pratima Mondal
4. Shri N. Reddeppa
5. Shri Vinayak Raut
6. Shri Rajiv Ranjan Singh *alias* Lalan Singh
7. Shri Bhartruhari Mahtab
8. Smt. Supriya Sule
9. Shri Ganesh Singh
10. Shri Nama Nageswr Rao
11. Shri Kinjarapu Ram Mohan Naidu
12. Smt. Anupriya Patel
13. Shri Hanuman Beniwal
14. Dr. Pritam Gopinathrao Munde
15. Shri E.T. Mohammed Basheer
16. Shri Tapir Gao
17. Shri N.K. Premachandran
18. Shri P.R. Natarajan
19. Shri Praveen Kumar Nishad

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<sup>\$</sup>Discussed together.

20. Shri Ajay Bhatt
21. Shri Ritesh Pandey
22. Shri Kodikunnil Suresh
23. Shri Thol Thirumaavalavan

Shri Ramesh Pokhriyal 'Nishank' replied to the combined debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

The Schedule was adopted.

Clause 1, Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ramesh Pokhriyal 'Nishank'.

The motion was adopted and the Bill was passed.

**\*6.29 P.M.**

*(Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 2<sup>nd</sup> July, 2019.)*

**SNEHLATA SHRIVASTAVA**  
**Secretary General**

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\*From 6.00 P.M. to 6.29 P.M., Members raised matters of urgent public importance.



# LOK SABHA

## BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, July 2, 2019/Ashadha 11, 1941(Saka)

No. 12

### 11.00 A.M.

#### 1. Starred Questions

Starred Question Nos. 141–148 were orally answered. Replies to Starred Question Nos. 149–160 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Question Nos. 1572–1801 were laid on the Table.

### \*12.03 P.M.

#### 3. Papers laid on the Table

The Minister of State in the Ministry of Home Affairs (Shri G. Kishan Reddy) on behalf of the Minister of Home Affairs (Shri Amit Shah) laid on the Table a copy of the Foreigners (Tribunals) Amendment Order, 2019 (Hindi and English versions) published in Notification No. G.S.R.409(E) in Gazette of India dated 4<sup>th</sup> June, 2019 issued under sub-section (2) of Section 3 of the Foreigners Act, 1946.

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\*From 12.05 P.M. to 1.31 P.M., Members raised matters of urgent public importance.

The Minister of State in the Ministry of Parliamentary Affairs and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Memorandum of Understanding between the Scooters India Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2019-2020.
- (2) Memorandum of Understanding between the Braithwaite Burn and Jessop Construction Company Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2018-2019.

The Minister of State in the Ministry of Home Affairs (Shri G. Kishan Reddy) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the REPCO Bank Limited, Chennai, for the years 2015-2016 and 2016-2017, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the REPCO Bank Limited, Chennai, for the years 2015-2016 and 2016-2017.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the REPCO Bank Limited, Chennai, for the year 2017-2018, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the REPCO Bank Limited, Chennai, for the year 2017-2018.

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 6 of the Anand Marriage Act, 1909:-

- (i) The Lakshadweep Anand Marriages Registration Rules, 2017 published in Notification No. F. No. 01/02/2017-Genl in Lakshadweep Gazette dated 29<sup>th</sup> July, 2017.
- (ii) The Chandigarh Anand Marriage Registration Rules, 2018 published in Notification No. F. No. 526-HIII(3)-2018/11264- in Chandigarh Administration Gazette dated 29<sup>th</sup> May, 2018.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(6) A copy each of the following Notifications (Hindi and English versions) under sub-sections (4) and (5) of Section 35 of the Unlawful Activities (Prevention) Act, 1967:-

- (i) S.O.693(E) published in Gazette of India dated 5<sup>th</sup> February, 2019 adding the name of "Tehreek-ul-Mujahideen and all its manifestations" in the First Schedule of the Unlawful Activities (Prevention) Act, 1967 at Serial No. 41.
- (ii) S.O.1806(E) published in Gazette of India dated 24<sup>th</sup> May, 2019 adding the name of "Jamaat-ul-Majahideen Bangladesh" or "Jamaat-ul-Mujahideen India or Jamaat-ul-Mujahideen Hindustan and all its manifestations" in the First Schedule of the Unlawful Activities (Prevention) Act, 1967 at Serial No. 42.

(7) A copy of the Investigation of High Quality Counterfeit Indian Currency Offences (Amendment) Rules, 2019 (Hindi and English versions) published in Notification No. G.S.R. 22(E) in Gazette of India dated 11<sup>th</sup> January, 2019 under Section 53 of the Unlawful Activities (Prevention) Act, 1967.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Parshottam Rupala) laid on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the National Seeds Corporation Limited and the Ministry of Agriculture and Farmers Welfare for the year 2019-2020.

The Minister of State in the Ministry of Social Justice and Empowerment (Shri Ramdas Athawale) laid on the Table:-

- (1) A copy of the Report (Hindi and English versions) under Section 21(4) of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, for the year 2017.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table a copy of the Ministry of Home Affairs, Directorate General of Fire Services, Civil Defence and Home Guards (Fire Advisor) Recruitment Rules, 2019 (Hindi and English versions) published in Notification No. G.S.R.43 in weekly Gazette of India dated 9<sup>th</sup> February, 2019 under article 309 of the Constitution of India.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Kailash Choudhary) laid on the Table:-

- (1) (i) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 2017-2018, together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the

Government on the Audited Accounts of the Indian Council of Agricultural Research, New Delhi, for the year 2017-2018.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

*(Lok Sabha adjourned at 1.31 P.M. and re-assembled at 2.31 P.M.)*

**2.31 P.M.****4. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Smt. Raksha Nikhil Khadse regarding need to extend benefits of Ayushman Bharat Yojana to more categories of people.
- (2) Shri Khagen Murmu regarding need to provide adequate medical facilities in Maldah Uttar parliamentary constituency, West Bengal.
- (3) Shri S. Muniswamy regarding setting up of Railway Coach Factory at Srinivasapura, Karnataka.
- (4) Smt. Riti Pathak regarding development of Dubri Sanjay Tiger Reserve in Madhya Pradesh.
- (5) Shri Rodmal Nagar regarding need to start operation of Akashvani Kendra in Rajgarh parliamentary constituency, Madhya Pradesh.
- (6) Dr. Bharti Pravin Pawar regarding production of fighter jets by Hindustan Aeronautics Limited, Ojhar in Dindori parliamentary constituency, Maharashtra.
- (7) Dr. Sukanta Majumdar regarding improving train journey between Balurghat and Siliguri Junction.
- (8) Shri Ramcharan Bohra regarding need to provide funds for construction of Metro Rail Services Phase II in Jaipur, Rajasthan.
- (9) Smt. Annpurna Devi regarding irrigation facilities in Kodarma parliamentary Constituency, Jharkhand.
- (10) Shri Ajay Misra Teni regarding development of water saving irrigation techniques in the country.
- (11) Shri Dushyant Singh regarding need to introduce Ayushman Bharat Scheme in Rajasthan.

- (12) Dr. Ramapati Ram Tripathi regarding need to recognise Baba Raghav Das Post Graduate College, as Agriculture University.
- (13) Shri R. K. Singh Patel regarding need to expedite doubling and electrification of Jhansi-Manikpur railway line.
- (14) Shri Ajay Nishad regarding proper implementation of Ayushman Bharat Yojana in Muzaffarpur parliamentary constituency, Bihar.
- (15) Shri Abdul Khaleque regarding publication of final NRC.
- (16) Shri Gurjeet Singh Aujla regarding condition of Government schools.
- (17) Dr. T.R. Paarivendhar regarding need to construct new railway line connecting Ariyalur, Perambalur, Thuraiyur and Namakkal in Tamil Nadu.
- (18) Shri S. Jagathrakshakan regarding problems afflicting powerloom weaving.
- (19) Shri Margani Bharat regarding need to construct flyovers in Rajahmundry, Andhra Pradesh.
- (20) Shri Hemant Patil regarding problems faced by farmers in insurance claims under Pradhan Mantri Fasal Bima Yojana in Hingoli parliamentary constituency, Maharashtra.
- (21) Shri Mahabali Singh regarding need to take flood control measures in Bihar.
- (22) Shri Chandra Sekhar Sahu regarding including Rangeilunda Airport in Odisha under UDAN Scheme.
- (23) Shri Adv. A. M. Ariff regarding providing Central Assistance for Nehru Trophy Boat Race.
- (24) Shri P. Raveendranath Kumar regarding completion of Madurai to Bodinayakanur railway gauge conversion project in Tamil Nadu.

**2.32 P.M.****\$5. Statutory Resolution – Negatived**

Time Taken: 04 Hrs. 06 Mts.

Shri Adhir Ranjan Chowdhury moved the following resolution:-

“That this House disapproves of the Indian Medical Council (Amendment) Second Ordinance, 2019 (No. 5 of 2019) promulgated by the President on 21 February, 2019”.

After discussion, the Resolution was put to vote and negatived.

**\$6 Government Bill – Passed**

*The Indian Medical Council (Amendment) Bill, 2019*

The motion for consideration of the Bill was moved by Dr. Harsh Vardhan on behalf of Shri Ashwini Kumar Choubey.

Shri Adhir Ranjan Chowdhury spoke on Statutory Resolution and Bill.

The following members took part in the combined debate:-

1. Dr. Sanjay Jaiswal
2. Shri Gautham Sigamani Pon
3. Dr. Kakoli Ghoshdastidar
4. Doctor Sanjeev Kumar Ayushman
5. Dr. Shrikant Eknath Shinde
6. Shri Anuhav Mohanty
7. Dr. Subhash Ramrao Bhamre
8. Kunwar Danish Ali
9. Shri Mohammad Azam Khan
10. Shri Sunil Dattatray Tatkare
11. Shri Srinivas (Nani) Kesineni
12. Dr. Heena Vijaykumar Gavit
13. Shri Hanuman Beniwal
14. Shri E.T. Mohammed Basheer
15. Shri Bhagwant Mann
16. Shri Benny Behanan
17. Shri K. Subha Rai

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\$ Discussed together.



18. Shri P. Raveendranath Kumar
19. Shri N.K. Premachandran
20. Shri Badruddin Ajmal
21. Shri Manoj Rajoria
22. Shri Thol Thirumaavalavan

Dr. Harsh Vardhan replied to the combined debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. Harsh Vardhan.

The motion was adopted and the Bill was passed.

**6.38 P.M.**

*(Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 3<sup>rd</sup> July, 2019.)*

**SNEHLATA SHRIVASTAVA**  
**Secretary General**

# LOK SABHA

## BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, July 3, 2019/Ashadha 12, 1941(Saka)

No. 13

### 11.00 A.M.

#### 1. Starred Questions

Starred Question Nos. 161–169 were orally answered. Replies to Starred Question Nos. 170–180 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Question Nos. 1802–2031 were laid on the Table.

### 12.01 P.M.

#### 3. Panel of Chairpersons

The Speaker announced that he had, under Rule 9 of the Rules of Procedure and Conduct of Business in Lok Sabha, nominated Shri N.K. Premachandran as the Member of the Panel of Chairpersons.

### 12.02 P.M.

#### 4. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Development of North Eastern Region; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy and; Minister of State in the

Department of Space (Dr. Jitendra Singh) laid on the Table a copy each of the following papers (Hindi and English versions) under article 323 (1) of the Constitution:-

- (1) 68<sup>th</sup> Annual Report of the Union Public Service Commission, New Delhi, for the year 2017-2018.
- (2) Memorandum explaining reasons for non-acceptance of advice of the Union Public Service Commission in respect of cases referred to in Chapter 9 of the Report.

The Minister of State in the Ministry of External Affairs and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council for Cultural Relations, New Delhi, for the year 2017-2018.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council for Cultural Relations, New Delhi, for the year 2017-2018, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council for Cultural Relations, New Delhi, for the year 2017-2018.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

## **5. Message from Rajya Sabha**

Secretary-general reported a message from Rajya Sabha that at its sitting held on the 1<sup>st</sup> July, 2019, Rajya Sabha agreed without any amendment to the Jammu and Kashmir Reservation (Amendment) Bill, 2019, as passed by the Lok Sabha.

**6. Report of Business Advisory Committee**

Shri Pralhad Joshi presented the second Report of the Business Advisory Committee.

**7. Motion for Election to the All India Institute of Medical Sciences (AIIMS) at Bhopal, Bhubaneswar, Jodhpur, Kalyani, Mangalagiri, Nagpur, Patna, Raebareli, Raipur and Rishikesh**

Dr. Harshvardhan moved the following motion :-

“That in pursuance of Section 4(g) of the All India Institute of Medical Sciences (AIIMS) Act, 1956 read with Section 6 of the AIIMS (Amendment) Act, 2012, the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves to each of the ten All India Institute of Medical Sciences (AIIMS) at Bhopal, Bhubaneswar, Jodhpur, Kalyani, Mangalagiri, Nagpur, Patna, Raebareli, Raipur and Rishikesh, subject to the other provisions of the said Act.”

The motion was adopted.

**8. Motion for Election of two Members to the Agricultural and Processed Food Products Export Development Authority (APEDA)**

Shri Piyush Goyal moved the following motion :-

“That in pursuance of clause (d) of sub-section (4) of Section 4 of the Agricultural and Processed Food Products Export Development Authority (APEDA) Act, 1985 read with rule 3 of APEDA rules 1986, the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves to serve as members of the Agricultural and Processed Food Products Export Development Authority (APEDA) subject to the other provisions of the said Act and rules made thereunder.”

The motion was adopted.

**12.10 P.M.****9. Government Bill – Introduced**

*The New Delhi International Arbitration Centre Bill, 2019*

Dr. Shashi Tharoor opposed the introduction of the Bill and sought clarifications from the Minister.

The Minister of Law and Justice, Minister of Communications and Minister of Electronics and Information Technology (Shri Ravi Shankar Prasad) replied to the clarificatory questions asked by the Member.

Thereafter, the motion was adopted and the Bill was introduced

**10. Statement regarding Ordinance – Laid on the Table**

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the New Delhi International Arbitration Centre Ordinance, 2019 (No. 10 of 2019) was laid on the Table.

**\*12.19 P.M.****11. Submission by Member**

Shri T.R. Baalu made submission regarding alleged derogatory remarks made by Puducherry Lt. Governor against Tamils.

‡Shri Pralhad Joshi responded.

‰Shri Raj Nath Singh also responded.

*(Lok Sabha adjourned at 2.36 P.M. and re-assembled at 3.32 P.M.)*

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\*From 12.10 P.M. to 2.36 P.M., Members raised matters of urgent public importance.

‡Minister of Parliamentary Affairs

‰Minister of Defence

**3.32 P.M.****12. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Ashok Kumar Rawat regarding flood control measures in Misrikh parliamentary constituency, Uttar Pradesh.
- (2) Dr. Nishikant Dubey regarding pending projects of Godda parliamentary constituency, Jharkhand.
- (3) Shri Bhagirath Chaudhary regarding need to establish a Kendriya Vidyalaya in Kekri in Ajmer parliamentary constituency, Rajasthan.
- (4) Shri Narendra Kumar regarding drinking water problem in Jhunjhunu parliamentary constituency, Rajasthan.
- (5) Shri Vinod Kumar Sonkar regarding need to establish a head post office in Kaushambi district, Uttar Pradesh.
- (6) Shri Anurag Sharma regarding need to implement AMRUT scheme in Jhansi parliamentary constituency, Uttar Pradesh.
- (7) Smt. Rita Bahuguna Joshi regarding need to construct a pucca bridge on river Ganga between Prayagraj and Bhadohi districts in Uttar Pradesh.
- (8) Shri Bhagwanth Khuba regarding compensation to farmers.
- (9) Smt. Diya Kumari regarding drinking water problem in Rajsamand parliamentary constituency, Rajasthan.
- (10) Dr. (Prof.) Kirit P. Solanki regarding tribal health care in the country.
- (11) Shri Sudhakar Tukaram Shrangre regarding need to expedite construction of Gulbarga - Latur new railway line.
- (12) Shri Ajay Bhatt regarding closure of HMT Factory at Ranibagh in Nainital district of Uttarakhand.
- (13) Shri Rajiv Pratap Rudy regarding construction of a railway line between Chapra and Muzaffarpur, Bihar.

- (14) Shri Bidyut Baran Mahato regarding need to construct an airport at Dhalbhugarh in Jamshedpur parliamentary constituency, Jharkhand.
- (15) Shri Manoj Kotak regarding shelter homes for homeless people in Mumbai.
- (16) Prof. (Dr.) Ram Shankar Katheria regarding construction of a dam under Pachnada Project in Uttar Pradesh.
- (17) Smt. Aparajita Sarangi regarding need to construct flyover at Hanspal on NH 16 in Bhubaneswar, Odisha.
- (18) Shri Adhir Ranjan Chowdhury regarding formal border trade along the Indo-Bangladesh border.
- (19) Shri Dr. M. K. Vishnu Prasad regarding construction of railway line projects from Tindivanum to Nagari and Tindivanum to Thiruvannamalai in Tamil Nadu.
- (20) Shri Gaurav Gogoi regarding road connectivity in Bilgaon and Jamuguri in Nagaon, Assam.
- (21) Shri A. Ganeshamurthi regarding need to construct lower under subway at Kodumudi Railway Station in Tamil Nadu.
- (22) Smt. Pratima Mondal regarding need to complete one side Railway platform of Chandkhali Halt Station in West Bengal.
- (23) Shri Sridhar Kotagiri regarding special Economic Status to Andhra Pradesh.
- (24) Shri Krupal Balaji Tumane regarding setting up of National Investment Manufacturing Zone in Nagpur, Maharashtra.
- (25) Shri Sunil Kumar (Pintu) regarding need to develop N.H. 104 between Sitamarhi and Sursand in Bihar as per laid down norms.
- (26) Shri K. Subbarayan regarding need for laying underground cables instead of erecting overhead high voltage power lines by Power Grid Corporation Ltd. in Tamil Nadu.

**3.33 P.M.**

**13. Government Bill – Passed**

*The Dentists (Amendment) Bill, 2019*

Time Taken: 2 Hrs. 31 Mts.

The motion for consideration of the Bill was moved by Dr. Harsh Vardhan on behalf of Shri Ashwini Kumar Choubey.

The following members took part in the debate:-

1. Dr. M.K. Vishnu Prasad
2. Shri Nihal Chand
3. Dr. Paarivendhar T.R.
4. Smt. Pratima Mondal
5. Dr. Shrikant Eknath Shinde
6. Smt. Supriya Sule
7. Shri Rajiv Pratap Rudy
8. Shri Chandra Sekhar Sahu
9. Shri Jayadev Galla
10. Smt. Geethaviswanath Vanga
11. Dr. Subhas Sarkar
12. Shri N.K. Premachandran
13. Shri Santosh Pandey
14. Shri Badruddin Ajmal
15. Shri Bhagwant Mann
16. Dr. Bharati Pravin Pawar
17. Shri Thol Thirumaavalavan
18. Shri Adhir Ranjan Chowdhury

Dr. Harsh Vardhan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.



Clause 2 was adopted.

Clause 3 was adopted.

Clause 4 was adopted.

Clause 1, Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. Harsh Vardhan.

The motion was adopted and the Bill was passed.

**6.04 P.M.**

*(Lok Sabha adjourned till 11.00 A.M. on Thursday, the 4<sup>th</sup> July, 2019.)*

**SNEHLATA SHRIVASTAVA**  
**Secretary General**

# LOK SABHA

## BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, July 4, 2019/Ashadha 13, 1941(Saka)

No. 14

### 11.00 A.M.

#### 1. Starred Questions

Starred Question Nos. 181, 182 (clubbed with 187 and 192) and 183–186 were orally answered. Replies to Starred Question Nos. 188–191, and 193–200 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Question Nos. 2032–2261 were laid on the Table.

### 12.02 P.M.

#### 3. Papers laid on the Table

The Minister of Finance and Minister of Corporate Affairs (Smt. Nirmala Sitharaman) laid on the Table a copy (Hindi and English versions) of the Economic Survey 2018-19 (Volume 1 and Volume 2).

The Minister of State (Independent Charge) of the Ministry of Power, Minister of State (Independent Charge) of the Ministry of New and Renewable Energy and Minister of State in the Ministry of Skill Development and Entrepreneurship (Shri Raj Kumar Singh) laid on the Table a copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-

- (1) The Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) (Sixth Amendment) Regulations, 2019 published in Notification No. L-1/44/2010/-CERC in Gazette of India dated 8<sup>th</sup> April, 2019.
- (2) Notification No. L-1/(3)/2009/-CERC published in Gazette of India dated 27<sup>th</sup> February, 2019, containing corrigendum to the Notification No. L-1/(3)/2009-CERC dated 9<sup>th</sup> January, 2019.

The Minister of State (Independent Charge) of the Ministry of Housing and Urban Affairs, Minister of State (Independent Charge) of the Ministry of Civil Aviation and Minister of State in the Ministry of Commerce and Industry (Shri Hardeep Singh Puri) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
  - (i) Memorandum of Understanding between the Airports Authority of India and the Ministry of Civil Aviation for the year 2019-2020.
  - (ii) Memorandum of Understanding between the Chandigarh International Airport Limited and the Airports Authority of India for the year 2019-2020.
- (2) A copy each of the following Notifications (Hindi and English versions) under Section 58 of the Delhi Development Act, 1957:-
  - (i) S.O.1243(E) published in Gazette of India dated 8<sup>th</sup> March, 2019, regarding Constitution of Special Task Force.
  - (ii) S.O.1244(E) published in Gazette of India dated 8<sup>th</sup> March, 2019, regarding setting up of Fuel Stations on Privately owned Lands in National Capital Territory of Delhi.

The Minister of State (Independent Charge) of the Ministry of Shipping and Minister of State in the Ministry of Chemicals and Fertilizers (Shri Mansukh L. Mandaviya) laid on the Table a copy each of the

following Notifications (Hindi and English versions) under sub-section (4) of Section 124 of the Major Port Trusts Act, 1963:-

- (1) G.S.R.234(E) published in Gazette of India dated 25<sup>th</sup> March, 2019, approving the New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2019.
- (2) G.S.R.235(E) published in Gazette of India dated 25<sup>th</sup> March, 2019, approving the Cochin Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2019.
- (3) G.S.R.408(E) published in Gazette of India dated 4<sup>th</sup> June, 2019, approving the Kolkata Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2019.
- (4) G.S.R.417(E) published in Gazette of India dated 12<sup>th</sup> June, 2019, approving the Cochin Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2019.

The Minister of State in the Ministry of Parliamentary Affairs and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Road Transport and Highways [General (Retd.) V. K. Singh] laid on the Table:-

- (1) A copy of the National Highways (manner of depositing the amount by the Central Government; making requisite funds available to the competent authority for acquisition of land) Rules, 2019 (Hindi and English versions) published in Notification No. G.S.R.39(E) in Gazette of India dated 18<sup>th</sup> January, 2019 under Section 9 of
- (2) A copy each of the following Notifications (Hindi the National Highways Act, 1956. and English versions) under sub-section (5) of Section 3G of the National Highways Act, 1956:-

- (i) S.O.510(E) published in Gazette of India dated 30<sup>th</sup> January, 2019, regarding appointment of Shri Surendra Singh Rawat, Retd. Secretary, Government of Uttarakhand as Arbitrator.
  - (ii) S.O.862(E) published in Gazette of India dated 14<sup>th</sup> February, 2019, making certain amendments in Notification No. S.O. 510(E) dated 29<sup>th</sup> January, 2019.
- (3) A copy of Notification No. S.O.374(E) (Hindi and English versions) published in Gazette of India dated 23<sup>rd</sup> January, 2019, regarding delegation of powers of Highway Administration under Section 50 of the Control of National Highways (Land and Traffic) Act, 2002.
- (4) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956 :-
- (i) S.O.507(E) published in Gazette of India dated 29<sup>th</sup> January, 2019, regarding rates of fees to be recovered from the users of National Highway No. 27 (New NH No. 30)(Allahabad to Uttar Pradesh/Madhya Pradesh Border Section) in the State of Uttar Pradesh.
  - (ii) S.O.801(E) published in Gazette of India dated 12<sup>th</sup> February, 2019 making certain amendments in the Notification No. S.O.479(E) dated 16<sup>th</sup> February, 2017.
  - (iii) S.O.867(E) published in Gazette of India dated 14<sup>th</sup> February, 2019 regarding rates of fees to be recovered from the users of National Highway No. 758 (Bhilwara-Ladpura Section) in the State of Rajasthan.
  - (iv) S.O.868(E) published in Gazette of India dated 14<sup>th</sup> February, 2019 regarding rates of fees to be recovered from the users of National Highway Nos. 128 (old NH No.232) and 330 (old NH No.232) (Tanda-Raebareli Section) in the State of Uttar Pradesh.

- (v) S.O.869(E) published in Gazette of India dated 14<sup>th</sup> February, 2019 regarding rates of fees to be recovered from the users of National Highway No. 222 (New NH No. 61)(Ane Ghat to Start of Ahmadnagar Bypass Section) in the State of Maharashtra.
- (vi) S.O.980(E) published in Gazette of India dated 22<sup>nd</sup> February, 2019 regarding rates of fees to be recovered from the users of National Highway No. 565 (Davulapally to Markapuram Section) in the State of Andhra Pradesh.
- (vii) S.O.981(E) published in Gazette of India dated 22<sup>nd</sup> February, 2019 regarding rates of fees to be recovered from the users of National Highway No. 5 (Chennai-Tada Section) in the State of Tamil Nadu.
- (viii) S.O.982(E) published in Gazette of India dated 22<sup>nd</sup> February, 2019 regarding rates of fees to be recovered from the users of National Highway No. 65 (End of Nagaur Bypass-Netra Village-Mandore Section) in the State of Rajasthan.
- (ix) S.O.1114(E) published in Gazette of India dated 1<sup>st</sup> March, 2019 making certain amendments in the Notification No. S.O.2681(E) dated 6<sup>th</sup> November, 2012.
- (x) S.O.1132(E) published in Gazette of India dated 5<sup>th</sup> March, 2019 regarding rates of fees to be recovered from the users of National Highway No. 211 (Yedeshi-Aurangabad Section) in the State of Maharashtra.
- (xi) S.O.1141(E) published in Gazette of India dated 7<sup>th</sup> March, 2019 regarding rates of fees to be recovered from the users of National Highway No. 24 (New NH No. 9)(Moradabad Section including Hapur Bypass Section) in the State of Uttar Pradesh.
- (xii) S.O.1611(E) published in Gazette of India dated 18<sup>th</sup> April, 2019 regarding rates of fees to be recovered from the users of National

Highway No. 24 (old NH No. 29E)(Sonauli-Gorakhpur Section) in the State of Uttar Pradesh.

- (xiii) S.O.1612(E) published in Gazette of India dated 18<sup>th</sup> April, 2019 regarding rates of fees to be recovered from the users of National Highway No. 222 (New NH No. 61)(Malshej Ghat to Ane Ghat Section) in the State of Maharashtra.
- (xiv) S.O.1613(E) published in Gazette of India dated 18<sup>th</sup> April, 2019 regarding rates of fees to be recovered from the users of National Highway No. 1A (New NH No. 44)(Srinagar to Banihal Section) in the State of Jammu and Kashmir.
- (xv) S.O.1667(E) published in Gazette of India dated 30<sup>th</sup> April, 2019 regarding rates of fees to be recovered from the users of National Highway No. 65 (New NH No. 9)(Vijayawada to Machilipatnam Section) in the State of Andhra Pradesh.
- (xvi) S.O.1697(E) published in Gazette of India dated 6<sup>th</sup> May, 2019 regarding rates of fees to be recovered from the users of National Highway No. 24B (Raebareli-Allahabad Section) in the State of Uttar Pradesh.
- (xvii) S.O.1725(E) published in Gazette of India dated 13<sup>th</sup> May, 2019 regarding rates of fees to be recovered from the users of National Highway No. 78 (New NH No. 30)(Shahdol to Anuppur Section) in the State of Madhya Pradesh.
- (xviii) S.O.1890(E) published in Gazette of India dated 31<sup>st</sup> May, 2019 making certain amendments in the Notification No. S.O.1217(E) dated 19<sup>th</sup> April, 2017.

The Minister of State in the Ministry of Jal Shakti and Minister of State in the Ministry of Social Justice and Empowerment (Shri Rattan Lal Kataria) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Kerala Land Development Corporation Limited, Thiruvananthapuram, for the year 2012-2013.
- (ii) Annual Report of the Kerala Land Development Corporation Limited, Thiruvananthapuram, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

#### **4. Messages from Rajya Sabha**

Secretary-general reported the following messages from the Rajya Sabha:-

- (i) That at its sitting held on the 2<sup>nd</sup> July, 2019, Rajya Sabha agreed without any amendment to the Homoeopathy Central Council (Amendment) Bill, 2019, as passed by the Lok Sabha.
- (ii) That at its sitting held on the 3<sup>rd</sup> July, 2019, Rajya Sabha agreed without any amendment to the Central Educational Institutions (Reservation in Teachers' Cadre) Bill, 2019, as passed by the Lok Sabha.

**12.06 P.M.**

#### **5. Statement by Minister**

The Minister of Finance and Minister of Corporate Affairs (Smt. Nirmala Sitharaman) made a statement regarding Medium of examination for direct recruitment to certain levels in Regional Rural Banks.



**12.07 P.M.****6. Motion**

Shri Arjun Ram Meghwal on behalf of Shri Pralhad Joshi moved the following motion:-

"That this House do agree with the Second Report of the Business Advisory Committee presented to the House on 3<sup>rd</sup> July, 2019."

The motion was adopted.

**\*12.32 P.M.****7. Submission by Members**

The following members made submission regarding alleged derogatory remarks made against Tamils.

1. Shri T.R. Baalu
2. Shri Adhir Ranjan Chowdhury

#Shri Raj Nath Singh responded.

**%8. Panel of Chairpersons**

The Speaker announced that he had, under Rule 9 of the Rules of Procedure and Conduct of Business in Lok Sabha, nominated Dr. Kakoli Ghoshdastidar as the Member of the Panel of Chairpersons.

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\*From 12.08 P.M. to 1.32 P.M., Members raised matters of urgent public importance.

#Minister of Defence

%At 1.28 P.M.

**1.33 P.M.****9. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Dilip Saikia regarding battle of Pathorighat in Assam.
- (2) Shri Rajendra Agrawal regarding need to run Nauchandi Express, Sangam Express and shuttle trains running between Meerut and Delhi as per scheduled time-table.
- (3) Smt. Rama Devi regarding need to set up rural branches of nationalised banks in Sheohar parliamentary constituency, Bihar.
- (4) Dr. Sanjay Jaiswal regarding need to set up a Mega Food Park in Bettiah in Pachim Champaran parliamentary constituency, Bihar.
- (5) Shri Sunil Kumar Singh regarding need to establish a Kendriya Vidyalaya in Barwadih in Latehar district of Jharkhand.
- (6) Shri Gopal Chinayya Shetty regarding implementation of Union Government's development schemes by State Governments.
- (7) Shri Vishnu Dayal Ram regarding need to construct a bridge on Son River between Srinagar in Jharkhand and Paduka in Bihar.
- (8) Shri Janardan Mishra regarding damage caused to crops by stray cattle in Rewa parliamentary constituency, Madhya Pradesh.
- (9) Shri Bhanu Pratap Singh Verma regarding need to establish a Training Centre for Para Military Forces at Madhogarh in Jalaun parliamentary constituency, Uttar Pradesh.
- (10) Shri Tirath Singh Rawat regarding wildfire in Uttarakhand.
- (11) Shri Sushil Kumar Singh regarding illegal sand mining from Rivers in Aurangabad district of Bihar.
- (12) Shri Ramdas C. Tadas regarding need to expedite Wardha-Nagpur broad gauge Metro Rail Project in Maharashtra.

- (13) Dr. Manoj Rajoria regarding fast depleting ground water resources in the country.
- (14) Shri Parvesh Sahib Singh regarding reported drug menace in Delhi.
- (15) Shri Harish Dwivedi regarding need to revamp Sant Ravidas Van Vihar Park in Basti parliamentary Constituency, Uttar Pradesh.
- (16) Dr. Shashi Tharoor regarding need to improve tourism infrastructure in Thiruvananthapuram.
- (17) Shri Anto Antony regarding need to upgrade infrastructure in Tiruvalla Railway Station in Kerala.
- (18) Shri Hibi Eden regarding development of Edappilly-Moothakunnam stretch of National Highway 17 ( new NH 66) in Kerala.
- (19) Shri A.K.P. Chinraj regarding need to import Feed Grade Maize for Poultry farmers with Zero duty.
- (20) Shri Prataprao Ganpatrao Jadhav regarding need to establish a Kendriya Vidyalaya in Buldhana parliamentary constituency, Maharashtra.
- (21) Shri Kaushalendra Kumar regarding need to start new academic courses at graduate and post graduate levels in Nava Nalanda Mahavihara, a deemed university in Nalanda, Bihar.
- (22) Shri N.K. Premachandran regarding need to provide a special package for coastal region of Kerala affected due to sea erosion.

**1.34 P.M.**

**\$10. Statutory Resolution – Negatived**

Time Taken: 4Hrs. 32 Mts.

Shri Adhir Ranjan Chowdhury moved the following resolution:-

“That this House disapproves of the Aadhaar and Other Laws (Amendment) Ordinance, 2019 (No. 9 of 2019) promulgated by the President on 2 March, 2019”.

After combined discussion, the Resolution was put to vote and negatived.

**\$11. Government Bill – Passed**

*The Aadhaar and Other Laws (Amendment) Bill, 2019*

The motion for consideration of the Bill was moved by Shri Ravi Shankar Prasad.

Shri Adhir Ranjan Chowdhury spoke on Statutory Resolution and Bill.

The following members took part in the combined debate:-

1. Shri P.P. Chaudhary
2. Shri D. Ravikumar
3. Smt. Mahua Moitra
4. Shri Kotagiri Sridhar
5. Shri Pinaki Mishra
6. Shri Ritesh Pandey
7. Shri Ajay Kumar Misra 'Teni'
8. Smt. Supriya Sule
9. Shri P.K. Kunhalikutty
10. Shri Manoj Tiwari
11. Shri Kaushlanedra Kumar
12. Shri P.R. Natarajan

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<sup>\$</sup>Discussed together.

13. Smt. Anupriya Patel
14. Shri Sanjaykaka Patil
15. Shri Manish Tewari
16. Dr. Shrikant Eknath Shinde
17. Shri M. Selvaraj
18. Shri P. Raveendranath Kumar
19. Shri Asaduddin Owaisi
20. Shri Kinjarapu Ram Mohan Naidu
21. Shri Ramesh Bidhuri
22. Shri N.K. Premachandran
23. Shri Hanuman Beniwal
24. Shri Thol Thirumaavalavan
25. Shri Girish Bhalachandra Bapat

Shri Ravi Shankar Prasad replied to the combined debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Shri Ravi Shankar Prasad moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clauses to which it relates, in its application to the Government amendment No. 36 to the Aadhaar and Other Laws (Amendment) Bill, 2019 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 2A was adopted.

New Clause 2A was also adopted.

Clause 3 was adopted.

Clause 4 was adopted.

Clause 5 was adopted.

Shri Ravi Shankar Prasad moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clauses to which it relates, in its application to the Government amendment No. 37 to the Aadhaar and Other Laws (Amendment) Bill, 2019 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 5A was adopted.

New Clause 5A was also adopted.

Clause 6 was adopted.

Clauses 7 and 8 were adopted.

Clauses 9 and 10 were adopted.

Clauses 11 and 12 were adopted.

Clauses 13 to 15 were adopted.

Clauses 16 to 23 were adopted.

Clause 24 was adopted.

Clauses 25 to 28 were adopted.

Clause 1, Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Ravi Shankar Prasad.

The motion was adopted and the Bill, as amended, was passed.

**6.06 P.M.**

*(Lok Sabha adjourned till 11.00 A.M. on Friday, the 5<sup>th</sup> July, 2019.)*

**SNEHLATA SHRIVASTAVA**  
**Secretary General**

# LOK SABHA

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## BULLETIN – PART I

(Brief Record of Proceedings)

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Friday, July 5, 2019/Ashadha 14, 1941(Saka)

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No. 15

**11.00 A.M.**

**1. The Union Budget – 2019-2020**

Smt. Nirmala Sitharaman presented a statement of the estimated receipts and expenditure of the Government of India for the year 2019-2020.

**1.07 P.M.**

**2. Statements laid on the Table under the Fiscal Responsibility and Budget Management Act, 2003**

Smt. Nirmala Sitharaman laid on the Table the following Statements under section 3(1) of the Fiscal Responsibility and Budget Management (FRBM) Act, 2003:-

- (1) Medium-term Fiscal Policy cum Fiscal Policy Strategy Statement; and
- (2) Macro-economic Framework Statement.

**3. Government Bill-Introduced**

*The Finance (No.2) Bill, 2019*

**1.10 P.M.**

*(Lok Sabha adjourned till 11.00 A.M. on Monday, the 8<sup>th</sup> July, 2019.)*

**SNEHLATA SHRIVASTAVA**  
**Secretary General**

# LOK SABHA

## BULLETIN – PART I

(Brief Record of Proceedings)

Monday, July 8, 2019/Ashadha 17, 1941(Saka)

No. 16

### 11.00 A.M.

#### 1. Starred Questions

Starred Question Nos. 201, 202(clubbed with 215), 203 (clubbed with 218), 204(clubbed with 207) and 205 were orally answered. Replies to Starred Question Nos. 206, 208–214, 216, 217, 219 and 220 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Question Nos. 2262–2491 were laid on the Table.

### 12.02 P.M.

#### 3. Papers laid on the Table

The Minister of Petroleum and Natural Gas and Minister of Steel (Shri Dharmendra Pradhan) laid on the Table a copy each of the following Notifications (Hindi and English versions) under Section 10 of the Oilfields (Regulation and Development) Act, 1948:-

- (1) S.O.367(E) published in Gazette of India dated 22<sup>nd</sup> January, 2019 regarding royalty rates applicable for DSF Bid Round-I, DSF Bid Round-II and Hydrocarbon Exploration and Licensing Policy together with a corrigendum thereto published in Notification No. S.O.1887(E) dated 31<sup>st</sup> May, 2019.



- (2) S.O.1597(E) published in Gazette of India dated 16<sup>th</sup> April, 2019 regarding amendment of the Schedule of the Oilfields (Regulation and Development) Act specifying the concessional rates payable in case of early commencement of the commercial production of crude oil, condensate and natural gas from the contract areas to be awarded under Hydrocarbon Exploration and Licensing Policy.

The Minister of State in the Ministry of Steel (Shri Faggansingh Kulaste) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the Rashtriya Ispat Nigam Limited and the Ministry of Steel for the year 2019-2020.
  - (ii) Memorandum of Understanding between the KIOCL Limited and the Ministry of Steel for the year 2019-2020.
  - (iii) Memorandum of Understanding between the MOIL Limited and the Ministry of Steel for the year 2019-2020.
  - (iv) Memorandum of Understanding between the MSTC Limited and the Ministry of Steel for the year 2019-2020.
- (2) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Commercial) (No. 5 of 2019) (Performance Audit) - Operational Performance of NMDC Limited, Ministry of Steel, under Article 151(1) of the Constitution.

The Minister of State in the Ministry of Human Resource Development; Minister of State in the Ministry of Communications; Minister of State in the Ministry of Electronics and Information Technology (Shri Dohre Sanjay Shamrao) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Assam Sarba Siksha Abhiyan, Guwahati, for the year 2017-2018, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarba Siksha Abhiyan, Guwahati, for the year 2017-2018.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan State Mission Authority Manipur, Imphal, for the year 2016-2017, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan State Mission Authority Manipur, Imphal, for the year 2016-2017.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Finance and Minister of State in the Ministry of Corporate Affairs (Shri Anurag Singh Thakur) laid on the Table:-

- (1) A copy of the State Bank of India Employees' Provident Fund (Amendment) Regulations, 2019 (Hindi and English versions) published in Notification No. HR/PPG/PA/19-20/112 in Gazette of India dated 1<sup>st</sup> June, 2019 under sub-section (4) of Section 50 of the State Bank of India Act, 1955.
- (2) A copy of the Notification No. G.S.R.98(E) (Hindi and English versions) published in Gazette of India dated 7<sup>th</sup> February, 2019, together with an explanatory memorandum making certain amendments in the Notification No. 8/2016-Cus., dated 5<sup>th</sup> February, 2016 under Section 159 of the Customs Act, 1962.
- (3) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961:-
  - (i) The Income-tax (15<sup>th</sup> Amendment) Rules, 2019 published in Notification No. G.S.R.76(E) in Gazette of India dated 30<sup>th</sup> January,

2019, together with an explanatory memorandum and corrigendum thereto published in Notification No. G.S.R.93(E) dated 5<sup>th</sup> February, 2019.

(ii) The Income-tax (3<sup>rd</sup> Amendment) Rules, 2019 published in Notification No. G.S.R.304(E) in Gazette of India dated 12<sup>th</sup> April, 2019, together with an explanatory memorandum and corrigendum thereto published in Notification No. G.S.R.347(E) dated 3<sup>rd</sup> May, 2019.

(iii) The Income-tax (4<sup>th</sup> Amendment) Rules, 2019 published in Notification No. G.S.R.375(E) in Gazette of India dated 22<sup>nd</sup> May, 2019, together with an explanatory memorandum.

(4) A copy of the Prohibition of Benami Property Transactions (Conditions of Services of Members of Adjudicating Authority) Rules, 2019(Hindi and English versions) published in Notification No. G.S.R.379(E) in Gazette of India dated 27<sup>th</sup> May, 2019 under Section 69 of the Benami Transactions (Prohibition) Amendment Act, 2006, together with an explanatory memorandum.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Finance and Policy, New Delhi, for the year 2017-2018, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Finance and Policy, New Delhi, for the year 2017-2018.

(6) A copy of the Statement (Hindi and English versions) of the Market Borrowings by Central Government during 2018-2019.

(7) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

(i) Report of the Comptroller and Auditor General of India-Union Government (Report No. 1 of 2019)(Department of Revenue-Direct

Taxes)-Assessment of Assesseees in Entertainment Sector for the year ended March, 2018.

- (ii) Report of the Comptroller and Auditor General of India-Union Government (Civil)(Report No. 8 of 2019)(Niti Aayog)-Audit of Preparedness for the Implementation of Sustainable Development Goals.

The Minister of State in the Ministry of Tribal Affairs (Smt. Renuka Singh Saruta) laid on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the National Scheduled Tribes Finance and Development Corporation and the Ministry of Tribal Affairs for the year 2019-2020.

#### **4. Message from Rajya Sabha**

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 4<sup>th</sup> July, 2019, Rajya Sabha agreed without any amendment to the Indian Medical Council (Amendment) Bill, 2019, as passed by the Lok Sabha.

#### **5. Statements by Ministers**

(1) The Minister of State in the Ministry of Steel (Shri Faggansingh Kulaste ) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 48<sup>th</sup> Report of the Standing Committee on Coal and Steel on 'CSR activities in Steel PSUs' (2018-19) pertaining to the Ministry of Steel.

(2) The Minister of State in the Ministry of Human Resource Development, Minister of State in the Ministry of Communications and Minister of State in the Ministry of Electronics and Information Technology (Shri Dhotre Sanjay Shamrao) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations/observations contained in the 307<sup>th</sup> Report of the Standing Committee on Human Resource Development on Action Taken by the Government on the observations/recommendations contained in

302<sup>nd</sup> Report of the Committee on Demands for Grants (2018-19) pertaining to the Department of Higher Education, Ministry of Human Resource Development.

**12.05 P.M.**

**6. Statement by Minister of State in the Ministry of Parliamentary Affairs**

The Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) made a statement regarding Government Business during the week commencing Monday, the 8<sup>th</sup> July, 2019.

**12.10 P.M.**

**7. Statutory Resolutions**

(i) Shri Anurag Singh Thakur on behalf of Smt. Nirmala Sitharaman moved the following resolution:-

"In pursuance of section 8A(1) of the Customs Tariff Act, 1975, read with sub-section (3) of section 7 of the said Act, this House hereby approves of notification No. 5/2019-Customs dated 16.02.2019 [G.S.R 124 (E) dated 16<sup>th</sup> February, 2019] which seeks to amend the First Schedule of the Customs Tariff Act so as to insert new tariff item 9806 00 00 under Chapter 98 of the First Schedule of the Customs Tariff Act, 1975 to prescribe 200% customs duty on all goods originating in or exported from the Islamic Republic of Pakistan."

The Statutory Resolution was adopted.

(ii) Shri Anurag Singh Thakur on behalf of Smt. Nirmala Sitharaman moved the following resolution:-

"In pursuance of section 8A(1) of the Customs Tariff Act, 1975, read with sub-section (3) of section 7 of the said Act, this House hereby approves of notification No. 16/2019-Customs dated 15.06.2019 [G.S.R. 425 (E) dated 15<sup>th</sup> June, 2019] which seeks to increase the basic customs duty on the following goods:-

- a) Lentils (Mosur) (0713 40 00) from 40% to 50%,
- b) Boric acid (2810 00 20) from 17.5% to 27.5% and
- c) Other diagnostic and laboratory reagents (3822 00 90) from 20% to 30%."

The Statutory Resolution was adopted.

### **12.11 P.M.**

#### **8. Government Bill – Introduced**

*The DNA Technology (Use and Application) Regulation Bill, 2019*

\*Sarvashri N.K. Premachandran, Adhir Ranjan Chowdhury and Dr. Shashi Tharoor opposed the introduction of the Bill and sought clarifications from the Minister.

The Minister of Health and Family Welfare, Minister of Science and Technology and Minister of Earth Sciences (Dr. Harsh Vardhan) replied to the clarificatory questions asked by the Members.

The motion was adopted and the Bill was introduced.

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\*They spoke after the introduction of the Bill.

**12.21 P.M.****9. Government Bill – Introduced**

*The Unlawful Activities (Prevention) Amendment Bill, 2019*

Shri N.K. Premachandran, Dr. Shashi Tharoor, E.T. Mohammed Basheer and Shri P.K. Kunhalikutty opposed the introduction of the Bill and sought clarifications from the Minister.

The Minister of State in the Ministry of Home Affairs (Shri G. Kishan Reddy) on behalf of The Minister of Home Affairs (Shri Amit Shah) replied to the clarificatory questions asked by the Members.

Thereafter, the motion was adopted and the Bill was introduced.

**12.37 P.M.****10. Government Bill – Introduced**

*The National Investigation Agency (Amendment) Bill, 2019*

Shri P.K. Kunhalikutty and Dr. Shashi Tharoor opposed the introduction of the Bill and sought clarifications from the Minister.

The Minister of State in the Ministry of Home Affairs (Shri G. Kishan Reddy) on behalf of The Minister of Home Affairs (Shri Amit Shah) replied to the clarificatory questions asked by the Members.

Thereafter, the motion was adopted and the Bill was introduced.

**12.43 P.M.****11. Government Bill – Introduced**

*The Protection of Human Rights (Amendment) Bill, 2019*

Shri Adhir Ranjan Chowdhury and Dr. Shashi Tharoor opposed the introduction of the Bill and sought clarifications from the Minister.

The Minister of State in the Ministry of Home Affairs (Shri G. Kishan Reddy) on behalf of The Minister of Home Affairs (Shri Amit Shah) replied to the clarificatory questions asked by the Members.

Thereafter, the motion was adopted and the Bill was introduced.

## **12. Government Bills – Introduced**

- (i) *The Consumer Protection Bill, 2019*
- (ii) *The Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 2019*

## **13. Government Bill – Introduced**

*The Jallianwala Bagh National Memorial (Amendment) Bill, 2019*

Dr. Shashi Tharoor opposed the introduction of the Bill and sought clarification from the Minister.

The Minister of State (Independent Charge) of the Ministry of Culture and Minister of State (Independent Charge) of the Ministry of Tourism (Shri Prahalad Singh Patel) replied to the clarificatory question asked by the Member.

Thereafter, the motion was adopted and the Bill was introduced.

## **14. Government Bill – Introduced**

*The Central Universities (Amendment) Bill, 2019*

**#12.58 P.M.**

## **15. Submission by Member**

Shri Adhir Ranjan Chowdhury made submission regarding allegedly engineering defection which is detrimental to the health of Parliamentary democracy.

&Shri Raj Nath Singh responded.

*(Lok Sabha adjourned at 1.09 P.M. and re-assembled at 2.02 P.M.)*

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#From 12.58 P.M. to 1.09 P.M., Member raised matters of urgent public importance.

&Minister of Defence



## **2.02 P.M.**

### **16. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Sushil Kumar Singh regarding need to construct ROB in Aurangabad parliamentary Constituency, Bihar.
- (2) Smt. Rama Devi regarding widening of N.H. 104 in Sheohar parliamentary constituency, Bihar.
- (3) Shri L.S. Tejasvi Surya regarding need to revise the DoPT notification to induct the candidates into IAS from the vacancies in KPSC.
- (4) Shri Upendra Singh Rawat regarding need to construct over bridge or underpass near Barabanki Railways station in Uttar Pradesh.
- (5) Smt. Riti Pathak regarding need to run trains nos. 22165/66 (Singrauli-Bhopal Express) & 22167/68 (Singrauli-Nizamuddin Express) on daily basis.
- (6) Dr. Dhal Singh Bisen regarding need to provide rail link between Nagpur and Jabalpur and Ramtek to Gotegaon or Shikara.
- (7) Dr. Virendra Kumar regarding construction of Kakarwaha Pick Up Weir project on river Dhasan in Madhya Pradesh.
- (8) Smt. Queen Oja regarding development of flood safety measures in flood-prone districts of Assam.
- (9) Shri Vishnu Dayal Ram regarding need to set up power plant and mineral-based industries in Palamu parliamentary constituency, Jharkhand.
- (10) Shri Sunil Kumar Singh regarding need to provide stoppage of Ranchi - Delhi Garib Rath Express (train no. 12877/78) at Barwadih Railway station in Jharkhand.

- (11) Shri Devji M. Patel regarding need to declare income of dairy sector as Agriculture income.
- (12) Shri Chunni Lal Sahu regarding need to provide seeds and fertilizers to farmers in Chhattisgarh.
- (13) Shri Kapil Moreshwar Patil regarding setting up of Solar Energy plants in Bhiwandi Textile Industrial Area in Maharashtra.
- (14) Shri Chandra Prakash Joshi regarding need to start international flight service from Udaipur Airport, Rajasthan.
- (15) Shri Praveen Kumar Nishad regarding need to rejuvenate and make river Aami in Uttar Pradesh pollution-free.
- (16) Shri Prataprao Patil Chikhalikar regarding construction of Bidar-Nanded Railway line.
- (17) Shri K. Muraleedharan regarding need to construct an underpass at Kottakadevu Arangil railway level crossing in Vadakara Parliamentary Constituency of Kerala.
- (18) Shri V. K. Sreekandan regarding need to set up a rail coach factory at Kanjicode, Kerala.
- (19) Shri Hibi Eden regarding Kochi 'waste to energy' project.
- (20) Shri S. Ramalingam regarding works undertaken under Mahatma Gandhi Rural Employment Guarantee Scheme.
- (21) Smt. Aparupa Poddar regarding need to tackle trafficking of women and children in the country.
- (22) Shri Rahul Shewale regarding need to amend GSR 751 (E) Guidelines to conduct aeronautical study in approach funnel beyond 300 meters.
- (23) Shri Chandeshwar Prasad regarding acute water shortage in Jahanabad parliamentary constituency, Bihar.
- (24) Shri Mahesh Sahoo regarding enactment of Journalist Protection Act.

- (25) Shri Shyam Singh Yadav regarding prevailing law and order situation in the country specially in Uttar Pradesh.
- (26) Shri P.R. Natarajan regarding abolition of GST on job works.

**2.02 P.M.**

**17. The Union Budget – 2019-20**

Time Allotted: 12 Hrs.  
Time Taken: 6 Hrs. Hrs.  
Balance: 6 Hrs.

General Discussion on the Union Budget for 2019-20 commenced.

The following members took part in the debate:-

1. Dr. Shashi Tharoor
2. Shri Jayant Sinha
3. Shri T.R. Baalu
4. Shri Kalyan Banerjee
5. Shri Vinayak Raut
6. Shri Santosh Kumar
7. Shri Bhartruhari Mahtab
8. Shri Sukhbir Singh Badal
9. Shri Kanumuru Raghu Rama Krishna Raju
10. Kunwar Danish Ali
11. Shri Sunil Dattatray Tatkare
12. Shri Jagdambika Pal
13. Shri Pradyut Bordoloi
14. Shri Baidyanath Prasad Mahto
15. Smt. Aparajita Sarangi
16. Shri Tokheto Yephthomi
17. Shri Jugal Kishore
18. Shri Ramesh Bidhuri
19. Shri Harish Chandra *alias* Harish Dwivedi
20. Shri Shrirang Appa Chandu Barne
21. Smt. Raksha Nikhil Khadse
22. Shri Bhagwant Mann

The discussion was not concluded.

**8.02 P.M.**

*(Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 9<sup>th</sup> July, 2019.)*

**SNEHLATA SHRIVASTAVA**  
**Secretary General**

# LOK SABHA

## BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, July 9, 2019/Ashadha 18, 1941(Saka)

No. 17

### 11.00 A.M.

#### 1. Starred Questions

Starred Question Nos. 221–226 were orally answered. Replies to Starred Question Nos. 227–240 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Question Nos. 2492–2721 were laid on the Table.

### 12.01 P.M.

#### 3. Papers laid on the Table

The Minister of State in the Ministry of Home Affairs(Shri G. Kishan Reddy) on behalf of the Minister of Home Affairs (Shri Amit Shah) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Home Affairs (Volume I) for the year 2019-2020.
- (2) Detailed Demands for Grants of the Ministry of Home Affairs (Union Territories)(Volume II) for the year 2019-2020.

The Minister of Agriculture and Farmers Welfare, Minister of Rural Development and Minister of Panchayati Raj (Shri Narendra Singh Tomar) laid on

the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Rural Development for the year 2019-2020.

The Minister of State (Independent Charge) of the Ministry of Shipping and Minister of State in the Ministry of Chemicals and Fertilizers (Shri Mansukh L. Mandaviya) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under Section 394 of the Companies Act, 2013:-
  - (i) Review by the Government of the working of the Karnataka Antibiotics and Pharmaceuticals Limited, Bangalore, for the year 2017-2018.
  - (ii) Annual Report of the Karnataka Antibiotics and Pharmaceuticals Limited, Bangalore, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Ahmedabad, for the year 2017-2018, together with Audit Report thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Guwahati, for the year 2016-2017, together with Audit Report thereon.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Memorandum of Understanding (Hindi and English versions) between the Karnataka Antibiotics and Pharmaceuticals Limited and the

Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers, for the year 2019-2020.

(8) A copy of Notification No. G.S.R.1705(E) (Hindi and English versions) published in Gazette of India dated 8<sup>th</sup> May, 2019 order indicating the supplies of urea to be made by domestic manufacturers of urea to States and Union Territories during Kharif, 2019 under sub-section (6) of Section 3 of the Essential Commodity Act, 1955.

The Minister of State in the Ministry of Parliamentary Affairs and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Memorandum of Understanding between the Andrew Yule and Company Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2019-2020.
- (2) Memorandum of Understanding between the Bharat Pumps and Compressors Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2019-2020.

The Minister of State in the Ministry of Social Justice and Empowerment (Shri Krishan Pal) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Swami Vivekanand National Institute of Rehabilitation Training and Research, Cuttack, for the year 2017-2018, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Swami Vivekanand National Institute of Rehabilitation Training and Research, Cuttack, for the year 2017-2018.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the National Handicapped Finance and Development Corporation and the Department of Empowerment of Persons with Disabilities, Ministry of Social Justice and Empowerment, for the year 2019-2020.
  - (ii) Memorandum of Understanding between the National Backward Classes Finance and Development Corporation and the Ministry of Social Justice and Empowerment for the year 2019-2020

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution (Shri Danve Raosaheb Dadarao) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Food Corporation of India, New Delhi, for the year 2017-2018.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Central Warehousing Corporation and the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution, for the year 2019-2020.
- (4) A copy of the Bureau of Indian Standards (Removal of Difficulty) Order, 2019 (Hindi and English versions) published in Notification No. S.O.1557(E) in Gazette of India dated 10<sup>th</sup> April, 2019 under sub-section (2) of Section 42 of the Bureau of Indian Standards Act, 2016.
- (5) A copy of the Bureau of Indian Standards (Amendment) Rules, 2019 (Hindi and English versions) published in Notification No. S.O.382(E) in Gazette of India



dated 29<sup>th</sup> May, 2019 under Section 40 of the Bureau of Indian Standards Act, 2016.

The Minister of State in the Ministry of Home Affairs (Shri G. Kishan Reddy) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Foundation for Communal Harmony, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Foundation for Communal Harmony, New Delhi, for the year 2017-2018.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 23 of the Enemy Property Act, 1968:-
  - (i) The Guidelines for disposal of Enemy Property (Amendment) Order, 2019 published in Notification No. G.S.R.201(E) in Gazette of India dated 8<sup>th</sup> March, 2019.
  - (ii) The Procedure and mechanism for Sale of Enemy Share Order, 2019 published in Notification No. G.S.R.885(E) in Gazette of India dated 18<sup>th</sup> February, 2019.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Parshottam Rupala) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-
  - (i) Review by the Government of the working of the Gujarat State Seeds Corporation Limited, for the year 2017-2018.
  - (ii) Annual Report of the Gujarat State Seeds Corporation Limited, for the year 2017-2018, alongwith Audited Accounts and comments of

the Comptroller and Auditor General thereon.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under Section 4(d) of the Destructive Insects and Pests Act, 1914:-
  - (i) The Plant Quarantine (Regulation of Import into India) (First Amendment) Order, 2019 published in Notification No. S.O. 941(E) in Gazette of India dated 21<sup>st</sup> February, 2019.
  - (ii) The Plant Quarantine (Regulation of Import into India) (Second Amendment) Order, 2019 published in Notification No. S.O. 1728(E) in Gazette of India dated 13<sup>th</sup> June, 2019.
  - (iii) The Plant Quarantine (Regulation of Import into India) (Third Amendment) Order, 2019 published in Notification No. S.O. 1817(E) in Gazette of India dated 24<sup>th</sup> May, 2019.
  - (iv) The Plant Quarantine (Regulation of Import into India) (Fourth Amendment) Order, 2019 published in Notification No. S.O. 1954(E) in Gazette of India dated 12<sup>th</sup> June, 2019.
- (4) A copy of the Bureau of Indian Standards (Standards for Boric Acid) Order, 2019 (Hindi and English versions) published in Notification No. S.O.1766(E) in Gazette of India dated 17<sup>th</sup> May, 2019 under sub-section (2) of Section 42 of the Bureau of Indian Standards Act, 2016.
- (5) A copy of the Notification No. S.O.1767(E) (Hindi and English versions) published in Gazette of India dated 17<sup>th</sup> May, 2019, regarding inclusion of 25 insecticides in the Schedule to the Insecticides Act, 1968 under sub-section (3) of Section 36 of the Insecticides Act, 1968.

The Minister of State in the Ministry of Animal husbandry, dairying and Fisheries (Shri Sanjeev Kumar Balyan) laid on the Table a copy (Hindi and English versions) of the Indian Veterinary Council (Procedure for recognition and

derecognition of Veterinary Colleges and Veterinary Qualifications)(Amendment) Rules, 2019 (Hindi and English versions) published in Notification No. G.S.R.197(E) in Gazette of India dated 6<sup>th</sup> March, 2019 under sub-section (3) of Section 66 of the Indian Veterinary Council Act, 1984.

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table:-

(1) A copy of the Sashastra Seema Bal, Combatised Communication Service (Group 'B' and 'C' posts) Recruitment (Amendment) Rules, 2019 (Hindi and English versions) published in Notification No. G.S.R.74 in Gazette of India dated 11<sup>th</sup> March, 2019 under sub-section (3) of Section 155 of the Sashastra Seema Bal Act, 2007.

(2) A copy each of the following Notifications (Hindi and English versions) under Section 167 of the Assam Rifles Act, 2006:-

- (i) The Assam Rifles Naib Subedar (Electrician Motor Vehicle) Group 'B' Combatised Post Recruitment (Amendment) Rules, 2018 published in Notification No. G.S.R.201 in weekly Gazette of India dated 7<sup>th</sup> July, 2018.
- (ii) The Assam Rifles (Group 'C' Combatised Posts) Recruitment (Amendment) Rules, 2018 published in Notification No. G.S.R.36 in weekly Gazette of India dated 2<sup>nd</sup> February, 2018.
- (iii) The Assam Rifles, Naib Subedar (General Duty), Group 'B' Combatised Post Recruitment (Amendment) Rules, 2018 published in Notification No. G.S.R.247 in weekly Gazette of India dated 11<sup>th</sup> August, 2018.
- (iv) The Assam Rifles Civil Staff Group 'B' Posts Recruitment (Amendment) Rules, 2018 published in Notification No. G.S.R.248 in weekly Gazette of India dated 11<sup>th</sup> August, 2018.
- (v) The Assam Rifles (Para Medical Cadre) Group 'C' Non-Ministerial, combatised posts Recruitment (Amendment) Rules, 2018 published in Notification No. G.S.R.273 in weekly Gazette of India dated 25<sup>th</sup> August, 2018.

- (vi) The Assam Rifles Subedar Major Store Keeper Technical (Engineers), Group 'B' posts (combatised) Recruitment (Amendment) Rules, 2018 published in Notification No. G.S.R.203 in weekly Gazette of India dated 7<sup>th</sup> July, 2018.
  - (vii) The Assam Rifles Naib Subedar (Religious Teacher), Combatised post Recruitment Rules, 2018 published in Notification No. G.S.R.295 in weekly Gazette of India dated 15<sup>th</sup> September, 2018.
  - (viii) The Assam Rifles, Naib Subedar (Teacher), Group 'B' Combatised post Recruitment (Amendment) Rules, 2018 published in Notification No. G.S.R.202 in weekly Gazette of India dated 7<sup>th</sup> July, 2018.
  - (ix) The Assam Rifles Warrant Officer (Radio Mechanic), Group 'C' Combatised post Recruitment (Amendment) Rules, 2018 published in Notification No. G.S.R.264 in weekly Gazette of India dated 18<sup>th</sup> August, 2018.
  - (x) The Assam Rifles Subedar Major (Buildings and Roads) (Engineers) Group 'B' Post (Combatised) Recruitment (Amendment) Rules, 2018 published in Notification No. G.S.R.204 in weekly Gazette of India dated 7<sup>th</sup> July, 2018.
  - (xi) The Assam Rifles Para-Medical Staff (Pharmacist) Group 'C' Combatised Posts Recruitment (Amendment) Rules, 2018 published in Notification No. G.S.R.37 in weekly Gazette of India dated 2<sup>nd</sup> February, 2018.
- (3) A copy of the Census (Amendment) Rules, 2018 (Hindi and English versions) published in Notification No. G.S.R. 576(E) in Gazette of India dated 20<sup>th</sup> June, 2018 under sub-section (3) of Section 18 of the Census Act, 1948.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the National Institute of Disaster Management Employees (Recruitment and other Conditions of Service) Amendment Rules, 2018 (Hindi and English versions) published in Notification No. G.S.R.25(E) in Gazette of India

dated 11<sup>th</sup> January, 2019 under Section 77 of the Disaster Management Act, 2005.

(6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 141 of the Border Security Force Act, 1968:-

- (i) The Ministry of Home Affairs, Border Security Force, (Combatised Stenographers Cadre), Group 'A' and Group 'B' Posts, Recruitment Rules, 2019 published in Notification No. G.S.R.118 in weekly Gazette of India dated 18<sup>th</sup> May, 2019.
- (ii) The Border Security Force, Combatised Assistant Sub-Inspector (Stenographer) and Head Constable (Ministerial) Recruitment (Amendment) Rules, 2019 published in Notification No. G.S.R.75 in Gazette of India dated 30<sup>th</sup> January, 2019.
- (iii) The Ministry of Home Affairs, Border Security Force, Para Veterinary Staff, Group 'B' and Group 'C' (Non-Gazetted) Posts (Combatised) Recruitment Rules, 2019 published in Notification No. G.S.R.147(E) in Gazette of India dated 26<sup>th</sup> February, 2019.

**12.04 P.M.****4. Messages from Rajya Sabha**

Secretary-General reported the following messages from the Rajya Sabha:-

- (i) That at its sitting held on the 8<sup>th</sup> July, 2019, Rajya Sabha agreed without any amendment to the Dentists (Amendment) Bill, 2019, as passed by the Lok Sabha.
- (ii) That at its sitting held on the 8<sup>th</sup> July, 2019, Rajya Sabha agreed without any amendment to the Aadhaar and Other Laws (Amendment) Bill, 2019, as passed by the Lok Sabha.

**5. Statement by Minister**

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid a statement (Hindi and English versions) regarding the status of implementation of the further recommendations/ observations proposed by the Standing Committee on Home Affairs in respect of the Paras categorized in Chapters III and IV of the 216<sup>th</sup> Report of the Committee on the 'The Cyclone Ockhi - its impact on Fishermen and Damage caused by it' pertaining to the Ministry of Home Affairs.

**@6. Motion for Election to Committee on Official Language**

Shri Nityanand Rai on behalf of Shri Amit Shah moved the following motion :-

“That in pursuance of sub-section 2 of Section 4 of the Official Languages Act, 1963, the members of this House do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, twenty members from amongst themselves

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@At 12.15 P.M.

to be members of the Committee on Official Language to review the progress made in the use of Hindi for the official purposes of the Union and submit a report to the President making recommendations thereon in accordance with sub-section (3) of Section 4 of the said Act.”

The motion was adopted.

**\*12.16 P.M.**

**7. Submission by Member**

Shri Adhir Ranjan Chowdhury made submission regarding allegedly engineering defection which is detrimental to the health of Parliamentary democracy.

‡Shri Pralhad Joshi responded.

#Shri Raj Nath Singh also responded.

**12.22 P.M.**

**8. &Observation by the Speaker**

The Speaker made an observation to maintain decorum of the House.

*(Lok Sabha adjourned at 1.02 P.M. and re-assembled at 2.00 P.M.)*

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\*From 12.05 P.M. to 1.02 P.M., Members raised matters of urgent public importance.

‡Minister of Parliamentary Affairs, Minister of Coal and Minister of Mines.

#Minister of Defence.

&Original in Hindi. For details, please see the debate of the day.

## **2.00 P.M.**

### **9. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Kirti Vardhan Singh regarding supply of surplus water from Tikri Minor canal of Suryu Nahar Pariyojana - Phase II to Aranga reservoir in Gonda parliaemtnray constituency, Uttar Pradesh.
- (2) Shri Mitesh Rameshbhai Patel regarding need to make Mahisagar river in Anand, Gujarat, pollution free.
- (3) Shri Devendra Singh alias Bhole Singh regarding setting up of Trauma Centre level-I at Lala Lajpat Rai Hospital attached with Kanpur Medical College, Uttar Pradesh.
- (4) Shri Sukhbir Singh Jaunapurria regarding need to declare Eastern Rajasthan Canal Project as project of national importance.
- (5) Dr. Nishikant Dubey regarding need to set up Kendriya Vidyalayas in Santhal Pargana Region.
- (6) Shri Vishnu Dutt Sharma regarding need to expedite construction of Majhgay dam project in Madhya Pradesh.
- (7) Shri Ajay Misra (Teni) regarding delimitation of Assembly constituencies in Jammu & Kashmir.
- (8) Shri Satyadev Pachauri regarding appointments on compassionate ground.
- (9) Shri Sunil Baburao Mendhe regarding need to start flight services from Gondia Airport under UDAN Scheme.
- (10) Shri Rakesh Singh regarding need to expedite electrification of Itarasi - Allahabad railway route.
- (11) Shri Janardan Singh Sigriwal regarding need to include Bhojpuri language in Eighth Schedule to the constitution.
- (12) Dr. (Prof.) Kirit P. Solanki regarding providing corpus fund for the creation of an SC/ST bank.



- (13) Shri Rajendra Agrawal regarding need to provide rail link between Meerut and Panipat.
- (14) Shri Ajay Nishad regarding need to declare Gandhi Ashram in Vaishali district, Bihar as National Heritage.
- (15) Shri Kaushal Kishore regarding need to fill up backlog vacancies meant for SCs/STs in Central Government Offices and Departments.
- (16) Shri Raju Bista regarding need to ensure Minimum wages Act is applicable to Tea Garden workers.
- (17) Adv. Dean Kuriakose regarding wild animals menace.
- (18) Shri Benny Behanan regarding implementation of POCSO Act.
- (19) Dr. Mohammad Jawed regarding funds for AMU Kishanganj Campus, Bihar.
- (20) Shri A.K.P. Chinraj regarding need to provide better rail connectivity to Namakkal in Tamil Nadu.
- (21) Prof. Sougata Ray regarding transfer of Government assets to private hands.
- (22) Shri Lavu Sri Krishna Devarayalu regarding Varikapudisala Lift Irrigation Project in Andhra Pradesh.
- (23) Dr. Shrikant Eknath Shinde regarding setting up of Post Office Passport Seva Kendra at Dombivali in Maharashtra.
- (24) Shri Dinesh Chandra Yadav regarding gauge conversion of railway lines between Banmankhi and Bihariganj in Bihar.
- (25) Dr. Gaddam Ranjith Reddy regarding setting up of Red Gram Board in Tandur region of Telangana.
- (26) Shri M. Selvaraj regarding providing financial assistance to farmers who were hard hit by cyclone Gaja.
- (27) Shri N.K. Premachandran regarding need to put in place safety measures for Kollam bypass in Kerala.
- (28) Shri Chandra Prakash Choudhary regarding need to establish a Tourism University in Parasnath Hills in Giridih parliamentary constituency and promote tourism in the region.

**2.01 P.M.****10. The Union Budget – 2019-20**

Time Taken: 15 Hrs. 09 Mts.

Further General discussion on the Union Budget for 2019-20, continued.

The following members took part in the debate:-

1. Shri Virendra Singh
2. Shri Nama Nageswr Rao
3. Shri Vinod Kumar Sonkar
4. Shri Ramchandra Paswan
- 5\* Shri A. Ganeshamurthi
- 6\* Shri H. Vasanthakumar
- 7\* Shri S.R. Parthiban
- 8\* Dr. Kirit P. Solanki
- 9\* Smt. Pratima Mondal
10. Shri Nandkumar Singh Chouhan (Nandu Bhaiya)
- 11\* Smt. Ranjanben Bhatt
- 12\* Shri Mitesh Rameshbhai Patel (Bakabhai)
13. Smt. Preneet Kaur
- 14\* Shri Ajay Misra Teni
15. Smt. Sunita Duggal
16. Shri A. Raja
- 17\* Smt. Rekha Verma
18. Shri K. Subbarayan
19. Shri Sisir Adhikari
- 20\* Shri Nalin Kumar Kateel
21. Col. Rajyavardhan Rathore
- 22\* Shri Anto Antony
23. Shri Margani Bharat
- 24\* Shri P.P. Chaudhary
- 25\* Smt. Supriya Sule
26. Shri Kinjarapu Ram Mohan Naidu
- 27\* Shri Kapil Moreshwar Patil
28. Shri Firoze Varun Gandhi
29. Shri Dileshwar Kamait
30. Shri B.B. Patil
- 31\* Smt. Rama Devi

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\*Written speeches were laid on the Table.

- 32\* Shri Sudhakar Tukaram Shrangare
33. Shri Janardan Singh 'Sigriwal'
34. Dr. K. Jayakumar
- 35\* Dr. Shrikant Eknath Shinde
- 36\* Shri Rajendra Dhedyga Gavit
- 37\* Shri Rajan Bahurao Vichare
- 38\* Shri S. Gnanathiraviam
39. Shri Bhagwanth Khuba
40. Shri Girish Chandra
41. Shri K. Navaskani
42. Shri Anubhav Mohanty
43. Shri Naranbhai Bhikabhai Kachhadiya
44. Adv. A.M. Arif
- 45\* Shri G.M. Siddeshwar
46. Shri N.K. Premachandran
47. Shri Asaduddin Owaisi
48. Shri Tirath Singh Rawat
49. Shri Saptagiri Ulaka
50. Shri Thomas Chazhikadan
- 51\* Smt. Aparupa Poddar (Afrin Ali)
52. Shri Gajanan Kirtikar
53. Shri Sunil Kumar Pintu
- 54\* Shri Asit kumar Mal
55. Dr. Subhash Sarkar
56. Smt. Anupriya Patel
- 57\* Smt. Rita Bahuguna Joshi
- 58\* Shri M. Selvaraj
59. Shri Hanuman Beniwal
60. Shri Vijay Baghel
61. Shri Talari Rangaiah
62. Shri Pankaj Choudhary
- 63\* Smt. Meenakashi Lekhi
64. Shri M.K. Raghavan
- 65\* Smt. Sumalatha Ambareesh
- 66\* Shri D. Ravikumar
- 67\* Dr. Virendra Kumar
68. Shri Nihal Chand
- 69\* Kunwar Pushpendra Singh Chandel
- 70\* Shri Ajay Bhatt
71. Shri P. Raveendranath Kumar

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\*Written speeches were laid on the Table.

- 72\* Shri Rattansinh Magansinh Rathod
- 73. Prof. Sougata Ray
- 74. Smt. Locket Chatterjee
- 75. Shri Badruddin Ajmal
- 76. Ms. Agatha K. Sangma
- 77. Shri Pradeep Kumar
- 78. Shri Komati Reddy Venkat Reddy
- 79. Shri Sanjay Kumar Bandi
- 80. Shri Kuruva Gorantla Madhav
- 81. Shri Khagen Murmu
- 82. Shri Thirumaavalavan Thol
- 83\* Shri Ravi Kishan
- 84. Shri Prathap Simha
- 85. Smt. Sangeeta Azad
- 86. Shri Sangam Lal Gupta
- 87. Shri Tapir Gao
- 88. Shri Omprakash Bhupalsinh *alias* Pawan Rajenimbalkar
- 89. Shri Mukesh Rajput
- 90. Shri Dharmendra Kashyap
- 91. Shri Gaurav Gogoi
- 92. Shri Sushil Kumar Singh
- 93\* Shri Ramcharan Bohra
- 94. Dr. Subash Ramrao Bhamre
- 95. Shri Parbatbhai Savabhai Patel
- 96. Shri Ajay Tamta
- 97. Shri Raju Bista

The discussion was not concluded.

**11.10 P.M.**

*(Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 10<sup>th</sup> July, 2019.)*

**SNEHLATA SHRIVASTAVA**  
**Secretary General**

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\*Written speeches were laid on the Table.

# LOK SABHA

## BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, July 10, 2019/Ashadha 19, 1941(Saka)

No. 18

### 11.00 A.M.

#### 1. Starred Questions

Starred Question Nos. 241–247 were orally answered. Replies to Starred Question Nos. 248–260 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Question Nos. 2722–2951 were laid on the Table.

### 12.01 P.M.

#### 3. Papers laid on the Table

The Minister of Agriculture and Farmers Welfare, Minister of Rural Development and Minister of Panchayati Raj (Shri Narendra Singh Tomar) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Panchayati Raj for the year 2019-2020.

The Minister of Law and Justice, Minister of Communications and Minister of Electronics and Information Technology (Shri Ravi Shankar Prasad) laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 30 of the Legal Services Authorities Act, 1987:-

- (i) The National Legal Services Authority (Free and Competent Legal Services) Amendment Regulations, 2018 published in Notification No. L/61/10/NALSA in Gazette of India dated 25<sup>th</sup> October, 2018.
  - (ii) The National Legal Services Authority (Lok Adalat) Amendment Regulations, 2018 published in Notification No. L/28/09/NALSA in Gazette of India dated 25<sup>th</sup> October, 2018.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of Railways and Minister of Commerce and Industry (Shri Piyush Goyal) laid on the Table:-

- (1)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Export Inspection Council of India, New Delhi, for the year 2016-2017.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Export Inspection Council of India, New Delhi, for the year 2016-2017, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Inspection Council of India, New Delhi, for the year 2016-2017.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of Petroleum and Natural Gas and Minister of Steel (Shri Dharmendra Pradhan) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Petroleum and Natural Gas for the year 2019-2020.

The Minister of Parliamentary Affairs, Minister of Coal and Minister of Mines (Shri Pralhad Joshi) laid on the Table:-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Copper Limited and the Ministry of Mines for the year 2019-2020.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957:-
  - (i) The Atomic Minerals Concession (Second Amendment) Rules, 2019 published in Notification No. G.S.R.134(E) in Gazette of India dated 20<sup>th</sup> February, 2019.
  - (ii) The Atomic Minerals Concession (Amendment) Rules, 2019 published in Notification No. G.S.R.126(E) in Gazette of India dated 19<sup>th</sup> February, 2019.
  - (iii) G.S.R.135(E) in Gazette of India dated 20<sup>th</sup> February, 2019, reserving the area of 150 acres in block No. 13/1, Ramanadurga Forest Range, Sandur Taluk, Bellari District, Karnataka for mineral iron ore for undertaking prospecting or mining operations through M/s Steel Authority of India Limited/Visvesvaraya Iron and Steel Limited, a Central Public Sector Undertaking under administrative control of Ministry of Steel for a period of ten years.
  - (iv) G.S.R.1220(E) in Gazette of India dated 19<sup>th</sup> December, 2018, reserving the area except the area already held under PL or ML for purposes of Mines and Minerals (Development and Regulation) Act, 1957 so as to undertake prospecting or mining operations through the M/s FCI Aravali Gypsum and Minerals India Limited in respect of Minerals-Rock Phosphate and

Dolomite in Districts Banswara, Jaisalmer and Jodhpur, in the State of Rajasthan for a period of ten years.

Minister of State (Independent Charge) of the Ministry Statistics and Programme Implementation and Minister of State (Independent Charge) of the Ministry of Planning (Shri Rao Inderjit Singh) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Statistics and Programme Implementation for the year 2019-2020.
- (2) Detailed Demands for Grants of the Ministry of Planning for the year 2019-2020.

The Minister of State (Independent Charge) of the Ministry of Development of North Eastern Region, Minister of State in the Prime Minister's Office, Minister of State in the Ministry of Personnel, Public Grievances and Pensions, Minister of State in the Department of Atomic Energy and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
  - (i) Detailed Demands for Grants of the Department of Space for the year 2019-2020.
  - (ii) Detailed Demands for Grants of the Department of Atomic Energy for the year 2019-2020.
- (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Antrix Corporation Limited and the Department of Space for the year 2019-2020.

The Minister of State in the Ministry of Commerce and Industry (Shri Som Prakash) on behalf of the Minister of State (Independent Charge) of the Ministry of Housing and Urban Affairs, Minister of State (Independent Charge) of the Ministry of Civil Aviation and Minister of State in the Ministry of Commerce and Industry (Shri Hardeep Singh Puri) laid on the Table:-



- (1)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Coffee Board, Bangalore, for the year 2017-2018.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coffee Board, Bangalore, for the year 2017-2018, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coffee Board, Bangalore, for the year 2017-2018.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Footwear Design and Development Institute Ordinances, 2019 (Hindi and English versions) published in Notification No. F. No. FDDI/HO/MDO/CoP(DP)/2019/044 in Gazette of India dated 21<sup>st</sup> June, 2019 under sub-section (2) of Section 38 of the Footwear Design and Development Institute Act, 2017.
- (4) A copy of the Tea Warehouses (Licensing) Amendment Order, 2019 (Hindi and English versions) published in Notification No. S.O.1919(E) in Gazette of India dated 4<sup>th</sup> June, 2019 issued under Section 30 of the Tea Act, 1953.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 19 of the Foreign Trade (Development and Regulation) Act, 1992:-
  - (i) S.O.6309(E) published in Gazette of India dated 24<sup>th</sup> December, 2018, regarding prohibition on import of milk and milk products from China.
  - (ii) S.O.6364(E) published in Gazette of India dated 28<sup>th</sup> December, 2018, regarding amendment in import policy conditions of Peas including Yellow peas, Green peas, Dun peas and Kaspas peas.

- (iii) S.O.128(E) published in Gazette of India dated 8<sup>th</sup> January, 2019, regarding import policy for electronics and IT Goods under Schedule-I (Import Policy) of ITC (HS), 2017.
- (iv) S.O.129(E) published in Gazette of India dated 8<sup>th</sup> January, 2019, regarding amendment in Import Policy of Aviation Gasoline under Exim Code 27101219 in the ITC (HS) 2017, Schedule-I (Import Policy).
- (v) S.O.320(E) published in Gazette of India dated 15<sup>th</sup> January, 2019, regarding incorporation of Appendix-V under ITC (hs) 2017, Schedule-I (Import Policy).
- (vi) S.O.321(E) published in Gazette of India dated 15<sup>th</sup> January, 2019, regarding amendment in policy condition of Nicotinic Acid and Nicotinamide under HS Code 29362920 of ITC (HS) 2017, Schedule-I (Import Policy).
- (vii) S.O.1478(E) published in Gazette of India dated 29<sup>th</sup> March, 2019, regarding amendment in import policy conditions of Beans of the SPP Vigna Mungo (L.) Hepper, Split and other .
- (viii) S.O.1479(E) published in Gazette of India dated 29<sup>th</sup> March, 2019, regarding amendment in import policy conditions of Peas (Pisum Sativum) including Yellow peas, Green peas, Dun Peas and Kasper peas, Split and other.
- (ix) S.O.1480(E) published in Gazette of India dated 29<sup>th</sup> March, 2019, regarding amendment in import policy conditions of Beans of the SPP Vigna Radiata (L.) Wilczek, Split and other.
- (x) S.O.1481(E) published in Gazette of India dated 29<sup>th</sup> March, 2019, regarding amendment in import policy conditions of Pigeon Peas (Cajanus Cajan)/Toor Dal, Split and other.
- (xi) S.O.1628(E) published in Gazette of India dated 23<sup>rd</sup> April, 2019, regarding prohibition on import of milk and milk products from China.

- (xii) S.O.1701(E) published in Gazette of India dated 7<sup>th</sup> May, 2019, regarding import policy for Electronics and IT Goods under Schedule-I (Import Policy) of ITC (HS), 2017.
  - (xiii) S.O.1818(E) published in Gazette of India dated 24<sup>th</sup> May, 2019, regarding amendment in import policy of biofuels.
  - (xiv) S.O.1955(E) published in Gazette of India dated 12<sup>th</sup> June, 2019, regarding amendment in import policy conditions of cashew kernels (Broken/whole).
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Footwear Design and Development Institute, Noida, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Footwear Design and Development Institute, Noida, for the year 2017-2018.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Commerce and Industry for the year 2019-2020.

The Minister of State in the Ministry of Human Resource Development, Minister of State in the Ministry of Communications and Minister of State in the Ministry of Electronics and Information Technology (Shri Dhotre Sanjay Shamrao) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Unique Identification Authority of India, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Unique Identification Authority of India, New Delhi, for the year 2017-2018.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Digital India Corporation (formerly Media Lab Asia), New Delhi, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Digital India Corporation (formerly Media Lab Asia), New Delhi, for the year 2017-2018.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Notification No. 116-6/2017-NSL-II/(Vol.II) (Hindi and English versions) published in Gazette of India dated 13<sup>th</sup> June, 2019 making certain amendment in Telecommunications Mobile Number Portability (Seventh Amendment) Regulations, 2018 (09 of 2018) dated 12.06.2019 under Section 37 of the Telecom Regulatory Authority of India Act, 1997.

The Minister of State in the Ministry of Railways (Shri Angadi Suresh Channabasappa) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
  - (i) Memorandum of Understanding between the IRCON International Limited and the Ministry of Railways for the year 2019-2020.
  - (ii) Memorandum of Understanding between the Konkan Railway Corporation Limited and the Ministry of Railways for the year 2019-2020.
  - (iii) Memorandum of Understanding between the Dedicated Freight Corridor Corporation of India Limited and the Ministry of Railways for the year 2019-2020.

- (iv) Memorandum of Understanding between the Indian Railway Finance Corporation Limited and the Ministry of Railways for the year 2019-2020.
  - (v) Memorandum of Understanding between the Rail Vikas Nigam Limited and the Ministry of Railways for the year 2019-2020.
  - (vi) Memorandum of Understanding between the Mumbai Railway Vikas Corporation Limited and the Ministry of Railways for the year 2019-2020.
  - (vii) Memorandum of Understanding between the Braithwaite and Company Limited and the Ministry of Railways for the year 2019-2020.
  - (viii) Memorandum of Understanding between the Railtel Corporation of India Limited and the Ministry of Railways for the year 2019-2020.
  - (ix) Memorandum of Understanding between the RITES Limited and the Ministry of Railways for the year 2019-2020.
  - (x) Memorandum of Understanding between the Container Corporation of India Limited and the Ministry of Railways for the year 2019-2020.
  - (xi) Memorandum of Understanding between the Indian Railway Catering and Tourism Corporation Limited and the Ministry of Railways for the year 2019-2020.
  - (xii) Memorandum of Understanding between the Kolkata Metro Rail Corporation Limited and the Ministry of Railways for the year 2019-2020.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Rail Land Development Authority, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Rail Land Development Authority,  
New Delhi, for the year 2017-2018.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Railways for the year 2019-2020.

The Minister of State in the Ministry of External Affairs and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Nalanda University, Nalanda, for the year 2017-2018.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Nalanda University, Nalanda, for the year 2017-2018, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nalanda University, Nalanda, for the year 2017-2018.
- (2) Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Commerce and Industry (Shri Som Prakash) laid on the Table:-

- (1) A copy of the Static and Mobile Pressure Vessels (Unfired) (Amendment) Rules, 2019 (Hindi and English versions) published in Notification No. G.S.R.148(E) in Gazette of India dated 26<sup>th</sup> February, 2019 under sub-section (8) of Section 18 of the Explosives Act, 1884.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-
  - (i) Review by the Government of the working of the Jammu and Kashmir Development Finance Corporation Limited, Jammu, for the

year 2017-2018.

- (ii) Annual Report of the Jammu and Kashmir Development Finance Corporation Limited, Jammu, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Office of the Controller General of Patents, Designs, Trade Marks and Geographical Indications, Mumbai, for the year 2017-2018.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Office of the Controller General of Patents, Designs, Trade Marks and Geographical Indications, Mumbai, for the year 2017-2018.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

### **12.03 P.M.**

#### **4. Statements by Ministers**

- (1) The Minister of Parliamentary Affairs, Minister of Coal and Minister of Mines (Shri Pralhad Joshi) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations/observations contained in the 30<sup>th</sup> Report of the Standing Committee on Coal and Steel on Review of Function of Coal Mines Provident Fund Organisation (CMPFO) pertaining to the Ministry of Coal.
- (2) The Minister of State in the Ministry of Commerce and Industry (Shri Som Prakash) on behalf of the Minister of State (Independent Charge) of the Ministry of Housing and Urban Affairs; Minister of State (Independent

Charge) of the Ministry of Civil Aviation; Minister of State in the Ministry of Commerce and Industry (Shri Hardeep Singh Puri) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 147<sup>th</sup> Report of the Standing Committee on Commerce on Demands for Grants (2018-19) (Demand No. 11) pertaining to the Department of Commerce, Ministry of Commerce & Industry.

(3) The Minister of State in the Ministry of Commerce and Industry (Shri Som Prakash) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 148<sup>th</sup> Report of the Standing Committee on Commerce on Action Taken by the Government on the recommendations/observations contained in 141<sup>st</sup> Report of the Committee on Demands for Grants (2018-19) (Demand No. 12) pertaining to the Department for Promotion of Industry and Internal Trade, Ministry of Commerce and Industry.

## **5. Motion for Election to the Tea Board**

Shri Som Prakash on behalf of Shri Hardeep Singh Puri moved the following motion:-

"That in pursuance of clause (f) of sub-section (3) of Section (4) of the Tea Act, 1953 read with rules 4(1)(b) and 5(1) of the Tea Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Tea Board subject to the other provisions of the said Act and the rules made thereunder."

The motion was adopted.



## **6. Motion for Election to the Coffee Board**

Shri Som Prakash on behalf of Shri Hardeep Singh Puri moved the following motion :-

"That in pursuance of clause (b) of sub-section (2) of Section (4) of the Coffee Act, 1942, read with rules 3 and 4 of the Coffee Rules, 1955, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Coffee Board subject to the other provisions of the said Act and the rules made thereunder."

The motion was adopted.

## **7. Motion for Election to the Spices Board**

Shri Som Prakash on behalf of Shri Hardeep Singh Puri moved the following motion:-

"That in pursuance of clause (b) of sub-Section (3) of Section (3) of the Spices Board Act, 1986, read with rules 4(1)(b) and 5(1) of the Spices Board Rules, 1987, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Spices Board subject to the other provisions of the said Act and rules made thereunder."

The motion was adopted.

## **8. Motion for Election to the Marine Products Export Development Authority**

Shri Som Prakash on behalf of Shri Hardeep Singh Puri moved the following motion:-

"That in pursuance of clause (c) of sub-Section (3) of Section (4) of the Marine Products Export Development Authority Act, 1972 read with rule

4(1) of the Marine Products Export Development Authority Rules, 1972, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Marine Products Export Development Authority subject to the other provisions of the said Act and rules made thereunder."

The motion was adopted.

**#12.32 P.M.**

**9. Submission by Member**

Shri Adhir Ranjan Chowdhury made submission regarding political developments in Karnataka.

\*Shri Pralhad Joshi responded.

*(Lok Sabha adjourned at 12.59 P.M. and re-assembled at 2.00 P.M.)*

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#From 12.09 P.M. to 12.59 P.M., Members raised matters of urgent public importance.

\*Minister of Parliamentary Affairs.

**2.00 P.M.****10. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Sumedhanand Saraswati regarding problem of water-logging in under-passes at railway level crossings.
- (2) Shri Ramdas C. Tadas regarding need to provide benefits of centrally sponsored schemes and related information to farmers and others by nationalized banks.
- (3) Smt. Locket Chatterjee regarding changing the name of Sealdah railway station, Kolkata.
- (4) Shri Narendra Kumar regarding improvement of rail services in Jhunjhunu parliamentary constituency, Rajasthan.
- (5) Shri Mansukhbhai Dhanjibhai Vasava regarding BSNL mobile towers in Bharuch parliamentary constituency, Gujarat.
- (6) Shri Rajiv Pratap Rudy regarding construction of bridge over Ganga between Danapur-Sherpur and Dighwara in Bihar.
- (7) Shri Khagen Murmu regarding need to run superfast trains between Delhi and Maldah Uttar parliamentary constituency in West Bengal.
- (8) Shri Kanakmal Katara regarding need to establish a Central Tribal University in Banswara district, Rajasthan.
- (9) Shri Pradeep Kumar Chaudhary regarding need to accord approval to Hathnikund Link Channel -II project in Kairana parliamentary constituency, Uttar Pradesh.
- (10) Shri Rajesh Verma regarding need to undertake doubling of Lucknow - Sitapur Railway line.

- (11) Shri Bhagirath Chaudhary regarding toll-free movement in Ajmer parliamentary constituency, Rajasthan.
- (12) Shri Bidyut Baran Mahato regarding need to establish Kendriya Vidyalayas in Potka and Patmada in Jamshedpur parliamentary constituency, Jharkhand.
- (13) Shri Arjun Singh regarding promotion of jute sector.
- (14) Dr. Subhash Ramrao Bhamre regarding need to empanel hospitals in Dhule parliamentary constituency, Maharashtra under PM National Relief Fund.
- (15) Shri Pankaj Chowdhary regarding need to accord approval to the establishment of Integrated Ayush hospital in Maharajganj district, Uttar Pradesh.
- (16) Shri Sudhakar Tukaram Shrangare regarding extension of Kolhapur - Bidar Express upto Hyderabad.
- (17) Shri Chhedi Paswan regarding need to expedite construction of Panduka Sone bridge project.
- (18) Shri Pradyut Bordoloi regarding revival of Paper mills of Hindustan Paper Corporation, Assam.
- (19) Shri B. Manickam Tagore regarding need to expedite completion of Pamba-Achankovil-Vaippar river linking project in Tamil Nadu.
- (20) Shri Adhir Ranjan Chowdhury regarding completion of Nashipur to Azimganj Railway bridge in Murshidabad district of West Bengal.
- (21) Shri D. Ravikumar regarding utilization of Aadhaar data.
- (22) Shri T.R.V.S. Ramesh regarding opening of AIIMS in Cuddalore parliamentary constituency, Tamil Nadu.
- (23) Shri K. Raghurama Krishnaraju regarding fostering communal tolerance.
- (24) Shri Prataprao Ganpatrao Jadhav regarding interlinking of Penganga and Wainganga rivers in Maharashtra.
- (25) Shri Baidyanath Prasad Mahto regarding need to install mobile towers in Ramnagar block in West Champaran district, Bihar.

- (26) Shri Bhartruhari Mahtab regarding need to provide financial support to Odisha Hydro Power Corporation by relaxing existing norms of National Clean Energy Fund (NCEF).
- (27) Shri Jayadev Galla regarding remunerative price to tobacco farmers.
- (28) Shri Hanuman Beniwal regarding need to provide adequate compensation and employment to people whose land has been acquired for the construction of N.H. 754K in Rajasthan.
- (29) Shri Naba Kumar Sarania regarding introduction of local self governance system in Bodoland Territorial Council in Assam.

**2.01 P.M.****11. The Union Budget – 2019-20**

Time Taken: 17 Hrs. 23 Mts.

Further General discussion on the Union Budget for 2019-20, continued.

The following members took part in the debate:-

1. Shri Girish Bhalchandra Bapat
- 2\* Shri Sumedhanand Saraswati
- 3\* Smt. Shardaben Anilbhai Patel
- 4\* Shri Devendra Singh 'Bhole'
- 5\* Shri Annasaheb Shankar Jolle
- 6\* Shri Gitaben Vajesingbhai Rathva
- 7\* Shri Bharatsinhji Dabhi
8. Mohammad Akbar Lone
- 9\* Shri Hasmukhbhai Somabhai Patel
- 10\* Shri Vinod Lakhamshi Chavda
- 11\* Smt. Nusrat Jahan Ruhi
- 12\* Shri Janardan Mishra
- 13\* Shri P.R. Natarajan
- 14\* Shri Bidyut Baran Mahato
- 15\* Smt. Darshana Vikram Jardosh
- 16\* Shri Devusinh Chauhan
17. Shri S. Ramalingam
- 18\* Smt. Riti Pathak
- 19\* Shri Parvatagouda Chandanagouda Gaddigoudar
- 20\* Dr. Arvind Kumar Sharma
- 21\* Shri Devaji Patel
- 22\* Shri Sanjay Seth
- 23\* Shri Vishnu Dayal Ram
- 24\* Ms. Mimi Chakraborty
- 25\* Shri Rahul Kaswan
- 26\* Shri Rakesh Singh
27. Shri Mohammad Sadique
- 28\* Shri Mohanbhai Kalyanjibhai Kundaria
- 29\* Shri Jashvantsinh Sumanbhai Bhabhor
- 30\* Shri Ravindra Kushwaha
- 31\* Shri Nishikant Dubey
32. Shri C.R. Patil

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\*Written speeches were laid on the Table.

- 33\* Smt. Sanganna Amarappa Karadi
- 34\* Dr. M.K. Vishnu Prasad
- 35\* Dr. Bharatiben Dhirubhai Shiyal
- 36\* Shri Dilip Saikia
- 37\* Smt. Annpurna Devi
- 38\* Smt. Queen Oja
- 39\* Dr. Sanjay Jaiswal
- 40\* Shri B.Y. Raghavendra
- 41\* Shri Ramdas Chandrabhanji Tadas
- 42\* Smt. Shobha Karandlaje
- 43\* Shri Sanjay Kaka Patil
- 44\* Shri Shankar Lalwani
- 45\* Shri Narendra Kumar
- 46\* Shri Prabhubhai Nagarbhai Vasava
- 47\* Shri Sunil Kumar Singh
- 48\* Shri Chandra Prakash Joshi
- 49\* Shri Hemant Tukaram Godse
- 50\* Dr. Heena Vijaykumar Gavit
- 51\* Shri Khalilur Rahaman
- 52\* Shri Shiv Kumar Udasi
- 53\* Shri Kamlesh Paswan
- 54\* Smt. Poonamben Hematbhai Maadam
- 55\* Dr. Bharati Pravin Pawar
- 56\* Shri Pashupati Nath Singh
- 57\* Shri Ritesh Pandey
- 58\* Shri Sudarshan Bhagat
- 59\* Adv. Adoor Prakash

Smt. Nirmala Sitharaman replied to the debate.

The discussion was concluded.

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\*Written speeches were laid on the Table.

**4.15 P.M.**

**\$12. Statutory Resolution – Negatived**

Time Taken: 2 Hrs. 16 Mts.

Shri Adhir Ranjan Chowdhury moved the following resolution:-

“That this House disapproves of the New Delhi International Arbitration Centre Ordinance, 2019 (No. 10 of 2019) promulgated by the President on 2 March, 2019”.

After combined discussion, the Resolution was put to vote and negatived.

**\$13. Government Bill – Passed**

*The New Delhi International Arbitration Centre Bill, 2019*

The motion for consideration of the Bill was moved by Shri Ravi Shankar Prasad.

Shri Adhir Ranjan Chowdhury spoke on Statutory Resolution and Bill.

The following members took part in the combined debate:-

1. Smt. Meenakashi Lekhi
2. Prof. Soughta Ray
3. Shri Raghu Rama Krishna Raju Kanumuru
4. Shri Vinayak Raut
5. Shri Pinkai Mishra
6. Shri Jayadev galla
7. Dr. Shashi Tharoor
8. Shri Asaduddin Owaisi
9. Shri E.T. Mohammed Basheer
10. Shri N.K. Premachandran

Shri Ravi Shankar Prasad replied to the combined debate.

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<sup>\$</sup>Discussed together.



The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted

Clause 6 was adopted.

Clause 7 was adopted.

Clauses 8 to 13 were adopted

Clauses 14 to 16 were adopted.

Clause 17 was adopted.

Clauses 18 and 19 were adopted.

Clauses 20 to 35 were adopted.

Clause 1, Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ravi Shankar Prasad.

The motion was adopted and the Bill was passed.

**6.31 P.M.**

*(Lok Sabha adjourned till 11.00 A.M. on Thursday, the 11<sup>th</sup> July, 2019.)*

**SNEHLATA SHRIVASTAVA**  
**Secretary General**

# LOK SABHA

## BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, July 11, 2019/Ashadha 20, 1941(Saka)

No. 19

**11.00 A.M.**

### **1. Starred Questions**

Member in whose name Starred Question No. 261 was listed was absent. However, Minister concerned laid the reply on the Table. Supplementary Questions to Starred Question No. 261 were asked by the members. Starred Question Nos. 262, 263 (clubbed with 278), 264 (clubbed with 267) and 265 were orally answered. Replies to Starred Question Nos. 266, 268–277, 279 and 280 were laid on the Table.

### **2. Unstarred Questions**

Replies to Unstarred Question Nos. 2952–3181 were laid on the Table.

**12.01 P.M.**

### **3. Papers laid on the Table**

The Minister of State (Independent Charge) of the Ministry Youth Affairs and Sports and Minister of State in the Ministry of Minority Affairs (Shri Kiren Rijiju) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Authority of India, New Delhi, for the year 2016-2017, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Authority of India, New Delhi, for the year 2016-2017.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions):-
  - (i) Detailed Demands for Grants of the Ministry of Minority Affairs for the year 2019-2020.
  - (ii) Detailed Demands for Grants of the Ministry of Youth Affairs and Sports for the year 2019-2020.

The Minister of State (Independent Charge) of the Ministry of Power, Minister of State (Independent Charge) of the Ministry of New and Renewable Energy and Minister of State in the Ministry of Skill Development and Entrepreneurship (Shri Raj Kumar Singh) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Forum of Regulators, New Delhi, for the years 2012-2013 to 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Forum of Regulators, New Delhi, for the years 2012-2013 to 2014-2015.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Joint Electricity Regulatory Commission (for the State of Goa & Union Territories), Gurgaon, for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government

of the working of the Joint Electricity Regulatory Commission (for the State of Goa & Union Territories), Gurgaon, for the year 2017-2018.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following papers (Hindi and English versions):-
  - (i) Memorandum of Understanding between the Power Finance Corporation Limited and the Ministry of Power for the year 2019-2020.
  - (ii) Memorandum of Understanding between the Indian Renewable Energy Development Agency Limited and the Ministry of New and Renewable Energy for the year 2019-2020.
- (6) A copy of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) (Seventh Amendment) Regulations, 2019 (Hindi and English versions) published in Notification No. L-1/(3)/2009-CERC in Gazette of India dated 28<sup>th</sup> January, 2019 under Section 179 of the Electricity Act, 2003.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of New and Renewable Energy for the year 2019-2020.

The Minister of State (Independent Charge) of the Ministry of Housing and Urban Affairs; Minister of State (Independent Charge) of the Ministry of Civil Aviation; Minister of State in the Ministry of Commerce and Industry (Shri Hardeep Singh Puri) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
  - (i) Memorandum of Understanding between the NBCC (India) Limited and Ministry of Housing and Urban Affairs for the year 2019-2020.

- (ii) Memorandum of Understanding between the Housing and Urban Development Corporation Limited and Ministry of Housing and Urban Affairs for the year 2019-2020.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the Noida Metro Rail Limited, Noida, for the year 2017-2018.
  - (ii) Annual Report of the Noida Metro Rail Limited, Noida, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Civil Aviation for the year 2019-2020.
- (5) A copy of the Requisitioning and Acquisition of Immovable Property (Amendment) Rules, 2018 (Hindi and English versions) published in Notification No. G.S.R.133(E) in Gazette of India dated 20<sup>th</sup> February, 2019 under Section 22 of the Requisitioning and Acquisition of Immovable Property Act, 1952.

The Minister of State in the Ministry of Road Transport and Highways [General (Retd.) V. K. Singh] laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 11 of the National Highways Act, 1988:-
- (i) S.O.6392(E) published in Gazette of India dated 31<sup>st</sup> December, 2018, making certain amendments in the Notification No. S.O.689(E) dated 4<sup>th</sup> April, 2011.
  - (ii) S.O.6393(E) published in Gazette of India dated 31<sup>st</sup> December, 2018, entrusting the stretches, mentioned therein, of National Highway No. 233 to National Highways Authority of India.

- (iii) S.O.6394(E) published in Gazette of India dated 31<sup>st</sup> December, 2018, entrusting the stretches, mentioned therein, of National Highway No. 233 to National Highways Authority of India.
- (iv) S.O.07(E) published in Gazette of India dated 2<sup>nd</sup> January, 2019, entrusting the stretches, mentioned therein, of National Highway No. 148C to National Highways Authority of India.
- (v) S.O.08(E) published in Gazette of India dated 2<sup>nd</sup> January, 2019, entrusting the stretches, mentioned therein, of National Highway No. 10 to National Highways and Infrastructure Development Corporation Limited.
- (vi) S.O.09(E) published in Gazette of India dated 2<sup>nd</sup> January, 2019, making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.
- (vii) S.O.301(E) published in Gazette of India dated 15<sup>th</sup> January, 2019, making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.
- (viii) S.O.361(E) published in Gazette of India dated 4<sup>th</sup> January, 2019, making certain amendments in the Notification No. S.O.689(E) dated 4<sup>th</sup> April, 2011.
- (ix) S.O.379(E) published in Gazette of India dated 24<sup>th</sup> January, 2019, entrusting the stretches, mentioned therein, of National Highway No. 354 to National Highways Authority of India.
- (x) S.O.380(E) published in Gazette of India dated 24<sup>th</sup> January, 2019, entrusting the stretches, mentioned therein, of National Highway Nos., mentioned therein, to National Highways Authority of India.
- (xi) S.O.381(E) and S.O.382(E) published in Gazette of India dated 24<sup>th</sup> January, 2019, making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.

- (xii) S.O.383(E) published in Gazette of India dated 24<sup>th</sup> January, 2019, entrusting the stretches, mentioned therein, of National Highway No. 179A to National Highways Authority of India.
  - (xiii) S.O.509(E) published in Gazette of India dated 30<sup>th</sup> January, 2019, entrusting the stretches, mentioned therein, of National Highway No. 148NA to National Highways Authority of India.
  - (xiv) S.O.694(E) and S.O.695(E) published in Gazette of India dated 5<sup>th</sup> February, 2019, making certain amendments in the Notification No. S.O.689(E) dated 4<sup>th</sup> April, 2011.
  - (xv) S.O.886(E) and S.O.887(E) published in Gazette of India dated 18<sup>th</sup> February, 2019, making certain amendments in the Notification No. S.O.689(E) dated 4<sup>th</sup> April, 2011.
  - (xvi) S.O.969(E) and S.O.970(E) published in Gazette of India dated 22<sup>nd</sup> February, 2019, making certain amendments in the Notification No. S.O.689(E) dated 4<sup>th</sup> April, 2011.
  - (xvii) S.O.1891(E) published in Gazette of India dated 31<sup>st</sup> May, 2019, entrusting the stretches, mentioned therein, of New National Highway No. 354B in the State of Punjab to National Highways Authority of India.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Road Transport and Highways for the year 2019-2020.

The Minister of State in the Ministry of Jal Shakti; Minister of State in the Ministry of Social Justice and Empowerment (Shri Rattan Lal Kataria) laid on the Table:-

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Jal Shakti for the year 2019-2020.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Polavaram Project Authority, Hyderabad, for the year 2017-2018.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Polavaram Project Authority, Hyderabad, for the year 2017-2018.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

The Minister of State in the Ministry of Micro, Small and Medium Enterprises, Minister of State in the Ministry of Animal Husbandry, Dairying and Fisheries (Shri Pratap Chandra Sarangi) laid on the Table:-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Small Industries Corporation Limited and the Ministry of Micro, Small and Medium Enterprises for the year 2019-2020.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Credit Guarantee Fund Trust for Micro and Small Enterprises, Mumbai, for the year 2017-2018, alongwith Audited Accounts.
- (ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the Credit Guarantee Fund Trust for Micro and Small Enterprises, Mumbai, for the year 2017-2018.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Micro, Small and Medium Enterprises for the year 2019-2020.

#### **4. Report of Business Advisory Committee**

Shri Arjun Ram Meghwal presented the Third Report of the Business Advisory Committee.



**5. Statement by Minister**

Shri Hardeep Singh Puri laid a Statement (Hindi and English versions) correcting the reply to Starred Question No. 87 given on 27<sup>th</sup> June, 2019 asked by Shri Anto Antony, MP regarding 'Disinvestment of Air India'.

**12.03 P.M.****6. Submission by Member**

Shri Rahul Gandhi made a submission regarding farmers facing severe distress in Kerala.

Shri N.K. Premachandran associated.

#Shri Raj Nath Singh responded.

**12.07 P.M.**

**7. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Jugal Kishore Sharma regarding need to establish Kendriya Vidyalayas in Jammu parliamentary constituency, J & K.
- (2) Dr. Sanjay Jaiswal regarding need to set up extension centre of Mahatma Gandhi Central University, Motihari (Bihar) at Bettiah in West Champaran district of the state.
- (3) Shri Jagdambika Pal regarding need to include Bhojpuri language in Eighth Schedule to the constitution.
- (4) Shri Ravi Kishan regarding need to develop a monitoring mechanism to weed out alleged corrupt elements with regard to implementation of social welfare schemes.
- (5) Shri Ganesh Singh regarding need to develop a mechanism to unearth benami property in the country.
- (6) Smt. Annpurna Devi regarding need to undertake doubling of Madhupur-Giridih-Kodarma railway route.
- (7) Shri Subhash Chandra Baheria regarding need to facilitate payment of dues to the investors of Adarsh Credit Cooperative Society.
- (8) Dr. Sujay Vikhe Patil regarding sanction and disbursement of Central share of insurance claims under PMFBY-WBCIS for Mrug Bahar year 2018 in Ahmednagar district of Maharashtra.
- (9) Shri Prabhubhai Nagarbhai Vasava regarding need to include banana crop under Pradhan Mantri Fasal Bima Yojana.
- (10) Shri R.K. Singh Patel regarding need to start flight services from Chitrakoot in Uttar Pradesh.

- (11) Shri Gopal Chinayya Shetty regarding implementation of Government schemes and programmes by Autonomous bodies.
- (12) Shri S. Muniswamy regarding opening of Gold Mines in Karnataka.
- (13) Shri Ajay Bhatt regarding need to develop and promote tourism in Uttarakhand.
- (14) Shri Sanjay Seth regarding need to establish Zonal office of Railways in Ranchi, Jharkhand.
- (15) Dr. Bharti Pravin Pawar regarding need to expedite the development of a Dry Port at Niphad in Dindori parliamentary constituency, Maharashtra.
- (16) Shri Abdul Khaleque regarding problems posed by erosion.
- (17) Shri T.N. Prathapan regarding widening of NH 66.
- (18) Shri Kodikunnil Suresh regarding improving railway services in Mavelikkara parliamentary constituency, Kerala.
- (19) Shri S. Jagathrakshakan regarding implementation of Chennai –Bengaluru Industrial Corridor.
- (20) Smt. Vanga Geetha Viswanath regarding construction of protection wall in Kakinada Parliamentary Constituency, Andhra Pradesh.
- (21) Shri Margani Bharat regarding gas leakages in East Godavari district, Andhra Pradesh.
- (22) Shri Omprakash Pawan Rajenimbalkar regarding need to construct a road between Tembhurni and Latur in Maharashtra.
- (23) Shri Sunil Kumar (Pintu) regarding need to start services of superfast trains from Sitamarhi in Bihar.
- (24) Shri P.K. Kunhalikutty regarding problems being faced by professionals in Kuwait.

**12.08 P.M.****8. Motion for Suspension of Rule 331G**

Shri Arjun Ram Meghwal on behalf of Shri Pralhad Joshi moved the following:-

“That Rule 331G of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the discussion and voting on the Demands for Grants for 2019-20 be suspended.”

The motion was adopted.

Thereafter, the Speaker made the # observation relating to examination of Demands for Grants by the Departmentally Related Standing Committees.

**12.11 P.M.****9. The Union Budget –2019-2020 – Demand for Grant**

Time Taken : 11Hr. 48 Mts.

Discussion on the Demand for Grant No. 82 under the control of the Ministry of Railways commenced.

The Speaker made the # announcement relating to moving of cut motions.

21 cut motions (Nos. 1 to 15 and 21 to 26) relating to the Ministry of Railways were moved.

The following members took part in the debate:-

1. Shri Adhir Ranjan Chowdhury
2. Shri Sunil Kumar Singh
3. Smt. Kanimozhi Karunanidhi
4. Shri Sudip Bandyopadhyay

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# Original in Hindi. For details, please see the debate for the day.

5. Shri Balli Durga Prasad Rao
6. Shri Rajan Baburao Vichare
7. Shri Dinesh Chandra Yadav
8. Shri Chandra Sekhar Sahu
9. Shri Haji Fazlur Rehman
- 10\* Shri Bhartruhari Mahtab
11. Shri Manne Srinivas Reddy
- 12\* Shri Rakesh Singh
- 13\* Shri Annasaheb Shankar Jolle
- 14\* Shri P.R. Natarajan
- 15\* Shri K. Shanmuga Sundaram
16. Shri Gopal Shetty
- 17\* Shri Saptagiri Ulaka
18. Shri Sunil Dattatray Tatkare
19. Shri Sudheer Gupta
- 20\* Shri A. Ganeshamurthi
- 21\* Shri Arvind Kumar Sharma
22. Shri Ramchandra Paswan
- 23\* Shri Komati Reddy Venkat Reddy
24. Smt. Ranjanben Bhatt
25. Shri Thirunavukkarasar SU
- 26\* Shri Girish Bhalchandran Bapat
- 27\* Shri Mansukhbhai Dhanjibhai Vasava
28. Shri Ramesh Chander Kaushik
- 29\* Shri Nalin Kumar Kateel
30. Dr. S.T. Hasan

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\*Written speeches were laid on the Table.

31. Dr. Virendra Kumar
- 32\* Smt. Poonamben Hematbhai Maadam
33. Shri P.K. Kunhalikutty
34. Smt. Sangeeta Kumari Singh Deo
35. Shri Ramprit Mandal
36. Shri Ashok Mahadeorao Nete
- 37\* Shri Ratansinh Magansinh Rathod
38. Smt. Mala Roy
39. Smt. Pratima Bhoumik
40. Shri Rahul Ramesh Shewale
41. Shri M. Selvaraj
42. Shri Devendra Singh 'Bhole'
- 43\* Smt. Keshari Devi Patel
44. Shri Shyam Singh Yadav
- 45\* Smt. Ranjeeta Koli
46. Shri Ravinder Kushwaha
47. Adv. A.M. Arif
- 48\* Shri R.K. Singh Patel
49. Shri Bidyut Baran Mahato
50. Shri N. Reddeppa
- 51\* Shri B.Y. Raghavendra
- 52\* Smt. Darshana Vikram Jardosh
53. Shri Ajay Bhatt
- 54\* Shri Shivkumar Udasi
- 55\* Shri Sukhbir Singh Jaunpuria
- 56\* Shri Ganesh Singh
57. Shri Kinjarapu Ram Mohan Naidu

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\*Written speeches were laid on the Table.

- 58\* Smt. Shobha Karandlaje
59. Shri Rajveer Singh (Raju Bhaiya)
- 60\* Shri Jashvantsinh Sumanbhai Bhabhor
61. Shri N.K. Premachandran
- 62\* Shri P.C. Mohan
- 63\* Shri P.P. Chaudhary
64. Shri Manoj Kotak
- 65\* Shri Omprakash Bhupalsinh *alias* Pawan Rajenimbalkar
66. Shri Imtiaz Jaleel Syed
- 67\* Shri Mitesh Rameshbhai (Bakabhai) Patel
68. Shri Kamlesh Paswan
69. Shri Pothuganti Ramulu
- 70\* Shri Asit Kumar Mal
71. Shri Hanuman Beniwal
72. Shri Arjun Singh
73. Shri H. Vasanthakumar
- 74\* Smt. Rama Devi
75. Smt. Anupriya Patel
- 76\* Shri Abu Taher Khan
77. Smt. Supriya Sule
78. Smt. Mala Rajya Laxmi Shah
- 79\* Shri Khalilur Rahaman
80. Shri Thol Thirumaavalavan
81. Smt. Aparupa Poddar
- 82\* Smt. Annpurna Devi
- 83\* Smt. Locket Chaterjee
84. Ms. Agatha K. Sangma

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\*Written speeches were laid on the Table.

- 85\* Smt. Pratima Mondal
- 86\* Shri Hasmukhbhai Somabhai Patel
- 87\* Dr. Amar singh
- 88\* Shri Girish Chandra
89. Shri Lallu Singh
- 90\* Shri Malook Nagar
91. Shri P. Raveendranath Kumar
- 92\* Shri Nihal Chand
- 93\* Shri Bhagirath Chaudhary
- 94\* Smt. Raksha Nikhil Khadse
95. Smt. Ranjeeta Koli
- 96\* Dr. D. Ravikumar
97. Shri Rekha Verma
- 98\* Shri Dilip Saikia
- 99\* Shri Sushil Kumar Singh
100. Shri Dulal Chandra Goswami
101. Shri Sanjay Seth
102. Shri Kanakmal Katara
- 103\* Shri Pankaj Choudhary
104. Shri Badruddin Ajmal
105. Dr. Bharatiben Dhirubhai Shiyal
- 106\* Shri Narendra Kumar
107. Shri V.K. Sreekandan
108. Shri Ramcharan Bohra
109. Shri Vinayak Raut

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\*Written speeches were laid on the Table.



110. Shri Akshaibar Lal
- 111\* Shri Jagdambika Pal
- 112\* Smt. Riti Pathak
113. Shri Ritesh Pandey
- 114\* Shri Sumedhanand Saraswati
115. Shri Vijay Kumar Dubey
116. Smt. Geethaviswanath Vanga
117. Dr. Sanjay Jaiswal
118. Shri Rajmohan Unnithan
- 119# Shri Suresh C. Angadi
- 120\* Shri Parbatbhai Savabhai Patel
- 121\* Shri Ajay Mishra
- 122\* Shri Janardan Mishra
- 123\* Smt. Rita Bahuguna Joshi
124. Smt. Sangeeta Azad
- 125 Shri Arun Kumar Sagar
126. Dr. Beesetti Venkata Satyavathi
127. Shri S. Muniswamy
- 128\* Shri Ajay Tamta
129. Adv. Adoor Prakash
130. Shri Arjunlal Meena
- 131 Shri Suresh Pujari
- 132\* Shri Khagen Murmu
133. Shri Gurjeet Singh Aujla
134. Shri Mahendra Singh Solanky
- 135\* Shri Pradeep Kumar
- 136\* Dr. Umesh G. Jadhav
137. Dr. Jayanta Kumar Roy
138. Shri Nayab Singh

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\*Written speeches were laid on the Table.

#Minister of State in the Ministry of Railways.

139. Dr. Shashi Tharoor
140. Shri Subhash Chandra Baheria
141. Shri Subrat Pathak
- 142\* Shri Chandra Prakash Joshi
143. Shri Vinod Lakhamshi Chavda
144. Shri Naranbhai Bhikhabhai Kachhadia
145. Shri Abdul Khaleque
146. Shri Anil Firojiya
147. Dr. K.C. Patel
148. Shri Gajendra Umrao Singh Patel
149. Shri Benny Behanan
150. Shri Pradeep Kumar Singh
151. Shri Nishikant Dubey
152. Sadhvi Pragya Singh Thakur
153. Dr. Kirit P. Solanki
154. Shri Unmesh Bhaiyyasaheb Patil
- 155\* Dr. Sanghmitra Maurya
- 156\* Shri Rajkumar Chahar
157. Shri Gaurav Gogoi
158. Shri Ramesh Chand
159. Shri Gopal Jee Thakur
160. Shri Nisith Pramanik
161. Shri Ramesh Bidhuri
- 162\* Shri Janardan Singh 'Sigriwal'

The discussion was not concluded.

**11.59 P.M.**

*(Lok Sabha adjourned till 11.00 A.M. on Friday, the 12<sup>th</sup> July, 2019.)*

**SNEHLATA SHRIVASTAVA**  
**Secretary General**

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\*Written speeches were laid on the Table.

# LOK SABHA

## BULLETIN – PART I

(Brief Record of Proceedings)

Friday, July 12, 2019/Ashadha 21, 1941(Saka)

No. 20

**11.00 A.M.**

### **1. Starred Questions**

Starred Question Nos. 281 (clubbed with 285) and 282–284 were orally answered. Replies to Starred Question Nos. 286–300 were laid on the Table.

### **2. Unstarred Questions**

Replies to Unstarred Question Nos. 3182–3411 were laid on the Table.

**12.01 P.M.**

### **3. Papers laid on the Table**

The Minister of Agriculture and Farmers Welfare; Minister of Rural Development; Minister of Panchayati Raj (Shri Narendra Singh Tomar) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Agriculture and Farmers Welfare for the year 2019-2020.

The Minister of Social Justice and Empowerment (Shri Thaawar Chand Gehlot) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Social Justice and Empowerment for the year 2019-2020.

The Minister of Women and Child Development and Minister of Textiles (Smt. Smriti Zubin Irani) laid on the Table:-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Cotton Corporation of India Limited and the Ministry of Textiles for the year 2019-2020.
- (2)
  - (i) A copy of the Annual Report (Hindi and English versions) of the National Jute Board, Kolkata, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Jute Board, Kolkata, for the year 2017-2018.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board, Bengaluru, for the year 2017-2018.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Silk Board, Bengaluru, for the year 2017-2018, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Silk Board, Bengaluru, for the year 2017-2018.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy each of the following papers (Hindi and English versions):-
  - (i) Detailed Demands for Grants of the Ministry of Women and Child Development for the year 2019-2020.
  - (ii) Detailed Demands for Grants of the Ministry of Textiles for the year 2019-2020.

The Minister of Health and Family Welfare, Minister of Science and Technology and Minister of Earth Sciences (Dr. Harsh Vardhan) laid on the Table:-

(1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Earth Sciences for the year 2019-2020.

(2) A copy of the Technology Development Board (Terms and Conditions of service of the Secretary and Employees) Amendment Regulations, 2018 (Hindi and English versions) published in Notification No. F. No. TDB/64/2017/RR/Admin. in Gazette of India dated 18<sup>th</sup> July, 2018 under Section 23 of the Technology Development Board Act, 1995.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

The Minister of Environment and Forest and Climate Change and Minister of Information and Broadcasting (Shri Prakash Javadekar) laid on the Table:-

(1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Information and Broadcasting for the year 2019-2020.

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the Broadcast Engineering Consultants India Limited, Noida, for the year 2017-2018.

(ii) Annual Report of the Broadcast Engineering Consultants India Limited, Noida, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

The Minister of State (Independent Charge) of the Ministry Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy (AYUSH) and Minister of State in the Ministry of Defence (Shri Shripad Yesso Naik) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Institute of Ayurveda and Homoeopathy, Shillong, for the years 2012-2013 to 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North East Centre for Technology Application and Reach, Shillong, for the years 2012-2013 to 2015-2016.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of AYUSH for the year 2019-2020.

The Minister of State (Independent Charge) of the Ministry of Power, Minister of State (Independent Charge) of the Ministry of New and Renewable Energy and Minister of State in the Ministry of Skill Development and Entrepreneurship (Shri Raj Kumar Singh) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Power for the year 2019-2020.

The Minister of State in the Ministry of Health and Family Welfare (Shri Ashwini Kumar Choubey) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Bhopal, for the year 2017-2018, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the All India Institute of Medical Sciences, Bhopal, for the year 2017-2018.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Patna, for the year 2017-2018, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Patna, for the year 2017-2018.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following Notifications (Hindi and English versions) under Section 93 of the Food Safety and Standards Act, 2006:-
  - (i) The Food Safety and Standards (Food Products Standards and Food Additives) First Amendment Regulations, 2019 published in Notification No. F. No. 02-01/Enf-1(1)/ FSSAI-2012 published in Gazette of India dated 31<sup>st</sup> January, 2019.
  - (ii) The Food Safety and Standards (Contaminants, toxin and Residues) Third Amendment Regulations, 2018 published in Notification No. F. No. 1-SP(PAR)-Notification-pesticide/stds-FSSAI-2017 published in Gazette of India dated 24<sup>th</sup> December, 2018.

The Minister of State in the Ministry of Environment, Forest and Climate Change (Shri Babul Supriyo) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Biodiversity Authority, Chennai, for the year 2017-2018, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Biodiversity Authority, Chennai, for the year 2017-2018.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 2017-2018.
  - (ii) Annual Report of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following Notifications (Hindi and English versions) under Section 25 of the Environment (Protection) Act, 1986:-
- (i) G.S.R.397(E) published in Gazette of India dated 31<sup>st</sup> May, 2019 regarding Sale and Use of Petcoke in Lime Kilns.
  - (ii) S.O.1651(E) published in Gazette of India dated 25<sup>th</sup> April, 2019 regarding amendment of the Environmental Pollution (Prevention and Control) Authority.
  - (iii) S.O.6314(E) published in Gazette of India dated 26<sup>th</sup> December, 2018 regarding Taj Trapezium Zone Pollution (prevention and Control) Authority at Agra.
- (6) A copy of the Hazardous and Other Wastes (Management and Transboundary Movement) Amendment Rules, 2019 (Hindi and English versions) published in Notification No. G.S.R.178(E) in Gazette of India



dated 5<sup>th</sup> March, 2019 under Section 26 of the Environment (Protection) Act, 1986.

(7) A copy of the Notification No. G.S.R.419(E) (Hindi and English versions) published in Gazette of India dated 13<sup>th</sup> June, 2019 making certain amendments in the Notification No. G.S.R.606(E) dated 16<sup>th</sup> June, 2016 under Section 7A of the Public Liability Insurance Act, 1991.

(8) A copy each of the following Notifications (Hindi and English versions) under Section 3 of the Environment (Protection) Act, 1986:-

- (i) G.S.R.37(E) published in Gazette of India dated 18<sup>th</sup> January, 2019, regarding coastal and Island Regulations are mandate of this Ministry with a view to conserve and protect the unique environment of coastal stretches and marine areas, besides livelihood security to the fisher communities and other local communities in the coastal areas and to promote sustainable development based on scientific principles taking into account the dangers of natural hazards, sea level rise due to global warming.
- (ii) S.O.1242(E) published in Gazette of India dated 8<sup>th</sup> March, 2019, regarding coastal and Island Regulations are mandate of this Ministry with a view to conserve and protect the unique environment of coastal stretches and marine areas, besides livelihood security to the fisher communities and other local communities in the coastal areas and to promote sustainable development based on scientific principles taking into account the dangers of natural hazards, sea level rise due to global warming.

The Minister of State in the Ministry of Finance and Minister of State in the Ministry of Corporate Affairs (Shri Anurag Singh Thakur) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Parliament, Secretariats of the President and Vice-President for the year 2019-2020.
- (2) Detailed Demands for Grants of the Ministry of Finance for the year 2019-2020.

#### **4. Statements by Minister**

The Minister of Health and Family Welfare, Minister of Science and Technology and Minister of Earth Sciences (Dr. Harsh Vardhan) laid the following statements (Hindi and English versions) regarding:-

- (1) the status of implementation of the recommendations contained in the 323<sup>rd</sup> Report of the Standing Committee on Science and Technology, Environment and Forests on Action taken by the Government on the recommendations/observations contained in 315<sup>th</sup> Report of the Committee on the Demands for Grants (2018-19) pertaining to the Ministry of Earth Sciences.
- (2) the status of implementation of the recommendations contained in the 317<sup>th</sup> Report of the Standing Committee on Science and Technology, Environment and Forests on Action Taken by the Government on the recommendations/observations contained in 309<sup>th</sup> Report of the Committee on the Demands for Grants (2018-19) pertaining to the Department of Biotechnology, Ministry of Science and Technology.

**12.03 P.M.****5. Statement by Minister of State in the Ministry of Parliamentary Affairs**

The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business during the week commencing Monday, the 15<sup>th</sup> July, 2019.

**12.10 P.M.****6. Motion for Election to the Central Supervisory Board**

Dr. Harsh Vardhan moved the following motion :-

"That in pursuance of clause (f) of sub-section (2) of Section 7 read with clause (a) of sub-section (1) of Section 8 of the Pre-Conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994, the members of this House do proceed to elect, in such manner as the Speaker may direct, two women members from amongst themselves to serve as members of the Central Supervisory Board subject to the provisions of Section 15 of the said Act and the rules made thereunder."

The motion was adopted.

**7. Motion for Election to the Post-Graduate Institute of Medical Education and Research (PGIMER), Chandigarh**

Dr. Harsh Vardhan moved the following motion :-

"That in pursuance of Section 5(g) read with sub-section (1) of Section 6 of the Post-Graduate Institute of Medical Education and Research, Chandigarh Act, 1966, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Institute Body of Post-Graduate Institute of Medical Education and Research, Chandigarh subject to the other provisions of the said Act and the rules made thereunder."

The motion was adopted.

**8. Motion for Election to the Jawaharlal Institute of Postgraduate Medical Education and Research (JIPMER), Puducherry**

Dr. Harsh Vardhan moved the following motion :-

“That in pursuance of Section 5(k) read with sub-section (1) of Section 6 of the Jawaharlal Institute of Postgraduate Medical Education and Research, Puducherry Act, 2008, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Institute Body of Jawaharlal Institute of Postgraduate Medical Education and Research, Puducherry, subject to the other provisions of the said Act and the rules made thereunder.”

The motion was adopted.

**9. Motion for Election to the National Tiger Conservation Authority**

Shri Prakash Javadekar moved the following motion:-

“That in pursuance of clause (c) of sub-section 2 of Section 38(L) of the Wild Life (Protection) Act, 1972, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the National Tiger Conservation Authority, subject to the other provisions of the said Act.

The motion was adopted.

## **10. Motion**

Shri Arjun Ram Meghwal moved the following motion :-

"That this House do agree with the Third Report of the Business Advisory Committee presented to the House on 11<sup>th</sup> July, 2019."

The motion was adopted.

## **12.14 P.M.**

## **11. The Union Budget –2019-2020 – Demand for Grant**

Time Taken : 13 Hrs. 06 Mts.

Further discussion on the Demand for Grant No. 82 under the control of the Ministry of Railway, continued.

The following members laid their written speeches on the Table:-

1. Shri Vinod Kumar Sonkar
2. Shri Kapil Moreshwar Patil
3. Shri Parbhubhai Nagarbhai Vasava
4. Smt. Sharda Anilbhai Patel
5. Shri Rahul Kaswan
6. Shri Devaji Patel
7. Shri Vishnu Dayal Ram
8. Shri Raju Bista
9. Shri Jugal Kishore
10. Shri Pashupati Nath Singh
11. Dr. Subhas Sarkar
12. Shri Krishna Pal Singh "Dr. K.P. Yadav"
13. Prof. S.P. Singh Baghel
14. Shri Subhash Ramrao Bhamre
15. Smt. Sumalatha Ambareesh

16. Dr. Heena Vijaykumar Gavit
17. Shri Sudarshan Bhagat
18. Shri Rajendra Dhedya Gavit
19. Smt. Keshari Devi Patel
20. Shri Mukesh Rajput
21. Smt. Geetaben Vajesingbhai Rathva

Shri Piyush Goyal replied to the debate.

All the cut motions were put to vote and negatived.

The Demand for Grant No. 82 (both Revenue Account and Capital Account) for which the Ministry of Railways is responsible for the amounts shown under column 4 of the printed list of Demands for Grants Budget (General) for 2019-2020 were voted in full.

*(Lok Sabha adjourned at 1.32 P.M. and re-assembled at 2.33 P.M.)*

**2.33 P.M.**

**12. Government Bill – Passed**

Time Taken: 1 Hr. 46 Mts.

*The Central Universities (Amendment) Bill, 2019*

The motion for consideration of the Bill was moved by Shri Ramesh Pokhriyal Nishank.

The following members took part in the debate:-

1. Shri Kodikunnil Suresh
2. Shri Rajiv Pratap Rudy
3. Prof. Sougata Ray
4. Shri Lavu Sri Krishna Devarayalu
5. Shri Rahul Ramesh Shewale
6. Shri Bhartruhari Mahtab
7. Smt. Supriya Sule
8. Shri Kinjarapu Ram Mohan Naidu
9. Shri Hanuman Beniwal
10. Shri Vinod Kumar Sonkar
11. Shri Amar Singh
12. Prof. S.P. Singh Baghel
13. Shri Jasbir Singh Gill

Shri Ramesh Pokhriyal Nishank replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted

Clause 4 was adopted.

Clause 1, Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ramesh Pokhriyal Nishank.

The motion was adopted and the Bill was passed.

**4.20 P.M.****13. Private Members' Bills – Introduced**

1. The Payment of Financial Assistance to the Families of Martyrs Bill, 2019 by Smt. Supriya Sule, M.P.
2. The Indian Post Office (Amendment) Bill, 2019 (Insertion of new Chapter IIA) by Shrimati Supriya Sule, M.P.
3. The Companies (Amendment) Bill, 2019 (Amendment of section 135, etc.) by Smt. Supriya Sule, M.P.
4. The Youth Skill Training Bill, 2019 by Shrimati Supriya Sule, M.P.
5. The Hindu Adoption and Maintenance (Amendment) Bill, 2019 (Amendment of section 18) by Shri Rahul Shewale, M.P.
6. The Motor Vehicles (Amendment) Bill, 2019 (Amendment of section 184) by Shri Rahul Shewale, M.P.
7. The Protection of Rights of Wrongful Convicts Bill, 2019 by Dr. Kirit Premjibhai Solanki, M.P.
8. The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights), Amendment Bill, 2019 (Amendment of section 2, etc.) by Dr. Kirit Premjibhai Solanki, M.P.
9. The Compensatory Afforestation Fund (Amendment) Bill, 2019 (Insertion of new section 6A, etc.) by Dr. Kirit Premjibhai Solanki, M.P.
10. The Wild Life (Protection) Amendment Bill, 2019 (Insertion of new Chapter IVD, etc.) by Dr. Kirit Premjibhai Solanki, M.P.
11. The National Agricultural Policy Commission Bill, 2019 by Shri Nihal Chand, M.P.
12. The National Sports Development Commission Bill, 2019 by Shri Nihal Chand, M.P.
13. The National Malnutrition Policy Commission Bill, 2019 by Shri Nihal Chand, M.P.
14. The Constitution (Amendment) Bill, 2019 (Substitution of new article for article 9, etc.) by Dr. Shashi Tharoor, M.P.



15. The Constitution (Amendment) Bill, 2019 (Insertion of new article 14A, etc.) by Dr. Shashi Tharoor, M.P.
16. The Indian Penal Code (Amendment) Bill, 2019 (Omission of sections 354 and 509) by Dr. Shashi Tharoor, M.P.
17. The States and Union Territories Reorganisation Commission Bill, 2019 by Dr. Shashi Tharoor, M.P.
18. The Reservation for Scheduled Castes and Scheduled Tribes in Private Sector Bill, 2019 Shri Kodikunnil Suresh, M.P.
19. The Designation of Islamic Republic of Pakistan as State Sponsor of Terrorism Bill, 2019 by Dr. Sanjay Jaiswal, M.P.
20. The Vexatious Litigation (Prevention) Bill, 2019 by Dr. Sanjay Jaiswal, M.P.
21. The Representation of the People (Amendment) Bill, 2019 (Insertion of new section 29AA) by Shri Gopal Chinayya Shetty, M.P.
22. The Constitution (Amendment) Bill, 2019 (Amendment of the Third Schedule) by Shri Gopal Chinayya Shetty, M.P.
23. The Press Council (Amendment) Bill, 2019 (Amendment of section 14) by Shri Gopal Chinayya Shetty, M.P.
24. The Constitution (Amendment) Bill, 2019 (Amendment of article 85) by Shri Gopal Chinayya Shetty, M.P.
25. The Constitution (Amendment) Bill, 2019 (Amendment of the Eighth Schedule) by Shri Ravi Kishan, M.P.
26. The Ban on Cow Slaughter Bill, 2019 by Shri Ravi Kishan, M.P.
27. The Constitution (Amendment) Bill, 2019 (Amendment of article 1) by Shri Ravi Kishan, M.P.
28. The Constitution (Amendment) Bill, 2019 (Omission of article 44, etc.) by Shri Ravi Kishan, M.P.
29. The Constitution (Amendment) Bill, 2019 (Amendment of article 370) by Shri P. P. Chaudhary, M.P.
30. The Constitution (Amendment) Bill, 2019 (Insertion of new article 21B) by Shri P. P. Chaudhary, M.P.

31. The Constitution (Amendment) Bill, 2019 (Amendment of article 66) by Shri P. P. Chaudhary, M.P.
32. The Constitution (Amendment) Bill, 2019 (Insertion of new article 324A) by Shri P. P. Chaudhary, M.P.
33. The Bio-Degradable Packaging Materials (Compulsory Use in Packing Commodities) Bill, 2019 by Shri Parvesh Sahib Singh, M.P.
34. The Indian Penal Code (Amendment) Bill, 2019 (Substitution of new section for section 497) by Shri Jagdambika Pal, M.P.
35. The Pre-Examination Coaching Centres Regulatory Authority Bill, 2019 by Shri Jagdambika Pal, M.P.
36. The Backward Areas Development Bill, 2019 by Shri Jagdambika Pal, M.P.
37. The Welfare of Homeless Persons Living near Railway Tracks, Railway Yards and Railway Land Bill, 2019 by Shri Ajay Misra 'Teni', M.P.
38. The National Board for Welfare of Flood Victims Bill, 2019 by Shri Ajay Misra 'Teni', M.P.
39. The Compulsory Establishment of Government Women College Bill, 2019 by Shri Ajay Misra 'Teni', M.P.
40. The Supreme Court and the High Courts (Use of Official Language and Other Provisions) Bill, 2019 by Shri Ajay Misra 'Teni', M.P.
41. The Small and Marginal Farmers (Welfare) Bill, 2019 by Shri Ramapati Ram Tripathi, M.P.
42. The Payment of Subsistence Allowance to Farmers and Agricultural Labourers Bill, 2019 by Shri Ramapati Ram Tripathi, M.P.
43. The Constitution (Amendment) Bill, 2019 (Amendment of article 83, etc.) by Shri Rajiv Pratap Rudy, M.P.
44. The Constitution (Amendment) Bill, 2019 (Substitution of new article for article 48A, etc.) by Shri Rajiv Pratap Rudy, M.P.

**4.47 P.M.**

**14. Private Members' Bill – Under Consideration**

*The Compulsory Voting Bill, 2019*

Discussion on the motion for consideration of the Bill was moved by Shri Janardan Singh 'Sigrival'.

The following members took part in the debate:-

1. Shri Ajay Mishra
2. Shri Nishikant Dubey
3. Shri Jagdambika Pal (speech unfinished)

The discussion was not concluded.

**6.00 P.M.**

*(Lok Sabha adjourned till 11.00 A.M., Monday, the 15<sup>th</sup> July, 2019.)*

**SNEHLATA SHRIVASTAVA**  
**Secretary General**

# LOK SABHA

## BULLETIN – PART I

(Brief Record of Proceedings)

Monday, July 15, 2019/Ashadha 24, 1941(Saka)

No. 21

**11.00 A.M.**

### 1. Starred Questions

Starred Question Nos. 301, 302, 303 (clubbed with 313 and 314), 304, 305 and 306 (clubbed with 307 and 312) were orally answered. Replies to Starred Question Nos. 308–311 and 315–320 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 3412–3641 were laid on the Table.

**12.00 Noon**

### 3. \$Reference by the Speaker

The Speaker made reference on the Swachhata Abhiyan in Parliament House Estate on 13<sup>th</sup> and 14<sup>th</sup> July, 2019.

### 4. Papers laid on the Table

The Minister of Human Resource Development (Shri Ramesh Pokhriyal Nishank) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Human Resource Development for the year 2019-2020.

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\$Original in Hindi. For details, please see the debate of the day.

The Minister of Tribal Affairs (Shri Arjun Munda) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Tribal Affairs for the year 2019-2020.

The Minister of Health and Family Welfare, Minister of Science and Technology and Minister of Earth Sciences (Dr. Harsh Vardhan) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Health and Family Welfare for the year 2019-2020.

The Minister of Petroleum and Natural Gas and Minister of Steel (Shri Dharmendra Pradhan) laid on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Engineers India Limited and the Ministry of Petroleum and Natural Gas for the year 2019-2020.

The Minister of State (Independent Charge) of the Ministry of Labour and Employment (Shri Santosh Kumar Gangwar) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Labour and Employment for the year 2019-2020.

The Minister of State (Independent Charge) of the Ministry of Culture and Minister of State (Independent Charge) of the Ministry of Tourism (Shri Prahlad Singh Patel) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
  - (i) Detailed Demands for Grants of the Ministry of Tourism for the year 2019-2020.
  - (ii) Detailed Demands for Grants of the Ministry of Culture for the year 2019-2020.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi Rashtriya Manav

Sangrahalaya, Bhopal, for the year 2017-2018.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4)
  - (i) A copy of the Annual Report (Hindi and English versions) of The Asiatic Society of Mumbai, Mumbai, for the years 2016-2017, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of The Asiatic Society of Mumbai, Mumbai, for the years 2016-2017.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Buddhist Cultural Studies, Tawang, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Buddhist Cultural Studies, Tawang, for the year 2017-2018.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Khuda Bakhsh Oriental Public Library, Patna, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Khuda Bakhsh Oriental Public Library, Patna, for the year 2017-2018.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10)
  - (i) A copy of the Annual Report (Hindi and English versions) of the

Tibet House, New Delhi, for the year 2017-2018.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tibet House, New Delhi, for the year 2017-2018, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tibet House, New Delhi, for the year 2017-2018.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Raja Rammohun Roy Library Foundation, Kolkata, for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Raja Rammohun Roy Library Foundation, Kolkata, for the year 2017-2018.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy of the National Monuments Authority (Heritage Byelaws for Nizamuddin Basti group of monuments) (Hindi and English versions).
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Abul Kalam Azad Institute of Asian Studies, Kolkata, for the year 2016-2017, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Abul Kalam Azad Institute of Asian Studies, Kolkata, for the year 2016-2017.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of The Asiatic Society, Kolkata, for the years 2017-2018, alongwith Audited

Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of The Asiatic Society, Kolkata, for the years 2017-2018.

- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

The Minister of State (Independent Charge) of the Ministry of Power, Minister of State (Independent Charge) of the Ministry of New and Renewable Energy and Minister of State in the Ministry of Skill Development and Entrepreneurship (Shri Raj Kumar Singh) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Skill Development and Entrepreneurship for the year 2019-2020.

The Minister of State (Independent Charge) of the Ministry of Housing and Urban Affairs; Minister of State (Independent Charge) of the Ministry of Civil Aviation; Minister of State in the Ministry of Commerce and Industry (Shri Hardeep Singh Puri) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Housing and Urban Affairs for the year 2019-2020.

The Minister of State in the Ministry of Environment, Forest and Climate Change (Shri Babul Supriyo) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Environment, Forests and Climate Change for the year 2019-2020.

The Minister of State in the Ministry of Human Resource Development, Minister of State in the Ministry of Communications and Minister of State in the Ministry of Electronics and Information Technology (Shri Dohtre Sanjay Shamrao) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan State Mission Authority Manipur, Imphal,



for the year 2017-2018, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan State Mission Authority Manipur, Imphal, for the year 2017-2018.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Jharkhand Secondary Education Project Council, Ranchi, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jharkhand Secondary Education Project Council, Ranchi, for the year 2017-2018.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)
  - (i) A copy of the Annual Report (Hindi and English versions) of the National Book Trust, India, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Book Trust, India, New Delhi, for the year 2017-2018.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Rastriya Madhyamik Shiksha Abhiyan Kerala, Trivandrum, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rastriya Madhyamik Shiksha Abhiyan Kerala, Trivandrum, for the year 2017-2018.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Jharkhand Education Project Council, Ranchi, for the year 2016-2017, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Jharkhand Education Project Council, Ranchi, for the year 2016-2017.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan, Goa, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan, Goa, for the year 2017-2018.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Rastriya Madhyamik Shiksha Abhiyan Kerala, Trivandrum, for the years 2014-2015 to 2016-2017, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rastriya Madhyamik Shiksha Abhiyan Kerala, Trivandrum, for the years 2014-2015 to 2016-2017.
- (14) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15)
  - (i) A copy of the Annual Report (Hindi and English versions) of the

Tamil Nadu Rashtriya Madhyamik Shiksha Abhiyan, Chennai, for the years 2014-2015, 2015-2016 and 2017-2018, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Tamil Nadu Rashtriya Madhyamik Shiksha Abhiyan, Chennai, for the years 2014-2015, 2015-2016 and 2017-2018.
- (16) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Jharkhand Education Project Council, Ranchi, for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jharkhand Education Project Council, Ranchi, for the year 2017-2018.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

The Minister of State in the Ministry of Finance and Minister of State in the Ministry of Corporate Affairs (Shri Anurag Singh Thakur) laid on the Table:-

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Corporate Affairs for the year 2019-2020.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) to Section 23A of the Regional Rural Banks Act, 1976:-
  - (i) S.O.983(E) published in Gazette of India dated 22<sup>nd</sup> February, 2019, regarding amalgamation of Pragathi Krishna Gramin Bank and Kaveri Grameena Bank as Karnataka Gramin Bank.

- (ii) S.O.984(E) published in Gazette of India dated 22<sup>nd</sup> February, 2019, regarding amalgamation of Sarva U.P. Gramin Bank and Prathama Bank as Prathama U.P. Gramin Bank.
  - (iii) S.O.985(E) published in Gazette of India dated 22<sup>nd</sup> February, 2019, regarding amalgamation of Assam Gramin Vikash Bank and Langpi Dehangi Rural Bank as Assam Gramin Vikash Bank.
  - (iv) S.O.986(E) published in Gazette of India dated 22<sup>nd</sup> February, 2019, regarding amalgamation of Baroda Gujarat Gramin Bank and Dena Gujarat Gramin Bank as Baroda Gujarat Gramin Bank.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) to Section 30 of the Regional Rural Banks Act, 1976:-
- (i) The Saurashtra Gramin Bank (Officers and Employees) Service (Amendment) Regulations, 2018 published in Notification No. F. No. HO/PER/2018/3471 in Gazette of India dated 6<sup>th</sup> December, 2018.
  - (ii) The Saurashtra Gramin Bank (Employees') Pension Regulations, 2018 published in Notification No. F. No. HO/PER/2018/3471 in Gazette of India dated 6<sup>th</sup> December, 2018.
  - (iii) The Central Madhya Pradesh Gramin Bank (Officers and Employees) Services (Amendment) Regulations, 2018 published in Notification No. 488 in Gazette of India dated 12<sup>th</sup> December, 2018.
  - (iv) The Central Madhya Pradesh Gramin Bank (Employees') Pension Regulations, 2018 published in Notification No. 488 in Gazette of India dated 12<sup>th</sup> December, 2018.
  - (v) The Mizoram Rural Bank (Officers and Employees) Service (Amendment) Regulations, 2018 published in Notification No. F. No. PSN-MRB/2018-19/01 in Gazette of India dated 4<sup>th</sup> January, 2019.

- (vi) The Mizoram Rural Bank (Employees') Pension Regulations, 2018 published in Notification No. F. No. GZT-MRB/PSN/2018-19/01 in Gazette of India dated 4<sup>th</sup> January, 2019.
  - (vii) The Pallavan Grama Bank (Officers and Employees) Service (Amendment) Regulations, 2018 published in Notification No. F. No. PGB/service (Amendment) Regulations/2018-19 in Gazette of India dated 21<sup>st</sup> December, 2018.
  - (viii) The Pallavan Grama Bank (Employees') Pension Regulations, 2018 published in Notification No. F. No. PGB/Pension/2018-19 in Gazette of India dated 21<sup>st</sup> December, 2018.
- (4) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-
- (i) The Securities and Exchange Board of India (Employees' Service) (Amendment) Regulations, 2019 published in Notification No. SEBI/LAD-NRO/GN/2019/15 in Gazette of India dated 8<sup>th</sup> May, 2019.
  - (ii) The Securities and Exchange Board of India (Foreign Portfolio Investors) (Third Amendment) Regulations, 2018 published in Notification No. SEBI/LAD-NRO/GN/2018/58 in Gazette of India dated 31<sup>st</sup> December, 2018.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 469 of the Companies Act, 2013:-
- (i) The Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Amendment Rules, 2019 published in Notification No. G.S.R.343(E) in Gazette of India dated 1<sup>st</sup> May, 2019.
  - (ii) The Investor Education and Protection Fund Authority (Recruitment, Salary and other Terms and Conditions of Service of General Manager and Assistant General Manager) Amendment Rules, 2018 pub-

lished in Notification No. G.S.R.1175(E) in Gazette of India dated 5<sup>th</sup> December, 2018.

- (iii) The Investor Education and Protection Fund Authority (Form of Annual Statement of Accounts) Rules, 2018 published in Notification No. G.S.R.1023(E) in Gazette of India dated 11<sup>th</sup> October, 2018.
  - (iv) The Investor Education and Protection Fund Authority (Form and Time of Preparation of Annual Report) Rules, 2018 published in Notification No. G.S.R.1024(E) in Gazette of India dated 11<sup>th</sup> October, 2018.
  - (v) The Investor Education and Protection Fund Authority (Recruitment, Salary and other Terms and Conditions of Service of Deputy General Manger, Private Secretary, Personal Assistant, Stenographer, Senior Secretariat Assistant and Junior Secretariat Assistant (JSA) Recruitment Rules, 2018 published in Notification No. G.S.R.793(E) in Gazette of India dated 21<sup>st</sup> August, 2018.
- (6) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (ii) to (v) of (5) above.
- (7) A copy each of the following Notifications (Hindi and English versions) under Section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985:-
- (i) S.O.1350(E) published in Gazette of India dated 13<sup>th</sup> March, 2019, together with an explanatory memorandum declaring the substances, mentioned therein, salts and preparations thereof to be manufactured drugs.
  - (ii) S.O.1351(E) published in Gazette of India dated 13<sup>th</sup> March, 2019, together with an explanatory memorandum making certain amendments in Notification No. S.O.1055(E) dated 19<sup>th</sup> October, 2001.
  - (iii) S.O.1352(E) published in Gazette of India dated 13<sup>th</sup> March, 2019, together with an explanatory memorandum making further amend-

ments in the list of psychotropic substances specified in the Schedule of the Narcotic Drugs and Psychotropic Substances Act, 1985.

- (iv) The Narcotic Drugs and Psychotropic Substances (Amendment) Rules, 2019 published in Notification No. G.S.R.215(E) in Gazette of India dated 13<sup>th</sup> March, 2019.
- (8) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
- (i) G.S.R.1236(E) published in Gazette of India dated 27<sup>th</sup> December, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 82/2017-Cus.(N.T.), dated 24<sup>th</sup> August, 2017.
  - (ii) The Courier Imports and Exports (Electronic Declaration and Processing) Amendment Regulations, 2019 published in Notification No. G.S.R.158(E) in Gazette of India dated 27<sup>th</sup> February, 2019.
  - (iii) The Courier Imports and Exports (Clearance) Amendment Regulations, 2019 published in Notification No. G.S.R.159(E) in Gazette of India dated 27<sup>th</sup> February, 2019.
  - (iv) The Sea Cargo Manifest and Transhipment (Amendment) Regulations, 2019 published in Notification No. G.S.R.165(E) in Gazette of India dated 27<sup>th</sup> February, 2019.
  - (v) The Shipping Bill and Bill of Export (Forms) Amendment Regulations, 2019 published in Notification No. G.S.R.239(E) in Gazette of India dated 25<sup>th</sup> March, 2019.
  - (vi) G.S.R.277(E) published in Gazette of India dated 1<sup>st</sup> April, 2019, together with an explanatory memorandum making certain amendments in the Notification No. 12/97-Cus.(N.T.), dated 2<sup>nd</sup> April, 1997.

- (vii) The Handling of Cargo in Customs Areas (Amendment) Regulations, 2019 published in Notification No. G.S.R.278(E) in Gazette of India dated 1<sup>st</sup> April, 2019.
  - (viii) The Shipping Bill (Electronic Integrated Declaration and Paperless Processing) Regulations, 2019 published in Notification No. G.S.R.326(E) in Gazette of India dated 25<sup>th</sup> April, 2019.
  - (ix) The Customs (Supplementary Notice) Regulations, 2019 published in Notification No. G.S.R.429(E) in Gazette of India dated 18<sup>th</sup> June, 2019.
  - (x) S.O.1974(E) published in Gazette of India dated 18<sup>th</sup> June, 2019, together with an explanatory memorandum making certain amendments in two notifications, mentioned therein.
- (9) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the Union Territory Goods and Service Tax Act, 2017:-
- (i) G.S.R.74(E) published in Gazette of India dated 29<sup>th</sup> January, 2019, together with an explanatory memorandum seeking to notify the date on which the provisions of the Union Territory Goods and Services Tax (Amendment) Act, 2018 shall come into force.
  - (ii) G.S.R.366(E) published in Gazette of India dated 16<sup>th</sup> May, 2019, together with an explanatory memorandum seeking to notify amendment in Constitution of Authority for Advance Ruling in the Union Territories (without legislature).
  - (iii) G.S.R.367(E) published in Gazette of India dated 16<sup>th</sup> May, 2019, together with an explanatory memorandum seeking to notify Constitution of Appellate Authority for Advance Ruling in the Union Territories (without legislature).
  - (iv) G.S.R.463(E) published in Gazette of India dated 29<sup>th</sup> June, 2019, together with an explanatory memorandum seeking to specify retail outlets established in the departure area of an international airport, beyond the immigration counters, making tax free supply of goods



to an outgoing international tourist, as class of person who shall be entitled to claim refund of applicable central tax paid on inward supply of such goods.

(10) A copy of the Notification No. G.S.R.460(E) (Hindi and English versions) published in Gazette of India dated 29<sup>th</sup> June, 2019, together with an explanatory memorandum seeking to specify retail outlets established in the departure area of an international airport, beyond the immigration counters, making tax free supply of goods to an outgoing international tourist, as class of person who shall be entitled to claim refund of applicable central tax paid on inward supply of such goods under Section 166 of the Central Goods and Service Tax Act, 2017.

(11) A copy of the Notification No. G.S.R.461(E) (Hindi and English versions) published in Gazette of India dated 29<sup>th</sup> June, 2019, together with an explanatory memorandum seeking to specify retail outlets established in the departure area of an international airport, beyond the immigration counters, making tax free supply of goods to an outgoing international tourist, as class of person who shall be entitled to claim refund of applicable integrated tax paid on inward supply of such goods under Section 24 of the Integrated Goods and Service Tax Act, 2017.

(12) A copy of the Notification No. G.S.R.464(E) (Hindi and English versions) published in Gazette of India dated 29<sup>th</sup> June, 2019, together with an explanatory memorandum seeking to exempt any supply of goods by a retail outlet established in the departure area of international airport, beyond the immigration counters, to an outgoing international tourist from the whole of the goods and services tax compensation cess under Section 13 of the Compensation Cess Goods and Service Tax Act, 2017.

(13) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-

- (i) G.S.R.444(E) published in Gazette of India dated 23<sup>rd</sup> June, 2019, together with an explanatory memorandum seeking to extend the

levy of definitive anti-dumping duty on the import of 'Ductile iron pipes', originating in, or exported from China PR upto and inclusive of 9<sup>th</sup> October, 2019.

- (ii) G.S.R.449(E) published in Gazette of India dated 24<sup>th</sup> June, 2019, together with an explanatory memorandum seeking to levy definitive countervailing duty on import of new/unused pneumatic radial tyres with or without tubes and/or flap of rubber (including tubeless tyres) having nominal rim dia code above 16" used in buses and lorries/trucks, originating in, or exported from the People's Republic of China for a period of five years (with effect from 24.06.2019) based on recommendations of investigations conducted by the directorate General of Trade Remedies.
- (iii) G.S.R.450(E) published in Gazette of India dated 24<sup>th</sup> June, 2019, together with an explanatory memorandum seeking to further extend the levy of anti-dumping duty till 09.07.2019 on imports of "Paracetamol", originating in, or exported from the China PR, in pursuance of order of Hon'ble High Court of Gujarat dated 20.06.2019 in the matter of Special Civil Application No. 5278/2019.

**12.05 P.M.**

**5. Statement by Minister**

The Minister of State (Independent Charge) of the Ministry of Culture and Minister of State (Independent Charge) of the Ministry of Tourism (Shri Prahlad Singh Patel) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 258<sup>th</sup> Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2018-19) pertaining to the Ministry of Culture.

**12.08 P.M.**

**6. Government Bill – Introduced**

*The Motor Vehicles (Amendment) Bill, 2019*

Prof. Sougata Ray, Shri Adhir Ranjan Chowdhury and Smt. Mahua Moitra opposed the introduction of the Bill and sought clarifications from the Minister.

The Minister of Road Transport and Highways and Minister of Micro, Small and Medium Enterprises (Shri Nitin Jairam Gadkari) replied to the clarificatory questions asked by the Members.

Thereafter, the motion was adopted and the Bill was introduced.

**12.20 P.M.**

**7. Government Bill – Introduced**

*The Surrogacy (Regulation) Bill, 2019*

**\*12.23 P.M.**

**8. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Dilip Saikia regarding infiltration in Assam.
- (2) Shri S. Muniswamy regarding irrigation project for Kolar Constituency.
- (3) Shri Janardan Singh Sigriwal regarding need to set up a Mega Food Park in Maharajganj Parliamentary Constituency, Bihar.
- (4) Shri Dushyant Singh regarding clearance to Jhalawar airport.
- (5) Shri Vinod Chavda regarding need to set up a Passport Seva Kendra in Morbi district of Gujarat.
- (6) Prof (Dr.) Ram Shankar Katheria regarding need to extend train no. 64589 and train no. 64160 upto Etawah and Phaphund respectively.
- (7) Shri Narendra Kumar regarding need to establish an Agriculture college in Abusar, Jhunjhunu district, Rajasthan.
- (8) Shri Sudarshan Bhagat regarding need to shut down or shift coal dumping yard situated in Lohardaga district, Jharkhand.
- (9) Dr. Sanjay Jaiswal regarding need to make Sariswa river in Bihar pollution free.
- (10) Dr. Sujay Vikhe Patil regarding water problem and drought situation in Ahmednagar, Maharashtra.
- (11) Shri Vishnu Dayal Ram regarding need to construct railway line between Barwadih (Jharkhand) and Chirmiri (Chhattisgarh).
- (12) Shri Devendra Singh alias Bhole Singh regarding alleged dereliction of duties by officials of Electricity Department.
- (13) Prof. Rita Bahuguna Joshi regarding need to include Kol caste of Uttar Pradesh in the list of Scheduled Tribes.

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\*From 12.23 P.M. to 12.27 P.M., Members raised matters of urgent public importance.

- (14) Smt. Darshana Vikram Jardosh regarding need to promote water-harvesting and solar energy system.
- (15) Shri Devusinh Chauhan regarding need to set up a Kendriya Vidyalaya in Kheda Parliamentary Constituency of Gujarat.
- (16) Smt. Locket Chatterjee regarding need to make Hooghly river pollution-free.
- (17) Shri Sunil Baburao Mendhe regarding need to establish a Railway station in Bhandara, Maharashtra.
- (18) Shri K. Sudhakaran regarding need to revise target of Pradhan Mantri Gram Sadak Yojana (PMGSY) for Kerala.
- (19) Shri (Adv.) Adoor Prakash regarding construction of sea wall along the coastline of Kerala.
- (20) Shri A. Raja regarding need to save Cordite Factory Aravankadu in Tamil Nadu by increasing its production target.
- (21) Shri Margani Bharat regarding upgrading Rajahmundry Airport to International Airport.
- (22) Smt. Aparupa Poddar regarding safety and security of women in Delhi.
- (23) Shri Krupal Balaji Tumane regarding promoting generic medicines in the country.
- (24) Shri Mahabali Singh regarding need to accord special category status to Bihar.
- (25) Shri Bhartruhari Mahtab regarding need to amend rules of compensatory Afforestation Fund Management and Planning Authority (CAMPA) fund.
- (26) Shri Ritesh Pandey regarding adequate compensation to land oustees.
- (27) Shri G. Ranjith Reddy regarding approval to Industrial Corridors in Telangana.
- (28) Smt. Veena Devi regarding need to set up an Airport in Vaishali, Bihar
- (29) Shri Faizal P.P. Mohammed regarding night landing facilities at Lashadweep airport.

**12.27 P.M.**

**9. Government Bill – Passed**

*The National Investigation Agency (Amendment) Bill, 2019*

Time Taken: 3 Hrs. 58 Mts.

The motion for consideration of the Bill was moved by Shri G. Kishan Reddy on behalf of Shri Amit Shah.

Shri N.K. Premachandran and Prof. Sougata Ray objected that as per Rule 220 of Rules of Procedure and conduct of Business in Lok Sabha, no Legislative business be taken up in the House before completion of financial business.

Thereupon, the Speaker made an <sup>@</sup>observation.

The following members took part in the debate:-

1. Shri Manish Tewari
2. Shri A. Raja
3. Dr. Satyapal Singh
4. Shri Kalyan Banerjee
5. Shri Kanumuru Raghu Rama Krishna Raju
6. Shri Rahul Ramesh Shewale
7. Shri Bhartruhari Mahtab
8. Shri Kunwar Danish Ali
9. Smt. Supriya Sule
10. Shri Kesineni Srinivas (Nani)
11. Shri Adv. A.K. Ariff
12. Shri N.K. Premachandran
13. Shri Kaushlendra Kumar
14. Shri Ravneet Singh Bittu
15. Shri E.T. Mohammed Basheer

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<sup>@</sup>Original in Hindi. For details, please see the debate of the day.

16. Shri Vishnu Dayal Ram
17. Shri Asaduddin Owaisi
18. Shri Hanuman Beniwal
19. Shri K. Subbarayan
20. Smt. Meenakashi Lekhi

Shri G. Kishan Reddy replied to the debate.

Shri Amit Shah replied to the clarifications sought by the Members.

The motion for consideration of the Bill was adopted.

On the motion for consideration of the Bill, the House divided:

Ayes 278, Noes 6. The motion was adopted.

Clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted

Clause 3 was adopted.

Clause 4 was adopted.

Clause 5 was adopted

Clause 6 was adopted.

Clauses 7 and 8 were adopted.

Clause 1, Enacting Formula, and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri G. Kishan Reddy.

The motion was adopted and the Bill was passed.

**4.25 P.M.**

**10. The Union Budget –2019-2020 – Demand for Grant**

Time Taken : 6 Hrs. 07 Mts.

Discussion on the Demand for Grant No. 83 under the control of the Ministry of Road Transport and Highways for 2019-20 commenced.

The Speaker made the <sup>#</sup> announcement relating to moving of cut motions.

21 cut motions (Nos. 19 to 39) under the control of the Ministry of Road Transport and Highways were moved.

The following members took part in the debate:-

1. Shri K. Muraleedharan
2. Shri Dushyant Singh
3. Shri C.N. Annadurai
4. Prof. Sougata Ray
- 5\* Dr. Sanghmitra Maurya
- 6\* Smt. Rekha Verma
- 7\* Prof. Gautham Sigamani Pon
- 8\* Shri Sudhakar Tukaram Shrangare
- 9\* Shri S. Gnanathiraviam
- 10\* Shri P.R. Natarajan
- 11\* Shri K. Sundaram Shanmuga
- 12\* Shri K. Subbarayan
- 13\* Smt. Geethaviswanath Vanga
- 14\* Shri Mukesh Rajput
- 15\* Smt. Surpiya Sule

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<sup>#</sup>Original in Hindi. For details, please see the debate of the day.

\*Written speeches were laid on the Table.



16. Shri Shrirang Appa Chandu Barne
17. Shri Chandreshwar Prasad
- 18\* Shri Nalin Kumar Kateel
- 19\* Shri Rahul Ramesh Shewale
20. Shri Pinaki Mishra
- 21\* Smt. Raksha Nikhil Khadse
- 22\* Smt. Aparupa Poddar
23. Shri Kunwar Danish Ali
- 24\* Shri Bhartruhari Mahtab
- 25\* Shri Sushil Kumar Singh
- 26\* Shri Saptagiri Ulaka
27. Dr. G. Ranjith Reddy
28. Shri Sunil Dattatray Tatkare
- 29\* Rahul Kaswan
30. Smt. Kirron Kher
- 31\* Kunwar Pushpendra Singh Chandel
- 32\* Shri H. Vasanthakumar
33. Shri T.N. Prathapan
- 34\* Shri Nishikant Dubey
- 35\* Shri Raju Bista
- 36\* Shri Vinod Kumar Sonkar
- 37\* Ms. Shobha Karandlaje
- 38\* Smt. Poonamben Hematbhai Maadam
39. Shri Rajendra Agarwal
- 40\* Shri Pothuganti Ramulu
- 41\* Shri B.Y. Raghvendra
42. Shri Kesineni Srinivas (Nani)

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\*Written speeches were laid on the Table.

43. Shri Ganesh Singh
- 44\* Smt. Darshana Vikram Jardosh
- 45\* Smt. Ranjanben Bhatt
- 46\* Shri Ravinder Kushwaha
- 47\* Shri Chandra Prakash Joshi
48. Shri E.T. Mohammed Basheer
- 49\* Shri Tirath Singh Rawat
- 50\* Shri Parbhubhai Nagarbhai Vasava
51. Shri Ajay Mishra
52. Shri Rajan Baburao Vichare
53. Shri Ve. Vaithilingam
54. Smt. Rama Devi
55. Shri Sunil Kumar Pintu
56. Smt. Riti Pathak
57. Shri N.K. Premachandran
58. Shri Tokheho Yepthomi
- 59\* Shri Naranbhai Bhikhabhai Kachhadiya
60. Shri Nitesh Ganga Deb
- 61\* Shri Karadi Sanganna Amarappa
62. Shri Girish Chandra
- 63\* Ms. Locket Chatterjee
64. Smt. Sandhya Ray
65. Shri Indra Hang Subba
66. Smt. Jaskaur Meena
67. Shri P. Raveendranath Kumar
- 68\* Shri Fazlur Rehman Haji

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\*Written speeches were laid on the Table.

69. Shri Hanuman Beniwal
70. Smt. Queen Oja
- 71\* Shri P.P. Chaudhary
72. Shri Vijay Kumar Hansdak
73. Dr. K.C. Patel
74. Shri Sunil Kumar Mondal
- 75\* Dr. Virendra Kumar
- 76\* Shri Kanakmal Katara
77. Dr. Rajdeep Roy
78. Shri Pradyut Bordoloi
- 79\* Dr. Bharati Pravin Pawar
- 80\* Shri Jugal Kishore
81. Dr. Sanjay Radhakrishna Vikhepatil
82. Shri Vinayak Raut
83. Shri Benny Behanan
84. Shri Guman Singh Damor
85. Shri Rajveer Singh (Raju Bhaiya)
- 86\* Dr. Kirit P. Solanki
- 87\* Shri Mansukhbhai Dhanjibhai Vasava
88. Adv. Kuriakose Dean
89. Shri Pashupati Nath Singh
90. Shri Ramesh Bidhuri
91. Shri Rajiv Pratap Rudy
- 92\* Prof. Rita Bahuguna Joshi
93. Dr. A. Chellakumar

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\*Written speeches were laid on the Table.

94. Shri G.M. Siddeshwar
95. Shri Jagdambika Pal
96. Col. Rajyavardhan Rathore
97. Shri Devaji Patel
98. Shri Dhal Singh Bisen
99. Smt. Ranjeeta Koli
100. Smt. Ranjanben Bhatt
101. Shri Subhash Chandra Baheria
102. Shri Kodikunnil Suresh
103. Dr. Sanjay Jaiswal
104. Shri Nishikant Dubey
105. Dr. K. Jayakumar
- 106\* Dr. Umesh G. Jadhav

The discussion was not concluded.

**10.32 P.M.**

*(Lok Sabha adjourned till 11.00 A.M., Tuesday, the 16<sup>th</sup> July, 2019.)*

**SNEHLATA SHRIVASTAVA**  
**Secretary General**

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\*Written speeches were laid on the Table.

# LOK SABHA

## BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, July 16, 2019/Ashadha 25, 1941(Saka)

No. 22

**11.00 A.M.**

### **1. Starred Questions**

Members in whose names Starred Question No. 321 was listed were absent. However, Minister concerned laid the reply on the Table. Supplementary Questions to Starred Question No. 321 were asked by the members. Starred Question Nos. 322 (taken up together with 337), 323, 324 (taken up together with 334) were orally answered. Replies to Starred Question Nos. 325–333, 335, 336 and 338–340 were laid on the Table.

### **2. Unstarred Questions**

Replies to Unstarred Question Nos. 3642–3871 were laid on the Table.

**12.00 Noon**

### **3. Papers laid on the Table**

The Minister of Animal Husbandry, Dairying and Fisheries (Shri Giriraj Singh) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Fisheries, Animal Husbandry and Dairying for the year 2019-2020.

The Minister of State (Independent Charge) of the Ministry of Shipping and Minister of State in the Ministry of Chemicals and Fertilizers (Shri Mansukh L. Mandaviya) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 2017-2018.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Chemicals and Fertilizers for the year 2019-2020.
- (4) A copy each of the following papers (Hindi and English versions):-
  - (i) Memorandum of Understanding between the Hindustan Organic Chemicals Limited and the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers for the year 2019-2020.
  - (ii) Memorandum of Understanding between the HIL (India) Limited and the Ministry of Chemicals and Fertilizers for the year 2019-2020.

The Minister of State in the Ministry of Parliamentary Affairs and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
  - (i) Memorandum of Understanding between the Heavy Engineering Corporation Limited and the Department of Heavy Industry,

Ministry of Heavy Industries and Public Enterprises, for the year 2019-2020.

- (ii) Memorandum of Understanding between the Hindustan Salts Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2019-2020.
- (iii) Memorandum of Understanding between the Bridge and Roof Company (I) Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2019-2020.
- (iv) Memorandum of Understanding between the Bharat Heavy Electricals Limited the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2019-2020.
- (v) Memorandum of Understanding between the Rajasthan Electronics and Instruments Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2019-2020.
- (vi) Memorandum of Understanding between the Cement Corporation of India Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2019-2020.

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (i) Statement regarding Review by the Government of the working of the Tungabhadra Steel Products Limited, Tungabhadra Dam, for the year 2016-2017.
- (ii) Annual Report of the Tungabhadra Steel Products Limited, Tungabhadra Dam, for the year 2016-2017, alongwith Audited

Accounts and comments of the Comptroller and Auditor General thereon.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Heavy Industries and Public Enterprises for the year 2019-2020.

The Minister of State in the Ministry of Social Justice and Empowerment (Shri Krishan Pal) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Association for the Blind, Madurai, for the years 2010-2011 to 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Association for the Blind, Madurai, for the years 2010-2011 to 2012-2013.
- (2) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Devnar Foundation for the Blind, Secunderabad, for the years 2010-2011, 2013-2014 and 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Devnar Foundation for the Blind, Secunderabad, for the years 2010-2011, 2013-2014 and 2014-2015.
- (4) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the



Thakur Hari Prasad Institute of Research and Rehabilitation for the Mentally Handicapped, Hyderabad, for the years 2011-2012, 2013-2014 and 2015-2016, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Thakur Hari Prasad Institute of Research and Rehabilitation for the Mentally Handicapped, Hyderabad, for the years 2011-2012, 2013-2014 and 2015-2016.
- (6) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Surya Kiran Parents Association for the Welfare of the Mentally Handicapped Children Macherla, Guntur, for the years 2014-2015 and 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Surya Kiran Parents Association for the Welfare of the Mentally Handicapped Children Macherla, Guntur, for the years 2014-2015 and 2015-2016.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Nilachal Seva Pratisthan, Puri, for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nilachal Seva Pratisthan, Puri, for the year 2017-2018.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Sign Language Research and Training Center, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Sign Language Research and Training Center, New Delhi, for the year 2017-2018.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Empowerment of Persons with Visual Disabilities (Divyangjan), Dehradun, for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Empowerment of Persons with Visual Disabilities (Divyangjan), Dehradun, for the year 2017-2018.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Empowerment of Persons with Intellectual Disabilities (Divyangjan), Secunderabad, for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Empowerment of Persons with Intellectual Disabilities, Secunderabad (Divyangjan), for the year 2017-2018.

- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Society of Handicapped Orientation Programme and Education, Kolkata, for the years 2012-2013 and 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Society of Handicapped Orientation Programme and Education, Kolkata, for the years 2012-2013 and 2013-2014.
- (18) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Rehabilitation Council of India, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rehabilitation Council of India, New Delhi, for the year 2017-2018.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Empowerment of Persons with Multiple Disabilities (Divyangjan), Chennai, for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for Empowerment of Persons with Multiple Disabilities (Divyangjan),

Chennai, for the year 2017-2018.

(22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

(23) (i) A copy of the Annual Report (Hindi and English versions) of the Pandit Deendayal Upadhyaya National Institute for Persons with Physical Disabilities (Divyangjan), New Delhi, for the year 2017-2018, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pandit Deendayal Upadhyaya National Institute for Persons with Physical Disabilities (Divyangjan), New Delhi, for the year 2017-2018.

(24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

(25) A copy of the Memorandum of Understanding (Hindi and English versions) between the Artificial Limbs Manufacturing Corporation of India and the Department of Empowerment of Persons with Disabilities, Ministry of Social Justice and Empowerment, for the year 2019-2020.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution (Shri Danve Raosaheb Dadarao) laid on the Table:-

(1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Consumer Affairs, Food and Public Distribution for the year 2019-2020.

(2) A copy of the Notification No. S.O.2135(E) published in Gazette of India dated 26<sup>th</sup> June, 2019 making certain amendments in the Notification No. S.O.371(E) dated 8<sup>th</sup> February, 2017 under Section 55 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the

Bureau of Indian Standards, New Delhi, for the year 2017-2018, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Indian Standards, New Delhi, for the year 2017-2018.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Parshottam Rupala) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
  - (a) (i) Review by the Government of the working of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 2016-2017.
  - (ii) Annual Report of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government of the working of the Maharashtra Agro-Industries Development Corporation Limited, Mumbai, for the year 2016-2017.
  - (ii) Annual Report of the Maharashtra Agro-Industries Development Corporation Limited, Mumbai, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (c) (i) Review by the Government of the working of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 2016-

- 2017.
- (ii) Annual Report of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Bihar Agro Industries Development Corporation Limited, Patna, for the year 2016-2017.
- (ii) Annual Report of the Bihar Agro Industries Development Corporation Limited, Patna, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Andhra Pradesh State Agro Industries Development Corporation Limited, Hyderabad, for the year 2016-2017.
- (ii) Annual Report of the Andhra Pradesh State Agro Industries Development Corporation Limited, Hyderabad, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Five statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table:-

- (1) A copy of the Ministry of Home Affairs, Central Reserve Police Force, Veterinary Cadre Group 'B' and Group 'C' (Combatised) Posts Recruitment Rules, 2019 (Hindi and English versions) published in Notification No. G.S.R.75 in weekly Gazette of India dated 16<sup>th</sup> March, 2019 under sub-section (3) of Section 18 of the Central Reserve Police Force Act, 1949.

(2) A copy of the Ministry of Home Affairs, Central Industrial Security Force, Security Wing, Head Constable (Tradesmen), Group 'C' post, Recruitment Rules, 2019 (Hindi and English versions) published in Notification No. G.S.R.280(E) in Gazette of India dated 2<sup>nd</sup> April, 2019, under sub-section (3) of Section 22 of the Central Industrial Security Force Act, 1968.

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 156 of the Indo-Tibetan Border Police Force Act, 1992:-

- (i) The Indo-Tibetan Border Police Force, Inspector (Librarian), Group 'B' Post, Recruitment Rules, 2019 published in Notification No. G.S.R.112(E) in Gazette of India dated 13<sup>th</sup> February, 2019.
- (ii) The Indo-Tibetan Border Police Force, Armourer Cadre (Group 'A' posts) Recruitment Rules, 2019 published in Notification No. G.S.R.84(E) in Gazette of India dated 4<sup>th</sup> February, 2019.
- (iii) The Indo-Tibetan Border Police Force, Armourer Cadre (Group 'B' and 'C' posts) Recruitment Rules, 2019 published in Notification No. G.S.R.85(E) in Gazette of India dated 4<sup>th</sup> February, 2019.
- (iv) The Indo-Tibetan Border Police Force, Publication and Printing Cadre, Group 'B' and 'C' Posts, Recruitment Rules, 2018 published in Notification No. G.S.R.1119(E) in Gazette of India dated 16<sup>th</sup> November, 2018.
- (v) The Indo-Tibetan Border Police Force, Private Secretary, Section Officer and Assistant, Group 'B' posts Recruitment Rules, 2018 published in Notification No. G.S.R.1120(E) in Gazette of India dated 16<sup>th</sup> November, 2018.
- (vi) The Indo-Tibetan Border Police Force, Water Wing (Group 'A' and 'B' Technical Posts) Recruitment Rules, 2019 published in

Notification No. G.S.R.248(E) in Gazette of India dated 29<sup>th</sup> March, 2019.

(4) A copy of the 49<sup>th</sup> Annual Assessment Report (Hindi and English versions) regarding Programme for accelerating the spread and development of Hindi and its progressive use for various official purposes of the Union and its implementation for the year 2017-2018.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Land Ports Authority of India, New Delhi, for the year 2017-2018, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Land Ports Authority of India, New Delhi, for the year 2017-2018.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

The Minister of State in the Ministry of Jal Shakti; Minister of State in the Ministry of Social Justice and Empowerment (Shri Rattan Lal Kataria) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Safai Karamchari, New Delhi, for the year 2017-2018.

(ii) Explanatory Memorandum on the Annual Report of the National Commission for Safai Karamchari, New Delhi, for the year 2017-2018.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Senior Citizens Welfare Fund, New Delhi, for the year 2017-2018,



alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Senior Citizens Welfare Fund, New Delhi, for the year 2017-2018.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Food Processing Industries (Shri Rameswar Teli) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Food Processing Industries for the year 2019-2020.

## **12.03 P.M.**

### **4. Statement by Minister**

The Minister of State in the Ministry of Home Affairs (Shri G. Kishan Reddy) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations/observations contained in the 219<sup>th</sup> Report of the Standing Committee on Home Affairs on Action taken by the Government on the recommendations contained in 213<sup>th</sup> Report of the Committee on "Security Situation in the North Eastern States of India" pertaining to the Ministry of Home Affairs.

### **5. Motion for Election to the Employees' State Insurance Corporation**

Shri Santosh Kumar Gangwar moved the following motion :-

"That in pursuance of clause (i) of Section (4) of the Employees' State Insurance Act, 1948, read with rule 2A of the Employees' State Insurance (Central) Rules, 1950, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst

themselves to serve as members of the Employees' State Insurance Corporation, subject to the other provisions of the said Act and the rules made thereunder."

The motion was adopted.

## **6. Motion for Election to the Indian Nursing Council**

Shri Ashwini Kumar Choubey on behalf of Dr. Harsh Vardhan moved the following motion :-

"That in pursuance of clause (o) of sub-section (1) of Section (3) of the Indian Nursing Council Act, 1947, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Indian Nursing Council, New Delhi subject to the other provisions of the said Act."

The motion was adopted.

## **7. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Kaushal Kishore regarding regularisation of services of 'Shiksha Mitra' in Uttar Pradesh.
- (2) Smt. Sandhya Ray regarding development of facilities and beautification of 'Pitambara Devi' temple in Datiya, Madhya Pradesh.
- (3) Shri Pradeep Kumar Chaudhary regarding need to run long distance trains on Delhi-Shamli-Saharanpur railway route.

- (4) Shri Jagdambika Pal regarding grievances of Accredited Social Health Activists in Uttar Pradesh.
- (5) Shri Tirath Singh Rawat regarding remedial measures for protection of crops damaged by wild animals in Uttarakhand.
- (6) Shri Kapil Moreshwar Patil regarding widening of Rail under Bridge No. 98/2 in Bhiwandi parliamentary constituency, Maharashtra.
- (7) Shri Gopal Chinayya Shetty regarding need to provide civic amenities in slum areas in Mumbai, Maharashtra.
- (8) Shri Suresh Pujari regarding abnormal rise in cancer cases in Bargarh Parliamentary Constituency of Odisha.
- (9) Shri Rajendra Agrawal regarding need to facilitate availability of Kashmir Willow wood to Sports Industry of Meerut, Uttar Pradesh.
- (10) Shri Subhash Chandra Baheria regarding damages caused by mining activities in Bhilwara district of Rajasthan.
- (11) Shri Pashupati Nath Singh regarding villages situated on vacant land of Bokaro Steel Plant, Jharkhand.
- (12) Shri Mahendra Singh Solanky regarding need to provide irrigation facility in Dewas Parliamentary Constituency, Madhya Pradesh.
- (13) Shri Ajay Misra Teni regarding need to ensure timely issuance of NoC to development projects in the country.
- (14) Shri Manoj Kotak regarding need to frame rules and regulations for Pre-Primary Schools in the country.
- (15) Shri Guharam Ajgalley regarding need to augment rail facilities in Janjgir-Champa parliamentary constituency, Chhattisgarh.
- (16) Shri Pankaj Chowdhary regarding need to develop Sohgibarwa wildlife reserve in Maharajgaj parliamentary constituency, Uttar Pradesh as a wildlife safari.

- (17) Dr. Heena Gavit regarding need to include irrigation projects/schemes in Nandurbar Parliamentary Constituency under ISBIG Scheme.
- (18) Shri T.N. Prathapan regarding concern over increase in customs duty of Newsprints.
- (19) Shri H. Vasanthakumar regarding supply of water from Nayar river to Tamil Nadu.
- (20) Shri Hibi Eden regarding upgradation of Cochin University of Science & Technology.
- (21) Shri A. Ganeshamurthi regarding need to give crop insurance claim to all farmers.
- (22) Shri Bellana Chandra Sekhar regarding Greenfield Airport in Vizianagaram district of Andhra Pradesh.
- (23) Prof. Sougata Ray regarding tackling unemployment problem in the country.
- (24) Shri Vinayak Bhaurao Raut regarding steps to prevent LED light-fishing in the Konkan region of Maharashtra.
- (25) Shri Giridhari Yadav regarding need to set up a blood bank in Banka district of Bihar.
- (26) Shri Chandra Sekhar Sahu regarding desilting of irrigation projects in Odisha.
- (27) Shri Jayadev Galla regarding plight of tenant farmers in the country.
- (28) Shri K. Subbarayan regarding setting up of Kendriya Vidyalayas in Tiruppur, Tamil Nadu.
- (29) Shri P. Raveendranath Kumar regarding setting up of Kendriya Vidyalaya School in Theni Lok Sabha Constituency, Tamil Nadu.
- (30) Shri N.K. Premachandran regarding utilization of HPCL property.

**12.06 P.M.**

**8. The Union Budget –2019-2020 – Demand for Grant**

Time Taken : 7 Hrs. 44 Mts.

Further discussion on the Demand for Grant No. 83 under the control of the Ministry of Road Transport and Highways for 2019-20 continued.

The following members laid their written speeches on the Table:-

1. Shri Shivkumar Udasi
2. Smt. Gitaben Vajesingbhai Rathva
3. Shri Ratansingh Magansinh Rathod
4. Shri Hemant Tukaram Godse
5. Dr. Heena Vijaykumar Gavit
6. Dr. Subhash Ramrao Bhamre
7. Shri Sanjay Seth
8. Smt. Sharda Anilbhai Patel
9. Shri Janardan Singh 'Sigriwal'
10. Shri Vishnu Dayal Ram
11. Dr. Bharatiben Dhirubhai Shiyal
12. Shri Sunil Kumar Singh
13. Shri Ajay Bhatt
14. Shri Sunil Baburao Mendhe
15. Shri Ajay Tamta
16. Shri Mitesh Rameshbhai Patel
17. Shri Rakesh Singh

Shri Nitin Jairam Gadkari replied to the debate.

All the cut motions moved, were withdrawn by leave of the House.

The Demand for Grant No. 83 (both Revenue Account and Capital Account) for which the Ministry of Road Transport and Highways is responsible for the amounts shown under column 4 of the printed list of Demands for Grants Budget (General) for 2019-2020 were voted in full.

*(Lok Sabha adjourned at 1.43 P.M. and re-assembled at 2.45 P.M.)*

**2.45 P.M.****9. The Union Budget –2019-2020 – Demands for Grants**

Time Taken : 9 Hrs. 13 Mts.

Discussion on the Demands for Grants Nos. 84 and 85 under the control of the Ministry of Rural Development and Demands for Grants Nos. 1, 2 under the control of the Ministry of Agriculture and Farmers Welfare for 2019-20 commenced.

The Speaker made the # announcement relating to moving of cut motions.

21 cut motions (Nos. 3 to 19 and 26 to 29) under the control of the Ministry of Rural Development were moved.

28 cut motions (Nos. 10 to 27 and 33 to 42) under the control of the Ministry of Agriculture and Farmers Welfare were moved.

The following members took part in the debate:-

1. Shri Uttam Kumar Reddy Nalamada
2. Shri Ramapati Ram Tripathy
3. Shri S.S. Palanimanickam
4. Smt. Pratima Mondal
5. Shri Pacha. Brahmananda Reddy
- 6\* Shri Devendra Singh 'Bhole'
- 7\* Smt. Darshana Vikdram Jardosh
- 8\* Shri Narendra Kumar
- 9\* Shri Bhagirath Chaudhary
- 10\* Smt. Ranjanben Bhatt
- 11\* Shri K. Subbarayan
- 12\* Shri S. Gnanathiraviam

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\*Written speeches were laid on the Table.

#Original in Hindi. For details, please see the debate of the day.

13. Shri Prataprao Ganpatrao Jadhav
14. Shri Kaushlendra Kumar
- 15\* Smt. Poonambeen Hematbhai Maadam
16. Dr. Ram Shankar Katheria
- 17\* Shri Sudhakar Tikaram Shrangare
- 18\* Shri Vivek Narayan Shejwalkar
- 19\* Shri Anurag Sharma
20. Shri Ritesh Pandey
- 21\* Shri Jagdambika Pal
- 22\* Shri Kotha Prabhakar Reddy
- 23\* Shri B.Y. Raghvendra
- 24\* Smt. Rekha Verma
- 25\* Shri Talari Rangaiah
- 26\* Shri Saptagiri Ulaka
27. Dr. Amol ramsing Kolhe
- 28\* Shri Mitesh Rameshbhai Patel
- 29\* Shri Raju Bista
- 30\* Dr. Amar Singh
31. Shri Uday Pratap Singh
- 32\* Smt. Aparupa Poddar
33. Shri Hasnain Masoodi
- 34\* Shri Ashok Mahadeorao Nete
35. Dr. Arvind Kumar Sharma
- 36\* Smt. Shobha Karandlaje
37. Shri Jayadev Galla
38. Shri Chandra Prakash Joshi
- 39\* Shri Rakesh Singh
- 40\* Shri Bhartruhari Mahtab
- 41\* Shri Ganesh Singh

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\*Written speeches were laid on the Table.

- 42\* Shri Tirath Singh Rawat
43. Shri Ramesh Chandra Manjhi
44. Shri Sanjaykaka Patil
45. Dr. T.R. Paarivendhar
46. Shri E.T. Mohammed Basheer
- 47\* Shri Ajay Mishra Teni
- 48\* Dr. Virendra Kumar
- 49\* Shri Jaswant Singh Bhamre
50. Adv. A.M. Arif
51. Dr. Sanghmitra Maurya
- 52\* Shri P.P. Chaudhary
- 53\* Dr. D. Ravikumar
54. Smt. S. Jothimani
55. Smt. Kavita Singh
- 56\* Smt. Supriya Sule
57. Shri Sunil Kumar Mondal
- 58\* Shri Santokh Singh Chaudhary
59. Shri Devaji Patel
- 60\* Shri G.M. Siddeshwar
61. Shri Imtiaz Jaleel Sayed
- 62\* Dr. Sujay Radhakrishna Vikhepatil
63. Shri Hanuman Beniwal
- 64\* Shri Nishikant Dubey
- 65\* Shri Khagen Murmu
66. Shri N.K. Premachandran
- 67\* Shri Naranbhai Bhikhabhai Kachhadiya
- 68\* Smt. Riti Pathak
69. Shri Cosme Francisco Caitano Sardinha
70. Smt. Navnit Ravi Rana
- 71\* Shri Mukesh Rajput
- 72\* Shri Dushyant Singh
73. Smt. Chinta Anuradha
- 74\* Shri Sukhbir Singh Jaunapuria
- 75\* Shri Benny Behanan
- 76\* Shri Jugal Kishore
- 77\* Shri Ve. Vaithilingam
- 78\* Smt. Geethaviswanath Vanga
79. Shri Nalin Kumar Kateel
80. Shri Sunil Kumar Soni

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\*Written speeches were laid on the Table.



- 81\* Shri Bidyut Baran Mahato
- 82\* Smt. Rama Devi
83. Shri P. Raveendranath Kumar
84. Smt. Annpurna Devi
- 85\* Shri Anto Antony
86. Shri Badruddin Ajmal
87. Shri Janardan Mishra
88. Ms. Agatha K. Sangma
89. Shri Rahul Kaswan
90. Shri Jasbir Singh Gill
91. Shri Kapil Moreshwar Patil
92. Shri Thol Thirumaavalavan
93. Shri Devusinh Chauhan
- 94\* Shri Ratan Magansingh Rathod
- 95\* Shri Fazlur Rehman Haji
96. Shri R.K. Singh Patel
- 97\* Shri T.N. Prathapan
98. Shri Kuruva Gorantla Madhav
99. Shri Pallab Lochan Das
- 100\* Shri Rajkumar Chahar
101. Shri Anumula Revanth Reddy
- 102\* Dr. Kirit P. Solanki
- 103\* Smt. Ranjeeta Koli
104. Dr. Bharati Pravin Pawar
105. Shri Sunil Dattatray Tatkare
106. Shri Bhola Singh
107. Shri Raghu Rama Krishna Raju Kanumuru
108. Shri Santosh Pandey
109. Shri V.K. Sreekandan
110. Shri Suresh Kumar Kashyap
- 111\* Dr. A. Chellakumar
112. Shri Parbatbhai Savabhai Patel
113. Smt. Sangeeta Azad
114. Shri Rajveer Singh (Raju Bhaiya)
115. Shri Rodmal Nagar
116. Shri Gurjeet Singh Aujla
117. Dr. Sukant Majumdar
118. Shri Dharambir Singh

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\*Written speeches were laid on the Table.

119. Shri Basanta Kumar Panda
120. Shri Guharam Ajgalley
121. Shri Rajiv Pratap Rudy
122. Prof. Rita Bahuguna Joshi
123. Shri H. Vasanthakumar
124. Shri Ram Kripal Yadav
125. Shri Ajay Bhatt
126. Shri Sushil Kumar Singh
127. Shri Ravneet Singh Bittu
- 128\* Shri S. Muniswamy
129. Shri Unmesh Bhaiyyasaheb Patil
- 130\* Dr. Umesh G. Jadhav
- 131\* Shri Ram Shiromani

The discussion was not concluded.

#### **# 10. Report of Business Advisory Committee**

Shri Arjun Ram Meghwal presented the Fourth Report of Business Advisory Committee.

**11.58 P.M.**

*(Lok Sabha adjourned till 11.00 A.M., Wednesday, the 17<sup>th</sup> July, 2019.)*

**SNEHLATA SHRIVASTAVA**  
**Secretary General**

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\*Written speeches were laid on the Table.

# At 7.37 P.M.

# LOK SABHA

## BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, July 17, 2019/Ashadha 26, 1941(Saka)

No. 23

**11.00 A.M.**

### 1. Starred Questions

Starred Question Nos. 341(taken up together with 356), 342–346, 347 (taken up together with 353), 348 were orally answered. Replies to Starred Question Nos. 349–352, 354–355 and 357–360 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 3872–4101 were laid on the Table.

**12.01 P.M.**

### 3. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy (AYUSH) and Minister of State in the Ministry of Defence (Shri Shripad Yesso Naik) on behalf of the Minister of State The Minister of Defence (Shri Raj Nath Singh) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
  - (i) Detailed Demands for Grants of the Ministry of Defence for the year 2019-2020.
  - (ii) Defence Services Estimates for the year 2019-2020.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Defence Institute of Advanced Technology, Pune, for the year 2017-2018, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Defence Institute of Advanced Technology, Pune, for the year 2017-2018.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

The Minister of Law and Justice; Minister of Communications and Minister of Electronics and Information Technology (Shri Ravi Shankar Prasad) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the years 2014-2015 and 2015-2016, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the years 2014-2015 and 2015-2016.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Memorandum of Understanding (Hindi and English versions) between the ITI Limited and the Department of Telecommunications, Ministry of Communications and Information Technology, for the year 2019-2020.
- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Law and Justice for the year 2019-2020.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 15 of the Notaries Act, 1952:-

- (i) The Notaries (Amendment) Rules, 2019 published in Notification No. G.S.R.26(E) in Gazette of India dated 11<sup>th</sup> January, 2019.
- (ii) The Notaries (Second Amendment) Rules, 2019 published in Notification No. G.S.R.77(E) in Gazette of India dated 30<sup>th</sup> January, 2019.

The Minister of External Affairs (Dr. Subrahmanyam Jaishankar) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of External Affairs for the year 2019-2020.

The Minister of Health and Family Welfare, Minister of Science and Technology and Minister of Earth Sciences (Dr. Harsh Vardhan) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Science and Technology for the year 2019-2020

The Minister of State in the Ministry of Steel (Shri Faggansingh Kulaste) on behalf of the Minister of Petroleum and Natural Gas and Minister of Steel (Shri Dharmendra Pradhan) laid on the Table a copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Commercial)(No. 7 of 2019)- Performance Audit on Marine Logistics Operations in Oil and Natural Gas Corporation Limited, Ministry of Petroleum and Natural Gas, under Article 151(1) of the Constitution.

The Minister of Parliamentary Affairs, Minister of Coal and Minister of Mines (Shri Pralhad Joshi) laid on the Table:-

(1) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Commercial)(No. 6 of 2019)- Performance Audit on Operational Performance and Productivity of the Refinery and Smelter Plants of National Aluminium Company Limited, Ministry of Mines, under Article 151(1) of the Constitution.

(2) A copy of the National Mineral Policy 2019 (Hindi and English versions).

(3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Mineral Exploration Corporation Limited and the Ministry of Mines for the year 2019-2020.

(4) A copy each of the following papers (Hindi and English versions):-

- (i) Detailed Demands for Grants of the Ministry of Mines for the year 2019-2020.
- (ii) Detailed Demands for Grants of the Ministry of Coal for the year 2019-2020.

The Minister of State (Independent Charge) of the Ministry Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy (AYUSH) and Minister of State in the Ministry of Defence (Shri Shripad Yesso Naik) laid on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Goa Shipyard Limited and the Department of Defence Production, Ministry of Defence, for the year 2019-2020.

The Minister of State (Independent Charge) of the Ministry of Development of North Eastern Region, Minister of State in the Prime Minister's Office, Minister of State in the Ministry of Personnel, Public Grievances and Pensions, Minister of State in the Department of Atomic Energy and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions):-

- (i) Detailed Demands for Grants of the Ministry of Development of North Eastern Region for the year 2019-2020.
- (ii) Detailed Demands for Grants of the Ministry of Personnel, Public Grievances and Pensions, Central Vigilance Commission and Union Public Service Commission for the year 2019-2020.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Bhandar, New Delhi, for the year 2017-2018, alongwith

Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Kendriya Bhandar, New Delhi, for the year 2017-2018.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Civil Services Officers' Institute, New Delhi, for the year 2017-2018, alongwith Audited Accounts.  
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Civil Services Officers' Institute, New Delhi, for the year 2017-2018.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy each of the following papers (Hindi and English versions):-
  - (i) Memorandum of Understanding between the Uranium Corporation of India Limited and the Department of Atomic Energy for the year 2019-2020.
  - (ii) Memorandum of Understanding between the Electronics Corporation of India Limited and the Department of Atomic Energy for the year 2019-2020.
  - (iii) Memorandum of Understanding between the IREL (India) Limited (formerly Indian Rare Earths Limited) and the Department of Atomic Energy for the year 2019-2020.
  - (iv) Memorandum of Understanding between the Nuclear Power Corporation of India Limited and the Department of Atomic Energy for the year 2019-2020.

- (v) Memorandum of Understanding between the Bharatiya Nabhikiya Vidyut Nigam Limited and the Department of Atomic Energy for the year 2019-2020.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Guwahati, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (ii) Annual Report of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Guwahati, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

The Minister of State in the Ministry of Commerce and Industry (Shri Som Prakash) on behalf of the Minister of State (Independent Charge) of the Ministry of Housing and Urban Affairs, Minister of State (Independent Charge) of the Ministry of Civil Aviation and Minister of State in the Ministry of Commerce and Industry (Shri Hardeep Singh Puri) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the between the India Trade Promotion Organisation and the Department of Commerce, Ministry of Commerce and Industry, for the year 2019-2020.
  - (ii) Memorandum of Understanding between the State Trading Corporation of India Limited and the Department of



Commerce, Ministry of Commerce and Industry, for the year 2019-2020.

- (2)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Noida Special Economic Zone Authority, G. B. Nagar, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Noida Special Economic Zone Authority, G. B. Nagar, for the year 2017-2018.
- (3)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Falta Special Economic Zone Authority, Kolkata, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Falta Special Economic Zone Authority, Kolkata, for the year 2017-2018.
- (4)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Visakhapatnam Special Economic Zone Authority, Visakhapatnam, for the year 2017-2018.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the Visakhapatnam Special Economic Zone Authority, Visakhapatnam, for the year 2017-2018.
- (5)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Cochin Special Economic Zone Authority, Cochin, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Cochin Special Economic Zone Authority, Cochin, for the year 2017-2018.
- (6)
  - (i) A copy of the Annual Report (Hindi and English versions) of the SEEPZ SEZ Authority, Mumbai, for the year 2017-2018, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the SEEPZ SEZ Authority, Mumbai, for the year 2017-2018.

(7) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 55 of the Special Economic Zones Act, 2005:-

- (i) The Special Economic Zones (Amendment) Rules, 2019 published in Notification No. G.S.R.95(E) in Gazette of India dated 6<sup>th</sup> February, 2019.
- (ii) The Special Economic Zones (2<sup>nd</sup> Amendment) Rules, 2019 published in Notification No. G.S.R.200(E) in Gazette of India dated 7<sup>th</sup> March, 2019.

The Minister of State in the Ministry of Steel (Shri Faggansingh Kulaste) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Steel for the year 2019-2020

The Minister of State in the Ministry of Human Resource Development, Minister of State in the Ministry of Communications and Minister of State in the Ministry of Electronics and Information Technology (Shri Dhotre Sanjay Shamrao) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
  - (i) Detailed Demands for Grants of the Department of Telecommunications, Ministry of Communications, for the year 2019-2020.
  - (ii) Detailed Demands for Grants of the Department of Posts for the year 2019-2020.
  - (iii) Detailed Demands for Grants of the Ministry of Electronics and Information Technology for the year 2019-2020.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Software Technology Parks of India, New Delhi, for the year 2017-

2018, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Software Technology Parks of India, New Delhi, for the year 2017-2018.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Society for Applied Microwave Electronics Engineering and Research, Mumbai, for the year 2017-2018, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Society for Applied Microwave Electronics Engineering and Research, Mumbai, for the year 2017-2018.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the ERNET India, New Delhi, for the year 2017-2018, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the ERNET India, New Delhi, for the year 2017-2018.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Memorandum of Understanding (Hindi and English versions) between the Telecommunications Consultants India Limited and the Department of Telecommunications for the year 2019-2020.

The Minister of State in the Ministry of Railways (Shri Angadi Suresh Channabasappa) laid on the Table a copy of the Kolkata Metro Railway

General Rules, 2019 (Hindi and English versions) published in Notification No. G.S.R.465(E) in Gazette of India dated 1<sup>st</sup> July, 2019 under Section 199 of the Railways Act, 1989.

The Minister of State in the Ministry of Parliamentary Affairs and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of External Affairs and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) laid on the Table:-

- (1) A copy of the Separate Audit Reports of CAG (Hindi and English versions) on the Accounts of India Development Foundation of Overseas Indians, New Delhi, for the years 2011-2012 to 2017-2018.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Commerce and Industry (Shri Som Prakash) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Industrial Corridor Development and Implementation Trust (earlier Delhi Mumbai Industrial Corridor Project Implementation Trust Fund), New Delhi, for the year 2017-2018, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Industrial Corridor Development and Implementation Trust (earlier Delhi Mumbai Industrial Corridor Project Implementation Trust Fund), New Delhi, for the year 2017-2018.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Parliamentary Affairs and Minister of State in the Ministry of Heavy Industries and Public Enterprises

(Shri Arjun Ram Meghwal) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Parliamentary Affairs for the year 2019-2020.

The Minister of State (Independent Charge) of the Ministry of Shipping; Minister of State in the Ministry of Chemicals and Fertilizers (Shri Mansukh L. Mandaviya) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Shipping for the year 2019-2020.

#### **4. Messages from Rajya Sabha**

Secretary-General reported the following six messages from Rajya Sabha:-

- (i) Regarding association of seven Members from Rajya Sabha with the Committee on Public Accounts.
- (ii) Regarding association of ten members from the Rajya Sabha with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes.
- (iii) Regarding association of seven Members from Rajya Sabha with the Committee on Public Undertakings.
- (iv) Regarding association of ten Members from Rajya Sabha with the Committee on Welfare of Other Backward Classes (OBCs).
- (v) That at its sitting held on the 16<sup>th</sup> July, 2019, Rajya Sabha passed the Airports Economic Regulatory Authority of India (Amendment) Bill, 2019.
- (vi) That at its sitting held on the 16<sup>th</sup> July, 2019, Rajya Sabha agreed without any amendment to the Central Universities (Amendment) Bill, 2019, as passed by the Lok Sabha.

#### **5. Bill as passed by the Rajya Sabha – Laid on the Table**

*The Airports Economic Regulatory Authority of India (Amendment) Bill, 2019*

## **6. Statements by Ministers**

- (1) The Minister of State (Independent Charge) of the Ministry Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy (AYUSH) and Minister of State in the Ministry of Defence (Shri Shripad Yesso Naik) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 31<sup>st</sup> Report of the Standing Committee on Defence on Demands for Grants (2017-18) on Capital Outlay on Defence Services, Procurement Policy and Defence Planning (Demand No. 21) pertaining to the Ministry of Defence.
- (2) The Minister of State (Independent Charge) of the Ministry of Development of North Eastern Region, Minister of State in the Prime Minister's Office, Minister of State in the Ministry of Personnel, Public Grievances and Pensions, Minister of State in the Department of Atomic Energy and Minister of State in the Department of Space (Dr. Jitendra Singh) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 218<sup>th</sup> Report of the Standing Committee on Home Affairs on Action taken by the Government on the recommendations/observations contained in 210<sup>th</sup> Report of the Committee on Demands for Grants (2018-19) pertaining to the Ministry of Development of North Eastern Region.
- (3) The Minister of State in the Ministry of Commerce and Industry (Shri Som Prakash) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 145<sup>th</sup> Report of the Standing Committee on Commerce on 'Impact of Chinese Goods on Indian Industry' pertaining to the Department for Promotion of Industry and Internal Trade, Ministry of Commerce and Industry.

## **7. Motion for Election to the Coconut Development Board**

The Minister of Agriculture and Farmers Welfare; Minister of Rural Development and Minister of Panchayati Raj (Shri Narendra Singh Tomar) moved the following motion :-

"That in pursuance of clause (e) of sub-section 4 of Section 4 of the Coconut Development Board Act, 1979 read with rule 4 of the Coconut Development Board Rules, 1981, the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves to serve as members of the Coconut Development Board, subject to the other provisions of the said Act and the rules made thereunder."

The motion was adopted.

## **8. Motion**

Shri Arjun Ram Meghwal moved the following motion :-

"That this House do agree with the Fourth Report of the Business Advisory Committee presented to the House on 16<sup>th</sup> July, 2019."

The motion was adopted.

**\*12.13 P.M.**

## **9. Submission by Member**

Shri Adhir Ranjan Chowdhury made submission regarding tension on In do-China border.

\$Shri Raj Nath Singh responded.

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\*From 12.10 P.M. to 12.20 P.M., Members raised matters of urgent public importance.

\$Minister of Defence

**12.21 P.M.****10. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Rameshbhai Lavjibhai Dhaduk regarding toll free movement of local vehicles in Porbandar Parliamentary Constituency.
- (2) Ms. Pratima Bhoumik regarding need to increase the MSP for rubber.
- (3) Shri Khagen Murmu regarding fencing on Indo-Bangladesh border.
- (4) Smt. Riti Pathak regarding need to provide employment to local people in industrial units in Sidhi & Singrauli districts, Madhya Pradesh.
- (5) Shri Chhatar Singh Darbar regarding need to expedite Maksi-Godhra and Chota Udaipur - Dhar railway line projects.
- (6) Shri Ramesh Chander Kaushik regarding street vendors.
- (7) Shri Rahul Kaswan regarding need to check release of polluted water into Indira Gandhi Canal.
- (8) Shri Kunar Hembram regarding need to establish Santhali medium Eklavya Schools & Jawahar Navodaya Vidyalayas in Jhargram parliamentary constituency, West Bengal.
- (9) Shri R.K. Singh Patel regarding need to construct overbridges on Banda Manikpur railway route in Uttar Pradesh.
- (10) Shri Ramcharan Bohra regarding water problem in Jaipur, Rajasthan.
- (11) Shri Kanakmal Katara regarding need to declare Mangarh Dham in Banswara (Rajasthan) a site of national importance.
- (12) Shri Parvesh Sahib Singh regarding mosques and graveyards being built on government land in Delhi.
- (13) Dr. Jayanta Kumar Roy regarding a dumping ground in Jalpaiguri district, West Bengal.
- (14) Shri L.S. Tejasvi Surya regarding handwritten medical prescriptions.



- (15) Shri Sumedhanand Saraswati regarding need to run long distance trains via Sikar district in Rajasthan.
- (16) Shri John Barla regarding the Border Area Development Programme.
- (17) Shri Sushil Kumar Singh regarding construction of roads under Bharat Mala project in Bihar.
- (18) Shri Adv. Dean Kuriakose regarding need to decommission more than 60 years old dams in the country.
- (19) Shri Anto Antony regarding Sabari Railway Line project in Kerala.
- (20) Shri Benny Behanan regarding rise in fraudulent and misleading advertisements.
- (21) Shri K. Shanmuga Sundaram regarding six laning of Karur to Coimbatore road.
- (22) Shri T.R.V.S. Ramesh regarding opening of Kendriya Vidyalaya at Cuddalore, Tamil Nadu.
- (23) Shri Raghu Rama Krishna Raju regarding introduction of a new UDAY AIC double decker train and its stoppage at Tadepalligudem railway station, Andhra Pradesh.
- (24) Shri Sudip Bandyopadhyay regarding disinvestment of public sector undertakings.
- (25) Shri Santosh Kumar regarding need to provide better rail connectivity to Purnia in Bihar.
- (26) Shri Haji Fazlur Rehman regarding establishment of mega cluster for wood carving industry of Saharanpur, Uttar Pradesh.
- (27) Shri Ramulu Pothuganti regarding setting up of Kendriya Vidyalayas in Nagarkurnool Parliamentary Constituency of Telangana.
- (28) Shri K. Navaskani regarding setting up of industries in Ramanathapuram parliamentary constituency, Tamil Nadu.
- (29) Shri Hanuman Beniwal regarding need to provide adequate compensation to farmers in Rajasthan.

**12.22 P.M.**

**11. The Union Budget –2019-2020 – Demands for Grants**

Time Taken : 10 Hrs. 36 Mts.

Further discussion on the Demands for Grants Nos. 84 and 85 under the control of the Ministry of Rural Development and Demands for Grants Nos. 1, 2 under the control of the Ministry of Agriculture and Farmers Welfare for 2019-20 continued.

The following members laid their written speeches on the Table:-

1. Shri Kodikunnil Suresh
2. Shri P. Raveendranath Kumar
3. Dr. Bharatiben Dhirubhai Shiyal
4. Shri Balubhai *alias* Suresh Narayan Dhanorkar
5. Dr. Subhash Ramrao Bhamre
6. Shri Janardan Singh 'Sigriwal'
7. Shri G.M. Siddeshwar
8. Shri Sunil Kumar Singh
9. Shri Shivkumar Udasi
10. Shri Vishnu Dayal Ram
11. Smt. Shardaben Anilbhai Patel
12. Smt. Raksha Nikhil Khadse
13. Kunwar Pushpendra Singh Chandel
14. Smt. Veena Devi
15. Smt. Gitaben Vajesingbhai Rathva
16. Dr. Heena Vijaykumar Gavit
17. Shri Prabhubhai Nagarbhai Vasava
18. Shri Ajay Tamta
19. Shri Rahul Ramesh Shewale

Shri Narendra Singh Tomar replied to the debate.

Cut motions Nos. 3 to 19 moved in respect of Demand Nos. 84 and 85, were withdrawn by leave of the House.

Cut motions Nos. 10 to 27 and 33 to 42 moved in respect of Demand Nos. 1 and 2, were put to vote and negatived.

All the remaining cut motions moved on Demands for Grants Nos. 84 and 85 and Demands for Grants Nos. 1 and 2 moved, were put to vote and negatived.

The Demands for Grants Nos. 84 and 85 (both Revenue Account and Capital Account) for which the Ministry Rural Development is responsible for the amounts shown under column 4 of the printed list of Demands for Grants Budget (General) for 2019-2020 were voted in full.

The Demands for Grants Nos. 1 and 2 (both Revenue Account and Capital Account) for which the Ministry of Agriculture and Farmers Welfare is responsible for the amounts shown under column 4 of the printed list of Demands for Grants Budget (General) for 2019-2020 were voted in full.

**1.46 P.M.**

**12. The Union Budget –2019-2020 – Demands for Grants**

Time Taken : 4 Hrs. 14 Mts.

Discussion on the Demand for Grant No. 100 under the control of the Ministry of Youth Affairs and Sports for 2019-20 commenced.

The Speaker made the #announcement relating to moving of cut motions.

41 cut motions (Nos. 6 to 36 and 41 to 50) under the control of the Ministry of Youth Affairs and Sports were moved.

The following members took part in the debate:-

1. Shri B. Manickam Tagore
2. Shri Brijbhusan Sharan Singh
3. Dr. Kalanidhi Veeraswamy
4. Shri Prasun Banerjee
5. Smt. Madhavi Goddeti
6. Shri Dhairyasheel Sambhajirao Mane
7. Shri Vijay Kumar
8. Shri Achyutananda Samanta
9. Shri Kunwar Danish Ali
10. Col. Rajyavardhan Rathore
11. Shri Mohammed P.P. Faizal
- 12\* Shri T.N. Prathapan
- 13\* Shri Sunil Kumar Singh
- 14\* Shri B.Y. Raghavendra
- 15\* Shri K. Shyamasundaram
- 16\* Shri S.R. Parthiban
- 17\* Shri K. Subbarayan

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#Original in Hindi. For details, please see the debate of the day.

\*Written speeches were laid on the Table.

- 18\* Smt. Aparupa Poddar
- 19\* Shri Sudhakar Tukaram Shrangare
- 20\* Smt. Ranjanben Bhatt
21. Shri Majoj Tiwari
- 22\* Shri Saptagiri Ulaka
- 23\* Smt. Supriya Sule
- 24\* Smt. Poonam Mahajan
25. Shri Hibi Eden
26. Shri Sumedhanand Saraswati
- 27\* Shri Nalin Kumar Kateel
- 28\* Dr. Heena Vijaykumar Gavit
- 29\* Smt. Rekha Verma
30. Shri Deepak Adhikari (Dev)
- 31\* Smt. Nikhil Raksha Khadse
32. Adv. A.M. Ariff
33. Smt. Darshana Vikram Jardosh
- 34\* Shri Raju Bista
35. Shri P.K. Kunhalikutty
36. Shri Imtiaz Jaleel Syed
- 37\* Dr. Sanghmitra Maurya
- 38\* Shri Vinod Kumar Sonkar
- 39\* Shri Ganesh Singh
- 40\* Shri Ravinder Kushawaha
- 41\* Shri Ajay Misra
42. Shri Saumitra Khan
43. Shri Hanuman Beniwal
44. Shri Ravi Kishan
- 45\* Shri Bhartruhari Mahtab

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\*Written speeches were laid on the Table.

46. Shri Venkatesh Netha Borlakunta
- 47\* Shri Nihal Chand
- 48\* Shri Rajkumar Chahar
- 49\* Dr. Virendra Kumar
- 50\* Smt. Locket Chatterjee
- 51\* Shri Jaswant Singh Sherangre
- 52\* Shri P.P. Chaudhary
- 53\* Shri Janardan Singh 'Sigriwal'
- 54\* Shri Khalilur Rahaman
55. Shri Kinjarapu Ram Mohan Naidu
- 56\* Shri Sanjay Seth
- 57\* Dr. M.K. Vishnu Prasad
58. Shri Dilip S.
- 59\* Shri Devaji Patel
- 60\* Shri Rahul Ramesh Shewale
61. Smt. Navnit Ravi Rana
- 62\* Shri H. Vasanthakumar
63. Ms. Agatha K. Sangama
- 64\* Shri Rahul Kaswan
- 65\* Shri Naranbhai Bhikhabhai Kachhadiya
- 66\* Shri Ramdas Chandrabhanji Tadas
- 67\* Shri Gautam Gambhir
- 68\* Dr. Rajdeep Roy
- 69\* Shri P. Raveendranath Kumar
- 70\* Shri Vishnu Datt Sharma
- 71\* Shri S. Jothimani
- 72\* Smt. Hema Malini
- 73\* Adv. Deen Kuriakari
- 74\* Smt. Ranjeeta Koli
- 75\* Shri Narendra Kumar
- 76\* Shri J. Namgyal

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\*Written speeches were laid on the Table.

- 77\* Shri Chandra Prakash Joshi  
78\* Dr. S.T. Hasan  
79\* Ms. Ramya Haridas  
80\* Dr. Satyapal Singh  
81\* Dr. Umesh G. Jadhav  
82\* Dr. Subhash Ramrao Bhamre  
83\* Dr. Bharti Praveen Pawar  
84\* Shri Khagen Murmu  
85\* Shri Dushyant Singh  
86\* Shri Parbhubhai Nagarbhai Vasava  
87\* Shri Teerath Singh Rawat  
88\* Shri Jagdambika Pal  
89\* Shri Bidyut Baran Mahato  
90\* Shri Thol Thirumaavalavan  
91\* Shri Vishnu Dayal Ram  
92\* Dr. Kirit P. Solanki  
93\* Shri Ajay Bhatt  
94\* Shri Asit Kumar Mal  
95\* Shri Ajay Tamta  
96\* Smt. Poonamben Hematbhai Maadam  
97\* Sadhvi Pragya Singh Thakur

Shri Kiren Rijju replied to the debate.

All the cut motions moved on Demand for Grant No. 100, were put to vote and negatived.

The Demand for Grant No. 100 (both Revenue Account and Capital Account) for which the Ministry of Youth Affairs is responsible for the amounts shown under column 4 of the printed list of Demands for Grants Budget (General) for 2019-2020 was voted in full.

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\*Written speeches were laid on the Table.

**6.00 P.M.**

**13. The Union Budget –2019-2020 – Demands for Grants**

The Speaker announced that all the cut motions on Demands for Grants for the year 2019-2020 that were circulated were being treated as moved.

All the cut motions which were treated as moved, were negatived.

The following Outstanding Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed List of Demands for Grants–Budget (General) for 2019-2020 were submitted to the vote of the House and voted in full:-

- (1) Demand No. 3 relating to Department of Atomic Energy.
- (2) Demand No.4 relating to Ministry of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy (AYUSH).
- (3) Demands No. 5 to 7 relating to Ministry of Chemicals and Fertilisers.
- (4) Demand No. 8 relating to Ministry of Civil Aviation.
- (5) Demand No. 9 relating to Ministry of Coal.
- (6) Demands No. 10 and 11 relating to Ministry of Commerce and Industry.
- (7) Demands No. 12 and 13 relating to Ministry of Communications.
- (8) Demands No. 14 and 15 relating to Ministry of Consumer Affairs, Food and Public Distribution.
- (9) Demand No. 16 relating to Ministry of Corporate Affairs.
- (10) Demand No. 17 relating to Ministry of Culture.
- (11) Demands No. 18 to 21 relating to Ministry of Defence.
- (12) Demand No. 22 relating to Ministry of Development of North Eastern Region.
- (13) Demand No. 23 relating to Ministry of Earth Sciences.
- (14) Demand No. 24 relating to Ministry of Electronics and Information Technology.



- (15) Demand No. 25 relating to Ministry of Environment, Forests and Climate Change.
- (16) Demand No. 26 relating to Ministry of External Affairs.
- (17) Demands No. 27 to 34, 37 and 38 relating to Ministry of Finance.
- (18) Demands No.39 and 40 relating to Ministry of Fisheries, Animal Husbandry and Dairying.
- (19) Demand No. 41 relating to Ministry of Food Processing Industries.
- (20) Demands No. 42 and 43 relating to Ministry of Health and Family Welfare.
- (21) Demands No. 44 and 45 relating to Ministry of Heavy Industries and Public Enterprises.
- (22) Demands No. 46 to 55 relating to Home Affairs.
- (23) Demand No. 56 relating to Ministry of Housing and Urban Affairs.
- (24) Demands No. 57 and 58 relating to Ministry of Human Resource Development.
- (25) Demand No. 59 relating to Ministry of Information and Broadcasting.
- (26) Demands No. 60 and 61 relating to Ministry of Jal Shakti.
- (27) Demand No. 62. relating to Ministry of Labour and Employment.
- (28) Demands No. 63 and 64 relating to Ministry of Law and Justice.
- (29) Demand No. 66 relating to Ministry of Micro, Small and Medium Enterprises.
- (30) Demand No. 67 relating to Ministry of Mines.
- (31) Demand No. 68 relating to Ministry of Minority Affairs.
- (32) Demand No. 69 relating to Ministry of New and Renewable Energy.
- (33) Demand No. 70 relating to Ministry of Panchayati Raj.
- (34) Demand No. 71 relating to Ministry of Parliamentary Affairs.
- (35) Demand No. 72 relating to Ministry of Personnel, Public Grievances and Pensions.
- (36) Demand No. 74 relating to Ministry of Petroleum and Natural Gas.

- (37) Demand No. 75 relating to Ministry of Planning.
- (38) Demand No. 76 relating to Ministry of Power.
- (39) Demand No. 78 relating to Lok Sabha.
- (40) Demand No. 79 relating to Rajya Sabha.
- (41) Demand No. 80 relating to Secretariat of the Vice-President.
- (42) Demands No. 86 to 88 relating to Ministry of Science and Technology.
- (43) Demand No. 89 relating to Ministry of Shipping.
- (44) Demand No. 90 relating to Ministry of Skill Development and Entrepreneurship.
- (45) Demands No. 91 and 92 relating to Ministry of Social Justice and Empowerment.
- (46) Demand No. 93 relating to Department of Space.
- (47) Demand No. 94 relating to Ministry of Statistics and Programme Implementation.
- (48) Demand No. 95 relating to Ministry of Steel.
- (49) Demand No. 96 relating to Ministry of Textiles.
- (50) Demand No. 97 relating to Ministry of Tourism.
- (51) Demand No. 98 relating to Ministry of Tribal Affairs.
- (52) Demand No. 99 relating to Ministry of Women and Child Development.

**6.10 P.M.**

**14. Government Bill – Introduced**

*The Appropriation (No.2) Bill, 2019*

**15. Government Bill – Passed**

*The Appropriation(No.2) Bill, 2019*

The motion for consideration moved by Smt. Nirmala Sitharaman was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill was passed.

**6.11 P.M.**

*(Lok Sabha adjourned till 11.00 A.M., Thursday, the 18<sup>th</sup> July, 2019.)*

**SNEHLATA SHRIVASTAVA**  
**Secretary General**

# LOK SABHA

## BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, July 18, 2019/Ashadha 27, 1941(Saka)

No. 24

**11.00 A.M.**

### 1. Starred Questions

Starred Question Nos. 361, 362 (taken up together with 380), 363, 364(taken up together with 367, 369, 374 and 379), 365 and 366 were orally answered. Replies to Starred Question Nos. 368, 370–373 and 375–378 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 4102–4331 were laid on the Table.

**12.01 P.M.**

### 3. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Power, Minister of State (Independent Charge) of the Ministry of New and Renewable Energy and Minister of State in the Ministry of Skill Development and Entrepreneurship (Shri Raj Kumar Singh) laid on the Table:-

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Solar Energy Corporation of India Limited and the Ministry of New and Renewable Energy for the year 2019-2020.

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 59 of the Energy Conservation Act, 2001:-

- (i) The Energy Conservation (Inspection) Amendment Rules, 2019 published in Notification No. G.S.R.13(E) in Gazette of India dated 7<sup>th</sup> January, 2019.
- (ii) The Bureau of Energy Efficiently (Particulars and Manner of their Display on Labels of Self-ballasted LED lamps), Amendment Regulations, 2018 published in Notification No. BEE/S&L/LED/52/2018-19 in Gazette of India dated 7<sup>th</sup> January, 2019.

The Minister of State (Independent Charge) of the Ministry of Housing and Urban Affairs; Minister of State (Independent Charge) of the Ministry of Civil Aviation; Minister of State in the Ministry of Commerce and Industry (Shri Hardeep Singh Puri) laid a copy of the Central Government General Pool Residential Accommodation (Amendment) Rules, 2019 (Hindi and English versions) published in Notification No. G.S.R.99(E) in Gazette of India dated 8<sup>th</sup> February, 2019 under article 309 of the Constitution.

The Minister of State (Independent Charge) of the Ministry of Shipping and Minister of State in the Ministry of Chemicals and Fertilizers (Shri Mansukh L. Mandaviya) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
  - (i) Memorandum of Understanding between the Cochin Shipyard Limited and the Ministry of Shipping for the year 2019-2020.
  - (ii) Memorandum of Understanding between the Kamarajar Port Limited and the Ministry of Shipping for the year 2019-2020.
- (2) A copy of the V. O. Chidambaranar Port Trust (Licensing of Stevedoring and Shore Handling Agents) Regulations, 2018 (Hindi and English versions) published

in Notification No. G.S.R.1240(E) in Gazette of India dated 28<sup>th</sup> December, 2018 under sub-section (4) of Section 124 of the Major Port Trusts Act, 1963.

The Minister of State in the Ministry of Micro, Small and Medium Enterprises and Minister of State in the Ministry of Animal Husbandry, Dairying and Fisheries (Shri Pratap Chandra Sarangi) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the Omnibus Industrial Development Corporation of Daman & Diu and Dadra & Nagar Haveli Limited, Nani Daman, for the year 2017-2018.

(ii) Annual Report of the Omnibus Industrial Development Corporation of Daman & Diu and Dadra & Nagar Haveli Limited, Nani Daman, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

**12.04 P.M.**

#### **4. Statement By Minister**

The Minister of External Affairs (Dr. Subrahmanyam Jaishankar) made a statement regarding ICJ judgement on the Kulbhushan Jadhav case.

**12.10 P.M.****5. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Vishnu Dutt Sharma regarding monitoring of Agriculture colleges in the country.
- (2) Shri Satyadev Pachauri regarding need to link Anwarganj - Mandhana railway line to Panki in Uttar Pradesh.
- (3) Shri Mansukhbhai Dhanjibhai Vasava regarding completion of Dandi Heritage Route.
- (4) Shri Arun Kumar Sagar regarding completion of construction of NH-24 in Uttar Pradesh.
- (5) Smt. Rama Devi regarding construction of road and bridge between Nandwara and Bairgania in Sitamarhi district, Bihar.
- (6) Shri Prabhubhai Nagarbhai Vasava regarding need to appoint local people as postman.
- (7) Shri Janardan Mishra regarding alleged harassment of truck drivers in Rewa parliamentary constituency, Madhya Pradesh.
- (8) Shri Bidyut Baran Mahato regarding need to include 'Malla Kshatriya' and 'Danda Kshatiya' castes of Jharkhand in the list of Scheduled Caste.
- (9) Shri Chandra Prakash Joshi regarding licence to opium farmers in Chittorgarh, Rajasthan.
- (10) Dr. Sukanta Majumdar regarding restoration of drinking water facility in two blocks of Balurghat parliamentary constituency in West Bengal.
- (11) Shri P.P. Chaudhary regarding need to include Rajasthani language in the Eighth Schedule to the Constitution.

- (12) Dr. Nishikant Dubey regarding pending irrigation projects of Godda parliamentary constituency.
- (13) Shri Ashok Kumar Rawat regarding need to develop Naimisharanya in Uttar Pradesh as a tourist place.
- (14) Shri Nihal Chand Chauhan regarding inclusion of Rajasthani language in the Eighth Schedule to the Constitution.
- (15) Shri Deepak Baij regarding need to review the construction of Polavaram dam.
- (16) Kumari Ramya Haridas regarding construction of Mannuthy-Vadakkumchery six lane road project.
- (17) Shri Dr. M.K. Vishnu Prasad regarding development of Gingee Fort in Tamil Nadu under PRASAD Scheme.
- (18) Shri D. Ravikumar regarding need to take measures to boost export of gold jewellery.
- (19) Dr. B.V. Satyavathi regarding development of Kondakarla lake in Anakapalle parliamentary constituency of Andhra Pradesh.
- (20) Shri Prasun Banerjee regarding dredging of river Hooghly, West Bengal.
- (21) Smt. Pratima Mondal regarding new railway line from Jaynagar to Moipith, West Bengal.
- (22) Shri Rahul Ramesh Shewale regarding funding for real estate development in Mumbai.
- (23) Shri Sunil Kumar Pintu regarding need to repair N.H. 77 connecting Sitamarhi - Muzaffarpur district Headquarters.
- (24) Shri P.R. Natarajan regarding issues of local candidates and creamy layer in Chennai Petroleum Corporation Ltd.
- (25) Shri Naba Kumar Sarania regarding progress in cases relating to Bodoland movement.



**12.11 P.M.****6. Government Bill – Passed***The Finance (No.2) Bill, 2019*

Time Taken: 4 Hrs. 49 Mts.

The motion for consideration of the Bill was moved by Smt. Nirmala Sitharaman.

Shri N.K. Premachandran raised Point of Order under Rule 219 of the Rules of Procedure and Conduct of Business in Lok Sabha and under Article 110 of the Constitution of India.

The Minister of Finance (Smt. Nirmala Sitharaman) responded.

Thereafter, the Speaker\* ruled out the Point of Order raised by Shri N.K. Premachandran.

The following members took part in the debate:-

1. Shri Adhir Ranjan Chowdhury

*(Lok Sabha adjourned at 1.10 P.M. and re-assembled at 2.11 P.M.)*

**2.11 P.M.**

2. Shri Nishikant Dubey
3. Smt. T. Sumathy (A) Thamizhachi Thangapandian
4. Shri P.V. Midhun Reddy
5. Prof. Sougata Ray
6. Shri Rajiv Ranjan Singh alias Lalan Singh
7. Shri Rahul Ramesh Shewale
8. Shri Bhartruhari Mahtab
9. Shri Ritesh Pandey
10. Dr. Sanjay Jaiswal

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\*Original in Hindi. For details, please see the details of the day.

11. Dr. G. Ranjith Reddy
12. Smt. Surpiya Sule
13. Shri Kesineni Srinivas
14. Shri Subhash Baheria
15. Dr. S.T. Hasan
16. Shri E.T. Mohammed Basheer
17. Shri Raveendranath Kumar P.
18. Shri N.K. Premachandran
19. Shri Vaithi Lingam

Smt. Nirmala Sitharaman replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 4 was adopted, as amended.

Clause 5 was adopted.

Clause 6 was adopted, as amended.

Clauses 7 to 16 were adopted.

Clause 17 was adopted, as amended.

Clauses 18 to 20 were adopted.

Clause 21 was adopted, as amended.

Clauses 22 to 36 were adopted.

Clause 37 was adopted, as amended.

Clauses 38 to 44 were adopted.

Clause 45 was adopted, as amended.

Clause 46 was adopted, as amended.

Clauses 47 and 48 were adopted.

Smt. Nirmala Sitharaman moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clauses to which it relates, in its application to the Government amendment No. 21 to the Finance (No.2) Bill, 2019 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 48A was adopted.

New Clause 48A was also adopted.

Clauses 49 to 174 were adopted.

Smt. Nirmala Sitharaman moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clauses to which it relates, in its application to the Government amendment No. 22 to the Finance (No.2) Bill, 2019 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clauses 174A, 174B and 174C was adopted.

New Clauses 174A, 174B and 174C were also adopted.

Clauses 175 to 184 were adopted.

Clauses 185 and 186 were adopted.

Smt. Nirmala Sitharaman moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an

amendment shall be within the scope of the Bill and relevant to the subject matter of the clauses to which it relates, in its application to the Government amendment No. 23 to the Finance (No.2) Bill, 2019 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 186A was adopted.

New Clause 186A was also adopted.

Clause 187 was adopted, as amended.

Smt. Nirmala Sitharaman moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clauses to which it relates, in its application to the Government amendment No. 25 to the Finance (No.2) Bill, 2019 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 187A was adopted.

New Clause 187A was also adopted.

Clause 188 was adopted.

Clause 189 was adopted, as amended.

Clause 190 was adopted.

Smt. Nirmala Sitharaman moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clauses to which it relates, in its application to the Government

amendment No. 28 to the Finance (No.2) Bill, 2019 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clauses 190A, 190B, 190C and 190D was adopted.

New Clauses 190A, 190B, 190C and 190D were also adopted.

Clauses 191 to 193 were adopted.

Clause 194 was adopted, as amended.

Clauses 195 to 200 were adopted.

Clauses 201 and 202 were adopted.

The First Schedule was adopted,

The Second Schedule was adopted.

The Third Schedule was adopted.

The Fourth Schedule was adopted.

The Fifth Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed, was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill, as amended, was passed.

**\*10.50 P.M.**

*(Lok Sabha adjourned till 11.00 A.M., Friday, the 19<sup>th</sup> July, 2019.)*

**SNEHLATA SHRIVASTAVA**  
**Secretary General**

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\*From 6.00 P.M. to 10.50 P.M., Members raised matters of urgent public importance.

# LOK SABHA

## BULLETIN – PART I

(Brief Record of Proceedings)

Friday, July 19, 2019/Ashadha 28, 1941(Saka)

No. 25

**11.00 A.M.**

### 1. Starred Questions

Starred Question Nos. 381, 382(taken up together with 388 and 393), 383–385 were orally answered. Replies to Starred Question Nos. 386, 387, 389–392 and 394–400 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 4332–4561 were laid on the Table.

**12.01 P.M.**

### 3. Papers laid on the Table

The Minister of Women and Child Development and Minister of Textiles (Smt. Smriti Zubin Irani) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the British India Corporation Limited, Kanpur, and its subsidiaries for the year 2016-2017.
- (ii) Annual Report of the British India Corporation Limited, Kanpur, and its subsidiaries for the year 2016-2017, alongwith Audited

Accounts and comments of the Comptroller and Auditor General thereon.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy a copy of the Memorandum of Understanding (Hindi and English versions) between the NTC Limited and the Ministry of Textiles for the year 2019-2020.

The Minister of Health and Family Welfare, Minister of Science and Technology and Minister of Earth Sciences (Dr. Harsh Vardhan) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Technology Development Board, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technology Development Board, New Delhi, for the year 2017-2018.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of Environment and Forest and Climate Change and Minister of Information and Broadcasting (Shri Prakash Javadekar) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the National Tiger Conservation Authority, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the National Tiger Conservation Authority, New Delhi, for the year 2017-2018.

The Minister of State (Independent Charge) of the Ministry Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy (AYUSH) and Minister of State in the Ministry of Defence (Shri Shripad Yesso Naik) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the

National Institute of Homoeopathy, Kolkata, for the year 2017-2018, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Homoeopathy, Kolkata, for the year 2017-2018.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 33 of the Homoeopathy Central Council Act, 1973:-
  - (i) The Homoeopathy (Post Graduate Degree Course) M.D. (Hom.) Amendment Regulations, 2019 published in Notification No. 12-11/2010-CCH(Pt.-II)(1) in Gazette of India dated 20<sup>th</sup> June, 2019.
  - (ii) The Homoeopathy (Degree Course) Amendment Regulations, 2019 published in Notification No. 12-13/2006-CCH(Pt.VI) in Gazette of India dated 19<sup>th</sup> June, 2019.

The Minister of State in the Ministry of Health and Family Welfare (Shri Ashwini Kumar Choubey) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 2017-2018.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 2017-2018, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Medical Research, New Delhi, for the year 2017-2018.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.



The Minister of State in the Ministry of Finance and Minister of State in the Ministry of Corporate Affairs (Shri Anurag Singh Thakur) laid on the Table a copy of the Outcome Budget (Volume I & II) (Hindi and English versions) of the Ministry of Finance for the year 2019-2020.

#### **4. Message from Rajya Sabha**

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 17<sup>th</sup> July, 2019, Rajya Sabha agreed without any amendment to the National Investigation Agency (Amendment) Bill, 2019, as passed by the Lok Sabha.

**12.03 P.M.**

#### **5. Statement by Minister of State in the Ministry of Parliamentary Affairs**

The Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) made a statement regarding Government Business during the remaining part of the 1<sup>st</sup> session of 17<sup>th</sup> Lok Sabha.

**12.15 P.M.**

#### **6. Government Bills – Introduced**

- (i) *The Transgender Persons (Protection of Rights) Bill, 2019*
- (ii) *The Banning of Unregulated Deposit Schemes Bill, 2019*

**12.18 P.M.**

#### **7. Statement regarding Ordinance – Laid on the Table**

An explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Banning of Unregulated Deposit Schemes Ordinance, 2019 (No. 7 of 2019) was laid on the Table.

**12.18 P.M.****8. Government Bill – Introduced***The Right to Information (Amendment) Bill, 2019*

Shri Jitendra Singh sought leave of the House to introduce the Right to Information (Amendment) Bill, 2019.

Shri Adhir Ranjan Chowdhury, Prof. Sougata Ray, Dr. Shashi Tharoor and Shri Asaduddin Owaisi opposed the introduction of the Bill and sought clarifications from the Minister.

The Minister of State (Independent Charge) of the Ministry of Development of North Eastern Region, Minister of State in the Prime Minister's Office, Minister of State in the Ministry of Personnel, Public Grievances and Pensions, Minister of State in the Department of Atomic Energy and Minister of State in the Department of Space (Shri Jitendra Singh) replied to the clarificatory questions asked by the Members.

On the motion, the House divided: Ayes 224; Noes 9. Accordingly, the motion was adopted and the Bill was introduced.

**12.59 P.M.****9. Government Bill – Passed***The Protection of Human Rights (Amendment) Bill, 2019*

Time Taken: 2 Hrs. 32 Mts.

The motion for consideration of the Bill was moved by Shri Nityanand Rai on behalf of Shri Amit Shah.

The following members took part in the debate:-

1. Dr. Shashi Tharoor
2. Dr. Satyapal Singh
3. Smt. Kanimozhi Karunanidhi
4. Prof. Sougata Ray
5. Smt. Geethavishwanath Vanga
6. Shri Vinayak Raut

7. Shri Pinaki Mishra
8. Smt. Supriya Sule
9. Shri Sushil Kumar Singh
10. Shri P.R. Natarajan
11. Shri Jayadev Galla
12. Shri E.T. Mohammed Basheer
13. Shri Asaduddin Owaisi
14. Shri N.K. Premachandran
15. Dr. K. Jayakumar

Shri Nityanand Rai replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clause 4 was adopted.

Clause 5 was adopted.

Clause 6 was adopted.

Clause 1, Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Nityanand Rai.

The motion was adopted and the Bill was passed.

**\*4.01 P.M.**

**10. Private Members' Resolution –Under Consideration**

Further discussion on the following resolution moved by Shri Kunwar Pushpendra Singh Chandel on the 21<sup>st</sup> June, 2019:-

“Having regard to the fact that due to scarcity of water and unavailability of fodder for cattle in the Bundelkhand region of the State of Uttar Pradesh, the people of the region are forced to leave their cows to graze in the open, which is popularly known as ‘*Anna Pratha*’, and which causes damage to the standing crops, this House urges upon the Government to take steps to construct a network of canals from the proposed Ken-Betwa river-linking project in order to inter-connect and replenish the dams and ponds to overcome the problem of water scarcity and practice of *Anna Pratha* in the region.”

The following members took part in the debate:-

1. Shri Jagdambika Pal (resumed his speech)
2. Shri Anurag Sharma
3. Shri Vinod Kumar Sonkar
4. Shri R.K Singh Patel
5. Shri Rajendra Agrawal
6. Shri Nayab Singh (speech unfinished)

The discussion was not concluded.

**6.00 P.M.**

*(Lok Sabha adjourned till 11.00 A.M., Monday, the 22<sup>nd</sup> July, 2019.)*

**SNEHLATA SHRIVASTAVA**  
**Secretary General**

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\*From 3.31 P.M. to 4.00 P.M., Members raised matters of urgent public importance.

# LOK SABHA

## BULLETIN – PART I

(Brief Record of Proceedings)

Monday, July 22, 2019/Ashadha 31, 1941(Saka)

No. 26

11.00 A.M.

### 1. Obituary Reference

The Speaker made reference to the passing away of Shri Ramchandra Paswan, a sitting member of the Lok Sabha.

He also made reference to the passing away of Smt. Sheila Dikshit, member of the Eighth Lok Sabha and former Chief Minister of Delhi.

As a mark of respect to the memory of the departed, members stood in silence for a short while and, thereafter, the House was adjourned till 2.00 P.M.

### 2. Questions

As the House adjourned till 2.00 P.M. after making Obituary References, Starred Questions could not be called for oral answers, Starred Question Nos. 401–420 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 4562–4638 and 4640–4791 would be printed in the Official Report for the day. Unstarred Question No. 4639 was deleted due to passing away of Shri Ramchandra Paswan, a sitting member of the Lok Sabha.

*(Lok Sabha adjourned at 11.04 A.M. and re-assembled at 2.00 P.M.)*

## **2.00 P.M.**

### **3. Papers laid on the Table**

The Minister of State (Independent Charge) of the Ministry of Labour and Employment (Shri Santosh Kumar Gangwar) laid on the Table:-

(1) A copy of the following Notifications (Hindi and English versions) under sub-section (4) of Section 97 of the Employees' State Insurance Act, 1948:-

(i) The Employees' State Insurance (Central) Amendment Rules, 2019 published in Notification No. G.S.R.169(E) in Gazette of India dated 1<sup>st</sup> March, 2019.

(ii) The Employees' State Insurance (Central) Second Amendment Rules, 2018 published in Notification No. G.S.R.1021(E) in Gazette of India dated 11<sup>th</sup> October, 2018.

(iii) The Employees' State Insurance (Central) Amendment Rules, 2019 published in Notification No. G.S.R.423(E) in Gazette of India dated 13<sup>th</sup> June, 2019.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (ii) of (1) above.

The Minister of State (Independent Charge) of the Ministry of Culture and Minister of State (Independent Charge) of the Ministry of Tourism (Shri Prahalad Singh Patel) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Library of Tibetan Works and Archives, Dharamsala, for the year 2017-2018, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Library of Tibetan Works and Archives, Dharamsala, for the year 2017-2018.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Nava Nalanda Mahavihara, Nalanda, for the year 2016-2017.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Nava Nalanda Mahavihara, Nalanda, for the year 2016-2017, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nava Nalanda Mahavihara, Nalanda, for the year 2016-2017.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 2017-2018.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 2017-2018, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 2017-2018.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Varanasi, for the year 2017-2018.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Varanasi, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Central Institute of Higher Tibetan Studies, Varanasi, for the year 2017-2018.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the National Monuments Authority Heritage bye-laws of Centrally Protected Monument Humayun's Tomb-Sunder Nursery-Batashewala group of monuments Bye-laws, 2019 (Hindi and English versions).
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Himalayan Culture Studies, Dahung, for the year 2017-2018, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Himalayan Culture Studies, Dahung, for the year 2017-2018.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy of the Memorandum of Understanding (Hindi and English versions) between the India Tourism Development Corporation Limited and the Ministry of Tourism for the year 2019-2020.

The Minister of State in the Ministry of Human Resource Development, Minister of State in the Ministry of Communications and Minister of State in the Ministry of Electronics and Information Technology (Shri Dhotre Sanjay Shamrao) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Bihar Education Project Council, Patna, for the year 2016-2017, alongwith Audited Accounts.  
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Bihar Education Project Council, Patna, for the year 2016-2017.



- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Tirupati, Tirupati, for the year 2016-2017.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Tirupati, Tirupati, for the year 2016-2017, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Tirupati, Tirupati, for the year 2016-2017.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Uttarakhand, Dehradun, for the years 2015-2016 and 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Uttarakhand, Dehradun, for the years 2015-2016 and 2017-2018.
- (6) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Sikkim, Gangtok, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Sikkim,

Gangtok, for the year 2017-2018.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Meghalaya, Shillong, for the years 2015-2016 and 2016-2017, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Meghalaya, Shillong, for the years 2015-2016 and 2016-2017.
- (10) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Ahmedabad, Ahmedabad, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Ahmedabad, Ahmedabad, for the year 2017-2018.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy of the Annual Accounts (Hindi and English versions) of the Mahatma Gandhi Central University Bihar, Motihari, for the years 2015-2016 and 2016-2017, together with Audit Report thereon.
- (14) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Kashmir, Srinagar, for the year 2017-2018, together with Audit Report thereon.

- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Bihar Madhyamik Shiksha Parishad (Rashtriya Madhyamik Shiksha Abhiyan), Patna, for the year 2016-2017, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Bihar Madhyamik Shiksha Parishad (Rashtriya Madhyamik Shiksha Abhiyan), Patna, for the year 2016-2017.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Himachal Pradesh School Education Society, Shimla, for the year 2016-2017, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Himachal Pradesh School Education Society, Shimla, for the year 2016-2017.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Hindi Shikshan Mandal, Agra, for the year 2017-2018.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Hindi Shikshan Mandal, Agra, for the year 2017-2018, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kendriya Hindi Shikshan Mandal, Agra, for the year 2017-2018.

- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Kerala, Trivandrum, for the year 2017-2018, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Kerala, Trivandrum, for the year 2017-2018.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Karnataka, Bengaluru, for the years 2015-2016, 2016-2017 and 2017-2018, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Karnataka, Bengaluru, for the years 2015-2016, 2016-2017 and 2017-2018.
- (26) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Industrial Engineering, Mumbai, for the year 2017-2018.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Industrial Engineering, Mumbai, for the year 2017-2018, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Industrial

Engineering, Mumbai, for the year 2017-2018.

- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 2017-2018.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Uttarakhand, Dehradun, for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Uttarakhand, Dehradun, for the year 2017-2018.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Kanpur, Kanpur, for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Kanpur, Kanpur, for the year 2017-2018, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Kanpur, Kanpur, for the year 2017-2018.

- (34) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Kharagpur, Kharagpur, for the year 2017-2018.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Kharagpur, Kharagpur, for the year 2017-2018, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Kharagpur, Kharagpur, for the year 2017-2018.
- (36) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Madras, Chennai, for the year 2017-2018.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Madras, Chennai, for the year 2017-2018, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Madras, Chennai, for the year 2017-2018.
- (38) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Guwahati, Guwahati, for the year 2017-2018.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the

- Indian Institute of Technology Guwahati, Guwahati, for the year 2017-2018, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Guwahati, Guwahati, for the year 2017-2018.
- (40) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Gandhinagar, Gandhinagar, for the year 2017-2018.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Gandhinagar, Gandhinagar, for the year 2017-2018, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Gandhinagar, Gandhinagar, for the year 2017-2018.
- (42) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Indore, Indore, for the year 2017-2018.
- (ii) A copy of the Annual Accounts of the Indian Institute of Technology Indore, Indore, for the year 2017-2018, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Indore, Indore, for the year 2017-2018.
- (44) Two statements (Hindi and English versions) showing reasons for delay

in laying the papers mentioned at (43) above.

(45) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 43 of the Central Universities Act, 2009:-

- (i) Notification No. 146 published in Gazette of India dated 9<sup>th</sup> April, 2018, relating to Statute 40 and 41 of the Central University of Kashmir.
- (ii) Notification No. CURAJ/R/F 89/2017/893-94 published in Gazette of India dated 4<sup>th</sup> July, 2017, relating to Ordinances of the Central University of Rajasthan.

(46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (45) above.

(47) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Kolkata, for the year 2017-2018.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Kolkata, for the year 2017-2018, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Kolkata, for the year 2017-2018.

(48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.

(49) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Bhubaneswar, Bhubaneswar, for the year 2017-2018.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Bhubaneswar, Bhubaneswar, for the year 2017-2018, together with Audit Report thereon.



- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Bhubaneswar, Bhubaneswar, for the year 2017-2018.
- (50) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Bangalore, Bengaluru, for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Bangalore, Bengaluru, for the year 2017-2018.
- (52) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan, Puducherry, for the years 2014-2015, 2015-2016 and 2016-2017, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan, Puducherry, for the years 2014-2015, 2015-2016 and 2016-2017.
- (54) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.
- (55) A copy of the Annual Accounts (Hindi and English versions) of the Shri Lal Bahadur Shastri Rashtriya Sanskrit Vidyapeetha, New Delhi, for the year 2017-2018, together with Audit Report thereon.
- (56) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (55) above.

- (57) A copy of the Annual Accounts (Hindi and English versions) of the Mizoram University, Aizawl, for the year 2017-2018, together with Audit Report thereon.
- (58) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (57) above.
- (59) (i) A copy of the Annual Report (Hindi and English versions) of the University of Allahabad, Prayagraj, for the year 2017-2018.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the University of Allahabad, Prayagraj, for the year 2017-2018, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Allahabad, Prayagraj, for the year 2017-2018.
- (60) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (59) above.
- (61) A copy of the Annual Accounts (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha, for the year 2017-2018, together with Audit report thereon.
- (62) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (61) above.
- (63) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the EdCIL (India) Limited, Noida, for the year 2017-2018.
- (ii) Annual Report of the EdCIL (India) Limited, Noida, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (64) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (63) above.
- (65) (i) A copy of the Annual Report (Hindi and English versions) of the Sikkim University, Gangtok, for the year 2017-2018.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sikkim University, Gangtok, for the year 2017-2018.
- (66) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (65) above.
- (67) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shikshana Abhiyan Samithi Karnataka, Bengaluru, for the year 2017-2018, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shikshana Abhiyan Samithi Karnataka, Bengaluru, for the year 2017-2018.
- (68) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (67) above.
- (69) (i) A copy of the Annual Report (Hindi and English versions) of the UEE Mission Rashtriya Madhyamik Shiksha Abhiyan Delhi, Delhi, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the UEE Mission Rashtriya Madhyamik Shiksha Abhiyan Delhi, Delhi, for the year 2015-2016.
- (70) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (69) above.
- (71) (i) A copy of the Annual Report (Hindi and English versions) of the U.T. of Daman & Diu Rashtriya Madhyamik Shiksha Abhiyan, Nani Daman, for the year 2014-2015, alongwith Audited

Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the U.T. of Daman & Diu Rashtriya Madhyamik Shiksha Abhiyan, Nani Daman, for the year 2014-2015.
- (71A) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (71) above.
- (72) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, Vijayawada, for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, Vijayawada, for the year 2017-2018.
- (73) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (72) above.
- (74) (i) A copy of the Annual Report (Hindi and English versions) of the Mizoram Sarva Shiksha Abhiyan Mission, Aizawl, for the year 2017-2018, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mizoram Sarva Shiksha Abhiyan Mission, Aizawl, for the year 2017-2018.
- (75) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (74) above.
- (76) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Silchar, Silchar, for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of

Technology Silchar, Silchar, for the year 2017-2018.

- (77) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (76) above.
- (78) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Rourkela, for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Rourkela, for the year 2017-2018.
- (79) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (78) above.
- (80) (i) A copy of the Annual Report (Hindi and English versions) of the Mizoram Rashtriya Madhyamik Shiksha Abhiyan, Aizawl, for the year 2017-2018, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mizoram Rashtriya Madhyamik Shiksha Abhiyan, Aizawl, for the year 2017-2018.
- (81) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (80) above.
- (82) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Shillong, Shillong, for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Shillong, Shillong, for the year 2017-2018.
- (83) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (82) above.
- (84) (i) A copy of the Annual Report (Hindi and English versions) of the

Indian Institute of Technology Palakkad, Palakkad, for the year 2017-2018.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Palakkad, Palakkad, for the year 2017-2018, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Palakkad, Palakkad, for the year 2017-2018.
- (85) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (84) above.
- (86) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Sikkim, Gangtok, for the year 2016-2017, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Sikkim, Gangtok, for the year 2016-2017.
- (87) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (86) above.
- (88) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Sikkim, Gangtok, for the year 2016-2017, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Sikkim, Gangtok, for the year 2016-2017.
- (89) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (88) above.
- (90) A copy of the Indian Institutes of Information Technology (Public-Private-Partnership) (Co-ordination Forum Procedure of Meetings) Rules, 2019 (Hindi and

English versions) published in Notification No. G.S.R.496(E) in Gazette of India dated 15<sup>th</sup> July, 2019 under Section 48 of the Indian Institutes of Information Technology (Public-Private-Partnership) Act, 2017.

The Minister of State in the Ministry of Parliamentary Affairs and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Finance and Minister of State in the Ministry of Corporate Affairs (Shri Anurag Singh Thakur) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Securities and Exchange Board of India, Mumbai, for the year 2018-2019 under sub-section (2) of Section 18 of the Securities and Exchange Board of India Act, 1992.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Securities and Exchange Board of India, Mumbai, for the year 2018-2019.
- (2) A copy of the Annual Report (Hindi and English versions) of the Deposit Insurance and Credit Guarantee Corporation, Mumbai, for the year 2018-2019, alongwith Audited Accounts.
- (3) A copy each of the following Notifications (Hindi and English versions) under Section 30 of the Regional Rural Banks Act, 1976:-
  - (i) The Punjab Gramin Bank (Officers and Employees) Service (Amendment) Regulations, 2018 published in Notification No. F. No. HO:HRD/2018/6637 in Gazette of India dated 29<sup>th</sup> November, 2018.
  - (ii) The Punjab Gramin Bank (Employees') Pension Regulations, 2018 published in Notification No. F. No. HO:HRD/2018/6638 in Gazette of India dated 29<sup>th</sup> November, 2018.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Insolvency and Bankruptcy Board of India, New Delhi, for the year

2016-2017.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Insolvency and Bankruptcy Board of India, New Delhi, for the year 2016-2017, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Insolvency and Bankruptcy Board of India, New Delhi, for the year 2016-2017.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Corporate Affairs, Gurgaon, for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Corporate Affairs, Gurgaon, for the year 2017-2018.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-
- (i) The Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) (Third Amendment) Regulations, 2018 published in Notification No. SEBI/LAD-NRO/GN/2018/55 in Gazette of India dated 31<sup>st</sup> December, 2018.
  - (ii) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Amendment) Regulations, 2018 published in Notification No. SEBI/LAD-NRO/GN/2018/57 in Gazette of India dated 31<sup>st</sup> December, 2018.



- (iii) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Amendment) Regulations, 2019 published in Notification No. SEBI/LAD-NRO/GN/2019/05 in Gazette of India dated 29<sup>th</sup> March, 2019.
- (iv) The Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) (Amendment) Regulations, 2019 published in Notification No. SEBI/LAD-NRO/GN/2019/06 in Gazette of India dated 29<sup>th</sup> March, 2019.
- (v) The Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) (Amendment) Regulations, 2019 published in Notification No. SEBI/LAD-NRO/GN/2019/07 in Gazette of India dated 29<sup>th</sup> March, 2019.
- (vi) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Second Amendment) Regulations, 2019 published in Notification No. SEBI/LAD-NRO/GN/2019/08 in Gazette of India dated 5<sup>th</sup> April, 2019.
- (vii) The Securities and Exchange Board of India (Real Estate Investment Trusts) (Amendment) Regulations, 2019 published in Notification No. SEBI/LAD-NRO/GN/2019/09 in Gazette of India dated 22<sup>nd</sup> April, 2019.
- (viii) The Securities and Exchange Board of India (Infrastructure Investment Trusts) (Amendment) Regulations, 2019 published in Notification No. SEBI/LAD-NRO/GN/2019/10 in Gazette of India dated 22<sup>nd</sup> April, 2019.
- (ix) The Securities and Exchange Board of India (Mutual Funds) (Amendment) Regulations, 2019 published in Notification No. SEBI/LAD-NRO/GN/2019/11 in Gazette of India dated 26<sup>th</sup> April, 2019.

- (x) The Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) (Second Amendment) Regulations, 2019 published in Notification No. SEBI/LAD-NRO/GN/2019/12 in Gazette of India dated 7<sup>th</sup> May, 2019.
  - (xi) The Securities and Exchange Board of India (Issue and Listing of Debt Securities) (Amendment) Regulations, 2019 published in Notification No. SEBI/LAD-NRO/GN/2019/13 in Gazette of India dated 7<sup>th</sup> May, 2019.
  - (xii) The Securities and Exchange Board of India (Debenture Trustees) (Amendment) Regulations, 2019 published in Notification No. SEBI/LAD-NRO/GN/2019/14 in Gazette of India dated 7<sup>th</sup> May, 2019.
  - (xiii) The Securities and Exchange Board of India (Alternative Investment Funds) (Amendment) Regulations, 2019 published in Notification No. SEBI/LAD-NRO/GN/2019/16 in Gazette of India dated 10<sup>th</sup> May, 2019.
  - (xiv) The Securities and Exchange Board of India (Portfolio Managers) (Amendment) Regulations, 2019 published in Notification No. SEBI/LAD-NRO/GN/2019/17 in Gazette of India dated 10<sup>th</sup> May, 2019.
- (9) A copy each of the following Notifications (Hindi and English versions) under Section 114A of the Insurance Act, 1938 and under Section 27 of the Insurance Regulatory and Development Authority Act, 1999:-
- (i) The Insurance Regulatory and Development Authority of India (Unit Linked Insurance Products) Regulations, 2019 published in Notification No. F. No. IRDA/Reg./7/158/2019 in Gazette of India dated 10<sup>th</sup> July, 2019.

- (ii) The Insurance Regulatory and Development Authority of India (Non-Linked Insurance Products) Regulations, 2019 published in Notification No. F. No. IRDA/Reg./6/157/2019 in Gazette of India dated 10<sup>th</sup> July, 2019.
- (10) A copy of the Canara Bank Officer Employees' (Discipline & Appeal) Amendment Regulations, 2016 (Hindi and English versions) published in Notification No. HRW:IRS:124(C):SJ:2542:2018 dated 09.05.2018 in Gazette of India dated 10<sup>th</sup> June, 2019 under Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980.
- (11) A copy of the Notification No. S.O.1040(E) (Hindi and English versions) published in Gazette of India dated 27<sup>th</sup> February, 2019, regarding appointment of Shri Ajay Narayan Jha as member of Fifteenth Finance Commission under Article 280 of the Constitution read with Section 6 and 8 of the Finance Commission (Miscellaneous Provisions) Act, 1951.
- (12) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Foreign Exchange Management Act, 1999:-
- (i) The Foreign Exchange Management (Borrowing and Lending) Regulations, 2018 published in Notification No. G.S.R.1213(E) in Gazette of India dated 17<sup>th</sup> December, 2018.
- (ii) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident outside India) (Fifth Amendment) Regulations, 2019 published in Notification No. G.S.R.78(E) in Gazette of India dated 31<sup>st</sup> January, 2019.
- (iii) The Foreign Exchange Management (Export and import of Currency) (Amendment) Regulations, 2019 published in Notification No. G.S.R.151(E) in Gazette of India dated 26<sup>th</sup> February, 2019.

- (iv) The Foreign Exchange Management (Foreign Exchange Derivative Contracts) (Amendment) Regulations, 2019 published in Notification No. G.S.R.161(E) in Gazette of India dated 27<sup>th</sup> February, 2019.
  - (v) The Foreign Exchange Management (Foreign Currency Accounts by a person resident in India) (Amendment) Regulations, 2019 published in Notification No. G.S.R.160(E) in Gazette of India dated 27<sup>th</sup> February, 2019.
  - (vi) The Foreign Exchange Management (Permissible Capital Account Transactions) (First Amendment) Regulations, 2019 published in Notification No. G.S.R.198(E) in Gazette of India dated 7<sup>th</sup> March, 2019 containing corrigendum thereto published in Notification No. S.O.422(E) dated 7<sup>th</sup> March, 2019.
  - (vii) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) (Third Amendment) Regulations, 2019 published in Notification No. G.S.R.312(E) in Gazette of India dated 18<sup>th</sup> April, 2019.
- (13) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944 and sub-section (4) of Section 94 of the Finance Act, 1994:-
- (i) G.S.R.179(E) published in Gazette of India dated 6<sup>th</sup> March, 2019, together with an explanatory memorandum seeking to exempt under Section 11C of the Central Excise Act, 1944 read with Section 83 of the Finance Act, 1994 and Section 174(2)(e) of the Central Goods and Services Act, 2017 the service tax payable under Section 66B of the Finance Act, 1994 on the services provided by training providers under the Deen Dayal Upadhyaya Gramin Kaushalya Yojana under the Ministry of Rural

Development by way of offering skill or vocational training courses certified by the National Council for Vocational Training for the period 01.07.2012 to 31.03.2016 alongwith a corrigendum thereto published in Notification No. G.S.R.374(E) dated 22<sup>nd</sup> May, 2019.

- (ii) G.S.R.485(E) published in Gazette of India dated 6<sup>th</sup> July, 2019, together with an explanatory memorandum making certain amendments in Notification No. 11/2017-C.E. dated 30<sup>th</sup> June, 2017.
- (iii) G.S.R.486(E) published in Gazette of India dated 6<sup>th</sup> July, 2019, together with an explanatory memorandum seeking to increase the basic excise duty on specified goods in Chapter 24 un Section 5A of the said Act.
- (iv) G.S.R.487(E) published in Gazette of India dated 6<sup>th</sup> July, 2019, together with an explanatory memorandum seeking to increase the effective rate of Road and Infrastructure Cess as additional duty of excise on Petrol and Diesel.
- (v) G.S.R.488(E) published in Gazette of India dated 6<sup>th</sup> July, 2019, together with an explanatory memorandum seeking to increase the effective rate of Special Additional Excise Duty on Petrol and Diesel.
- (vi) G.S.R.489(E) published in Gazette of India dated 6<sup>th</sup> July, 2019, together with an explanatory memorandum seeking to exempt crude petroleum oil produced in specified oil field under production sharing contracts or in the exploration blocks offered under the New Exploration Licensing Policy through international competitive bidding.

(14) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) G.S.R.475(E) published in Gazette of India dated 6<sup>th</sup> July, 2019, together with an explanatory memorandum seeking to increase the effective rate of Road and Infrastructure cess, as additional duty of customs, on petrol and diesel.
- (ii) G.S.R.476(E) published in Gazette of India dated 6<sup>th</sup> July, 2019, together with an explanatory memorandum seeking to exempt specified defence equipment and their parts from basic Customs Duty for a period of 5 years.
- (iii) G.S.R.477(E) published in Gazette of India dated 6<sup>th</sup> July, 2019, together with an explanatory memorandum explanatory memorandum making certain amendments in Notification No. 52/2017-Cus., dated 30<sup>th</sup> June, 2017.
- (iv) G.S.R.478(E) published in Gazette of India dated 6<sup>th</sup> July, 2019, together with an explanatory memorandum making certain amendments in Notification No. 25/98-Cus., dated 2<sup>nd</sup> June, 1998.
- (v) G.S.R.479(E) published in Gazette of India dated 6<sup>th</sup> July, 2019, together with an explanatory memorandum making certain amendments in Notification No. 25/2002-Cus., dated 1<sup>st</sup> March, 2002.
- (vi) G.S.R.480(E) published in Gazette of India dated 6<sup>th</sup> July, 2019, together with an explanatory memorandum making certain amendments in Notification No. 25/2005-Cus., dated 1<sup>st</sup> March, 2005.
- (vii) G.S.R.481(E) published in Gazette of India dated 6<sup>th</sup> July, 2019, together with an explanatory memorandum making certain amendments in Notification No. 57/2017-Cus., dated 30<sup>th</sup> June, 2017.
- (viii) G.S.R.482(E) published in Gazette of India dated 6<sup>th</sup> July, 2019, together with an explanatory memorandum making certain amendments in Notification No. 50/2017-Cus., dated 30<sup>th</sup> June, 2017.

- (ix) G.S.R.483(E) published in Gazette of India dated 6<sup>th</sup> July, 2019, together with an explanatory memorandum making certain amendments in Notification No. 14/2006-Cus., dated 1<sup>st</sup> March, 2006.
  - (x) G.S.R.484(E) published in Gazette of India dated 6<sup>th</sup> July, 2019, together with an explanatory memorandum making certain amendments in Notification No. 27/2011-Cus., dated 1<sup>st</sup> March, 2011.
- (15) A copy each of the following Notifications (Hindi and English versions) under Section 166 of the Central Goods and Service Tax Act, 2017:-
- (i) G.S.R.443(E) published in Gazette of India dated 21<sup>st</sup> June 2019, together with an explanatory memorandum making certain amendments in Notification No. 22/2019-Central Tax, dated 23<sup>rd</sup> April, 2019.
  - (ii) G.S.R.452(E) published in Gazette of India dated 28<sup>th</sup> June 2019, together with an explanatory memorandum seeking to extend the due date of filing returns in FORM GSTR-7.
  - (iii) G.S.R.453(E) published in Gazette of India dated 28<sup>th</sup> June 2019, together with an explanatory memorandum seeking to prescribe the due date for furnishing FORM GSTR-1 for registered persons having aggregate turnover of up to 1.5 crore rupees for the months of July, 2019 to September, 2019.
  - (iv) G.S.R.454(E) published in Gazette of India dated 28<sup>th</sup> June 2019, together with an explanatory memorandum seeking to extend the due date for furnishing FORM GSTR-1 for registered persons having aggregate turnover of more than 1.5 crore rupees for the months of July, 2019 to September, 2019.
  - (v) G.S.R.455(E) published in Gazette of India dated 28<sup>th</sup> June 2019, together with an explanatory memorandum seeking to prescribe the

due date for furnishing FORM GSTR-3B for the months of July, 2019 to September, 2019.

- (vi) G.S.R.456(E) published in Gazette of India dated 28<sup>th</sup> June 2019, together with an explanatory memorandum seeking to provide exemption from furnishing of Annual/Return/Reconciliation Statement for suppliers of Online Information Database Access and Retrieval Services.
- (vii) G.S.R.457(E) published in Gazette of India dated 28<sup>th</sup> June 2019, together with an explanatory memorandum seeking to carry out changes in the CGST Rules, 2017.
- (viii) G.S.R.458(E) published in Gazette of India dated 28<sup>th</sup> June 2019, together with an explanatory memorandum seeking to extend the due date for furnishing the declaration FORM GST ITC-04.

(16) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 469 of the Companies Act, 2013:-

- (i) The National Financial Reporting Authority (Recruitment, Salary, Allowances and other Terms and Conditions of Service of Secretary, Officers and other Employees of Authority) Rules, 2019 published in Notification No. G.S.R.369(E) in Gazette of India dated 16<sup>th</sup> May, 2019.
- (ii) The National Financial Reporting Authority (Manner of Appointment and other Terms and Conditions of Service of Chairperson and Members) Amendment Rules, 2019 published in Notification No. G.S.R.125(E) in Gazette of India dated 18<sup>th</sup> February, 2019.

(17) A copy each of the following Notifications (Hindi and English versions) under Section 241 of the Insolvency and Bankruptcy Code, 2016:-

- (i) The Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) (Amendment) Regulations, 2019 published in Notification



No. IBBI/2019-20/GN/REG039 in Gazette of India dated 15<sup>th</sup> January, 2019.

- (ii) The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Amendment) Regulations, 2019 published in Notification No. IBBI/2019-20/GN/REG040 in Gazette of India dated 24<sup>th</sup> January, 2019.
- (iii) The Insolvency and Bankruptcy Board of India (Salary, Allowances and other Terms and Conditions of Chairperson and members) Third Amendment Rules, 2019 published in Notification No. G.S.R.41(E) in Gazette of India dated 22<sup>nd</sup> January, 2019.
- (iv) The Insolvency and Bankruptcy Board of India (Medical Facility to Chairperson and Whole-time Members) Scheme, 2019 published in Notification No. G.S.R.114(E) in Gazette of India dated 14<sup>th</sup> February, 2019.
- (v) The Insolvency and Bankruptcy Board of India (Salary, Allowances and other Terms and Conditions of Service of Chairperson and members) Second Amendment Rules, 2019 published in Notification No. G.S.R.168(E) in Gazette of India dated 1<sup>st</sup> March, 2019.
- (vi) The Insolvency and Bankruptcy Board of India (Salary, Allowances and other Terms and Conditions of Service of Chairperson and members) Third Amendment Rules, 2019 published in Notification No. G.S.R.378(E) in Gazette of India dated 27<sup>th</sup> May, 2019.
- (vii) S.O.1090(E) published in Gazette of India dated 1<sup>st</sup> March, 2019, regarding appointment of Dr. Rajiv Mani, Joint Secretary and Legal Adviser, Ministry of Law and Justice Department of Legal Affairs as ex-officio member in the Insolvency Bankruptcy Board of India.
- (viii) S.O.1388(E) published in Gazette of India dated 19<sup>th</sup> March, 2019, accepting the resignation of Ms. Suman Saxena from the post of

Whole Time Member from the Insolvency Bankruptcy Board of India with effect from 08.10.2018.

(18) A copy of the Notification No. G.S.R.390(E) (Hindi and English versions) published in Gazette of India dated 30<sup>th</sup> May, 2019, regarding amendment of Schedule VII of the Companies Act, 2013 under sub-section (3) of Section 467 of the said Act.

(19) A copy of the Notification No. S.O.1591(E) (Hindi and English versions) published in Gazette of India dated 12<sup>th</sup> April, 2019, establishing a Tribunal consisting of 3 persons, mentioned therein, to decide disputes arising under Section 10A of the Chartered Accountants Act, 1949 under Section 30B of the said Act.

(20) A copy of the Notification No. G.S.R.170(E) (Hindi and English versions) published in Gazette of India dated 1<sup>st</sup> March establishing a Tribunal consisting of 3 persons, mentioned therein, to decide disputes arising under Section 10A of the Company Secretaries Act, 1980 under Section 40 of the said Act.

(21) A copy each of the following Notifications (Hindi and English versions) under Section 40 of the Cost and Works Accountants Act, 1959:-

(i) G.S.R.171(E) published in Gazette of India dated 1<sup>st</sup> March, 2019, making certain amendments in the Notification G.S.R.835(E) dated 3<sup>rd</sup> November, 2015.

(ii) G.S.R.413(E) published in Gazette of India dated 10<sup>th</sup> June, 2019, making certain amendments in the Notification G.S.R.835(E) dated 3<sup>rd</sup> November, 2015.

(iii) G.S.R.51(E) published in Gazette of India dated 28<sup>th</sup> January, 2019, making certain amendments in the Notification G.S.R.787(E) dated 15<sup>th</sup> October, 2015.

(22) A copy of the Draft Notification No. F. No. 07/19/2012-CL.V (Vol. VI) (Hindi and English versions) regarding granting/substituting exemptions to Government

Company in three sections of the Companies Act, 2013 i.e. clause (45) of section 2, clause (a) of sub-section (1) of section 4 and sub-section (1) of Section 188 of the Companies Act, 2013 read with Notification No. 463(E) dated 05.06.2015 issued to Government Companies under sub-section (2) of Section 462 of the Companies Act, 2013.

(23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.

(24) A copy of the Draft Notification No. F. No. 17/30/2018-CL-V(Hindi and English versions) stating the provisions of sections 90, 164, 165,167, sub-section (5) of Section 2006, sub-section (3) of Section 207, 252 and section 439 of the Companies Act, 2013 shall apply to Limited Liability Partnership, except where the context otherwise requires, with the modifications, specified therein, under sub-section (2) of Section 67 of the Limited Liability Partnership Act, 2008.

(25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.

(26) A copy of the Notification No. S.O.2217(E) (Hindi and English versions) published in Gazette of India dated 28<sup>th</sup> June 2019, together with an explanatory memorandum seeking to extend the due date for furnishing FORM GSTR-9, FORM GSTR-9A and FORM GSTR-9C under Section 172 of the Central Goods and Service Tax Act, 2017.

#### **4. Messages from Rajya Sabha**

Secretary General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 18<sup>th</sup> July, 2019, Rajya Sabha agreed without any amendment to the New Delhi International Arbitration Centre Bill, 2019, as passed by the Lok Sabha.
- (ii) That at its sitting held on the 18<sup>th</sup> July, 2019, Rajya Sabha passed the Arbitration and Conciliation (Amendment) Bill, 2019.

## **5. Bill as passed by Rajya Sabha – Laid on the Table**

*The Arbitration and Conciliation (Amendment) Bill, 2019*

### **2.03 P.M.**

#### **6. Statements by Ministers**

- (1) The Minister of State (Independent Charge) of the Ministry of Culture and Minister of State (Independent Charge) of the Ministry of Tourism (Shri Prahalad Singh Patel) laid a statement (Hindi and English versions) regarding the status of implementation of the further recommendations/ observations contained in the 267<sup>th</sup> Report of the Standing Committee on Transport, Tourism and Culture on Action taken by the Government on the recommendations contained in 261<sup>st</sup> Report of the Committee on Demands for Grants (2018-19) pertaining to the Ministry of Tourism.
- (2) The Minister of State in the Ministry of Parliamentary Affairs and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Power, Minister of State (Independent Charge) of the Ministry of New and Renewable Energy and Minister of State in the Ministry of Skill Development and Entrepreneurship (Shri Raj Kumar Singh) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations/observations contained in the 46<sup>th</sup> Report of the Standing Committee on Labour on Action taken by the Government on the observations/recommendations contained in 33<sup>rd</sup> Report of the Committee on 'Industrial Training Institutes (ITIs) and Skill Development Initiative Scheme Welfare' pertaining to the Ministry of Skill Development and Entrepreneurship.

#### **7. Government Bill – Introduced**

*The National Medical Commission Bill, 2019*

**2.04 P.M.****8. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Smt. Jaskaur Meena regarding drinking water problem in Dausa parliamentary constituency, Rajasthan.
- (2) Shri Vishnu Dayal Ram regarding land erosion caused by Sone River in Palamu parliamentary constituency, Jharkhand.
- (3) Shri Kapil Moreshwar Patil regarding need to permit Ayush doctors to practice Allopathy.
- (4) Prof. S.P. Singh Baghel regarding need to set up International Airport in Agra, Uttar Pradesh.
- (5) Shri Ajay Bhatt regarding wildfires in Uttarakhand.
- (6) Dr. Virendra Kumar regarding need to develop and conserve the birth place of Bundela Veer Maharaja Chhatrasal Maharaj in Tikamgarh, Madhya Pradesh.
- (7) Shri Bidyut Baran Mahato regarding need to extend benefits of Pradhan Mantri Awas Yojana to East Singhbhum district, Jharkhand.
- (8) Shri Suresh Pujari regarding need to establish two Central Schools in Bargarh parliamentary constituency of Odisha.
- (9) Shri Ajay Misra (Teni) regarding storage of data by payment companies in India.
- (10) Shri Pradeep Kumar Chaudhary regarding need to construct approach roads to bridge constructed between Daulatpur and Lakhnaiti over Yamuna river in Uttar Pradesh.
- (11) Shri Mansukhbhai D. Vasava regarding water scarcity in Bharuch parliamentary constituency, Gujarat.

- (12) Shri Rakesh Singh regarding need to set up a Kendriya Vidyalaya in Sihora town in Jabalpur parliamentary constituency, Madhya Pradesh.
- (13) Shri Adhir Ranjan Chowdhury regarding redesigning of Cossimbazar Railway station in Murshidabad district of West Bengal.
- (14) Shri M.K. Raghavan regarding establishing Kendriya Vidyalayas in Gulf Cooperation Council Countries.
- (15) Shri K. Shanmuga Sundaram regarding stoppage of trains at Podanur railway station, Tamil Nadu.
- (16) Smt. Aparupa Poddar regarding better waste management in the country.
- (17) Shri Vinayak Raut regarding need to take suitable step for rehabilitation of Jhuggi-Jhopri clusters residents presently occupying land owned by the Mumbai Airport Authority.
- (18) Shri Giridhari Yadav regarding need to construct railway line between Sultanganj and Banka in Bihar.
- (19) Shri Bhartruhari Mahtab regarding tele-density in Odisha.
- (20) Shri Ritesh Pandey regarding need to provide disabled-friendly facilities in public buildings and transport system.
- (21) Shri Pothuganti Ramulu regarding employment and unemployment allowance to SCs/STs.
- (22) Smt. Supriya Sule regarding implementation of Rashtriya Vayoshri Yojana in Maharashtra.

**2.05 P.M.****9. Government Bill – Passed***The Right to Information (Amendment) Bill, 2019*

Time Taken: 3 Hrs. 52 Mts.

The motion for consideration of the Bill was moved by Dr. Jitendra Singh.

The following members took part in the debate:-

1. Dr. Shashi Tharoor
2. Shri Jagdambika Pal
3. Shri A. Raja
4. Prof. Sougata Ray
5. Shri Raghu Rama Krishna Raju Kanumuru
6. Shri Dhairyasheel Sambhajirao Mane
7. Shri Bhartruhari Mahtab
8. Shri Kunwar Danish Ali
9. Shri Sunil Dattatray Tatkare
10. Shri Vishnu Datt Sharma
11. Shri Karti P. Chidambaram
12. Shri Jayadev Galla
13. Smt. Sunita Duggal
14. Shri P.R. Natarajan
15. Shri Hasnain Masoodi
16. Shri E.T. Mohammed Basheer
17. Shri K. Subbarayan
18. Shri Asaddudin Owaisi
19. Shri N.K. Premachandran
20. Shri Nishikant Dubey
21. Shri Dileshwar Kamait
22. Shri P. Raveendranath Kumar
23. Shri Thol Thirumaavalavan

Dr. Jitendra Singh replied to the debate.

On the motion for consideration of the Bill, the House divided: Ayes 218, Noes 79. Accordingly, the motion was adopted.

Clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted

Clause 1, Enacting Formula, and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. Jitendra Singh.

The motion was adopted and the Bill was passed.

#### **\*10. Felicitation by the Speaker**

The Speaker on behalf of the House congratulated all the scientists of Indian Space Research Organisation (ISRO) for successfully launching Chandrayaan-2, India's second indigenous mission to moon.



**5.58 P.M.**

**11. Government Bill – Under Consideration**

*The Motor Vehicles (Amendment) Bill, 2019*

Time Allotted: 4 Hrs.

Time Taken: 1 Hr.

Balance: 3 Hrs.

The motion for consideration of the Bill was moved by Shri Nitin Jairam Gadkari.

The following members took part in the debate:-

1. Shri Anto Antony
2. Shri Gopal Shetty

The discussion was not concluded.

**#7.42. P.M.**

**12. Report of Business Advisory Committee**

Shri Arjun Ram Meghwal presented the Fifth Report of Business Advisory Committee.

**7.43 P.M.**

*(Lok Sabha adjourned till 11.00 A.M., Tuesday, the 23<sup>rd</sup> July, 2019.)*

**SNEHLATA SHRIVASTAVA**  
**Secretary General**

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<sup>#</sup>From 6.59 P.M. to 7.42 P.M., Members raised matters of urgent public importance.

# LOK SABHA

## BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, July 23, 2019/Shravana 1, 1941(Saka)

No. 27

**11.00 A.M.**

### 1. Starred Questions

Starred Question Nos. 421–425 and 426 (taken up together with 433 and 434) were orally answered. Replies to Starred Question Nos. 427–432 and 435–440 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 4792–4990 and 4992–5021 were laid on the Table. Unstarred Question No. 4991 was deleted under Rule 47 of 'Rules of Procedure and Conduct of Business in Lok Sabha' (Shri P.K. Kunhalikutty)

**12.01 P.M.**

### 3. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Shipping and Minister of State in the Ministry of Chemicals and Fertilizers (Shri Mansukh L. Mandaviya) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding between the Brahmaputra Valley Fertilizer Corporation Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 2019-2020.

- (ii) Memorandum of Understanding between the Fertilizers and Chemicals Travancore Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 2019-2020.
  - (iii) Memorandum of Understanding between the FCI Aravali Gypsum and Minerals India Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 2019-2020.
  - (iv) Memorandum of Understanding between the Madras Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 2019-2020.
  - (v) Memorandum of Understanding between the National Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 2019-2020.
  - (vi) Memorandum of Understanding between the Projects and Development India Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 2019-2020.
  - (vii) Memorandum of Understanding between the Rashtriya Chemicals and Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 2019-2020.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Hyderabad, for the year 2017-2018, together with Audit Report thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Hajipur, for the year 2016-2017, together with Audit Report thereon.

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

The Minister of State in the Ministry of Parliamentary Affairs and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Memorandum of Understanding between the Engineering Projects (India) Limited and the Department of Heavy Industry, Ministry of Heavy Industry and Public Enterprises, for the year 2019-2020.
- (2) Memorandum of Understanding between the HMT Limited and the Department of Heavy Industry, Ministry of Heavy Industry and Public Enterprises, for the year 2019-2020.

The Minister of State in the Ministry of Social Justice and Empowerment (Shri Krishan Pal) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Office of the Chief Commissioner for Persons with Disabilities, New Delhi, for the year 2013-2014.
- (ii) A copy of the Explanatory Memorandum (Hindi and English versions) on the Annual Report of the Office of the Chief Commissioner for Persons with Disabilities, New Delhi, for the year 2013-2014.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution (Shri Danve Raosaheb Dadarao) laid on the Table a copy of the Legal Metrology (National Standards) (Amendment) Rules, 2019 (Hindi and English

versions) published in Notification No. G.S.R.474(E) in Gazette of India dated 5<sup>th</sup> July, 2019 under sub-section (4) of Section 52 of the Legal Metrology Act, 2009.

The Minister of State in the Ministry of Home Affairs (Shri G. Kishan Reddy) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-

- (i) Statement regarding Review by the Government of the working of the Chandigarh Industrial and Tourism Development Corporation Limited, Chandigarh, for the years 1990-1991 to 2016-2017.
- (ii) Annual Report of the Chandigarh Industrial and Tourism Development Corporation Limited, Chandigarh, for the years 1990-1991 to 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the Rehabilitation Plantations Limited, Kollam, for the year 2017-2018.
- (ii) Annual Report of the Rehabilitation Plantations Limited, Kollam, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Parshottam Rupala) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the

Small Farmers' Agri-Business Consortium, New Delhi, for the year 2017-2018, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Farmers' Agri-Business Consortium, New Delhi, for the year 2017-2018.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 3 of the Agricultural Produce (Grading and Marking) Act, 1937:-
  - (i) The Agricultural Produce (Pulses Grading and Marking) Rules, 2019 published in Notification No. G.S.R.36(E) in Gazette of India dated 18<sup>th</sup> January, 2019.
  - (ii) The Spices Grading and Marking (Amendment) Rules, 2018 published in Notification No. G.S.R.21(E) in Gazette of India dated 11<sup>th</sup> January, 2019.

The Minister of State in the Ministry of Animal Husbandry, Dairying and Fisheries (Shri Sanjeev Kumar Balyan) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Animal Welfare Board of India, Chennai, for the year 2016-2017, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Animal Welfare Board of India, Chennai, for the year 2016-2017.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the Goa Meat Complex Limited, Panjim, for the year 2016-2017.
  - (ii) Annual Report of the Goa Meat Complex Limited, Panjim, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Jal Shakti and Minister of State in the Ministry of Social Justice and Empowerment (Shri Rattan Lal Kataria) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Babu Jagjivan Ram National Foundation, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Babu Jagjivan Ram National Foundation, New Delhi, for the year 2017-2018.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Kailash Choudhary) laid on the Table a copy of the Notification No. 16/RPCAU(VC), Pusa (Hindi and English versions) published in Gazette of India dated 9<sup>th</sup> July, 2018, regarding admission and enrolment of students to Bachelor/Masters' and Doctoral Degree courses as contained in Ordinance No. 74 under sub-section (2) of Section 46 of the Dr. Rajendra Prasad Central Agricultural University Act, 2016.

#### **4. Message from Rajya Sabha**

Secretary General reported a message from Rajya Sabha that at its sitting held on the 22nd July, 2019, Rajya Sabha agreed without any amendment to the Protection of Human Rights (Amendment) Bill, 2019, as passed by the Lok Sabha.

#### **5. Statements by Ministers**

- (1) The Minister of Agriculture and Farmers Welfare, Minister of Rural Development and Minister of Panchayati Raj (Shri Narendra Singh Tomar) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 47<sup>th</sup> Report of the Standing Committee on Agriculture on Demands for Grants (2018-19) pertaining to the Department of Agriculture, Cooperation and Farmers Welfare, Ministry of Agriculture & Farmers Welfare.
- (2) The Minister of State (Independent Charge) of the Ministry of Shipping and Minister of State in the Ministry of Chemicals and Fertilizers (Shri Mansukh L. Mandaviya) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 51<sup>st</sup> Report of the Standing Committee on Chemicals and Fertilizers on Action taken by the Government on the observation/recommendations contained in 45<sup>th</sup> Report of the Committee on Demands for Grants (2018-19) pertaining to the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers.
- (3) The Minister of State in the Ministry of Parliamentary Affairs and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 292<sup>nd</sup>



Report of the Standing Committee on Industry on Action taken by the Government on the recommendations contained in 286<sup>th</sup> Report of the Committee on Demands for Grants (2018-19) pertaining to the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises.

**6. Motion regarding Constitution of the Joint Committee on Offices of Profit**

Shri Ravi Shankar Prasad moved the following motion:-

“That a Joint Committee of the Houses to be called the Joint Committee on Offices of Profit be constituted consisting of fifteen Members, ten from this House and five from the Rajya Sabha, who shall be elected from amongst the Members of each House in accordance with the system of proportional representation by means of the single transferable vote:-

That the functions of the Joint Committee shall be –

- (i) to examine the composition and character of all existing “committees” [other than those examined by the Joint Committee to which the Parliament (Prevention of Disqualification) Bill, 1957 was referred] and all “committees” that may hereafter be constituted, membership of which may disqualify a person for being chosen as, and for being, a Member of either House of Parliament under article 102 of the Constitution;
- (ii) to recommend in relation to the “committees” examined by it what offices should disqualify and what offices should not disqualify;
- (iii) to scrutinize from time to time the Schedule to the Parliament (Prevention of Disqualification) Act, 1959, and to recommend any amendments in the said Schedule, whether by way of addition, omission or otherwise.

That the Joint Committee shall, from time to time, report to both Houses of Parliament in respect of all or any of the aforesaid matters;

That the Members of the Joint Committee shall hold office for the duration of the present Lok Sabha;

That in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of Members of the Committee;

That in other respects, the rules of procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

That this House recommends to the Rajya Sabha that the Rajya Sabha do join in the said Joint Committee and to communicate to this House the names of the Members to be appointed by the Rajya Sabha to the Joint Committee."

The motion was adopted.

**7. Motion for Election of two Members to the All India Institute of Medical Sciences (AIIMS), New Delhi**

Shri Ashwini Kumar Choubey on behalf of Dr. Harsh Vardhan moved the following motion :-

"That in pursuance of Section 4(g) of the All India Institute of Medical Sciences Act, 1956, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the All India Institute of Medical Sciences, New Delhi, subject to the other provisions of the said Act."

The motion was adopted.

## **8. Motion**

Shri Pralhad Joshi moved the following motion :-

“That this House do agree with the Fifth Report of the Business Advisory Committee presented to the House on 22<sup>nd</sup> July, 2019.”

The motion was adopted.

## **12.07 P.M.**

### **9. Government Bill – Introduced**

*The Code on Wages, 2019*

Shri N.K. Premachandran and Prof. Sougata Ray opposed the introduction of the Bill and sought clarifications from the Minister.

The Minister of State (Independent Charge) of the Ministry of Labour and Employment (Santosh Kumar Gangwar) replied to the clarificatory questions asked by the Members.

The motion was adopted and the Bill was introduced.

### **10. Government Bill – Introduced**

*The Occupational Safety, Health and Working Conditions Code, 2019*

Prof. Sougata Roy opposed the introduction of the Bill and sought clarifications from the Minister.

The Minister of State (Independent Charge) of the Ministry of Labour and Employment (Santosh Kumar Gangwar) replied to the clarificatory questions asked by the Member.

The motion was adopted and the Bill was introduced.

**\*12.20 P.M.**

**11. Submission by Members**

Shri Manish Tewari, Prof. Sougata Ray and Shri T.R. Baalu made submission relating to reported statement by US President regarding third party mediation on Kashmir issue.

#Dr. Subrahmanyam Jaishankar responded.

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\*From 12.21 P.M. to 12.33 P.M., Members raised matters of urgent public importance.

#Minister of External Affairs

**12.33 P.M.****12. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Sanjay Seth regarding need to take effective measures to control growth of population in the country.
- (2) Shri Ravi Kishan regarding need to further strengthen law against female foeticide.
- (3) Shri Upendra Singh Rawat regarding need to provide stoppage of various trains at Haidergarh Railway Station in Uttar Pradesh.
- (4) Shri R.K. Singh Patel regarding need to ensure benefits of irrigation facility from Ban Sagar Canal project to Banda and Chitrakoot districts, Uttar Pradesh.
- (5) Shri G.M. Siddeshwara regarding need to complete National Highway Projects in Davanagere Parliamentary Constituency of Karnataka.
- (6) Smt. Diya Kumari regarding need to develop places associated with Maharana Pratap in Rajasthan as 'Pratap Circuit'.
- (7) Shri Sudarshan Bhagat regarding need to construct railway line from Ranchi to Korba via Lohardga, Gumla and Jaspur.
- (8) Shri Bhagirath Chaudhary regarding smart city project of Ajmer city, Rajasthan.
- (9) Dr. Heena Gavit regarding installation of BSNL towers in Nandurbar Parliamentary Constituency of Maharashtra.
- (10) Shri Ganesh Singh regarding need to conduct survey of important archaeological sites in Madhya Pradesh.

- (11) Dr. Sukanta Majumdar regarding excavation of Bangarh archaeological ruins in Balurghat parliamentary constituency, West Bengal.
- (12) Shri Mahendra Singh Solanky regarding need for service roads along National Highway No. 3 (Dewas-Agra) and N.H No. 86 (Dewas-Kanpur).
- (13) Shri Pankaj Chowdhary regarding need to construct RUB/Underpass at level crossing No. 18C in Maharajganj parliamentary constituency, Uttar Pradesh.
- (14) Dr. (Prof.) Ram Shankar Katheria regarding need to set up a Passport Seva Kendra in Etawah, Uttar Pradesh.
- (15) Shri Arun Kumar Sagar regarding need to expedite the modernisation of Shahjahanpur Railway station, Uttar Pradesh.
- (16) Dr. Shashi Tharoor regarding water problem in Thiruvananthapuram.
- (17) Shri Deepak Baij regarding need to construct a direct rail line between Bastar and Raipur in Chhattisgarh.
- (18) Shri Ve. Vaithilingam regarding cadre structuring in Jawaharlal Institute of Postgraduate Medical Education and Research, Puducherry.
- (19) Shri D. Ravikumar regarding need to carry out fresh excavations in archaeological site of Arikamedu in Puducherry.
- (20) Shri S. Jagathrakshakan regarding completion of Tindivanam-Nagari railway line.
- (21) Shri Prasun Banerjee regarding East-West Metro Rail project in Howrah parliamentary constituency, West Bengal.
- (22) Smt. Chinta Anuradha regarding oil exploration in Krishna-Godavari Basin.
- (23) Shri Rajan Baburao Vichare regarding need to introduce Metro Rail Service in Thane parliamentary constituency, Maharashtra.
- (24) Shri Kaushalendra Kumar regarding need to provide financial assistance to flood-ravaged Bihar.

- (25) Shri Jayadev Galla regarding setting up of Kendriya Vidyalayas in Amaravati and Mangalagiri, Andhra Pradesh.
- (26) Shri Adv. A. M. Ariff regarding high airfare charged by airlines from Kerala to Gulf countries.
- (27) Shri Hanuman Beniwal regarding need to provide employment to local people in industries on priority basis in the country particularly in Rajasthan.
- (28) Shri Chandra Prakash Choudhary regarding need to include Parasnath Hills in Giridih district of Jharkhand in the list of tourist places and declare Annual Shravani Mela at Baba Baidyanath Dham, Deoghar, as 'National fair.'

**12.34 P.M.**

**13. Government Bill – Passed**

*The Motor Vehicles (Amendment) Bill, 2019*

Time Taken: 5 Hrs 13 Mts.

Further discussion on the motion for consideration of the Bill moved by Shri Nitin Jairam Gadkari, continued.

The following members took part in the debate:-

1. Smt. Karunanidhi Kanimozhi
2. Prof. Sougata Ray
3. Shri Sri Krishna Devarayalu Lavu
4. Shri Prataprao Ganpatrao Jadhav
5. Shri Kaushalendra Kumar
6. Kumari Chandrani Murmu
7. Kunwar Danish Ali
8. Shri Kotha Prabhakar Reddy
9. Smt. Supriya Sule
10. Shri Ajay Mishra
11. Smt. S. Jyothimani
12. Shri K. Navaskani
13. Shri Srinivas Kesineni
14. Shri P.R. Natarajan
15. Dr. Manoj Rajoria
16. Shri Imtiaz Jaleel Syed
17. Smt. Anupriya Patel
18. Shri M. Selvaraj
19. Shri Hanuman Beniwal



20. Shri N.K. Premachandran
21. Shri Ramcharan Bohra
22. Shri P. Raveendranath Kumar
23. Shri Dilip Ghosh
24. Shri Thol Thirumaavalavan
25. Shri Sunil Kumar Pintu
26. Smt. Pratima Mondal
27. Shri Margani Bharat

Shri Nitin Jairam Gadkari replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clauses 4 to 8 were adopted.

Clause 9 was adopted

Clauses 10 and 11 were adopted.

Clause 12 was adopted.

Clauses 13 to 16 were adopted.

Clauses 17 to 20 were adopted.

Clauses 21 and 22 were adopted.

Clause 23 was adopted.

Clauses 24 to 28 were adopted.

Clause 29 was adopted.

Clause 30 was adopted.

Clauses 31 to 33 were adopted.

Clauses 34 to 37 were adopted.

Clauses 38 and 39 were adopted.

Clauses 40 and 41 were adopted.

Clauses 42 and 43 were adopted.

Clauses 44 to 46 were adopted.

Clauses 47 to 50 were adopted.

Clauses 51 and 52 were adopted.

Clauses 53 to 56 were adopted.

Clause 57 was adopted.

Clause 58 was adopted.

Clauses 59 and 60 were adopted.

Clause 61 was adopted.

Clauses 62 and 63 were adopted.

Clause 64 was adopted.

Clauses 65 and 66 were adopted.

Clause 67 was adopted.

Clauses 68 to 78 were adopted.

Clauses 79 to 84 were adopted.

Clauses 85 to 91 were adopted.

Clauses 92 and 93 were adopted.

Clause 1, Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Nitin Jairam Gadkari.

The motion was adopted and the Bill was passed.

**4.48 P.M.**

**14. Government Bill – Under Consideration**

*The Unlawful Activities (Prevention) Amendment Bill, 2019*

Time Allotted : 2 Hrs.  
Time Taken: 1 Hr. 10 Mts.  
Balance: 50 Mts.

The motion for consideration of the Bill was moved by Shri G. Kishan Reddy on behalf of Shri Amit Shah.

The following members took part in the debate:-

1. Shri Manish Tewari
2. Smt. Meenakashi Lekhi
3. Shri D. Ravikumar
4. Shri Kuruva Gorantla Madhav

The discussion was not concluded.

**5.58 P.M.**

*(Lok Sabha adjourned till 11.00 A.M., Wednesday, the 24<sup>th</sup> July, 2019.)*

**SNEHLATA SHRIVASTAVA**  
**Secretary General**

# LOK SABHA

## BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, July 24, 2019/Shravana 2, 1941(Saka)

No. 28

**11.00 A.M.**

### 1. Starred Questions

Starred Question Nos. 441–443, 446 and 447 were orally answered. Members in whose names Starred Question Nos. 444 and 445 were listed, were absent. However, Ministers concerned laid the reply on the Table. Supplementary Questions to Starred Question Nos. 444 and 445 were asked by the members. Replies to Starred Question Nos. 448–460 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 5022–5192 and 5194–5251 were laid on the Table. Unstarred Question No. 5193 was deleted due to passing away of Shri Ramchandra Paswan, a sitting member of the Lok Sabha.

**\*12.00 Noon**

### 3. Submission by Members

Sarvashri Adhir Ranjan Chowdhury and T.R. Baalu made submission regarding demand for statement and clarification from the Prime Minister on the statement made by US President over the Kashmir issue.

#Shri Raj Nath Singh responded.

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\*From 12.01 P.M. to 12.10 P.M., Members raised matters of urgent public importance.  
#Minister of Defence.

**12.11 P.M.****4. Papers laid on the Table**

The Minister of Law and Justice, Minister of Communications and Minister of Electronics and Information Technology (Shri Ravi Shankar Prasad) laid on the Table a copy each of the following Notifications (Hindi and English versions) issued under sub-rule (1) of Rule 4 of the Notaries Rules, 1956:-

- (1) S.O.1622(E) in Gazette of India dated 22<sup>nd</sup> April, 2019, designating officers of the Department of Legal Affairs as competent Authority.
- (2) S.O.2444(E) in Gazette of India dated 9<sup>th</sup> July, 2019, designating officers of the Department of Legal Affairs as competent Authority.

The Minister of State (Independent Charge) of the Ministry Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy (AYUSH), Minister of State in the Ministry of Defence (Shri Shripad Yesso Naik) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Memorandum of Understanding between the Mishra Dhatu Nigam Limited and the Department of Defence Production, Ministry of Defence for the year 2019-2020.
- (2) Memorandum of Understanding between the Garden Reach Shipbuilders and Engineers Limited and the Department of Defence Production, Ministry of Defence for the year 2019-2020.
- (3) Memorandum of Understanding between the Mazagon Dock Shipbuilders Limited and the Department of Defence Production, Ministry of Defence for the year 2019-2020.
- (4) Memorandum of Understanding between the Bharat Dynamics Limited and the Department of Defence Production, Ministry of Defence, for the year 2019-2020.

- (5) Memorandum of Understanding between the Bharat Electronics Limited and the Department of Defence Production, Ministry of Defence, for the year 2019-2020.

The Minister of State (Independent Charge) of the Ministry of Development of North Eastern Region, Minister of State in the Prime Minister's Office, Minister of State in the Ministry of Personnel, Public Grievances and Pensions, Minister of State in the Department of Atomic Energy and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission, New Delhi, for the year 2018, under sub-section (3) of Section 14 of the Central Vigilance Commission Act, 2003.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:-
- (i) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 2018 published in Notification No. G.S.R.510(E) in Gazette of India dated 29<sup>th</sup> May, 2018.
  - (ii) The Indian Forest Service (Pay) Amendment Rules, 2018 published in Notification No. G.S.R.511(E) in Gazette of India dated 29<sup>th</sup> May, 2018.
  - (iii) The Indian Administrative Service (Fixation of Cadre Strength) Amendment Regulations, 2018 published in Notification No. G.S.R.565(E) in Gazette of India dated 15<sup>th</sup> June, 2018.
  - (iv) The Indian Administrative Service (Pay) Amendment Rules, 2018 published in Notification No. G.S.R.566(E) in Gazette of India dated 15<sup>th</sup> June, 2018.

- (v) The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Rules, 2018 published in Notification No. G.S.R.818(E) in Gazette of India dated 28<sup>th</sup> August, 2018.
- (vi) The Indian Administrative Service (Pay) Second Amendment Rules, 2018 published in Notification No. G.S.R.819(E) in Gazette of India dated 28<sup>th</sup> August, 2018.
- (vii) The Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 2018 published in Notification No. G.S.R.1036(E) in Gazette of India dated 16<sup>th</sup> October, 2018.
- (viii) The Indian Police Service (Pay) Second Amendment Rules, 2018 published in Notification No. G.S.R.1037(E) in Gazette of India dated 16<sup>th</sup> October, 2018.
- (ix) The Indian Police Service (Fixation of Cadre Strength) Third Amendment Regulations, 2018 published in Notification No. G.S.R.1042(E) in Gazette of India dated 18<sup>th</sup> October, 2018.
- (x) The Indian Police Service (Pay) Third Amendment Rules, 2018 published in Notification No. G.S.R.1041(E) in Gazette of India dated 18<sup>th</sup> October, 2018.
- (xi) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 2018 published in Notification No. G.S.R.1123(E) in Gazette of India dated 16<sup>th</sup> November, 2018.
- (xii) The Indian Administrative Service (Pay) Third Amendment Rules, 2018 published in Notification No. G.S.R.1124(E) in Gazette of India dated 16<sup>th</sup> November, 2018.
- (xiii) The Indian Police Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 2018 published in Notification No. G.S.R.1137(E) in Gazette of India dated 26<sup>th</sup> November, 2018.

- (xiv) The Indian Police Service (Pay) Fourth Amendment Rules, 2018 published in Notification No. G.S.R.1138(E) in Gazette of India dated 26<sup>th</sup> November, 2018.
  - (xv) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 2018 published in Notification No. G.S.R.1221(E) in Gazette of India dated 19<sup>th</sup> December, 2018.
  - (xvi) The Indian Administrative Service (Pay) Third Amendment Rules, 2018 published in Notification No. G.S.R.1222(E) in Gazette of India dated 19<sup>th</sup> December, 2018.
  - (xvii) The Indian Administrative Service (Fixation of Cadre Strength) Amendment Regulations, 2019 published in Notification No. G.S.R.217(E) in Gazette of India dated 13<sup>th</sup> March, 2019.
  - (xviii) The Indian Administrative Service (Pay) Amendment Rules, 2019 published in Notification No. G.S.R.218(E) in Gazette of India dated 13<sup>th</sup> March, 2019.
  - (xix) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 2019 published in Notification No. G.S.R.288(E) in Gazette of India dated 4<sup>th</sup> April, 2019.
  - (xx) The Indian Forest Service (Pay) Amendment Rules, 2017 published in Notification No. G.S.R.289(E) in Gazette of India dated 4<sup>th</sup> April, 2019.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) to (xv) of (3) above.
- (4) A copy of the Union Public Service Commission (Exemption from Consultation) Second Amendment Regulations, 2019 (Hindi and English versions) published in Notification No. G.S.R.472(E) in Gazette of India dated 4<sup>th</sup> July, 2019 under article 309 of the Constitution of India.



The Minister of State in the Ministry of Parliamentary Affairs and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Housing and Urban Affairs, Minister of State (Independent Charge) of the Ministry of Civil Aviation and Minister of State in the Ministry of Commerce and Industry (Shri Hardeep Singh Puri) laid on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 19 of the Foreign Trade (Development and Regulation) Act, 1992:-

- (1) S.O.920(E) published in Gazette of India dated 1<sup>st</sup> April, 2015, notifying Foreign Trade Policy, 2015-2020.
- (2) S.O.1992(E) published in Gazette of India dated 3<sup>rd</sup> June, 2016, regarding amendment in import policy condition No. 2 under Exim code 4801 of Chapter 48 of ITC (HS), 2012-Schedule-1 (Import Policy).
- (3) S.O.172(E) published in Gazette of India dated 17<sup>th</sup> January, 2017, notifying ITC (HS) 2017 Schedule-1 Import Policy.
- (4) S.O.2490(E) published in Gazette of India dated 5<sup>th</sup> August, 2017, regarding amendment in import policy of Pigeon Peas (*Cajanus Cajan*)/ Toor Dal under Chapter of ITC (HS), 2017, Schedule-1 (Import Policy).
- (5) S.O.2722(E) published in Gazette of India dated 21<sup>st</sup> August, 2017, regarding amendment in import policy of Beans of species *Vigna mungo* (L.) Hepper or *Vigna radiate* (L.) Wilczek under Chapter 7 of the ITC (HS) 2017, Schedule-1 (Import Policy).
- (6) S.O.1755(E) published in Gazette of India dated 25<sup>th</sup> April, 2018, regarding amendment in import policy of Peas under Chapter 7 of ITC (HS), 2017, Schedule-1 (Import Policy).

- (7) S.O.1826(E) published in Gazette of India dated 4<sup>th</sup> May, 2018, regarding amendment in import policy of Beans of the species *Vigna mungo* (L.) Hepper or *Vigna radiate* (L.) Wilczek under Chapter 7 of ITC (HS), 2017, Schedule-1 (Import Policy).
- (8) S.O.3224(E) published in Gazette of India dated 2<sup>nd</sup> July, 2018, regarding amendment in import policy of Peas under Chapter 7 of the ITC (HS) 2017, Schedule-1 (Import Policy).

The Minister of State in the Ministry of Parliamentary Affairs and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) laid on the Table:-

(1) A copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Fourteenth, Fifteenth and Sixteenth Lok Sabhas:-

#### FOURTEENTH LOK SABHA

- |                     |                          |
|---------------------|--------------------------|
| 1. Statement No. 33 | Third Session, 2004      |
| 2. Statement No. 34 | Fourth Session, 2005     |
| 3. Statement No. 30 | Fourteenth Session, 2008 |
| 4. Statement No. 25 | Fifteenth Session, 2009  |

#### FIFTEENTH LOK SABHA

- |                      |                            |
|----------------------|----------------------------|
| 2. Statement No. 35  | Second Session, 2009       |
| 3. Statement No. 30  | Fourth Session, 2010       |
| 4. Statement No. 30  | Fifth Session, 2010        |
| 5. Statement No. 27  | Seventh Session, 2011      |
| 6. Statement No. 30  | Eighth Session, 2011       |
| 7. Statement No. 27  | Ninth Session, 2011        |
| 8. Statement No. 24  | Eleventh Session, 2012     |
| 9. Statement No. 23  | Twelfth Session, 2012      |
| 10. Statement No.23  | Thirteenth Session, 2013   |
| 11. Statement No. 19 | Fourteenth Session, 2013   |
| 12. Statement No. 19 | Fifteenth Session, 2013-14 |

## SIXTEENTH LOK SABHA

13. Statement No. 18	Second Session, 2014
14. Statement No. 18	Third Session, 2014
15. Statement No. 17	Fourth Session, 2015
16. Statement No. 15	Fifth Session, 2015
17. Statement No. 14	Sixth Session, 2015
18. Statement No. 12	Seventh Session, 2016
19. Statement No. 12	Eighth Session, 2016
20. Statement No. 11	Ninth Session, 2016
21. Statement No. 9	Tenth Session, 2016
22. Statement No.9	Eleventh Session, 2017
23. Statement No. 7	Twelfth Session, 2017
24. Statement No. 6	Thirteenth Session, 2017-18
25. Statement No. 5	Fourteenth Session, 2018
26. Statement No. 4	Fifteenth Session, 2018
27. Statement No. 2	Sixteenth Session, 2018-19
28. Statement No. 1	Seventeenth Session, 2019

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Automotive Testing and R &D Infrastructure Project, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Automotive Testing and R &D Infrastructure Project, New Delhi, for the year 2017-2018.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

The Minister of State in the Ministry of Human Resource Development, Minister of State in the Ministry of Communications and Minister of State in the Ministry of Electronics and Information Technology (Shri Dhotre Sanjay Shamrao) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Memorandum of Understanding between the Bharat Broadband Network Limited and the Department of Telecommunications, Ministry of Communications, for the year 2019-2020
- (2) Memorandum of Understanding between the Mahanagar Telephone Nigam Limited and the Department of Telecommunications, Ministry of Communications, for the year 2019-2020.

The Minister of State in the Ministry of Railways (Shri Angadi Suresh Channabasappa) laid on the Table:-

- (1) A copy of the Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways for the year ending 31<sup>st</sup> March, 2018.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

**12.12 P.M.****5. Matters Under Rule 377**

- (1) Shri Kanakmal Katara regarding need to set up Agriculture based industries, Dairy Sector, Horticulture in Banswara parliamentary constituency, Rajasthan.
- (2) Shri Jai Prakash regarding need to provide rail link from Hardoi to Gursahaiganj via Auhadpur in Uttar Pradesh.
- (3) Dr. Nikshikant Dubey regarding drinking water problem in Godda parliamentary constituency.
- (4) Shri C.P. Joshi regarding need to develop 'Mrigvan' an area in Chittorgarh fort Rajasthan as a biological park.
- (5) Shri Narendra Kumar regarding need to establish a National Sports University in Jhunjhunu, Rajasthan.
- (6) Smt. Annpurna Devi regarding pollution caused by Iron factories in Kodarma district, Jharkhand.
- (7) Dr. Dhal Singh Bisen regarding need to upgrade Balaghat Zila Hospital in Madhya Pradesh as a Medical College.
- (8) Shri Sangam Lal Gupta regarding sewerage system in Pratapgarh Parliamentary Constituency, Uttar Pradesh.
- (9) Shri Rodmal Nagar regarding need to ensure proper implementation of Ayushman Bharat Yojana in Madhya Pradesh.
- (10) Shri Jamyang Tsering Namgyal regarding telephone connectivity in Ladakh, Jammu and Kashmir.
- (11) Shri Sukhbir Singh Jaunapuria regarding need to expedite construction of Isarda dam project in Tonk district Rajasthan.
- (12) Shri Nitesh Ganga Deb regarding setting up of AIIMS at Sambalpur, Odisha.
- (13) Shri Devusinh Chauhan regarding BSNL service.
- (14) Shri Jugal Kishore Sharma regarding BSNL service in Jammu & Kashmir.

- (15) Dr. Sanghamitra Maurya regarding need to include Pali language as a subject in UPSC examination.
- (16) Shri Prabhubhai Nagarbhai Vasava regarding need to include people belonging to Hadpati, Rathod Tanvima and Nayaka communities of Gujarat in the list of Primitive Tribal Groups.
- (17) Shri Manickam B. Tagore regarding privatization of airports.
- (18) Ms. Ramya Haridas regarding need to sanction stoppage for three Express trains at Wadakkanchery and Mulankunnathukavu in Kerala.
- (19) Shri V.K. Sreekandan regarding need to lay a pitline at Palakkad Town Railway Station, Kerala.
- (20) Smt. Sumathy Thamizhachi Thangapandian regarding bio-diversity protection and conservation project for Pallikaranai Marshland, Tamil Nadu.
- (21) Prof. Sougata Ray regarding changing the name of West Bengal.
- (22) Shri Raghu Rama Krishna Raju regarding cancellation of flights from Gannavaram airport, Andhra Pradesh.
- (23) Smt. Vanga Geetha Vishwanath regarding illegal use of spy cameras.
- (24) Shri Balaji Krupal Tumane regarding alleged irregularities in coal mining under Western Coal Fields Limited in Chandrapur, Maharashtra.
- (25) Shri Mahesh Sahoo regarding rules to be followed for transporting goods.
- (26) Shri Haji Fazlur Rehman regarding need to develop Shaikh-Ul-Hind Maulana Mahmood Hasan Medical College, Uttar Pradesh into Higher Centre.
- (27) Shri M. Selvaraj regarding modernization of Nagapattinam Port.
- (28) Shri N.K. Premachandran regarding including Vetan community of Kerala in the list of scheduled Tribes.

**12.13 P.M.**

**6. Government Bill – Passed**

*The Unlawful Activities (Prevention) Amendment Bill, 2019*

Time Taken: 4 Hrs. 33 Mts.

Further discussion on the motion for consideration of the Bill moved by Shri G. Kishan Reddy continued.

The following members took part in the debate:-

1. Shri Vinayak Raut
2. Shri Pinaki Mishra
3. Smt. Mahua Moitra
4. Shri Sunil Kumar Pintu
5. Kunwar Danish Ali
6. Smt. Supriya Sule
7. Shri Venkatesh Netha Borlakunta
8. Dr. S.T. Hasan
9. Dr. Mohammad Jawed
10. Shri Vishnu Dayal Ram
11. Shri E.T. Mohammed Basheer
12. Adv. A.M. Ariff
13. Shri Ram Mohan Naidu Kinjarapu
14. Shri Asaduddin Owaisi
15. Shri K. Subbarayan
16. Shri P. Raveendranath Kumar
17. Shri Thol Thirumaavalavan
18. Shri Mohanbhai Sanjibhai Delkar
19. Shri Hanuman Beniwal
20. Shri Karti P. Chidambaram

21. Dr. Satyapal Singh
22. Shri Hasnain Masoodi
23. Shri N.K. Premachandran
24. Shri Badruddin Ajmal

Shri Amit Shah replied to the debate.

On the motion for consideration of the Bill, the House divided:

#Ayes 287, #Noes 8. Accordingly, the motion was adopted.

Clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Amendment Nos. 19 and 20 to Clause 3 were moved by Shri Asaduddin Owaisi. The Speaker put the amendments to the vote of the House on the question on being challenged, the Speaker made the following observation:-

"Hon'ble Members, in my opinion the Division is being unnecessarily claimed. Therefore, under proviso to sub-rule(3) of the Rule 367, I am going to direct the Members who are for 'Aye' and those who are for 'No' to rise in their places and, on a count being taken, I shall declare the determination of the House. Members who are not in their places will not be considered for the purpose of the count.

On count being taken, the result was as follows:-

Ayes 8, Noes 288.

The amendments were accordingly negatived.

Clause 3 was adopted.

Clause 4 was adopted.

Amendment No. 21 to Clause 5 was moved by Shri Asaduddin Owaisi. On count being taken, the result was as follows:-

Ayes 8, Noes 288.

The amendment was accordingly negatived.

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#By distribution of slips.



Clause 5 was adopted.

Clauses 6 and 7 were adopted.

Clauses 8 to 10 were adopted.

Amendment No. 22 to Clause 11 was moved by Shri Asaduddin Owaisi. On count being taken, the result was as follows:-

Ayes 7, Noes 288.

The amendment was accordingly negatived.

Clauses 11 and 12 were adopted.

Clause 1, Enacting Formula, and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri G. Kishan Reddy.

The motion was adopted and the Bill was passed.

*(Lok Sabha adjourned at 3.36 P.M. and re-assembled at 4.17 P.M.)*

**4.17 P.M.****%7. Statutory Resolution – Withdrawn**

Time Taken: 3 Hrs. 45 Mts.

Shri Adhir Ranjan Chowdhury moved the following resolution:-

“That this House disapproves of the Banning of Unregulated Deposit Schemes Ordinance, 2019 (No. 7 of 2019) promulgated by the President on 21 February, 2019”.

After combined discussion, the Resolution was withdrawn by leave of the House.

**%8. Government Bill – Passed**

*The Banning of Unregulated Deposit Schemes Bill, 2019*

The motion for consideration of the bill was moved by Shri Anurag Singh Thakur on behalf of Smt. Nirmala Sitharaman.

Shri Adhir Ranjan Chowdhury spoke on Statutory Resolution and Bill.

The following members took part in the combined debate:-

1. Shri Shivkumar Udasi
2. Shri Kalyan Banerjee
3. Shri Bellana Chandra Sekhar
4. Shri Sanjay (Bandu) Haribhau Jadhav
5. Dr. S. Senthilkumar Dnv
6. Shri Sunil Kumar Pintu
7. Shri Bhatruhari Mahtab
8. Kunwar Danish Ali
9. Shri Nama Nageswr Rao
10. Smt. Supriya Sule
11. Shri P.K. Kunhalikutty
12. Shri Kesineni Srinivas

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<sup>%</sup>Discussed together.

13. Shri Subhash Chandra Baheria
14. Smt. Navnit Ravi Rana
15. Shri Imtiaz Jaleel Syed
16. Shri Saptagiri Ulaka
17. Shri Hanuman Beniwal
18. Shri N.K. Premachandran
19. Dr. Nishikant Dubey
20. Shri Rajiv Pratap Rudy
21. Shri Vasanthakumar H.
22. Shri Selvaraj M.
23. Shri Hemant Patil

Shri Anurag Singh Thakur replied to the combined debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 44 were adopted

First Schedule and Second Schedule were adopted.

Clause 1, Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Anurag Singh Thakur.

The motion was adopted and the Bill was passed.

**8.02 P.M.**

*(Lok Sabha adjourned till 11.00 A.M. on Thursday, the 25<sup>th</sup> July, 2019.)*

**SNEHLATA SHRIVASTAVA**  
**Secretary General**

# LOK SABHA

## BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, July 25, 2019/Shravana 3, 1941(Saka)

No. 29

**11.00 A.M.**

### **1. Starred Questions**

Starred Question Nos. 461, 462 (taken up together with 477), 463 (taken up together with 466 and 471), 464 and 465 were orally answered. Replies to Starred Question Nos.467–470, 472–476 and 478–480 were laid on the Table.

### **2. Unstarred Questions**

Replies to Unstarred Question Nos. 5252–5481 were laid on the Table.

### **3. Papers laid on the Table**

The Minister of State (Independent Charge) of the Ministry Youth Affairs and Sports and Minister of State in the Ministry of Minority Affairs (Shri Kiren Rijju) laid on the Table:-

- (1) (i) A copy of the Administrative Report (Hindi and English versions) of the Haj Committee of India, Mumbai, for the year 2017-2018.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Haj Committee of India, Mumbai for the year 2017-2018, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government on the Audited Accounts of the Haj Committee of India, Mumbai, for the year 2017-2018.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Minorities Development and Finance Corporation and the Ministry of Minority Affairs for the year 2019-2020.
- (4)
  - (i) A copy of the Annual Report (Hindi and English versions) of the National Dope Testing Laboratory, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Dope Testing Laboratory, New Delhi, for the year 2017-2018.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

The Minister of State (Independent Charge) of the Ministry of Power, Minister of State (Independent Charge) of the Ministry of New and Renewable Energy and Minister of State in the Ministry of Skill Development and Entrepreneurship (Shri Raj Kumar Singh) laid on the Table:-

- (1) A copy of the Annual Budget (Hindi and English versions) of the Damodar Valley Corporation, Kolkata, for the year 2019-2020.
- (2) A copy each of the following papers (Hindi and English versions):-
  - (i) Memorandum of Understanding between the North Eastern Electric Power Corporation Limited and the Ministry of Power for the year 2019-2020.
  - (ii) Memorandum of Understanding between the NTPC Limited and the Ministry of Power for the year 2019-2020.
- (3) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-

- (i) The Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 published in Notification No.L-1/236/2018/CERC in Gazette of India dated 3<sup>rd</sup> May, 2019.
- (ii) The Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 published in Notification No.L-1/153/2019/CERC in Gazette of India dated 21<sup>st</sup> May, 2019.
- (iii) The Central Electricity Regulatory Commission (Recruitment, Control and Service Conditions of Staff)(Fourth Amendment) Regulations, 2019 published in Notification No.L-2/2(2)/2011-Estt./CERC in Gazette of India dated 14<sup>th</sup> June, 2019.

The Minister of State (Independent Charge) of the Ministry of Housing and Urban Affairs; Minister of State (Independent Charge) of the Ministry of Civil Aviation; Minister of State in the Ministry of Commerce and Industry (Shri Hardeep Singh Puri) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Commission of Railway Safety, Lucknow, for the year 2017-2018.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Commission of Railway Safety, Lucknow, for the year 2017-2018.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following notifications (Hindi and English versions) under Section 58 of the Delhi Development Act, 1957:-
  - (i) S.O.1236(E) published in Gazette of India dated 8<sup>th</sup> March, 2019, making modifications in Unified Building Bye-Laws for Delhi 2016.
  - (ii) S.O.358(E) published in Gazette of India dated 21<sup>st</sup> January, 2019, making certain amendments in the Notification No. S.O.3173(E) dated 29<sup>th</sup> June, 2018.

- (iii) S.O.359(E) published in Gazette of India dated 21<sup>st</sup> January, 2019, regarding fixation of rates to be applied for enhanced FAR for residential properties, Coop. Group Housing, Mixed Use/commercial streets and commercial properties (excluding hotel and parking plots) arising out of MPD 2021.
- (iv) S.O.1237(E) published in Gazette of India dated 8<sup>th</sup> March, 2019, making certain amendments in the Notification No. S.O.3027(E) dated 21<sup>st</sup> June, 2018.
- (v) S.O.372(E) published in Gazette of India dated 23<sup>rd</sup> January, 2019, regarding fixation of use conversion charges for Mixed Use/commercial Use of premises and shop-cum residence plots/complexes later designated as LSCs.
- (vi) S.O.373(E) published in Gazette of India dated 23<sup>rd</sup> January, 2019, regarding corrigendum of fixation of rates to be applied for enhanced FAR for residential properties, Coop. Group Housing, Mixed Use/Commercial streets and commercial properties (excluding hotel and hotel parking ) arising out of MPD 2021.
- (vii) The Ministry of Housing and Urban Affairs, Delhi Development Authority, Chief Engineer (Civil) and Chief Engineer (Electrical) Recruitment Rules, 2019 published in Notification No. G.S.R.319(E) in Gazette of India dated 22<sup>nd</sup> April, 2019.
- (viii) The Delhi Development Authority (Repeal of recruitment regulations for the post of Naib Tehsildar) Regulations, 2019 published in Notification No. K-11011/34/2018-DDII in Gazette of India dated 30<sup>th</sup> May, 2019.
- (ix) The Delhi Development Authority (Naib Tehsildar) Recruitment Rules, 2019 published in Notification No. G.S.R.392(E) in Gazette of India dated 30<sup>th</sup> May, 2019.

- (x) The Delhi Development Authority (Survey Cadre) Recruitment (Amendment) Rules, 2019 published in Notification No. G.S.R.128(E) in Gazette of India dated 20<sup>th</sup> February, 2019.

The Minister of State (Independent Charge) of the Ministry of Shipping and Minister of State in the Ministry of Chemicals and Fertilizers (Shri Mansukh L. Mandaviya) laid on the Table:-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Shipping Corporation of India Limited and the Ministry of Shipping for the year 2019-2020.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 47 of the Indian Maritime University Act, 2008:-
  - (i) Notification No. IMU/HQ/ADM/Notification/2018 published in Gazette of India dated 19<sup>th</sup> July, 2018, regarding Ordinances governing administrative and academic matters of the Indian Maritime University.
  - (ii) Notification No. IMU/HQ/ADM/Notification/2018/2 published in Gazette of India dated 12<sup>th</sup> September, 2018, regarding Ordinances governing administrative and academic matters of the Indian Maritime University.
  - (iii) Notification No. IMU/HQ/ADM/Notification/2018/3 published in Gazette of India dated 13<sup>th</sup> February, 2019, regarding Ordinances governing administrative and academic matters of the Indian Maritime University.
- (3) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) & (ii) of (2) above.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 124 of the Major Port Trusts Act, 1963:-



- (i) G.S.R.473(E) published in Gazette of India dated 5<sup>th</sup> July, 2019 approving the Kandla Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2019.
- (ii) G.S.R.228(E) published in Gazette of India dated 19<sup>th</sup> March, 2019 approving the New Mangalore Port Trust (Licensing of stevedoring and shore handling) Regulations, 2019.

The Ministry of Road Transport and Highways, Minister of Micro, Small and Medium Enterprises (Shri Nitin Jairam Gadkari) on behalf of the Minister of State in the Ministry of Road Transport and Highways [General (Retd.) V. K. Singh] laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Highways Authority of India, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Highways Authority of India, New Delhi, for the year 2017-2018.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-
  - (i) S.O.2224(E) published in Gazette of India dated the 28<sup>th</sup> June, 2019, regarding rates of fees to be recovered from the users of National Highway No.78 (New NH 43) (Katni-Umariya Section) in the State of Madhya Pradesh on EPC mode (Package-1).
  - (ii) S.O.2225(E) published in Gazette of India dated the 5<sup>th</sup> July, 2019, regarding rates of fees to be recovered from the users of National Highway No.12A (New NH 30) (Mandla-Chilpi Section) in the State of Madhya Pradesh on EPC mode under NHDP-IV(Package-3).

- (iii) S.O.2381(E) published in Gazette of India dated the 5<sup>th</sup> July, 2019, regarding rates of fees to be recovered from the users of National Highway No.49 (Madurai-Paramakudi-Ramanathapuram Section) in the State of Tamil Nadu under NHDP Ph-III on EPC mode.
- (iv) S.O.2382(E) published in Gazette of India dated the 5<sup>th</sup> July, 2019, regarding rates of fees to be recovered from the users of National Highway No.45B (Trichy Bypass-Tovaramkurchi-Madurai Section) in the State of Tamil Nadu as Public Funded Project.
- (v) S.O.2383(E) published in Gazette of India dated the 5<sup>th</sup> July, 2019, regarding rates of fees to be recovered from the users of National Highway No.56 (New NH 731) (Lucknow-Sultanpur Section) in the State of Uttar Pradesh-IV on Hybrid Annuity Mode.
- (vi) S.O.2384(E) published in Gazette of India dated the 5<sup>th</sup> July, 2019, regarding rates of fees to be recovered from the users of National Highway No.233 (Ghaghra Bridge to Varanasi Section) in the State of Uttar Pradesh under NHDP-IV on EPC mode.

The Minister of State in the Ministry of Jal Shakti; Minister of State in the Ministry of Social Justice and Empowerment (Shri Rattan Lal Kataria) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Narmada Control Authority, Indore, for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Narmada Control Authority, Indore, for the year 2017-2018.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Betwa River Board, Jhansi, for the year 2017-2018, alongwith

#### Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Betwa River Board, Jhansi, for the year 2017-2018.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Mission for Clean Ganga, New Delhi, for the year 2016-2017, together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) on the Audited Accounts of the National Mission for Clean Ganga, New Delhi, for the year 2016-2017.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

#### **4. Messages from Rajya Sabha**

Secretary General reported the following messages from Rajya Sabha:-

- (i) That the Rajya Sabha had no recommendations to make to the Lok Sabha in the Appropriation (No.2) Bill, 2019, passed by the Lok Sabha on the 17<sup>th</sup> July, 2019.
- (ii) That the Rajya Sabha had no recommendations to make to the Lok Sabha in the Finance (No.2) Bill, 2019, passed by the Lok Sabha on the 18<sup>th</sup> July, 2019.

#### **5. Statements by Ministers**

- (1) The Minister of State (Independent Charge) of the Ministry of Shipping and Minister of State in the Ministry of Chemicals and Fertilizers (Shri Mansukh L. Mandaviya) laid a statement regarding the status of implementation of the recommendations/ observations contained in the

266<sup>th</sup> Report of the Standing Committee on Transport, Tourism and Culture on Action taken by the Government on the recommendations/observations contained in 260<sup>th</sup> Report of the Committee on Demands for Grants (2018-19) pertaining to the Ministry of Shipping.

- (2) The Ministry of Road Transport and Highways, Minister of Micro, Small and Medium Enterprises (Shri Nitin Jairam Gadkari) on behalf of the Minister of State in the Ministry of Road Transport and Highways [General (Retd.) V.K. Singh] laid a statement regarding the status of implementation of the recommendations/observations contained in the 265<sup>th</sup> Report of the Standing Committee on Transport, Tourism and Culture on Action taken by the Government on the recommendations/observations contained in 259<sup>th</sup> Report of the Committee on Demands for Grants (2018-19) pertaining to the Ministry of Road Transport and Highways.
- (3) The Minister of State in the Ministry of Micro, Small and Medium Enterprises and Minister of State in the Ministry of Animal Husbandry, Dairying and Fisheries (Shri Pratap Chandra Sarangi) laid a statement regarding (Hindi and English versions) the status of implementation of the recommendations contained in the 293<sup>rd</sup> Report of the Standing Committee on Industry on Demands for Grants (2018-19) pertaining to the Ministry of Micro, Small and Medium Enterprises.

**12.05 P.M.****6. Government Bill – Introduced**

*The Inter-State River Water Disputes (Amendment) Bill, 2019*

Sarvashri Adhir Ranjan Chowdhury, Bhartruhari Mahtab and T.R. Baalu opposed the introduction of the Bill and sought clarifications from the Minister.

The Minister of Jal Shakti (Shri Gajendra Singh Shekhawat) replied to the clarificatory questions asked by the Members.

The motion was adopted and the Bill was introduced.

**12.16 P.M.****7. Government Bill – Introduced**

*The Repealing and Amending Bill, 2019*

Dr. Shashi Tharoor opposed the introduction of the Bill and sought clarifications from the Minister.

The Minister of Law and Justice; Minister of Communications; Minister of Electronics and Information Technology (Shri Ravi Shankar Prasad) replied to the clarificatory questions asked by the Member.

The motion was adopted and the Bill was introduced.

**12.29 P.M.****8. Government Bill – Introduced**

*The Companies (Amendment) Bill, 2019*

Prof. Sougata Ray and Shri Adhir Ranjan Chowdhury opposed the introduction of the Bill and sought clarifications from the Minister.

The Minister of Finance and Minister of Corporate Affairs (Smt. Nirmala Sitharaman) replied to the clarificatory questions asked by the Members.

The motion was adopted and the Bill was introduced.

## **9. Statement regarding Ordinance – Laid on the Table**

An explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Companies (Amendment) Second Ordinance, 2019 (No. 6 of 2019) was laid on the Table.

**12.42 P.M.**

## **10. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Janardan Mishra regarding need to take steps for overall development of Musahar caste in Rewa parliamentary constituency, Madhya Pradesh.
- (2) Shri Bhanu Pratap Singh Verma regarding need to expedite doubling of railway line from Jhansi to Kanpur in Uttar Pradesh.
- (3) Shri Ram Kripal Yadav regarding need to relax qualifying marks for recruitment of Urdu teachers in Bihar.
- (4) Shri Devji M. Patel regarding alleged fraudulent scheme of Adarsh credit cooperative society.
- (5) Shri Khagen Murmu regarding need to renovate Maldaha Airport in West Bengal.
- (6) Dr. Sujay Vikhe Patil regarding release of required funds to Maharashtra under PMAY-Urban.
- (7) Shri Raju Bista regarding talks with Gorkha representatives.
- (8) Shri Sunil Baburao Mendhe regarding need to establish a Rice Research Institute in Bhandara-Gondiya parliamentary constituency, Maharashtra.
- (9) Shri Ramcharan Bohra regarding need to give recognition to Electropathy as a branch of medical science.

- (10) Shri Ajay Nishad regarding need to provide appropriate compensation to people whose lands have been acquired for construction of NH-527C in Muzaffarpur parliamentary constituency, Bihar.
- (11) Shri Sunil Kumar Singh regarding utilization of funds allocated to District Mineral Foundation Trust.
- (12) Shri Sushil Kumar Singh regarding participation of Members of Parliament in implementation of development schemes in LWE affected districts.
- (13) Shri Ramapati Ram Tripathi regarding need to include Pawanager in Uttar Pradesh under Swadesh Darshan scheme.
- (14) Shri Ashok Mahadeorao Nete regarding need to develop historical temples in Gadchiroli-Chimur parliamentary constituency, Maharashtra as tourist places.
- (15) Shri Nand Kumar Singh Chauhan regarding need to ensure smooth implementation of Deen Dayal Upadhyay Gram Jyoti Yojana and Pradhan Mantri Awas Yojana in Burhanpur district, Madhya Pradesh.
- (16) Shri Hibi Eden regarding change in the present education system.
- (17) Shri Adv. Adoor Prakash regarding rail facilities in Attingal parliamentary constituency, Kerala.
- (18) Smt. S. Jothimani regarding construction of Overbridges in Karur Parliamentary Constituency, Tamil Nadu.
- (19) Shri A. Raja regarding addressing the problems of plantation labourers of Tamil Nadu.
- (20) Smt. Pratima Mondal regarding construction of railway platform shed at Canning railway station, West Bengal.
- (21) Shri Sisir Kumar Adhikari regarding setting up of a Welfare Commission for Fishermen.
- (22) Shri Shrirang Appa Barne regarding subsidy to farmers by the National Horticulture Board subsidy scheme.
- (23) Shri Baidyanath Prasad Mahto regarding need to construct a level crossing at Bagaha in Valmiki Nagar parliamentary Constituency, Bihar.
- (24) Shri Chandra Sekhar Sahu regarding development of Ramayan Circuit.

- (25) Dr. G. Ranjith Reddy regarding setting up of National Prison Academy, Telangana.
- (26) Shri Shafiqur Rahman Barq regarding need to construct railway line on Chandausi-Sambhal-Gajraula section in Uttar Pradesh.
- (27) Shri Naba Kumar Sarania regarding problem of land erosion in Kokrajhar parliamentary constituency, Assam.

### **12.45 P.M.**

#### **%11. Statutory Resolution—Negatived**

Time Taken: 6 Hrs. 03 Mts.

Shri N.K. Premachandran moved the following resolution:-

“That this House disapproves of the Muslim Women (Protection of Rights on Marriage) Ordinance, 2019 (No. 4 of 2019) promulgated by the President on 21 February, 2019”.

After combined discussion, the Resolution was negatived.

#### **%12. Government Bill – Passed**

*The Muslim Women (Protection of Rights on Marriage) Bill, 2019*

The motion for consideration of the bill was moved by Shri Ravi Shankar Prasad.

Shri N.K. Premachandran spoke on Statutory Resolution and Bill.

The following members took part in the combined debate:-

1. Shri P.K. Kunhalikutty
2. Smt. Meenakashi Lekhi
3. Dr. Mohammad Jawed
4. Smt. Kanimozhi Karunanidhi
5. Shri Sudip Bandyopadhyay
6. Shri P.V. Midhun Reddy

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<sup>%</sup>Discussed together.



7. Shri Mukhtar Abbas Naqvi
8. Shri Vinayak Raut
9. Shri Rajiv Ranjan Singh *alias* Lalan Singh
10. Shri Anubhav Mohanty
11. Kunwar Danish Ali
12. Shri Mohammad Azam Khan
13. Smt. Kirron Kher
14. Shri Gaurav Gogoi
15. Shri Sunil Dattatray Tatkare
16. Shri Asaduddin Owaisi
17. Smt. Poonam Mahajan
18. Adv. A.M. Ariff
19. Shri Jayadev Galla
20. Smt. Aparajita Sarangi
21. Shri E.T. Mohammed Basheer
22. Shri P. Raveendranath Kumar
23. Shri M. Selvaraj
24. Shri Hasnain Masoodi
25. Shri Thol Thirumaavalavan
26. Shri Abdul Khaleque
27. Smt. Locket Chatterjee
28. Smt. S. Jothimani

Shri Ravi Shankar Prasad replied to the combined debate.

On the motion for consideration of the Bill, the House divided:

#Ayes 303, #Noes 82. Accordingly, the motion was adopted.

Clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Amendment No. 12 was moved by Shri Asaduddin Owaisi. The Speaker put the amendment to the vote of the House on the question on being challenged, the Speaker made the following observation:-

"Hon'ble Members, in my opinion the Division is being unnecessarily claimed. Therefore, under proviso to sub-rule(3) of the Rule 367, I am going to direct the Members who are for 'Aye' and those who are for 'No' to rise in their places and, on a count being taken, I shall declare the determination of the House. Members who are not in their places will not be considered for the purpose of the count."

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#By distribution of slips.

On count being taken, the result was as follows:-

Ayes 11, Noes 302.

The amendment was accordingly negatived.

Clause 3 was adopted.

On Clause 4, the House divided. On count being taken, the result was as follows:-

Ayes 303, Noes 78.

Clause 4 was adopted.

Clause 5 was adopted.

Clause 6 was adopted.

On Clauses 7 and 8, the House divided. On count being taken, the result was as follows:-

Ayes 303, Noes 8.

Clauses 7 and 8 were adopted.

Clause 1, Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ravi Shankar Prasad.

The motion was adopted and the Bill was passed.

**@6.48 P.M.**

**13. Announcement regarding extension of sittings of Lok Sabha**

As announced by the Minister of Parliamentary Affairs and agreed to by the House, the sittings of Lok Sabha were extended upto 7th August, 2019

**8.31 P.M.**

*(Lok Sabha adjourned till 11.00 A.M. on Friday, the 26<sup>th</sup> July, 2019.)*

**SNEHLATA SHRIVASTAVA**  
**Secretary General**

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@From 6.48 P.M. to 8.31 P.M., Members raised matters of urgent public importance.

# LOK SABHA

## BULLETIN – PART I

(Brief Record of Proceedings)

Friday, July 26, 2019/Shravana 4, 1941(Saka)

No. 30

### 11.00 A.M.

#### 1. Reference by the Speaker

The Speaker on behalf of the House paid homage to the martyrs of Kargil War on the 20<sup>th</sup> Anniversary of the Indian victory.

### 11.05 A.M.

#### 2. Starred Questions

Starred Question Nos. 481, 482 (taken up together with 491, 492, 498), 483–485 were orally answered. Replies to Starred Question Nos. 486–490, 493–497, 499 and 500 were laid on the Table.

#### 3. Unstarred Questions

Replies to Unstarred Question Nos. 5482–5514 and 5516–5711 were laid on the Table. Unstarred Question No. 5515 was deleted due to passing away of Shri Ramchandra Paswan, a sitting member of the Lok Sabha.

### 12.01 P.M.

#### 4. Papers laid on the Table

The Minister of Law and Justice; Minister of Communications; Minister of Electronics and Information Technology (Shri Ravi Shankar Prasad) laid on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 169 of the Representation of the People Act, 1951:-

- (1) The Conduct of Assembly Elections (Sikkim) Amendment Rules, 2019 published in Notification No. S.O.1022(E) in Gazette of India dated 26<sup>th</sup> February, 2019.
- (2) The Conduct of Elections (Amendment) Rules, 2019 published in Notification No. S.O.1023(E) in Gazette of India dated 26<sup>th</sup> February, 2019.

The Minister of Women and Child Development, Minister of Textiles (Smt. Smriti Zubin Irani) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
  - (i) Review by the Government of the working of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 2017-2018.
  - (ii) Annual Report of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of Environment, Forest and Climate Change and Minister of Information and Broadcasting (Shri Prakash Javadekar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Children's Film Society, India, Mumbai, for the years 2016-2017 and 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Children's Film Society, India, Mumbai, for the years 2016-2017 and 2017-2018.

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Broadcast Engineering Consultants India Limited and the Ministry of Information and Broadcasting for the year 2019-2020.

The Minister of State (Independent Charge) of the Ministry of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy (AYUSH) and Minister of State in the Ministry of Defence (Shri Shripad Yesso Naik) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmacopoeia Commission for Indian Medicine & Homoeopathy, Ghaziabad, for the year 2017-2018, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pharmacopoeia Commission for Indian Medicine & Homoeopathy, Ghaziabad, for the year 2017-2018.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy each of the following papers (Hindi and English versions):-

(i) Memorandum of Understanding between the Hindustan Aeronautics Limited and the Ministry of Defence for the year 2019-2020.

(ii) Memorandum of Understanding between the Hindustan Shipyard Limited and the Ministry of Defence for the year 2019-2020.

(4) A copy of the Indian Medicine Central Council (Minimum standards of Education in Indian Medicine) Amendment Regulations, 2019 (Hindi and English versions) published in Notification No. F. No. 24-14/2018 (UG Regulation) in Gazette of India dated 18<sup>th</sup> June, 2019 under sub-section (3) of Section 36 of the Indian Medicine Central Council Act, 1970.

The Minister of State (Independent Charge) of the Ministry of Culture and Minister of State (Independent Charge) of the Ministry of Tourism (Shri Prahalad Singh Patel) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Rampur Raza Library, Rampur, for the year 2017-2018, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rampur Raza Library, Rampur, for the year 2017-2018.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the North East Zone Cultural Centre, Dimapur, for the years 2016-2017 and 2017-2018, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North East Zone Cultural Centre, Dimapur, for the years 2016-2017 and 2017-2018.
- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Public Library, Delhi, for the year 2017-2018, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Public Library, Delhi, for the year 2017-2018.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the

Eastern Zonal Cultural Centre, Kolkata, for the years 2016-2017 and 2017-2018, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Eastern Zonal Cultural Centre, Kolkata, for the years 2016-2017 and 2017-2018.
- (8) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Nava Nalanda Mahavihara, Nalanda, for the year 2017-2018.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Nava Nalanda Mahavihara, Nalanda, for the year 2017-2018, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nava Nalanda Mahavihara, Nalanda, for the year 2017-2018.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the North Zone Cultural Centre, Patiala, for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Zone Cultural Centre, Patiala, for the year 2017-2018.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the South Zone Cultural Centre, Thanjavur, for the year 2017-2018, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South Zone Cultural Centre, Thanjavur, for the year 2017-2018.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the South Central Zone Cultural Centre, Nagpur, for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South Central Zone Cultural Centre, Nagpur, for the year 2017-2018.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 20E of the Ancient Monuments and Archeological Sites and Remains Act, 1958:-
- (i) The National Monuments Authority Hertiage by-laws for "Purana Qila, Delhi".
  - (ii) The National Monuments Authority Hertiage by-laws for Khair-ul-Manazil and Sher Shah Gate.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Allahabad Museum, Prayagraj, for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Allahabad Museum, Prayagraj, for the year 2017-2018.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.



The Minister of State (Independent Charge) of the Ministry of Shipping and Minister of State in the Ministry of Chemicals and Fertilizers (Shri Mansukh L. Mandaviya) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Ahmedabad, for the year 2017-2018, for the year 2017-2018.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Health and Family Welfare (Shri Ashwini Kumar Choubey) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the International Institute for Population Sciences, Mumbai, for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Institute for Population Sciences, Mumbai, for the year 2017-2018.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Annual Reports (Hindi and English versions) for the year 2017-2018 alongwith Audited Accounts in respect of the following centres:-
  - (i) Population Research Centre (Institute for Social and Economic Change), Bangalore.
  - (ii) Population Research Centre (Mohanlal Sukhadia University), Udaipur.
  - (iii) Population Research Centre (Utkal University), Bhubaneswar
- (4) A copy of the Human Immunodeficiency Virus and Acquired Immune Deficiency Syndrome (Prevention and Control) Rules, 2018 (Hindi and English versions) published in Notification No. G.S.R.888(E) in Gazette of India dated 17<sup>th</sup>

September, 2018 under Section 47 of the Human Immunodeficiency Virus and Acquired Immune Deficiency Syndrome (Prevention and Control) Act, 2017.

(5) A copy of the Indian Nursing Council (Nurses Registration & Tracking System) Regulations, 2019 (Hindi and English versions) published in Notification No. F. No. 22-10/NUID/2014-INC in Gazette of India dated 7<sup>th</sup> May, 2019 under sub-section (3) of Section 16 of the Indian Nursing Council Act, 1947.

(6) A copy each of the following Notifications (Hindi and English versions) under Section 38 of the Drugs and Cosmetics Act, 1940:-

- (i) The Drugs and Cosmetics (First Amendment) Rules, 2018 published in Notification No. G.S.R.222(E) in Gazette of India dated 13<sup>th</sup> March, 2018.
- (ii) The Drugs and Cosmetics (Third Amendment) Rules, 2018 published in Notification No. G.S.R.360(E) in Gazette of India dated 10<sup>th</sup> April, 2018.
- (iii) The Drugs and Cosmetics (Fourth Amendment) Rules, 2018 published in Notification No. G.S.R.385(E) in Gazette of India dated 19<sup>th</sup> April, 2018.
- (iv) The Drugs and Cosmetics (Fifth Amendment) Rules, 2018 published in Notification No. G.S.R.408(E) in Gazette of India dated 26<sup>th</sup> April, 2018.
- (v) The Drugs and Cosmetics (Sixth Amendment) Rules, 2018 published in Notification No. G.S.R.521(E) in Gazette of India dated 1<sup>st</sup> June, 2018.
- (vi) The Drugs and Cosmetics (Eighth Amendment) Rules, 2018 published in Notification No. G.S.R.1161(E) in Gazette of India dated 3<sup>rd</sup> December, 2018.
- (vii) The Drugs and Cosmetics (Ninth Amendment) Rules, 2018 published in Notification No. G.S.R.1186(E) in Gazette of India dated 7<sup>th</sup> December, 2018.

- (viii) The Drugs and Cosmetics (Tenth Amendment) Rules, 2018 published in Notification No. G.S.R.1193(E) in Gazette of India dated 12<sup>th</sup> December, 2018.
- (ix) The Drugs and Cosmetics (Second Amendment) Rules, 2019 published in Notification No. G.S.R.20(E) in Gazette of India dated 10<sup>th</sup> January, 2019.

The Minister of State in the Ministry of Social Justice and Empowerment (Shri Krishan Pal) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Manasika Vikasa Kendram, Vijayawada, for the year 2016-2017, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Manasika Vikasa Kendram, Vijayawada, for the year 2016-2017.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Rights of Persons with Disabilities (Amendment) Rules, 2019 (Hindi and English versions) published in Notification No. G.S.R.209(E) in Gazette of India dated 11<sup>th</sup> March, 2019 under sub-section (3) of Section 100 of the Rights of Persons with Disabilities Act, 2016.

The Minister of State in the Ministry of Home Affairs (Shri G. Kishan Reddy) laid on the Table:-

- (1) A copy of the Annual Accounts (Hindi and English versions) of the National Human Rights Commission, New Delhi, for the year 2017-2018, together with Audit Report thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Kailash Choudhary) on behalf of The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Parshottam Rupala) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 2016-2017.
- (ii) Annual Report of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Animal Husbandry, Dairying and Fisheries (Shri Sanjeev Kumar Balyan) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the West Bengal Livestock Development Corporation Limited, Kolkata, for the year 2017-2018.
- (ii) Annual Report of the West Bengal Livestock Development Corporation Limited, Kolkata, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Human Resource Development, Minister of State in the Ministry of Communications, Minister of State in the

Ministry of Electronics and Information Technology (Shri Dhotre Sanjay Shamrao) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Madhya Pradesh Madhyamik Shiksha Abhiyan Samiti, Bhopal, for the year 2013-2014, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Madhyamik Shiksha Abhiyan Samiti, Bhopal, for the year 2013-2014.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Union Territory Mission Authority Dadra and Nagar Haveli (Sarva Shiksha Abhiyan), Silvassa, for the year 2017-2018, alongwith Audited Accounts.  
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Union Territory Mission Authority Dadra and Nagar Haveli (Sarva Shiksha Abhiyan), Silvassa, for the year 2017-2018.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Andhra Pradesh, Hyderabad, for the year 2017-2018, alongwith Audited Accounts.  
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Andhra Pradesh, Hyderabad, for the year 2017-2018.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Delhi, Delhi, for the year 2016-2017, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Delhi, Delhi, for the year 2016-2017.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the UEE Mission Rashtriya Madhyamik Shiksha Abhiyan Delhi, Delhi, for the year 2016-2017, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the UEE Mission Rashtriya Madhyamik Shiksha Abhiyan Delhi, Delhi, for the year 2016-2017.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Advanced Study, Shimla, for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Advanced Study, Shimla, for the year 2017-2018.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Calcutta, Kolkata, for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Indian Institute of Management  
Calcutta, Kolkata, for the year 2017-2018.

- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Lucknow, Lucknow, for the year 2016-2017, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Lucknow, Lucknow, for the year 2016-2017.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Madhya Pradesh Sarva Shiksha Abhiyan Mission, Bhopal, for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Madhya Pradesh Sarva Shiksha Abhiyan Mission, Bhopal, for the year 2017-2018.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Jamshedpur, Jamshedpur, for the year 2016-2017, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Jamshedpur, Jamshedpur, for the year 2016-2017.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Meghalaya, Shillong, for the year 2014-2015, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Meghalaya, Shillong, for the year 2014-2015.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Social Science Research, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Social Science Research, New Delhi, for the year 2017-2018.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Nagaland, Kohima, for the year 2017-2018, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Nagaland, Kohima, for the year 2017-2018.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Meghalaya, Shillong, for the year 2016-2017, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the



Government of the working of the Sarva Shiksha Abhiyan Meghalaya, Shillong, for the year 2016-2017.

- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Jammu and Kashmir (Noor Society), Srinagar, for the years 2013-2014 to 2015-2016, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Jammu and Kashmir (Noor Society), Srinagar, for the years 2013-2014 to 2015-2016.
- (30) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Tirupati, for the year 2017-2018.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Tirupati, for the year 2017-2018, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Tirupati, for the year 2017-2018.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Thiruvananthapuram, for the year 2017-2018, alongwith Audited

Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Thiruvananthapuram, for the year 2017-2018.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Jammu and Kashmir Sarva Shiksha Abhiyan, Jammu, for the year 2016-2017, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Jammu and Kashmir Sarva Shiksha Abhiyan, Jammu, for the year 2016-2017.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Jharkhand Secondary Education Project Council, Ranchi, for the years 2012-2013 to 2016-2017, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jharkhand Secondary Education Project Council, Ranchi, for the years 2012-2013 to 2016-2017.
- (38) Five statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Nagaland, Kohima, for the year 2016-2017, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan

Nagaland, Kohima, for the year 2016-2017.

- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Delhi, New Delhi, for the year 2017-2018.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Delhi, New Delhi, for the year 2017-2018, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Delhi, New Delhi, for the year 2017-2018.
- (42) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Roorkee, Roorkee, for the year 2017-2018.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Roorkee, Roorkee, for the year 2017-2018, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Roorkee, Roorkee, for the year 2017-2018.
- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Mandi, Mandi, for the year 2017-2018.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Roorkee, Roorkee, for the year 2017-2018, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Mandi, Mandi, for the year 2017-2018.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Bhilai, Bhilai, for the year 2017-2018.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Roorkee, Roorkee, for the year 2017-2018, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Bhilai, Bhilai, for the year 2017-2018.
- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shikshana Abhiyan Samithi Karnataka, Bengaluru, for the year 2016-2017, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shikshana Abhiyan Samithi Karnataka, Bengaluru, for the year 2016-2017.
- (50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Udaipur, Udaipur, for the year 2017-

2018, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Udaipur, Udaipur, for the year 2017-2018.
- (52) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the Maharshi Sandipani Rashtriya Vedvidya Pratishtan, Ujjain, for the year 2017-2018.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Maharshi Sandipani Rashtriya Vedvidya Pratishtan, Ujjain, for the year 2017-2018, together with Audit Report thereon.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Maharshi Sandipani Rashtriya Vedvidya Pratishtan, Ujjain, for the year 2017-2018.
- (54) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.
- (55) A copy of the Annual Accounts (Hindi and English versions) of the Port Blair Municipal Council, Port Blair, for the years 2015-2016 and 2016-2017, together with Audit Reports thereon.
- (56) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (55) above.
- (57) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Andhra Pradesh, Hyderabad, for the year 2016-2017, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Andhra Pradesh, Hyderabad, for the year 2016-2017.

- (58) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (57) above.
- (59) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Karnataka, Bengaluru, for the year 2014-2015, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Karnataka, Bengaluru, for the year 2014-2015.
- (60) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (59) above.
- (61) (i) A copy of the Annual Report (Hindi and English versions) of the Bihar Madhyamik Shiksha Parishad (Rashtriya Madhyamik Shiksha Abhiyan), Patna, for the year 2015-2016, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Bihar Madhyamik Shiksha Parishad (Rashtriya Madhyamik Shiksha Abhiyan), Patna, for the year 2015-2016.
- (62) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (61) above.
- (63) (i) A copy of the Annual Report (Hindi and English versions) of the Union Territory Mission Authority Dadra and Nagar Haveli Rashtriya Madhyamik Shiksha Abhiyan, Silvassa, for the years 2016-2017 and 2017-2018, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Union Territory Mission Authority Dadra and Nagar Haveli Rashtriya Madhyamik Shiksha Abhiyan, Silvassa, for the years 2016-2017 and 2017-2018.

- (64) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (63) above.
- (65) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Kozhikode, Kozhikode, for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Kozhikode, Kozhikode, for the year 2017-2018.
- (66) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (65) above.
- (67) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Tiruchirappalli, Tiruchirappalli, for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Tiruchirappalli, Tiruchirappalli, for the year 2017-2018.
- (68) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (67) above.
- (69) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Indore, Indore, for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Indore, Indore, for the year 2017-2018.
- (70) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (69) above.
- (71) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Tamil Nadu, Chennai, for the year 2017-

2018, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Tamil Nadu, Chennai, for the year 2017-2018.
- (72) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (71) above.
- (73) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan, Chandigarh, for the year 2017-2018, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan, Chandigarh, for the year 2017-2018.
- (74) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (73) above.
- (75) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers Training and Research, Chennai, for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers Training and Research, Chennai, for the year 2017-2018.
- (76) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (75) above.
- (77) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Hyderabad, Hyderabad, for the year 2017-2018.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Hyderabad, Hyderabad, for the year 2017-2018, together with Audit Report thereon.



- (iii) A copy of the Review (Hindi and English versions) by the Government of the Indian Institute of Technology Hyderabad, Hyderabad, for the year 2017-2018.
- (78) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (77) above.
- (79) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Jodhpur, Jodhpur, for the year 2017-2018.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Jodhpur, Jodhpur, for the year 2017-2018, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Jodhpur, Jodhpur, for the year 2017-2018.
- (80) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (79) above.
- (81) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology (Banaras Hindu University), Varanasi, for the year 2017-2018.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology (Banaras Hindu University), Varanasi, for the year 2017-2018, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology (Banaras Hindu University), Varanasi, for the year 2017-2018.
- (82) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (81) above.
- (83) (i) A copy of the Annual Report (Hindi and English versions) of the

National Council for Promotion of Sindhi Language, New Delhi, for the year 2017-2018.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Promotion of Sindhi Language, New Delhi, for the year 2017-2018, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Promotion of Sindhi Language, New Delhi, for the year 2017-2018.

(84) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (83) above.

(85) A copy of the Memorandum of Understanding (Hindi and English versions) between the EdCIL (India) Limited and the Ministry of Human Resource Development for the year 2019-2020.

(86) A copy of the UGC (Institutions Deemed to be Universities) Regulations, 2019 (Hindi and English versions) published in Notification No. F. No. 1-2/2018 (CPP-I/DU) published in Gazette of India dated 20<sup>th</sup> February, 2019 under Section 28 of the University Grants Commission Act, 1956.

The Minister of State in the Ministry of Finance and Minister of State in the Ministry of Corporate Affairs (Shri Anurag Singh Thakur) laid on the Table:-

(1) A copy of the 32<sup>nd</sup> Progress Report (Hindi and English versions) on the Action Taken pursuant to the recommendations of the Joint Parliamentary Committee on Stock Market Scam and matters relating thereto, June, 2019.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Export-Import Bank of India, Mumbai, for the year 2017-2018, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export-Import Bank of India, Mumbai, for the year 2017-2018.

(3) A copy of the State Bank of India General (Amendment) Regulations, 2019 (Hindi and English versions) published in Notification No. ORG/UKD/2018-19/564(E) in Gazette of India dated 1<sup>st</sup> April, 2019 under sub-section (4) of Section 50 of the State Bank of India Act, 1955.

(4) A copy of the Notification No. IRDAI/IAC/8/159/2019 (Hindi and English versions) published in Gazette of India dated 16<sup>th</sup> July, 2016 reconstituting the Insurance Advisory Committee which will be effective from 25<sup>th</sup> July, 2019 issued under sub-section (1) of Section 25 of the Insurance Regulatory and Development Authority Act, 1999.

(5) A copy each of the following Notifications (Hindi and English versions) under Section 13 of the Goods and Services Tax (Compensation to States) Act, 2017:-

- (i) The Goods and Services Tax Compensation Cess Rules, 2017 published in Notification No. G.S.R.820(E) published in Gazette of India dated 1<sup>st</sup> July, 2017.
- (ii) G.S.R.700(E) published in Gazette of India dated 28<sup>th</sup> June, 2017 notifying the date 1<sup>st</sup> July, 2017 as the date on which all the provisions of Goods and Services Tax (Compensation to States) Act, 2017 shall come into force.
- (iii) G.S.R.73(E) published in Gazette of India dated 29<sup>th</sup> January, 2019 notifying the date 1<sup>st</sup> February, 2019 as the date on which all the provisions of Goods and Services Tax (Compensation to States) Amendment Act, 2018 shall come into force.

The Minister of State in the Ministry of Jal Shakti; Minister of State in the Ministry of Social Justice and Empowerment (Shri Rattan Lal Kataria) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Dr. Ambedkar Foundation, New Delhi, for the year 2017-2018, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. Ambedkar Foundation, New Delhi, for the year 2017-2018.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

## **5. Message from Rajya Sabha**

Secretary General reported a message from Rajya Sabha that at its sitting held on the 24<sup>th</sup> July, 2019, Rajya Sabha passed the Protection of Children from Sexual Offences (Amendment) Bill, 2019.

## **6. Bill as passed by the Rajya Sabha – Laid on the Table**

*The Protection of Children from Sexual Offences (Amendment) Bill, 2019*

## **7. Statements by Ministers**

- (1) The Minister of Women and Child Development and Minister of Textiles (Smt. Smriti Zubin Irani) laid Statements (Hindi and English versions) (i) correcting the reply to Unstarred Question No. 72 given on 21<sup>st</sup> June 2019 asked by Shri Kaushal Kishore, MP regarding 'Placement of NIFT Students' and (ii) giving reasons for delay in correcting the reply.
- (2) The Minister of State in the Ministry of Health and Family Welfare (Shri Ashwini Kumar Choubey) laid Statements (Hindi and English versions) (i) correcting the reply to Unstarred Question No. 1196 given on 28<sup>th</sup> June 2019 asked by Shri Ganesh Singh, MP regarding 'MoU on Cancer Research Initiative' and (ii) giving reasons for delay in correcting the reply.
- (3) The Minister of State (Independent Charge) of the Ministry Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy (AYUSH) and Minister of State in the Ministry of Defence (Shri Shripad Yesso Naik) laid

a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 23<sup>rd</sup> Report of the Standing Committee on Defence on 'Proxy and Postal voting by Defence Services Personnel in General Elections-an Evaluation' pertaining to the Ministry of Defence.

### **12.05 P.M.**

#### **8. Statement by Minister of State in the Ministry of Parliamentary Affairs**

The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business during the remaining part of the 1<sup>st</sup> session of 17<sup>th</sup> Lok Sabha.

### **12.12 P.M.**

#### **9. Motion for Election to the Central Advisory Committee for the National Cadet Corps**

Shri Shripad Yesso Naik on behalf of Shri Rajnath Singh moved the following motion :-

"That in pursuance of clause (i) of sub-section (1) of Section 12 of the National Cadet Corps Act, 1948 the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Central Advisory Committee for the National Cadet Corps, subject to the other provisions of the said Act and rules made thereunder."

The motion was adopted.

**12.13 P.M.****10. Submission by Ministers/Members**

The following Ministers/members made submission regarding derogatory remarks made against woman Chairperson by a Member:-

1. Dr. Sanghmitra Maurya
- \*2 Smt. Smriti Irani
- \*\*3. Shri Ravi Shankar Prasad
4. Shri Adhir Ranjan Chowdhury
5. Shri Kalyan Banerjee
6. Smt. Supriya Sule
7. Shri Rajiv Ranjan Singh alias Lalan Singh
8. Smt. Navneet Ravi Rana
9. Ms. Mimi Chakraborty
10. Smt. Kanimozhi Karunanidhi
11. Smt. Anupriya Patel
- @12 Shri Arjun Ram Meghwal
13. Shri Bhartruhari Mahtab
14. Shri Asaduddin Owaisi
- #15 Shri Babul Supriyo
- \$16 Shri Anurag Singh Thakur
- %17 Smt. Nirmala Sitharaman
- &18. Shri Pralhad Joshi
19. Smt. Sarmistha Sethi
20. Dr. Nishikant Dubey
21. Shri Nama Nageswar Rao

*(Lok Sabha adjourned at 1.00 P.M. and re-assembled at 2.02 P.M.)*

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\* Minister of Women and Child Development; Minister of Textiles

\*\*Minister of Law and Justice; Minister of Communications; Minister of Electronics and Information Technology

@ Minister of State in the Ministry of Parliamentary Affairs and Minister of State in the Ministry of Heavy Industries and Public Enterprises

# Minister of State in the Ministry of Environment, Forest and Climate Change

\$ Minister of State in the Ministry of Finance and Minister of State in the Ministry of Corporate Affairs

% Minister of Finance and Minister of Corporate Affairs

& Minister of Parliamentary Affairs; Minister of Coal; Minister of Mines

**2.02 P.M.****%11. Statutory Resolution–Withdrawn**

Time Taken: 2 Hrs. 08 Mts.

Shri Adhir Ranjan Chowdhury moved the following resolution:-

“That this House disapproves of the Companies (Amendment) Second Ordinance, 2019 (No. 6 of 2019) promulgated by the President on 21 February, 2019”.

After combined discussion, the Resolution was withdrawn by leave of the House.

**%12. Government Bill – Passed**

*The Companies (Amendment) Bill, 2019*

The motion for consideration of the bill was moved by Smt. Nirmala Sitharaman.

Shri Adhir Ranjan Chowdhury spoke on Statutory Resolution and Bill.

The following members took part in the combined debate:-

1. Shri P.P. Chaudhary
2. Shri A. Raja
3. Prof. Sougata Ray
4. Smt. Vanga Geethaviswanath
5. Shri Pinaki Mishra
6. Smt. Supriya Sule
7. Shri Manoj Kotak
8. Shri Jayadev Galla
9. Dr. Shrikant Eknath Shinde
10. Shri Ritesh Pandey
11. Shri Saptagiri Ulaka

Smt. Nirmala Sitharaman replied to the combined debate

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%Discussed together.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 44 were adopted.

Clause 1, Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill was passed.



**4.10 P.M.****13. Private Members' Bills – Introduced**

1. The Good Samaritan Bill, 2019 by Shri Hibi Eden, M.P.
2. The Companies (Amendment) Bill, 2019 (Amendment of section 135, etc.) by Shri Hibi Eden, M.P.
3. The Protection of Medical and Health Service Professionals from Assault, Criminal Force and Intimidation Bill 2019 by Shri Gautam Gambhir, M.P.
4. The Milk and Milk Products (Remunerative Support Price) Bill, 2019 by Shri Devji M. Patel, M.P.
5. The Fodder Warehouse Board Bill, 2019 by Shri Devji M. Patel, M.P.
6. The Indigenous Cow Protection Board Bill, 2019 by Shri Devji M. Patel, M.P.
7. The Mandatory Buyback and Recycling of Packaging Material Bill, 2019 by Shri Vishnu Dayal Ram, M.P.
8. The Special Financial Assistance to the State of Rajasthan Bill, 2019 by Dr. Manoj Rajoria, M.P.
9. The Extension of Central Government Health Scheme to Every District Headquarter Bill, 2019 by Dr. Manoj Rajoria, M.P.
10. The Prevention of Insults to National Honour (Amendment) Bill, 2019 (Substitution of new section for section 3) by Shri Parvesh Sahib Singh, M.P.
11. The Constitution (Amendment) Bill, 2019 (Amendment of the Preamble, etc.) by Shri Bhartruhari Mahtab, M.P.
12. The Use of Mobile Electronic Devices by Pedestrians on Road (Regulation) Bill, 2019 by Shri Bhartruhari Mahtab, M.P.
13. The Euthanasia (Regulation) Bill, 2019 by Shri Bhartruhari Mahtab, M.P.
14. The Insecticides (Amendment) Bill, 2019 (Amendment of section 4, etc.) by Dr. Manoj Rajoria, M.P.
15. The Prevention of Cruelty to Animals (Amendment) Bill, 2019 (Amendment of section 11, etc.) by Dr. Manoj Rajoria, M.P.

16. The Juvenile Justice (Care and Protection of Children) Bill, 2019 (Amendment of section 56, etc.) by Shri Bhanu Pratap Singh Verma, M.P.
17. The Compulsory Teaching of Legal Education in Educational Institutions Bill, 2019 by Shri Sudheer Gupta, M.P.
18. The Prohibition of Defecation in Open Places Bill, 2019 by Shri Naranbhai Kachhadiya, M.P.
19. The Bureau of Accountability Bill, 2019 by Shri Naranbhai Kachhadiya, M.P.
20. The Compulsory Teaching of Disaster Management Education in Educational Institutions Bill, 2019 by Shri Naranbhai Kachhadiya, M.P.
21. The Compulsory Teaching of Psychology in Educational Institutions Bill, 2019 by Shri Naranbhai Kachhadiya, M.P.
22. The Special Financial Assistance to the State of Bihar Bill, 2019 by Dr. Alok Kumar Suman, M.P.
23. The Representation of the People (Amendment) Bill, 2019 (Amendment of section 30) by Shri Rahul Shewale, M.P.
24. The Right of Children to Free and Compulsory Education (Amendment) Bill, 2019 (Amendment of section 2) by Shri Rahul Shewale, M.P.
25. The Nationalisation of Inter-State Rivers Bill, 2019 by Shri K. Navaskani, M.P.
26. The National Agriculture and Farmers Commission Bill, 2019 by Shri K. Navaskani, M.P.
27. The Death Penalty (Abolition) Bill, 2019 by Smt. Kanimozhi Karunanidhi, M.P.
28. The Criminal Law (Amendment) Bill, 2019 (Amendment of section 228A, etc.) by Smt. Kanimozhi Karunanidhi, M.P.
29. The Central Himalayan States Development Council Bill, 2019 by Shri Tirath Singh Rawat, M.P.
30. The Compulsory Teaching of Yoga in Educational Institutions Bill, 2019 by Shri Tirath Singh Rawat, M.P.

31. The Special Infrastructure Development in Economically Backward Regions Bill, 2019 by Smt. Rama Devi, M.P.
32. The Prevention of Bribery in Private Sector Bill, 2019 by Smt. Rama Devi, M.P.
33. The Provision of Uninterrupted Power Supply to Industries in Backward Areas Bill, 2019 by Smt. Rama Devi, M.P.
34. The Fake News (Prohibition) Bill, 2019 by Smt. Rama Devi, M.P.
35. The Ban on Single-Use Plastic Bill, 2019 by Dr. Shrikant Eknath Shinde, M.P.
36. The Prevention of Violence Against Doctors, Medical Professionals and Medical Institutions Bill, 2019 by Dr. Shrikant Eknath Shinde, M.P.
37. The Constitution (Amendment) Bill, 2019 (Insertion of new article 47A) by Dr. Shrikant Eknath Shinde, M.P.
38. The Free and Compulsory Pre-Marital Genetic Testing Bill, 2019 by Dr. Shrikant Eknath Shinde, M.P.
39. The Integrated Child Development Services (Regularisation) Bill, 2019 by Shri Vishnu Dayal Ram, M.P.
40. The Motor Vehicles (Amendment) Bill, 2019 (Insertion of new section 207A) by Shri Vinod Kumar Sonkar, M.P.
41. The Constitution (Amendment) Bill, 2019 (Amendment of the Seventh Schedule) by Shri Vinod Kumar Sonkar, M.P.
42. The Fishermen (Welfare) Bill, 2019 by Shri H. Vasantha Kumar, M.P.
43. The Free and Compulsory Primary, Secondary, Higher and Technical Education Bill, 2019 by Shri H. Vasantha Kumar, M.P.
44. The Personal Data and Information Privacy Code Bill, 2019 by Dr. D. Ravikumar, M.P.

**4.36 P.M.**

**14. Private Members' Bill – Under Consideration**

*The Compulsory Voting Bill, 2019*

Further discussion on the motion for consideration of the Bill was moved by Shri Janardan Singh 'Sigriwal' on 12 July, 2019, continued.

The following members took part in the debate:-

1. Shri Jagdambika Pal (speech resumed)
2. Shri Rajiv Pratap Rudy
3. Shri Nihal Chand
4. Shri Bhartruhari Mahtab
5. Shri Rajendra Agarwal
6. Shri Dushyant Singh (speech unfinished)

The discussion was not concluded.

**\*6.48 P.M.**

*(Lok Sabha adjourned till 11.00 A.M., Monday, the 29<sup>th</sup> July, 2019.)*

**SNEHLATA SHRIVASTAVA**  
**Secretary General**

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\*From 6.15 P.M. to 6.48 P.M., Members raised matters of urgent public importance.

# LOK SABHA

## BULLETIN – PART I

(Brief Record of Proceedings)

Monday, July 29, 2019/Shravana 7, 1941(Saka)

No. 31

**11.00 A.M.**

**1. Apology by Member**

On derogatory remarks made against lady Chairperson on 25.07.2019, the member\* personally tendered his apology. Thereupon, the Speaker also made an observation\*.

**11.10 A.M.**

**2. Message from Rajya Sabha**

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 25<sup>th</sup> July, 2019, Rajya Sabha agreed without any amendment to the Right to Information (Amendment) Bill, 2019, as passed by the Lok Sabha.

**11.11 A.M.**

**3. Government Bill – Introduced**

*The Dam Safety Bill, 2019*

Shri Gaurav Gogoi, Shri N.K. Premachandran, Dr. Shashi Tharoor, Shri Bhartruhari Mahtab, Shri Adhir Ranjan Chowdhury, Shri A. Raja, Prof. Sougata Ray and Shri Manish Tewari opposed the introduction of the Bill and sought clarifications from the Minister.

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\*Original in Hindi. For details, please see the debates of the day.

The Minister of Jal Shakti (Dr. Gajendra Singh Shekhawat) replied to the clarificatory questions asked by the Members.

Thereafter, the motion was adopted and the Bill was introduced.

### **11.36 A.M.**

#### **4. Government Bill – Passed**

*The National Medical Commission Bill, 2019*

Time Taken: 6 hrs. 07 mts.

The motion for consideration of the bill was moved by Dr. Harsh Vardhan.

The following members took part in the debate:-

1. Shri Vincent H. Pala
2. Dr. Mahesh Sharma
3. Shri A. Raja
4. Dr. Kakoli Ghoshdastidar

*(Lok Sabha adjourned at 1.07 P.M. and re-assembled at 2.12 P.M.)*

### **2.12 P.M.**

5. Shri Lavu Sri Krishna Devarayalu
6. Dr. Alok Kumar Suman
7. Shri Achyutananda Samanta
8. Shri Shyam Singh Yadav
9. Dr. Shrikant Eknath Shinde
10. Shri Nama Nageswar Rao
11. Shri Sunil Dattatray Tatkar
12. Shri Manish Tewari
13. Dr. Kirit P. Solanki
14. Dr. S.T. Hasan
15. Shri Hasnain Masoodi

16. Dr. Heena Vijaykumar Gavit
17. Shri E.T. Mohammed Basheer
18. Shri Kesineni Srinivas
19. Shri S. Venkatesan
20. Dr. Rajdeep Roy
21. Smt. Anupriya Patel
22. Shri M. Selvaraj
23. Shri P. Raveendranath Kumar
24. Shri M.K. Raghavan
25. Dr. Subash Sarkar
26. Dr. Senthil Kumar S.
27. Shri N.K. Premachandran
28. Shri Thol Thirumaavalavan
29. Shri Raghu Rama Krishna Raju Kanumuru
30. Dr. Amar singh

Dr. Harsh Vardhan replied to the debate.

On the motion for consideration of the Bill, the House divided:  
Ayes 260, Noes 48. Accordingly, the motion was adopted.

Clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clause 4 was adopted.

Clause 5 was adopted.

Clause 6 was adopted.

Clause 7 was adopted.

Clause 8 was adopted.

Clause 9 was adopted.

Clause 10 was adopted.

Clause 11 was adopted.

Clause 12 was adopted.

Clause 13 was adopted.

Clause 14 was adopted.

Clause 15 was adopted.

Clause 16 was adopted.

Clause 17 was adopted.

Clauses 18 to 25 were adopted.

Clauses 26 and 27 were adopted.

Clause 28 was adopted.

Clause 29 was adopted.

Clauses 30 and 31 were adopted.

Clause 32 was adopted.

Clause 33 was adopted.

Clauses 34 to 44 were adopted.

Clauses 45 to 59 were adopted.

Clauses 60 and 61 were adopted.

The Schedule was adopted.

Clause 1, Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. Harsh Vardhan.

The motion was adopted and the Bill was passed.



**6.49 P.M.**

**5. Government Bill – Passed**

*The Repealing and Amending Bill, 2019*

Time Taken: 14 Mts.

The motion for consideration of the bill was moved by Shri Ravi Shankar Prasad.

Dr. Shashi Tharoor took part in the debate.

Shri Ravi Shankar Prasad replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

The First and Second Schedules were adopted.

Clause 1, Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ravi Shankar Prasad.

The motion was adopted and the Bill was passed.

**\*9.07 P.M.**

*(Lok Sabha adjourned till 11.00 A.M., Tuesday, the 30<sup>th</sup> July, 2019.)*

**SNEHLATA SHRIVASTAVA**  
**Secretary General**

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\*From 7.04 P.M. to 9.07 P.M., Members raised matters of urgent public importance.

# LOK SABHA

## BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, July 30, 2019/Shravana 8, 1941(Saka)

No. 32

**11.00 A.M.**

### **1. Obituary Reference**

The Speaker made reference to the passing away of Shri S. Jaipal Reddy, member of the Eighth and Twelfth to Fifteenth Lok Sabhas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

**11.03 A.M.**

### **2. Papers laid on the Table**

The Minister of State in the Ministry of Parliamentary Affairs and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Parshottam Rupala) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Cold-Chain Development, New Delhi, for the years 2011-2012 to 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Cold-Chain Development, New Delhi, for the years 2011-2012 to 2017-2018.
- (2) Seven statements (Hindi and English versions) showing reasons for

delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry Rural Development (Sadhvi Niranjana Jyoti) laid on the Table a copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005, for the year 2018-2019.

The Minister of State in the Ministry of Parliamentary Affairs and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Finance and Minister of State in the Ministry of Corporate Affairs (Shri Anurag Singh Thakur) laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 114A of the Insurance Act, 1938 and Section 27 of the Insurance Regulatory and Development Authority Act, 1999:-

(i) The Insurance Regulatory and Development Authority of India (Insurance Brokers) Regulations, 2018 published in Notification No. F. No. IRDAI/Reg/2/149/2018 in Gazette of India dated 19<sup>th</sup> January, 2018.

(ii) Notification No. F. No. IRDAI/Reg/3/150/2018 published in Gazette of India dated 28<sup>th</sup> February, 2018 repealing the Insurance Regulatory and Development Authority (Standard Proposal Form for Life Insurance) Regulations, 2013 *w.e.f.* the date of publication in the official Gazette.

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

(i) Report of the Comptroller and Auditor General of India-Union Government (Report No. 9 of 2019)-Department of Revenue-Direct Taxes, for the year ended March, 2018.

- (ii) Report of the Comptroller and Auditor General of India-Union Government (Report No.11 of 2019)-Department of Revenue (Indirect Taxes-Goods and Services Tax), for the year ended March, 2018.

### **3. Messages from Rajya Sabha**

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 29<sup>th</sup> July, 2019, Rajya Sabha agreed without any amendment to the Banning of Unregulated Deposit Schemes Bill, 2019, as passed by the Lok Sabha.
- (ii)<sup>#</sup> That at its sitting held on the 29<sup>th</sup> July, 2019, Rajya Sabha passed the Insolvency and Bankruptcy Code (Amendment) Bill, 2019.

### **4. <sup>#</sup> Bill as passed by Rajya Sabha – Laid on the Table**

*The Insolvency and Bankruptcy Code (Amendment) Bill, 2019*

### **11.05 A.M.**

### **5. Submission by Member**

Shri Adhir Ranjan Chowdhury made submission regarding failure of Uttar Pradesh Government to maintain law and order and also crime against women in the State.

\*Shri Pralhad Joshi responded.

%Sadhvi Niranjana Jyoti also responded.

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<sup>#</sup> At 1.55 P.M.

\*Minister of Parliamentary Affairs, Minister of Coal and Minister of Mines

%Minister of State in the Ministry of Rural Development

**11.12 A.M.**

**6. Government Bill – Passed**

*The Consumer Protection Bill, 2019*

Time Taken: 3 Hrs. 55 Mts.

The motion for consideration of the Bill was moved by Shri Ram Vilas Paswan.

Shri Raosaheb Dadarao Danve also spoke on the Bill.

The following members took part in the debate:-

1. Shri Rajendra Agarwal
2. Shri Durga Prasad Rao Balli
3. Dr. G. Ranjith Reddy
4. Dr. M.K. Vishnu Prasad
5. Dr. Veeraswamy Kalanidhi
6. Smt. Pratima Mondal
7. Shri Rahul Ramesh Shewale
8. Shri Chandeshwar Prasad
9. Shri Ramesh Chandra Majhi
10. Shri Girish Chandra
11. Shri Saptagiri Ulaka
12. Shri Ajay Mishra
13. Shri Jayadev Galla
14. Shri Girish Bhalchandra Bapat
15. Smt. Supriya Sule
16. Shri Hasnain Masoodi
17. Smt. Aparajita Sarangi
18. Shri E.T. Mohammed Basheer
19. Adv. A.M. Ariff
20. Shri Asaduddin Owaisi
21. Shri Janardan Mishra
22. Smt. Anupriya Patel

23. Shri P. Ravindranath Kumar
24. Shri N.K. Premachandran
25. Shri Thol Thirumaavalavan

Shri Ram Vilas Paswan replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clauses 4 and 5 were adopted.

Clauses 6 to 9 were adopted.

Clauses 10 to 14 were adopted.

Clause 15 was adopted.

Clauses 16 and 17 were adopted.

Clauses 18 to 27 were adopted.

Clauses 28 to 38 were adopted.

Clauses 39 to 41 were adopted.

Clause 42 was adopted.

Clause 43 was adopted.

Clauses 44 to 53 were adopted.

Clause 54 was adopted.

Clauses 55 to 99 were adopted.

Clauses 100 to 107 were adopted.

Clause 1, Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ram Vilas Paswan.

The motion was adopted and the Bill was passed.

**3.07 P.M.**

**7. Government Bill – Passed**

*The Code on Wages, 2019*

Time Taken: 4 Hrs. 01 Mt.

The motion for consideration of the Bill was moved by Shri Santosh Kumar Gangwar.

The following members took part in the debate:-

1. Shri Kodikunnil Suresh
2. Dr. Virendra Kumar
3. Shri D. Ravikumar
4. Prof. Sougata Ray
5. Shri N. Reddeppa
6. Shri Gajanan Kirtikar
7. Shri Dulal Chandra Goswami
8. Shri Chandra Sekhar Sahu
9. Shri Malook Nagar
10. Shri Nama Nageswar Rao
11. Smt. Supriya Sule
12. Shri Pradyut Bordoloi
13. Shri Pallab Lochan Das
14. Shri Hasnain Masoodi
15. Shri E.T. Mohammed Basheer
16. Shri P.R. Natarajan
17. Shri Jayadev Galla
18. Shri Raju Bista
19. Shri Thol Thirumaavalavan

20. Smt. Jaskaur Meena
21. Shri M. Selvaraj
22. Shri N.K. Premachandran

Shri Santosh Kumar Gangwar replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 5 was adopted.

Clause 6 was adopted.

Clause 7 was adopted.

Clause 8 was adopted.

Clause 9 was adopted.

Clause 10 was adopted.

Clauses 11 and 12 were adopted.

Clauses 13 and 14 were adopted.

Clauses 15 and 16 were adopted.

Clause 17 was adopted.

Clauses 18 and 19 were adopted.

Clauses 20 to 25 were adopted.

Clauses 26 to 30 were adopted.

Clauses 31 to 38 were adopted.

Clauses 39 to 41 were adopted.



Clauses 42 to 50 were adopted.

Clauses 51 to 53 were adopted.

Clauses 54 to 69 were adopted.

Clause 1, Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Santosh Kumar Gangwar.

The motion was adopted and the Bill was passed.

**\*8.10 P.M.**

*(Lok Sabha adjourned till 11.00 A.M., Wednesday, the 31<sup>st</sup> July, 2019.)*

**SNEHLATA SHRIVASTAVA**  
**Secretary General**

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\*From 7.09 P.M. to 8.10 P.M., Members raised matters of urgent public importance.

# LOK SABHA

## BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, July 31, 2019/Shravana 9, 1941(Saka)

No. 33

**11.00 A.M.**

### **1. Papers laid on the Table**

The Minister of State (Independent Charge) of the Ministry of Labour and Employment (Shri Santosh Kumar Gangwar) laid on the Table:-

- (1) A copy of the Financial Estimates and Performance Budget (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

### **2. Financial Committees (2018-19) - A Review**

Secretary General laid on the Table a copy each in Hindi and English versions of the 'Financial Committees (2018-19) - A Review'.

**\*11.02 A.M.**

### **3. Motion**

Shri Adhir Ranjan Chowdhury moved the following motion :-

"That this House do agree with the Sixth Report of the Business Advisory Committee presented to the House on 30<sup>th</sup> July, 2019."

The motion was adopted.

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\*From 11.03 A.M. to 11.59 A.M., Members raised matters of urgent public importance.

**11.59 A.M.**

**4. Government Bill – Passed**

*The Inter-State River Water Disputes (Amendment) Bill, 2019*

Time Taken: 4 Hrs. 18 Mts.

The motion for consideration of the Bill was moved by Shri Gajendra Singh Shekhawat.

The following members took part in the debate:-

1. Shri Manish Tewari
2. Dr. Satyapal Singh
3. Shri Dayanidhi Maran
4. Shri Kalyan Banerjee

*(Lok Sabha adjourned at 1.04 P.M. and re-assembled at 2.08 P.M.)*

**2.08 p.m.**

5. Shri P.V. Midhun Reddy
6. Shri Hemant Tukaram Godse
7. Shri Mahabali Singh
8. Shri Bhartruhari Mahtab
9. Shri Nama Nageswar Rao
10. Shri Sunil Dattatray Tatkare
11. Shri H. Vasanthakumar
12. Shri Feroze Varun Gandhi
13. Adv. A.M. Ariff
14. Shri M. Selvaraj
15. Shri Rahul Kaswan
16. Shri Hanuman Beniwal
17. Shri N.K. Premachandran

18. Shri Ram Mohan Naidu Kinjarapu
19. Smt. Sumalatha Ambareesh
20. Shri Brijendra Singh
21. Shri Prataprao Ganpatrao Jadhav
22. Shri P. Raveendranath Kumar
23. Shri Sukhbir Singh Jaunapuria

Shri Gajendra Singh Shekhawat replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clause 4 was adopted.

Clause 5 was adopted.

Clauses 6 and 7 were adopted.

Clauses 8 and 9 were adopted.

Clauses 10 and 11 were adopted.

Clause 12 was adopted.

Clause 13 was adopted.

Clause 1, Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Gajendra Singh Shekhawat.

The motion was adopted and the Bill was passed.

**5.22 P.M.****5. Government Bill – Passed**

*The Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 2019*

Time Taken: 2 Hrs. 02 Mts.

The motion for consideration of the Bill was moved by Shri Hardeep Singh Puri.

The following members took part in the debate:-

1. Shri Adhir Ranjan Chowdhury
2. Shri Parvesh Sahib Singh Verma
3. Shri Kalyan Banerjee
4. Shri Raghu Rama Krishna Raju
5. Shri Pinaki Mishra
6. Shri Nama Nageswar Rao
7. Smt. Supriya Sule
8. Shri Rajendra Dhedya Gavit
9. Shri Janardan Singh Sigriwal
10. Shri Ram Mohan Naidu Kinjarapu
11. Shri Shankar Lalwani
12. Shri N.K. Premachandran
13. Shri Anil Firojiya
14. Shri Rajiv Pratap Rudy

Shri Hardeep Singh Puri replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clause 4 was adopted.

Clause 1, Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Hardeep Singh Puri.

The motion was adopted and the Bill was passed.

**\*8.29 P.M.**

*(Lok Sabha adjourned till 11.00 A.M., Thursday, the 1<sup>st</sup> August, 2019.)*

**SNEHLATA SHRIVASTAVA**  
**Secretary General**

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\*From 7.25 P.M. to 8.29 P.M., Members raised matters of urgent public importance.

# LOK SABHA

## BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, August 1, 2019/Shravana 10, 1941(Saka)

No. 34

@11.00 A.M.

### 1. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 30<sup>th</sup> July, 2019, Rajya Sabha agreed without any amendment to the Muslim Women (Protection of Rights on Marriage) Bill, 2019, as passed by the Lok Sabha.
- (ii) That at its sitting held on the 30<sup>th</sup> July, 2019, Rajya Sabha agreed without any amendment to the Companies (Amendment) Bill, 2019, as passed by the Lok Sabha.
- (iii)<sup>#</sup> That at its sitting held on the 31<sup>st</sup> July, 2019, Rajya Sabha passed the Motor Vehicles (Amendment) Bill, 2019, with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.

### 2<sup>#</sup> Bill as amended by Rajya Sabha – Laid on the Table

*The Motor Vehicles (Amendment) Bill, 2019*

@11.51 A.M.

### \*3. Announcement by the Speaker

The Speaker emphasized the need for a Paperless Secretariat and also laid stress on digital payment in the Catering Units in Parliament House Estate.

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<sup>@</sup>From 11.00 A.M. to 11.15 A.M. and 11.17 A.M. to 11.51 A.M., Members raised matters of urgent public importance.

<sup>#</sup>At 8.21 P.M.

\*Original in Hindi. For details, please see the debate of the day.

**12.02 P.M.**

**4. Government Bill – Passed**

*The Insolvency and Bankruptcy Code (Amendment) Bill, 2019, as passed by Rajya Sabha*

Time Taken: 3 Hrs. 23 Mts.

The motion for consideration of the Bill was moved by Smt. Nirmala Sitharaman.

The following members took part in the debate:-

1. Shri Gaurav Gogoi
2. Dr. Sanjay Jaiswal
3. Smt. Kanimozhi Karunanidhi
4. Shri Kalyan Banerjee
5. Shri Magunta Sreenivasulu Reddy
6. Shri Krupal Balalji Tumane
7. Dr. Alok Kumar Suman
8. Shri B.B. Patil
9. Smt. Supriya Sule
10. Shri Pinaki Mishra
11. Shri Jasbir Singh Gill
12. Shri Jayant Sinha
13. Shri N.K. Premachandran
14. Shri Jayadev Galla
15. Shri P.R. Natarajan
16. Dr. Amar Singh
17. Shri P.P. Chaudhary
18. Prof. Sougata Ray

Smt. Nirmala Sitharaman replied to the debate.



The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 4 was adopted.

Clauses 5 and 6 were adopted.

Clauses 7 to 9 were adopted.

Clause 1, Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill, as passed by Rajya Sabha, was passed.

### **3.26 P.M.**

#### **5. Government Bill – Passed**

*The Protection of Children from Sexual Offences (Amendment) Bill, 2019, as passed by Rajya Sabha*

Time Taken: 3 Hrs. 52 Mts.

The motion for consideration of the Bill was moved by Smt. Smriti Zubin Irani.

The following members took part in the debate:-

1. Shri SU Thirunavukkarasar
2. Dr. Rita Bahuguna Joshi
3. Smt. Kanimozhi Karunanidhi
4. Smt. Satabdi Roy
5. Shri Talari Rangaiah
6. Shri Vinayak Raut
7. Shri Rajiv Ranjan Singh *alias* Lalan Singh
8. Smt. Sarmistha Sethi
9. Shri Kotha Prabhakar Reddy
10. Smt. Supriya Sule
11. Kunwar Danish Ali

12. Shri Hasnain Masoodi
13. Ms. S. Jothimani
14. Shri Nishikant Dubey
15. Shri Kalyan Banerjee
16. Dr. Pritam Gopinathrao Munde
17. Shri D. Ravikumar
18. Shri E.T. Mohammed Basheer
19. Shri Ram Mohan Naidu Kinjarapu
20. Shri Asaduddin Owaisi
21. Km. Ramya Haridas
22. Shri P.R. Natarajan
23. Smt. Sumalatha Ambareesh
24. Shri Hanuman Beniwal
25. Smt. Darshana Vikram Jardosh
26. Shri Thol Thirumaavalavan
27. Smt. Kirron Kher
28. Shri P. Raveendranath Kumar
29. Smt. Jaskaur Meena

Smt. Smriti Zubin Irani replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clauses 3 and 4 were adopted.

Clauses 5 to 11 were adopted.

Clause 1, Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Smriti Zubin Irani.

The motion was adopted and the Bill, as passed by Rajya Sabha, was passed.

## **6. Report of Business Advisory Committee**

Shri Sudip Bandyopadhyay presented the Seventh Report of Business Advisory Committee.

### **7.18 P.M.**

## **7. Government Bill – Passed**

*The Arbitration and Conciliation (Amendment) Bill, 2019, as passed by Rajya Sabha*

Time Taken: 1 Hr. 48 Mts.

The motion for consideration of the Bill was moved by Shri Ravi Shankar Prasad.

The following members took part in the debate:-

1. Shri Kodikunnil Suresh
2. Smt. Meenakashi Lekhi
3. Shri A. Raja
4. Shri Kalyan Banerjee
5. Shri Raghu Rama Krishan Raju Kanumuru
6. Shri Kaushlendra Kumar
7. Shri Pinaki Mishra
8. Shri Nama Nageswar Rao
9. Smt. Supriya Sule
10. Shri Ram Mohan Naidu Kinjarapu
11. Shri Ajay Mishra
12. Shri N.K. Premachandran

Shri Ravi Shankar Prasad replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clauses 3 to 9 were adopted.

Clauses 10 to 13 were adopted.

Clauses 14 to 16 were adopted.

Clause 1, Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ravi Shankar Prasad.

The motion was adopted and the Bill, as passed by Rajya Sabha, was passed.

**9.09 P.M.**

*(Lok Sabha adjourned till 11.00 A.M., Friday, the 2<sup>nd</sup> August, 2019.)*

**SNEHLATA SHRIVASTAVA**  
**Secretary General**

# LOK SABHA

## BULLETIN – PART I

(Brief Record of Proceedings)

Friday, August 2, 2019/Shravana 11, 1941(Saka)

No. 35

**11.00 A.M.**

### 1. Papers laid on the Table

The Minister of State in the Ministry of Human Resource Development, Minister of State in the Ministry of Communications and Minister of State in the Ministry of Electronics and Information Technology (Shri Dhotre Sanjay Shamrao) laid on the Table:-

- (1) A copy of the Information Technology (Certifying Authorities) (Amendment) Rules, 2019 (Hindi and English versions) published in Notification No. G.S.R.176(E) in Gazette of India dated 5<sup>th</sup> March, 2019 under sub-section (3) of Section 87 of the Information Technology Act, 2000.
- (2) A copy of the Notification No. S.O.1119(E) (Hindi and English versions) published in Gazette of India dated 5<sup>th</sup> March, 2019 making certain amendments in the Second Schedule of the Technology Act, 2000 issued under sub-section (4) of Section 3A of the said Act.

**11.01 A.M.**

### 2. Motion

Shri Sudip Bandyopadhyay moved the following motion :-

"That this House do agree with the Seventh Report of the Business Advisory Committee presented to the House on 1<sup>st</sup> August, 2019."

The motion was adopted.

**\*11.55 A.M.**

**3. %Announcement by the Speaker**

The Speaker made announcement regarding people's participation for Food Nutrition Programme and involvement of Members therein.

**12.06 P.M.**

**4. Government Bill – Passed**

*The Jallianwala Bagh National Memorial (Amendment) Bill, 2019*

Time Taken: 3 Hrs. 25 Mts.

The motion for consideration of the Bill was moved by Shri Prahalad Singh Patel.

The following members took part in the debate:-

1. Shri Gurjeet Singh Aujla
2. Smt. Harsimrat Kaur Badal
3. Shri Dayanidhi Maran
4. Prof. Sougtata Ray
5. Shri Raghu Rama Krishna Raju Kanumuru
6. Shri Ram Mohan Naidu Kinjarapu
7. Shri Vinayak Raut
8. Kunwar Danish Ali
9. Shri Ramprit Mandal
10. Shri Bhartruhari Mahtab
11. Smt. Supriya Sule
12. Shri Benny Behanan
13. Shri Sumedhanand Saraswati

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\*From 11.02 A.M. to 12.04 P.M., Members raised matters of urgent public importance.  
%Original in Hindi. For details, please see the debate of the day.

14. Shri S. Senthilkumar Dnv
15. Shri Harish Dwivedi
16. Shri Rahul Shewale
17. Shri N.K. Premachandran
18. Shri Jasbir Singh Gill
19. Shri Ramesh Bidhuri
20. Shri Bhagwant Mann
21. Shri Virendra Singh

Shri Prahalad Singh Patel replied to the debate.

On the motion for consideration of the Bill, the House divided:  
#Ayes 214, #Noes 30. The motion was adopted.

Clause-by-clause consideration of the Bill was taken up.

On amendment No. 1 moved by Shri N.K. Premachandran to Clause 2, the House divided and result of Division was: #Ayes 33, #Noes 156. The amendment was accordingly negated.

On amendment No. 3 moved by Prof. Sougata Ray to Clause 2, the House divided and result of Division was: #Ayes 28, #Noes 199. The amendment was accordingly negated.

Clauses 2 and 3 were adopted

Clause 1, Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Prahalad Singh Patel.

The motion was adopted and the Bill was passed.

**5# Message from Rajya Sabha**

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 1<sup>st</sup> August, 2019, Rajya Sabha passed the National Medical Commission Bill, 2019, with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.

**6# Bill as amended by Rajya Sabha – Laid on the Table**

*The National Medical Commission Bill, 2019*



**3.32 P.M.****7. Government Bill – Passed***The Dam Safety Bill, 2019*

Time Taken: 4 Hrs. 37 Mts.

The motion for consideration of the Bill was moved by Shri Gajendra Singh Shekhawat.

The following members took part in the debate:-

1. Shri Adhir Ranjan Chowdhury
2. Shri N.K. Premachandran
3. Shri A. Raja
4. Shri P.P. Chaudhary
5. Smt. Mahua Moitra
6. Shri Bharat Margani
7. Shri Shrirang Appa Chandu Barne
8. Shri Ramprit Mandal
9. Shri Sunil Dattatray Tatkare
10. Shri Bhartruhari Mahtab
11. Shri Kotha Prabhakar Reddy
12. Adv. Dean Kuriakose
13. Shri Tapir Gao
14. Shri Thol Thirumaavalavan
15. Shri P. Raveendranath Kumar
16. Shri Hanuman Beniwal
17. Smt. Rama Devi
18. Shri Pradyut Bordoloi
19. Smt. Navnit Ravi Rana
20. Shri Jayadev Galla
21. Shri Haji Fazlur Rehman
22. Shri P.R. Natarajan

23. Smt. Sumalatha Ambareesh
24. Shri Tejaswi Surya
25. Shri Suresh Pujari
26. Shri Vijay Kumar Hansdak
27. Shri Guman Singh Damor
28. Shri Balak Nath
29. Shri Arjun Lal Meena
30. Shri Uday Pratap Singh
31. Shri Dharambir Singh

Shri Gajendra Singh Shekhawat replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 56 were adopted.

The First, Second and Third Schedules were adopted.

Clause 1, Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Gajendra Singh Shekhawat.

The motion was adopted and the Bill was passed.

**8.10 P.M.****8. Government Bill – Passed**

*The Airports Economic Regulatory Authority of India (Amendment) Bill, 2019, as passed by Rajya Sabha*

Time Taken: 2 Hrs. 07 Mts.

The motion for consideration of the Bill was moved by Shri Hardeep Singh Puri.

The following members took part in the debate:-

1. Dr. K. Jayakumar
2. Smt. Supriya Sule
3. Shri Rajiv Pratap Rudy
4. Shri Balli Durga Prasad Rao
5. Shri Rahul Ramesh Shewale
6. Smt. Navnit Ravi Rana
7. Shri Anubhav Mohanty
8. Kunwar Danish Ali
9. Shri P.R. Natarajan
10. Shri Sushil Kumar Singh
11. Prof. S.P. Singh Baghel
12. Shri Chandra Prakash Joshi

Shri Hardeep Singh Puri replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Hardeep Singh Puri.

The motion was adopted and the Bill, as passed by Rajya Sabha, was passed.

**10.17 P.M.**

*(Lok Sabha adjourned till 11.00 A.M., Monday, the 5<sup>th</sup> August, 2019.)*

**SNEHLATA SHRIVASTAVA**  
**Secretary General**

# LOK SABHA

## BULLETIN – PART I

(Brief Record of Proceedings)

Monday, August 5, 2019/Shravana 14, 1941(Saka)

No. 36

**11.00 A.M.**

**1. \*Observation by the Speaker**

The Speaker made observation regarding providing state of the art facilities in Parliament House Building.

**11.02 A.M.**

**2. Messages from Rajya Sabha**

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 2<sup>nd</sup> August, 2019, Rajya Sabha agreed without any amendment to the Unlawful Activities (Prevention) Amendment Bill, 2019 as passed by the Lok Sabha.
- (ii) That at its sitting held on the 2<sup>nd</sup> August, 2019, Rajya Sabha agreed without any amendment to the Repealing and Amending Bill, 2019 as passed by the Lok Sabha.
- (iii) That at its sitting held on the 2<sup>nd</sup> August, 2019, Rajya Sabha agreed without any amendment to the Code on Wages, 2019 as passed by the Lok Sabha.
- (iv)<sup>@</sup> That at its sitting held on the 5.08.2019, Rajya Sabha passed the Jammu and Kashmir Reservation (Second Amendment) Bill, 2019.
- (v)<sup>@</sup> That at its sitting held on the 5.08.2019, Rajya Sabha passed the Jammu and Kashmir Reorganisation Bill, 2019.

**3<sup>@</sup> Bills as passed by the Rajya Sabha – Laid on the Table**

- (i) *The Jammu and Kashmir Reservation (Second Amendment) Bill, 2019*
- (ii) *The Jammu and Kashmir Reorganisation Bill, 2019.*

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\*Original in Hindi. For details, please see the debate of the day.

<sup>@</sup>At 7.55 P.M.

#### 4. **Reports on the Participation of Indian Parliamentary Delegations at the Statutory Assemblies of the Inter-Parliamentary Union (134<sup>th</sup> to 140<sup>th</sup> Statutory Assemblies)**

Secretary General laid on the Table Hindi and English versions of the Seven Reports on the participation of Indian Parliamentary Delegations at the 134<sup>th</sup> to 140<sup>th</sup> Statutory Assemblies of the Inter-Parliamentary Union.

#### 5. **Motion for Election to the Court of Aligarh Muslim University**

Shri Ramesh Pokhriyal 'Nishank' moved the following motion :-

"That in pursuance of sub-clause (xxiv) of clause 1 and clause 2 of Statute 14 of the Statutes of Aligarh Muslim University Act, 1920, the members of this House do proceed to elect, in such manner as the Speaker may direct, six members from amongst themselves to serve as members of the Court of the Aligarh Muslim University, subject to the other provisions of the said Statutes."

The motion was adopted.

#### 6. **Government Bills – Introduced**

- (i) *The Supreme Court (Number of Judges) Amendment Bill, 2019*
- (ii) *The Chit Funds (Amendment) Bill, 2019*

#### 7. **Amendments made by Rajya Sabha to Government Bill –Agreed to**

*# The National Medical Commission Bill, 2019*

The motion that the following amendments made by Rajya Sabha in the Bill, as passed by Lok Sabha, be taken into consideration, was moved by Dr. Harsh Vardhan:-

##### **CLAUSE 4**

1. That at page 3, line 27, ***for*** the word "fourteen", the word "twenty-two" be ***substituted***.
2. That at page 4, line 16, ***for*** the word "six", the word "ten" be ***substituted***.
3. That at page 4, line 20, ***for*** the word "five", the word "nine" be ***substituted***.

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\*The Bill was passed by Lok Sabha on the 29<sup>th</sup> July, 2019 and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with amendments at its sitting held on the 1<sup>st</sup> August, 2019 and returned it to Lok Sabha on the 2<sup>nd</sup> August, 2019.

**CLAUSE 37**

4. That at page 18, line 24, ***after*** the words "qualification to be equivalent", the words "for the purposes of teaching also." be ***inserted***.

The motion for consideration was adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to, was moved by Dr. Harsh Vardhan.

The motion was adopted and the amendments were agreed to.

**8. Amendments made by Rajya Sabha to Government Bill –Agreed to**

*\* The Motor Vehicles (Amendment) Bill, 2019.*

The motion that the following amendments made by Rajya Sabha in the Bill, as passed by Lok Sabha, be taken into consideration, was moved by General (Retd.) V.K. Singh on behalf of Shri Nitin Gadkari :-

**CLAUSE 30**

1. That at page 11, line 25, ***for*** the word "consultation", the word "concurrence" be ***substituted***.

**CLAUSE 34**

2. That at page 14, line 2, ***for*** the word "consult", the words "seek concurrence of" be ***substituted***.

**CLAUSE 77**

3. That at page 37, line 24, ***for*** the word, bracket and figure "sub-section (4)", the word, bracket and figure "sub-section (1)" be ***substituted***.

The motion for consideration was adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to, was moved by General (Retd.) V.K. Singh.

The motion was adopted and the amendments were agreed to.

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\*The Bill was passed by Lok Sabha on the 23<sup>rd</sup> July, 2019 and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with three amendments at its sitting held on the 31<sup>st</sup> July, 2019 and returned it to Lok Sabha on the 1<sup>st</sup> August, 2019.

**11.14 A.M.****9. Government Bill – Passed**

*The Transgender Persons (Protection of Rights) Bill, 2019*

Time Taken: 3 Hrs. 52 Mts.

The motion for consideration of the Bill was moved by Shri Krishan Pal on behalf of Shri Thaawar Chand Gehlot.

The following members took part in the debate:-

1. Smt. Aparajita Sarangi
2. Smt. Satabdi Roy
3. Smt. Vanga Geethaviswanath
4. Shri Achyutananda Samanta
5. Smt. Sangeeta Kumari Singh Deo
6. Shri Jayadev Galla
7. Smt. Kirron Kher
8. Shri P. Raveendranath Kumar
9. Dr. Virendra Kumar
10. Shri Kalyan Banerjee
11. Dr. Kirit P. Solanki
12. Shri Kaushalendra Kumar
13. Shri Ajay Mishra
14. #Dr. Sanjay Jaiswal

*(Lok Sabha adjourned at 1.00 P.M. and re-assembled at 2.02 P.M.)*

**2.02 P.M.**

15. Shri Manoj Tiwari
16. Shri Vinayak Raut
17. Prof. S.P. Singh Baghel
18. Shri Janardan Singh 'Sigriwal'

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#He resumed his speech after the House re-assembled.

## 19. Smt. Queen Oja

Shri Rattan Lal Kataria replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clause 4 was adopted.

Clause 5 was adopted.

Clause 6 was adopted.

Clause 7 was adopted.

Clause 8 was adopted.

Clauses 9 to 11 were adopted.

Clause 12 was adopted.

Clause 13 was adopted.

Clause 14 was adopted.

Clause 15 was adopted.

Clauses 16 and 17 were adopted.

Clauses 18 to 23 were adopted.

Clause 1, Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Rattan Lal Kataria.

The motion was adopted and the Bill was passed.



**3.06 P.M.****10. Government Bill – Passed***The Surrogacy (Regulation) Bill, 2019*

Time Taken: 2 Hrs. 18 Mts.

The motion for consideration of the Bill was moved by Dr. Harsh Vardhan.

The following members took part in the debate:-

1. Dr. Kakoli Ghoshdastidar
2. Smt. Rita Bahuguna Joshi
3. Dr. Beesetti Venkata Satyavathi
4. Dr. Subhas Sarkar
5. Shri Kesineni Srinivas
6. Shri P. Raveendranathkumar
7. Shri Sri Krishna Devarayalu
8. Shri Ravi Kishan
9. Smt. Sangeeta Kumari Singh Deo
10. Shri Syed Imtiaz Jaleel
11. Smt. Hema Malini
12. Shri Anubhav Mohanty
13. Shri Unmesh Bhaiyyasaheb Patil
14. Shri Gajanan Kirtikar
15. Dr. Sukanta Mazumdar
16. Shri Pon Sigamani Pon
17. Dr. Bharti Pravin Pawar
18. Smt. Jaskaur Meena
19. Dr. Sanjay Jaiswal

Dr. Harsh Vardhan replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clauses 4 to 8 were adopted.

Clauses 9 and 10 were adopted.

Clauses 11 to 13 were adopted.

Clause 14 was adopted.

Clause 15 was adopted.  
Clauses 16 and 17 were adopted.  
Clauses 18 to 23 were adopted.  
Clause 24 was adopted.  
Clause 25 was adopted.  
Clauses 26 to 31 were adopted.  
Clauses 32 and 33 were adopted.  
Clauses 34 and 35 were adopted.  
Clause 36 was adopted.  
Clauses 37 to 40 were adopted.  
Clauses 41 to 43 were adopted.  
Clauses 44 to 51 were adopted.  
Clause 1, Enacting Formula and the Long Title were also adopted.  
The motion that the Bill be passed was moved by Dr. Harsh Vardhan.  
The motion was adopted and the Bill was passed.

**\*5.24 P.M.**

**11. Government Resolution – Adopted.**

Shri Amit Shah moved the following Resolution:-

"That the President of India has referred the Jammu and Kashmir Reorganisation Bill, 2019 to this House under the proviso to article 3 of the Constitution of India for its views as this House is vested with the powers of the State Legislature of Jammu and Kashmir, as per proclamation of the President of India dated 19th December, 2018. This House resolves to express the view to accept the Jammu and Kashmir Reorganisation Bill, 2019."

The Resolution was put to vote and adopted.

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\*From 5.28 P.M. to 5.55 P.M., Members raised matters of urgent public importance.

**5.56 P.M.**

**12. Government Bill – Passed**

*The Supreme Court (Number of Judges) Amendment Bill, 2019*

Time Taken: 2 Hrs. 33 Mts.

The motion for consideration of the Bill was moved by Shri Ravi Shankar Prasad.

The following members took part in the debate:-

1. Shri P.P. Chaudhary
2. Shri A. Raja
3. Shri Kalyan Banerjee
4. Smt. Vanga Geethaviswanath
5. Shri Vinayak Raut
6. Shri Pinaki Mishra
7. Shri M. Selvaraj
8. Kunwar Danish Ali
9. Shri Kotha Prabhakar Reddy
10. Shri Sunil Dattatray Tatkare
11. Shri K. Navaskani
12. Shri Ram Mohan Naidu Kinjarapu
13. Shri Gopal Shetty
14. Shri Thor Thirumaavalavan
15. Shri P. Raveendranath Kumar

Shri Ravi Shankar Prasad replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ravi Shankar Prasad.

The motion was adopted and the Bill was passed.

**#10.19 P.M.**

*(Lok Sabha adjourned till 11.00 A.M., Tuesday, the 6<sup>th</sup> August, 2019.)*

**SNEHLATA SHRIVASTAVA**  
**Secretary General**

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# From 8.30 P.M. to 10.19 P.M., Members raised matters of urgent public importance.

# LOK SABHA

## BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, August 6, 2019/Shravana 15, 1941(Saka)

No. 37

### 11.00 A.M.

#### 1. Reference by the Speaker

The Speaker made reference to the 74<sup>th</sup> anniversary of the dropping of atom bombs on the Japanese cities of Hiroshima and Nagasaki on 6<sup>th</sup> and 9<sup>th</sup> August, 1945, respectively.

Thereafter, members stood in silence for a short while in the memory of the victims.

### 11.02 A.M.

#### 2. Papers laid on the Table

The Minister of Women and Child Development and Minister of Textiles (Smt. Smriti Zubin Irani) laid on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Central Cottage Industries Corporation of India Limited and the Ministry of Textiles for the year 2019-2020.

The Minister of Minority Affairs (Shri Mukhtar Abbas Naqvi) laid on the Table a copy of the Annual Report (Hindi and English versions) of the Maulana Azad Education Foundation, New Delhi, for the year 2017-2018, alongwith Audited Accounts.

The Minister of State (Independent Charge) of the Ministry of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy (AYUSH) and Minister of State in the Ministry of Defence (Shri Shripad Yesso Naik) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Institute of Folk Medicine, Pasighat, for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Institute of Folk Medicine, Pasighat, for the year 2017-2018.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State (Independent Charge) of the Ministry of Housing and Urban Affairs, Minister of State (Independent Charge) of the Ministry of Civil Aviation and Minister of State in the Ministry of Commerce and Industry (Shri Hardeep Singh Puri) laid on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the MMTC Limited and the Department of Commerce, Ministry of Commerce and Industry, for the year 2019-2020.

The Minister of State in the Ministry of Health and Family Welfare (Shri Ashwini Kumar Choubey) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
  - (i) Review by the Government of the working of the HSCC (India) Limited, Noida, for the year 2017-2018.
  - (ii) Annual Report of the HSCC (India) Limited, Noida, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under Section 38 of the Drugs and Cosmetics Act, 1940:-

- (i) The New Drugs and Clinical Trials Rules, 2019 published in Notification No. G.S.R.227(E) in Gazette of India dated 19<sup>th</sup> March, 2019.
- (ii) The Drugs and Cosmetics (Seventh Amendment) Rules, 2019 published in Notification No. G.S.R.213(E) in Gazette of India dated 11<sup>th</sup> March, 2019.
- (iii) The Medical Devices (Third Amendment) Rules, 2019 published in Notification No. G.S.R.318(E) in Gazette of India dated 22<sup>nd</sup> April, 2019.
- (iv) The Drugs and Cosmetics (Fourth Amendment) Rules, 2019 published in Notification No. G.S.R.153(E) in Gazette of India dated 26<sup>th</sup> February, 2019.
- (v) The Medical Devices (Second Amendment) Rules, 2019 published in Notification No. G.S.R.224(E) in Gazette of India dated 19<sup>th</sup> March, 2019.
- (vi) The Drugs and Cosmetics (Sixth Amendment) Rules, 2019 published in Notification No. G.S.R.205(E) in Gazette of India dated 8<sup>th</sup> March, 2019.
- (vii) The Drugs and Cosmetics (Fifth Amendment) Rules, 2019 published in Notification No. G.S.R.186(E) in Gazette of India dated 7<sup>th</sup> March, 2019.

The Minister of State in the Ministry of Parliamentary Affairs and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
  - (i) Review by the Government of the working of the Bharat Pumps and Compressors Limited, Allahabad, for the year 2017-2018.
  - (ii) Annual Report of the Bharat Pumps and Compressors Limited, Allahabad, for the year 2017-2018, alongwith Audited Accounts and

comments of the Comptroller and Auditor General thereon.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Social Justice and Empowerment (Shri Krishan Pal) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Manasika Vikasa Kendram, Vijayawada, for the years 2011-2012 and 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Manasika Vikasa Kendram, Vijayawada, for the years 2011-2012 and 2014-2015.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Devnar Foundation for the Blind, Secunderabad, for the years 2011-2012 and 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Devnar Foundation for the Blind, Secunderabad, for the years 2011-2012 and 2017-2018.
- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Sneha Society for Rural Reconstruction, Telangana, for the year 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sneha Society for Rural Reconstruction, Telangana, for the year 2014-2015.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.



- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Shree Ramana Maharishi Academy for the Blind, Bangalore, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shree Ramana Maharishi Academy for the Blind, Bangalore, for the year 2010-2011.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Uma Educational and Technical Society (Uma Manovikasa Kendram), Kakinada, for the year 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Uma Educational and Technical Society (Uma Manovikasa Kendram), Kakinada, for the year 2014-2015.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Parshottam Rupala) laid on the Table a copy of the Plant Quarantine (Regulation of Import into India) (Fifth Amendment) Order, 2019 (Hindi and English versions) published in Notification No. S.O.2525(E) in Gazette of India dated 15<sup>th</sup> July, 2019 under Section 4(d) of the Destructive Insects and Pests Act, 1914 together with a corrigendum thereto published in Notification No. S.O.2603(E) in Gazette of India dated 19<sup>th</sup> July, 2019.

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 156 of the Indo-Tibetan Border Police Force Act, 1992:-

- (i) The Indo-Tibetan Border Police Force, Engineering Cadre, Group 'A' Posts Recruitment Rules, 2019 published in Notification No. G.S.R.203(E) in Gazette of India dated 8<sup>th</sup> March, 2019.
- (ii) The Indo-Tibetan Border Police Force, Judge Attorney General, Additional Judge Attorney General, Deputy Judge Attorney General and Judge Attorney Group 'A' Posts Recruitment Rules, 2019 published in Notification No. G.S.R.308(E) in Gazette of India dated 16<sup>th</sup> April, 2019.

(2) A copy each of the following Notifications (Hindi and English versions) under sub-clause (2) of Clause 2 of the Foreigners Order, 1948:-

- (i) S.O.6391(E) published in Gazette of India dated 31<sup>st</sup> December, 2018, regarding appointment of Superintendent of Police, Port Blair, Union Territory of Andaman and Nicobar Islands as the "Civil Authority" *w.e.f.* 31.12.2018 for the purpose of the Foreigners Order, 1948.
- (ii) S.O.3676(E) published in Gazette of India dated 27<sup>th</sup> July, 2018, declaring Kattupalli Seaport of Tamil Nadu State as the authorized Immigration Check Post for entry into/exit from India with valid travel documents for all clauses of passengers.
- (iii) S.O.3677(E) published in Gazette of India dated 27<sup>th</sup> July, 2018, regarding appointment of Superintendent of Police, Tiruvallur District, Tamil Nadu as the "Civil Authority" *w.e.f.* 13.07.2018 for the purpose of the Foreigners Order, 1948.

- (iv) S.O.4154(E) published in Gazette of India dated 25<sup>th</sup> August, 2018, declaring Zokhawthar Land Check Post of Mizoram State as the authorized Immigration Check Post for entry into/exit from India with valid travel documents for all clauses of passengers.
  - (v) S.O.4155(E) published in Gazette of India dated 25<sup>th</sup> August, 2018, regarding appointment of Superintendent of Police, Champhai District, Mizoram as the "Civil Authority" *w.e.f.* 13.08.2018 for the purpose of the Foreigners Order, 1948.
  - (vi) S.O.5346(E) published in Gazette of India dated 22<sup>nd</sup> October, 2018, appointing Chief Immigration Officer, Bol Kannur, Kerala as the "Civil Authority" *w.e.f.* 15.10.2018 for the purpose of the Foreigners Order, 1948.
- (3) A copy of the Notification No. S.O.6390(E) (Hindi and English versions) published in Gazette of India dated 31<sup>st</sup> December, 2018, declaring Port Blair Airport of Union Territory of Andaman and Nicobar Islands as the authorized Immigration Check Post for entry into/exit from India with valid travel documents for all clauses of passengers under Rule 3 of the Passport (Entry into India) Rules, 1950.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Kailash Choudhary) laid on the Table:-

- (1)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Central Agricultural University, Imphal, for the year 2017-2018.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Agricultural University, Imphal, for the year 2017-2018.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

### 3. **Statements by Minister**

The Minister of State in the Ministry of Health and Family Welfare (Shri Ashwini Kumar Choubey) laid Statements (Hindi and English versions) (i) correcting the reply to Starred Question No. 397 given on 19<sup>th</sup> July, 2019 asked by Dr. Subhash Ramrao Bhamre and Dr. Heena Gavit, MPs regarding 'Blood Banks' and (ii) giving reasons for delay in correcting the reply.

**11.05 A.M.**

#### 4. **(I) Statutory Resolution – Adopted;**

**(II) The Jammu and Kashmir Reorganisation Bill, 2019, as passed by Rajya Sabha – Passed;**

**(III) The Jammu and Kashmir Reservation (Second Amendment) Bill, 2019, as passed by Rajya Sabha**

Time Taken: 8 Hrs. 22 Mts.

The following items of business were taken up together:-

*(i) Statutory Resolution*

*(ii) The Jammu and Kashmir Reorganisation Bill, 2019, as passed by Rajya Sabha*

*(iii) The Jammu and Kashmir Reservation (Second Amendment) Bill, 2019, as passed by Rajya Sabha*

Shri Amit Shah moved the following Resolution:-

"That this House recommends the following public notification to be issued by the President of India under Article 370 (3):

'In exercise of the powers conferred by Clause (3) of article 370 read with clause (1) of article 370 of the Constitution of India, the President, on the recommendation of the Parliament, is pleased to declare that, as from the date on which the President of India signs the Declaration and it is published in the Official Gazette, all clauses of the said article 370 shall cease to be operative except clause (1) thereof which shall read as under, namely:-

"All provisions of this Constitution, as amended from time to time, without any modifications or exceptions, shall apply to the State of Jammu and Kashmir notwithstanding anything contrary contained in article 152 or article 308 or any other article of this

Constitution or any other provision of the Constitution of Jammu and Kashmir or any law, document, judgement, ordinance, order, byelaw, rule, regulation, notification, custom or usage having the force of law in the territory of India, or any other instrument, treaty or agreement as envisaged under article 363 or otherwise"."

The motion for consideration of the Jammu and Kashmir Reorganisation Bill, 2019 was moved by Shri Amit Shah.

The motion for consideration of the Jammu and Kashmir Reservation (Second Amendment) Bill, 2019 was also moved by Shri Amit Shah.

The following members took part in the combined debate:-

1. Shri Manish Tewari
2. Shri Jugal Kishore
3. Shri T.R. Baalu
4. Shri Sudip Bandyopadhyay
- 5<sup>@</sup> Dr. Jitendra Singh
6. Shri Raghu Ramkrishna Raju Kanumuru
7. Shri Arvind Ganpat Sawant
8. Shri Rajiv Ranjan Singh *alias* Lalan Singh
9. Shri Pinaki Mishra
- 10<sup>\$</sup> Shri Pralhad Joshi
11. Shri Girish Chandra
12. Shri Nama Nageshwar Rao
13. Smt. Supriya Sule
14. Shri Akhilesh Yadav
15. Shri Hasnain Masoodi
16. Shri P.K. Kunhalikutty

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<sup>@</sup>Minister of State (Independent Charge) of the Ministry of Development of North Eastern Region; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space

<sup>\$</sup> Minister of Parliamentary Affairs; Minister of Coal; Minister of Mines

17. Shri Tsering Namgyal Jamyang
18. Shri Chirag Kumar Paswan
19. Dr. Shashi Tharoor
20. Shri Jayadev Galla
21. Shri Sukhbir Singh Badal
22. Smt. Anupriya Patel
23. Shri M. Selvaraj
24. Shri P. Raveendranath Kumar
25. Adv. A.M. Ariff
26. Dr. Sanjay Jaiswal
27. Shri Asaduddin Owaisi
28. Shri Hanuman Beniwal
29. Shri Navnit Ravi Rana
30. Shri Ramesh Bidhuri
31. Shri Nishikant Dubey
32. Shri Vinayak Raut
33. Shri N.K. Premachandran
- 34<sup>%</sup> Shri Ravi Shankar Prasad

Shri Amit Shah replied to the combined debate.

(i) The Statutory Resolution was put to vote of the House, the House divided: Ayes 374, Noes 78. Accordingly, the Statutory Resolution was adopted.

(ii) On the motion for consideration of the Jammu and Kashmir Reorganisation Bill, 2019 the House divided: Ayes 378, Noes 78. The motion was adopted.

Clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 103 were adopted.

The First, Second, Third, Fourth and Fifth Schedules were adopted.

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<sup>%</sup>Minister of Law and Justice; Minister of Communications and Minister of Electronics and Information Technology

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Amit Shah. On the motion the House divided: Ayes 377, Noes 77.

The motion was adopted and the Bill, as passed by Rajya Sabha, was passed.

(iii) Shri Amit Shah proposed that the Rajya Sabha will be requested to permit withdrawal of the Jammu and Kashmir Reservation (Second Amendment) Bill, 2019, to which the House agreed.

**7.27 P.M.**

**5. Valedictory Reference**

Speaker made Valedictory Reference on the conclusion of the First Session of the Seventeenth Lok Sabha.

**7.38 P.M.**

**6. National Song**

The National Song was played.

**7.39 P.M.**

*(Lok Sabha adjourned sine-die at 7.39 P.M.)*

**SNEHLATA SHRIVASTAVA**  
**Secretary General**